

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
APPEAL No. 33 of 2024 (SZ)**

IN THE MATTER OF:

S.P. MUTHURAMAN
son of S. Ponnusamy,
Door No. 204, Railway Feeder Road,
Sankar Nagar Post,
Tirunelveli-627 357

... Appellant

Vs.

1. The Union of India,
represented by the Secretary to Government,
Ministry of Environment, Forest & Climate Change,
Indira Paryavaran Bhawan,
Vayu Wing, 3d Floor, Aliganj,
Jorbagh Road, New Delhi-110003.
2. The Member Secretary,
Industry-III, -EAC,
Ministry of Environment, Forest & Climate Change,
Indira Paryavaran Bhawan,
Vayu Wing, 3rd Floor, Aliganj,
Jorbagh Road, New Delhi-110003.
3. The Member Secretary,
Tamil Nadu Pollution Control Board,
No. 76, Mount Road,
Guindy, Chennai-600 032.
4. The District Environment Engineer,
Krishnagiri District,
Office of the Tamil Nadu Pollution Control Board,
Plot No. 149/A, First Floor,
SIPCOT Industrial Estate Phase -1,
Dharga, Hosur-635 126,
Krishnagiri District.
5. M/s. Chemplast Sanmar Limited,
Represented by its President,
No. 44, Theertham Road,

Berigai, Suligunta Village,
Shoolagiri Taluk,
Krishnagiri District-635 105.

...Respondents

**INDEX TO THE PAPER BOOK FILED BY THE 5th RESPONDENT –
VOLUME II**


S.No.	Date	Particulars	Annexure	Page No.
21.	17.10.2023	Letter bearing File No. J-11011/ 104/2009- IA-I (I) sent by the 1 st Respondent to the 5 th Respondent	Annexure 16	351
22.	10.11.2023	Letter bearing Ref. No. YBJ/RJ/ TNPCB/CTE/112023 sent by the 5 th Respondent to the 4 th Respondent	Annexure 17	396
23.	27.03.2024	Consent to Establish (CTE) orders bearing Consent Order No. 2406255949140 vide proceedings No.T6/TNPCB/ F.0027 HSR/RL/HSR/A/2024 issued by the 3 rd Respondent under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 to the 5 th Respondent	Annexure 18A	401
24.	27.03.2024	Consent to Establish (CTE) orders bearing Consent Order No. 2406155949140 vide proceedings No.T6/TNPCB/ F.0027 HSR/RL/HSR/W/2024 issued by the 3 rd Respondent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 to the 5 th Respondent	Annexure 18B	413
25.	22.02.2024	Letter bearing Ref. No. YBG/RJ9/ TNPCB/ JCEE/ 22022024 sent by the 5 th Respondent to the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control	Annexure 19A	425

		Board.		
26.	07.03.2024	Letter bearing Ref. No. YBG/RJ9/ TNPCB/MS/0703 2024 sent by the 5 th Respondent to the 3 rd Respondent	Annexure 19B	427
27.	05.07.2023	Letter bearing Ref. EP/12.1/ 862/ TN/ 795 sent by the 1 st Respondent's Integrated Regional Office (South Eastern Zone) Chennai to the 5 th Respondent	Annexure 20	493
28.	31.10.2023	Letter bearing Ref. No. YBG/RJ9/ TNPCB/ JCEE/ 31102023 sent by the 5 th Respondent to the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board.	Annexure 21	567
29.	14.09.2023	Letter sent by the 5 th Respondent to the 2 nd Respondent	Annexure 22	574
30.	02.03.2021	Notification No. S.O.980 (E) issued by the 1 st Respondent	Annexure 23	634
31.	31.07.2021	Online Application uploaded by the 5 th Respondent in the PARIVESH Portal of the 1 st Respondent with the relevant annexures requesting for a "No increase in Pollution Load" Certificate for increasing its production capacity in its Berigai Unit from 1081.4 MTPA to 1601.4 MTPA	Annexure 24	641
32.	01.04.2022	Online Application submitted by the 5 th Respondent in the 3 rd Respondent's OCMMS Portal seeking for the 'Consent to Establish' for its 1 st Expansion of its Berigai Unit	Annexure 25	664
33.	03.12.2022	Online Application uploaded by the 5 th Respondent in the PARIVESH Portal of the 1 st Respondent for securing the	Annexure 26	665

		Terms of Reference for its 2 nd Expansion of its Berigai Unit		
34.	30.08.2023	Online Application uploaded by the 5th Respondent in the PARIVESH Portal of the 1 st Respondent for EC, along with the final EIA Report, with regard to its proposed 2 nd expansion of its Berigai Unit	Annexure 27	673

Certified that the above documents are true copies of the originals

Dated at Chennai on this the 12th day of November, 2024


Counsel for the 5th Respondent



सत्यमेव जयते

File No: J-11011/104/2009-IA-II(I)
Government of India
Ministry of Environment, Forest and Climate
Change
IA Division



Date 17/10/2023

To,

Shri Krishna Kumar Rangachari
CHEMPLAST SANMAR LIMITED
9, Cathedral Road, Chennai, CHENNAI, TAMIL NADU-600086
Email: gssl@sanmargroup.com

Subject:

Proposed expansion of Synthetic Organic Chemicals & Pesticide Specific Intermediates in existing unit with production capacity from 1601.4 MT/Annum to 20001.4 MT/Annum and R&D of capacity 30 MT/Annum located at S.F.No.5/ 1,2,3A,3B,8/ 1,2A,2B,9/ 1,2,3,10/ 1,2,3A,3B,4,12/ 1A,1B,13/ 1,14/1A,2A, Suligunta Village, Berigai Shoolagiri Taluk, Krishnagiri District, Tamil Nadu by M/s. Chemplast Sanmar Limited - Grant of prior Environmental Clearance (EC) to the proposed project under the provision of the EIA Notification 2006

Sir/Madam,

This is in reference to your application submitted to MoEF&CC vide proposal number IA/TN/IND3/440098/2023 dated 31/08/2023 for grant of prior Environmental Clearance (EC) to the proposed project under the provision of the EIA Notification 2006 and as amended thereof.

2. The particulars of the proposal are as below :

- | | |
|--------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| (i) EC Identification No. | EC23A2002TN5776386N |
| (ii) File No. | J-11011/104/2009-IA-II(I) |
| (iii) Clearance Type | Fresh EC |
| (iv) Category | A |
| (v) Project/Activity Included Schedule No. | 5(b) Pesticides industry and pesticide specific intermediates (excluding formulations),5(f) Synthetic organic chemicals industry ,5(b) Pesticides industry and pesticide specific intermediates (excluding formulations) |
| (vi) Sector | Industrial Projects - 3 |
| (vii) Name of Project | M/s. Chemplast Sanmar Limited |
| (viii) Name of Company/Organization | CHEMPLAST SANMAR LIMITED |
| (ix) Location of Project (District, State) | KRISHNAGIRI, TAMIL NADU |

(x) Issuing Authority	MoEF&CC
(xi) Applicability of General Conditions as per EIA Notification, 2006	No

1. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-1(Part A, B and C)/ EIA & EMP Reports were submitted to the MoEF&CC for an appraisal by the Expert Appraisal Committee (EAC) under the provision of EIA notification 2006 and its subsequent amendments.
2. The above-mentioned proposal has been considered by EAC (Industry-3 Sector) in the meeting held on 14th September 2023. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above or through the following web link [click here](#).
3. The brief about configuration of products and byproducts as submitted by the Project Proponent in form-1 (Part A, B and C)/ EIA & EMP Reports presented during the EAC are annexed to this EC as Annexure (1).
4. The EAC, in its meeting held on 14/9/2023 based on information submitted viz: Form I (Part A, B and C), EIA/EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and public hearing issues and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to compliance of Specific and Standard EC conditions as given in this letter.
5. The MoEF&CC has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the Expert Appraisal Committee hereby accords Environment Clearance to the instant proposal of M/s. CHEMPELAST SANMAR LIMITED under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific and Standard EC conditions as given in Annexure (1).
6. The Ministry reserves the right to stipulate additional conditions, if found necessary.
7. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not amount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals/clearances under any other Acts/Regulations or Statutes, as applicable to the project.
8. The Project Proponent is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.
9. Validity of EC is 10 years from the date of issuance of this EC for the start of production operations by the project proponent. Validity of EC becomes perpetual subject to the start of production operations by the project proponent or before the 10 years from the date of issuance of this EC. In case the project proponent fails to start the production operations within the EC validity, date application for EC validity extension shall be submitted to the regulatory authority as per the provision contained in the Para 9.0 of EIA notification, 2006 and its amendments.
10. General Instructions:
 - (a) The project proponent shall prominently advertise at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEF&CC website where it is displayed.
 - (b) The copies of the environmental clearances shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
 - (c) The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.
 - (d) Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly

progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.

(e) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

(f) The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.

(g) Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

11. This issues with the approval of the Competent Authority

Copy To

1. The Deputy Director General of Forests (O) Ministry of Environment, Forest and Climate Change, Regional Office (SEZ), I and II Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai-34.
2. The Principal Secretary to Government, Department of Environment, Climate Change and Forests, Government of Tamil Nadu, No. 1, Jeems Road, Panagal Building, Ground Floor, Saidapet, Chennai-600 015.
3. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Anand Nagar, Delhi-32
4. The Member Secretary, Tamil Nadu Pollution Control Board, 76, Mount Salai, Gandy, Chennai - 600 032.
5. The Member Secretary, Central Ground Water Authority, Jamnagar House, 18/11, Man Singh Road Area, New Delhi, Delhi 110001
6. The District Collector, Krishnagiri Collector Office, Collector Office Rd, Tamil Nadu 635 145
7. Guard File/Monitoring File/PARIVESH.

Annexure 1

Specific EC Conditions for (Pesticides industry and pesticide specific intermediates (excluding formulations))

1. Specific Conditions

S. No	EC Conditions
1.1	<p>1. The PP shall develop/maintain Greenbelt over an area of 2% preferably within a year of the grant of EC. The additional 1000 number of saplings selected for the plantation should be of sufficient height, preferably 6-7, (about 2m). The budget allocated for the plantation shall be kept in separate account and should be audited annually. PP should annually submit the audited statement along with proof of activities, viz. photographs (before & after with geo-location date & time), details of the expert agency engaged, details of species planted, number of species planted, survival rate, density of plantation etc. to the Regional Office of MoEF&CC before 1st July of every year for the activities carried out during the previous year.</p> <p>2. A separate Environmental Management Cell (having qualified persons with Environmental Science/Environmental Engineering/specialization in the project area) equipped with full-fledged laboratory facilities shall be set up to carry out the Environment Management and Monitoring functions. PP shall engage business Manager (HO) – Corporate Environment Head-Head Factory operations- site Environment Head- Joint Manager Environment- Shift incharges-shift operators STP and ETP. In addition to this one safety & health officer as per the qualification given in Factories Act 1948 shall be engaged within a month of grant of EC. PP should annually submit the audited statement of amount spent towards the engagement of qualified persons in EMC along with details of person engaged to the Regional Office of</p>

S. No	EC Conditions
	<p>MoEF&CC before 1st July of every year for the activities carried out during previous year.</p> <p>3. The company shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented. The budget propose under EMP is 118 crore (Capital cost) and 86 Crore per annum (Recurring cost) shall be kept in separate account and should be audited annually. The PP should submit the annual audited statement along with proof of implementation of activities proposed under EMP duly supported by photographs (before & after with geo-location date & time) and other document as applicable to the Regional Office of MoEF&CC before 1st July of every year for the activities carried out during previous year.</p> <p>4. The total water requirement shall not exceed 1207.5 KLD out of which Fresh water 1207.5 KLD shall be drawn from ground water and Government water source and the balance 805 KLD shall be supplied from the lake. The project shall ensure that water supply should not be above the permissible limit and fresh water shall be withdrawn only after obtaining requisite permission from concerned authority. The PP should submit the details of utilization to the Integrated Regional Office (IRO), MoEF&CC before 1st July of every year for the activities carried out during the previous year.</p> <p>5. The total industrial wastewater generation shall be 705 KLD. Low COD effluent shall be treated through the conventional wastewater treatment system and the pass through RO system. Neutralized concentrate effluent and rejects from RO shall be evaporated in multiple effective evaporator (MEE). The treated wastewater shall be totally recycled and the solid waste generated shall be disposed to authorized SDF (Common disposal Facility). Domestic wastewater (100 KLD) shall be sent to STP and same shall be reused for domestic and gardening purpose.</p> <p>As proposed, agro-briquettes shall be used as primary fuel and Furnace oil shall be used as a secondary fuel during the unavailability of agro-briquettes. The phasing of secondary fuel may be explored.</p> <p>No banned chemicals shall be manufactured by the project proponent. No banned raw materials shall be used in the unit. The project proponent shall adhere to the notifications/guidelines of the Government in this regard.</p> <p>The project proponent shall comply with the environment norms for manufacture of organic chemicals as notified by the Ministry of Environment, Forest and Climate Change, Govt of India, SR 608 (E), dated 13.06.2011 under the provisions of the Environment Protection Act, 1986.</p> <p>The project proponent shall comply with the environmental norms for the Side Industry as notified by the Ministry of Environment, Forest and Climate Change, Govt of India, SR 446 (E), dated 13.06.2011 under the provisions of the Environment Protection Act, 1986.</p> <p>10. The project proponent shall undertake measures to reduce the quantity of carbon emitted and shall also develop carbon sink through afforestation measures capable of capturing more than emitted. The mitigation action reports shall be submitted to the IRO, MoEF&CC in this regard.</p> <p>11. All necessary precautions shall be taken to avoid accidents and action plan shall be implemented for avoiding accidents. The project proponent shall implement the onsite/offsite emergency plan/mock drill etc. and mitigation measures as prescribed under the rules and guidelines issued in the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, and the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996.</p> <p>12. The volatile organic compounds (VOCs)/Fugitive emissions shall be controlled at 99.97 % with effective chillers/modern technology. Regular monitoring of VOCs shall be carried out.</p> <p>13. The storage of toxic/hazardous raw material shall be bare minimum with respect to quantity and inventory. Quantity and days of storage shall be submitted to the Regional Office of Ministry and SPCB along with the compliance report.</p>

S. No	EC Conditions
	<p>14. The occupational health centre for surveillance of the worker's health shall be set up. The health data shall be used in deploying the duties of the workers. All workers & employees shall be provided with required safety kits/mask for personal protection.</p> <p>15. Training shall be imparted to all employees on safety and health aspects for handling chemicals. Safety and visual reality training shall be provided to employees. Action plan for mitigation measures shall be properly implemented based on the safety and risk assessment studies.</p> <p>16. The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire-fighting system shall be as per the norms.</p> <p>17. The solvent management shall be carried out as follows: (a) Reactor shall be connected to chilled brine condenser system. (b) Reactor and solvent handling pump shall have mechanical seals to prevent leakages. (c) Solvents shall be stored in a separate space specified with all safety measures. (d) Proper earthing shall be provided in all the electrical equipment wherever solvent handling is done. (e) Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses. (f) All the solvent storage tanks shall be connected with vent condensers with chilled brine circulation.</p> <p>18. The PP shall undertake waste minimization measures as below (a) Metering and control of quantities of active ingredients to minimize waste; (b) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes. (c) Use of automated filling to minimize spillage. (d) Use of Close Feed system into batch reactors. (e) Venting equipment through vapor recovery system. (f) Use of high pressure hoses for equipment cleaning to reduce wastewater generation.</p> <p>19. The activities and the action plan proposed by the project proponent to address the issues raised during the public hearing as well as the related socio-economic issues in the study area shall be completed as per the schedule presented before the Committee and as described in the EIA report in letter and spirit.</p>

Standard EC Conditions for (Pesticides industry and pesticide specific intermediates (excluding formulations))

1

S. No	EC Conditions
1.1	<p>No further expansion or modifications in the plant, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/SEIAA, as applicable. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry/SEIAA, as applicable, to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.</p>
1.2	<p>The Project proponent shall strictly comply with the rules and guidelines issued under the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996, and Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016 and other rules notified under various Acts.</p>
1.3	<p>The energy source for lighting purpose shall be preferably LED based, or advanced having preference in energy conservation and environment betterment.</p>
1.4	<p>The overall noise levels in and around the plant area shall be kept well within the standards by</p>

S. No	EC Conditions
	providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
1.5	The company shall undertake all relevant measures for improving the socio-economic conditions of the surrounding area. The activities shall be undertaken by involving local villages and administration. The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.
1.6	The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/pollution control measures shall not be diverted for any other purpose.
1.7	A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zilla Panshad/Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal.
1.8	The project proponent shall also upload/submit six monthly reports on Parivesh Portal on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data to the respective Integrated Regional Office of MoEF&CC, the respective Zonal Office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.
1.9	The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986 as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Integrated Regional Office of MoEF&CC by e-mail.
1.10	The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry and http://mep.gov.in . This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.
1.11	The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
1.12	This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.

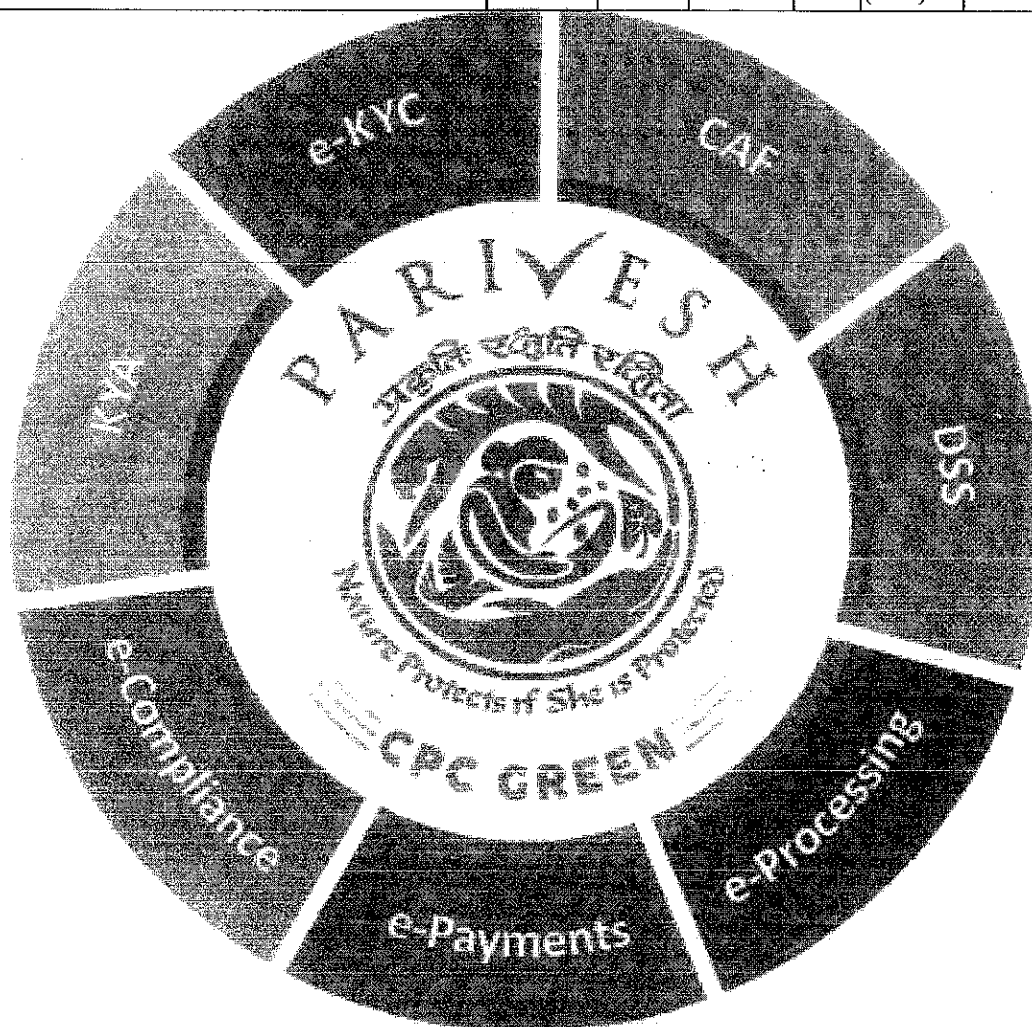
Details of the Project

S. No.	Particulars	Details	
a.	Details of the Project	M/s. Chemplast Sanmar Limited	
b.	Latitude and Longitude of the project site	12.80603329317578,77.98871696922352	
c.	Land Requirement (in Ha) of the project or activity	Nature of Land involved	Area in Ha
		Non-Forest Land (A)	16.64
		Forest Land (B)	0
		Total Land (A+B)	16.64
d.	Date of Public Consultation	Public consultation for the project was held on 2023-05-12	
e.	Rehabilitation and Resettlement (R&R) involvement	NO	
f.	Project Cost	229239.8	
g.	EMP Cost	148.8.2	
h.	Employment Details	234000	

Details of Products & By-products

Name of the product/By-product	Product / By-product	Existing	Proposed	Total	Unit	Mode of Transport / Transmission
D. BY-PRODUCTS [Sr.no. 1. Dil. Hydrochloric Acid]	By-product	0	12090	12090	Tons per Annum (TPA)	Road
D. BY-PRODUCTS[Sr.no. 3. Dil. Acetic acid]	By-product	0	22000	22000	Tons per Annum (TPA)	Road
D. BY-PRODUCTS [Sr.no. 4. Potassium salt]	By-product	0	11400	11400	Tons per Annum (TPA)	Road
C. R&D and Pilot scale Products	Product	0	30	30	Tons per Annum (TPA)	Road
D. BY-PRODUCTS [Sr.no. 2. Dil. Sulphuric Acid]	By-product	750	8630	9380	Tons per Annum	Road

Name of the product /By-product	Product / By-product	Existing	Proposed	Total	Unit	Mode of Transport / Transmission
					(TPA)	
B. ORGANIC CHEMICALS [Sr.No. 3. 2-(1-CYLCOCHEXENY)LETHYLAMINE (CHEA) to Sr. no. 58. 4-ACETYL-2-METHYL BENZOIC ACID (AMBA)]	Product	1600	18400	20000	Tons per Annum (TPA)	Road
A. PHYTO CHEMICALS [Sr. no. 1. COLCHICINE & Sr. no. 2. THIOCOCHICOSIDE]	Product	1.4	0	1.4	Tons per Annum (TPA)	Road



**GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(IA DIVISION-INDUSTRY-3 SECTOR)**

Dated: 21.09.2023

**MINUTES OF THE 65th EXPERT APPRAISAL COMMITTEE (INDUSTRY-3 SECTOR)
MEETING HELD ON 14th SEPTEMBER, 2023**

Venue: Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 through Video Conferencing (VC)

Time: 10:30 AM onwards

(i) Opening Remarks by the Chairman

Prof. (Dr.) A.P. Pandit, Chairman welcomed the Committee members and opened the Expert Appraisal Committee (EAC) meeting for further deliberations.

(ii) Details of Agenda items by the Member Secretary

The Member Secretary apprised the EAC about the details of Agenda items to be discussed during this meeting.

(iii) Confirmation of Minutes of the 64th EAC (Industry-3 Sector)

The EAC noted that the final minutes of the above meeting were issued after incorporating the comments offered by the members and approved by the Chairman. Accordingly, the MoM were confirmed.

Agenda No. 65.1

Proposed manufacturing of Fungicides, Herbicides, Insecticides & Pesticide Intermediates with production capacity of 515 TPM located at Plot No. 76/A/1, J-Type, Phase-I, GIDC Vapi, Taluka- Pardi, Dist- Valsad, Gujarat by M/s Croponosys India Pvt. Ltd. - Consideration of Environmental Clearance

[Proposal No. IA/GJ/IND3/440852/2023; File No. IA-J-11011/521/2022-IA-II(I)]

1. The proposal is for the environmental clearance for the proposed manufacturing of Fungicides, Herbicides, Insecticides & Pesticide Intermediates with production capacity of 515 TPM located at Plot No. 76/A/1, J-Type, Phase-I, GIDC Vapi, Taluka Pardi, Dist- Valsad, Gujarat by M/s Croponosys India Pvt. Ltd.
2. The project/activity is covered under Category 'A' of 5(b) Pesticides & Pesticide Specific Intermediates (excluding formulations) of Schedule of Environment Impact Assessment (EIA)

Agenda No. 65.4

Proposed expansion of Synthetic Organic Chemicals & Pesticide Specific Intermediates in existing unit with production capacity from 1601.4 MT/Annum to 20001.4 MT/Annum and R&D of capacity 30 MT/Annum located at S.F No.5,7/1,2,3A,3B,8/1,2A,2B,9/1,2,3, 10/1,2,3A,3B,4,12/1A,1B,13/1,14/1A,2A, Suligunta Village, Berigai Shoolagiri Taluk, Krishnagiri District, Tamil Nadu by M/s. Chemplast Sanmar Limited - Consideration of Environmental Clearance

[Proposal No. IA/TN/INDP/40098/2023 File No. IA/1001/104/2009-IA-II(I)]

1. The proposal is for the environmental clearance for the Proposed expansion of Synthetic Organic Chemicals & Pesticide Specific Intermediates in existing unit with production capacity from 1601.4 MT/Annum to 20001.4 MT/Annum located at S.F No.5,7/1,2,3A,3B,8/1,2A,2B,9/1,2,3, 10/1,2,3A,3B,4,12/1A,1B,13/1,14/1A,2A, Suligunta Village, Berigai Shoolagiri Taluk, Krishnagiri District, Tamil Nadu by M/s. Chemplast Sanmar Limited.
2. The project activity is covered under Category 'A' of Item 5(b) and 5(d) Pesticide industry, Synthetic organic chemicals industry of Schedule of EIA Notification, 2006 (as amended).
3. The Standard ToR was issued by Ministry vide letter no. J-11011/10/2009-IA-II(I) dated 10.12.2009. The PP applied for Environmental Clearance in the Common Application Form and submitted EIA/EMP Report and other documents. The PP in the Form reported that it is an Expansion case. The proposal is placed in this pp EAC meeting on 14th September, 2023, wherein the PP along with accredited Consultant, M/s. Aqua-Air Environmental Engineers Pvt. Ltd. Accreditation number NABET/EIA/2023/SA0196 Valid till 8/12/2024 made a detailed presentation on the salient features of the project. The information submitted by the PP is as follows:
3. The PP reported that the Existing land area is 166400 m² and additional land will be used for proposed expansion project and no R&D is involved in the Project. The details of products to be manufactured are as follows:

S.No	PROPOSED PRODUCT EC	LD 50	As per Exis ting CTE (MT PA)	Addit ional (MTP A)	Total Prop osed (MT PA)	Cate gory
A	PHYTO CHEMICALS					

1	COLCHICINE	64-86-8	5.8 7 mg /kg	1.4	0	1.4	5(f)
2	THIOCOICHICOSIDE	602-41-5	300 mg /kg				5(f)
B	ORGANIC CHEMICALS						
3	2-(1-CYCLOHEXENYL)ETHYLAMINE (CHEA)	399-73-3	25 mg /kg	1600	18400	2000	5(f)
4	3-[1,3,3-TRIS-(2-CARBOXY-ETHYL)-2-OXO-CYCLOHEXYL]-PROPIONIC ACID (TAC)	5107-86-7	36 mg /kg				5(f)
5	SUBSTITUTED ARYL ALKYL AMINE	3625-06-7	154 mg /kg				5(f)
6	2-AMINO-2-PHENYLEUTYRIC ACID SODIUM SALT / METHYL 2-(N,N-DIMETHYLAMINO)-2-PHENYLEBUTYRATE (TR1600/TR1400)	9243-3-84-3 3906-8-93-4	36 mg /kg				5(f)
7	4-CHORO-BUTYL VERAPRATIL	6975-07-5	154 mg /kg				5(f)
8	4-(2-AMINOETHYL)-2-METHOXYPHENOL (AE PHENOL)	554-52-9	500 0 mg /kg				5(f)

9	METHYL-2 PHENOXY ISOBUTYRATE	103- 60-6	500 0 mg /kg				5(f)
10	(4R)- 2- OXOOXAZOLIDINE CARBOXYLIC ACID	8384- 1-00	500 0 mg /kg				5(f)
11	4-T BUTYRPHENYL ACETONITRILE	3288- 99-1	236 mg /kg				5(f)
12	1-BROMO-4,5-DICHLOROBENZENE (DCBB)	1975- 3-56	107 0 mg /kg				5(f)
13	4-CHLORO-2-NITROBENZOIC ACID	3280- 88-5	71 mg /kg				5(f)
14	4-BROMO PHENYL PROPANOL	2557- 4-11- 2	102 0 mg /kg				5(f)
15	2-CHLORO-5-CHLOROMETHYL-1,3- THIAZOLEGENT	1058- 4-11- 2	102 0 mg /kg				5(f)
16	TETRACHLORO BUTYRIC ACID (TCBA)	55- 35-1	294 0 mg /kg				5(f)
17	IONOPHOR	1333- 38- 85-9	88 mg /kg				5(f)

18	4-BROMO-2-FLUORO HYDROXY BIPHENYL (BFB)	4160 4-19- 7	154 0 mg /kg				5(f)
19	PARA METHYL PHENACYL CHLORIDE (PMPC)	2196 99-8	875 0 mg /kg				5(f)
20	SODIUM 4-(2,4-DICHLORO-6-TOLUOYL)-1H-3,5-DIMETHYL-5-PYRAZOLATE (MS-710Na)	1723 43 40-7	875 0 mg /kg				5(f)
21	2-TRIFLUOROMETHYL BENZENE SULFONAMIDE (TBSA)	1869 74-3	180 mg /kg				5(f)
22	METHYL CARBAZATE	6294 89-9	500 0 mg /kg				5(f)
23	TETRALONE IMINE	7956 0-20- 6	810 mg /kg				5(f)
24	4-[2-(4-CHLORO-2,6-DIMETHYLPHENYL)ACETYL]METHYLAMINO-1-METHOXY-N-PHENYLPIPERIDINE-4-CARBOXAMIDE (DIAMID)	1644 459- 6-15	500 0 mg /kg				5(f)
25	3(2,2,2-TRIFLUOROETHOXY)PYRIDINE SULFONAMIDE SODIUM SALT (SULFONAMIDE)	2276 05- 94-9	300 0 mg /kg				5(f)

26	5-CHLORO-8-HYDROXY- QUINOLINE (CHQ)	130- 16-5	500 0 mg /kg			5(f)
27	PHENYLGUANIDINE CARBONATE (PGC)	1401- 8-90-	100 0 mg /kg			5(f)
28	FE (III) ACETYLACETONATE (GANO)	1402- 4-18- 1	100 0 mg /kg			5(f)
29	MANGANESE(II)HEXACYANOMAN- GANATE(II)SODIUM SALT (GANO)	1403- 1-16- 1	102 0 mg /kg			5(f)
30	IRON(II)MANGANESE(II) HEXACYANOFERRATE(II)SODIUM SALT TETRADECAHYDRATE (GATHO)	1404- 1-16- 1	102 0 mg /kg			5(f)
31	1-CHLORO-3-NITROBENZENE (GACHO)	1421- 73-3	100 0 mg /kg			5(f)
32	2,4,6-TRICHLORO ANILINE (GACHO)	1422- 73-3	100 0 mg /kg			5(f)
33	PIVALOYL CHLORIDE	3282- 30-2	500 0 mg /kg			5(f)

34	5-CHLORO VALEROYL CHLORIDE	1575-61-7	100 0 mg /kg			5(f)
35	4-FLUORO PHENYL ACETIC ACID	405-50-5	500 0 mg /kg			5(f)
36	4-BROMO FLUOROBENZENE	460-00-4	270 0 mg /kg			5(f)
37	3-FLUOROTOLUENE	352-70-8	700 0 mg /kg			5(f)
38	4-FLUOROTOLUENE	352-32-0	700 0 mg /kg			5(f)
39	ORTHONITRO ANISOLE	91-23-6	200 0 mg /kg			5(f)
40	PARA NITRO ANISOLE	100-	200 0 mg /kg			5(f)
41	O-CHLORO P-NITRO TOLUENE	121-86-8	140 0 mg /kg			5(f)

42	3-AMINO- 4- METHYL BENZOIC ACID METHYL ESTER	4087 2-87- 5	170 0 mg /kg				5(f)
43	3-AMINO 4-METHYL BENZOIC ACID ISOPROPYL ESTER	2144 7-17- 2	200 0 mg /kg				5(f)
44	5-AMINO-3-METHYLBENZENE SULPHONIC ACID ETHYL ESTER	4089 339 15-0	140 0 mg /kg				5(f)
45	(3-AMINOPHENYL) BENZENESULFONATE	2640 8-93	140 0 mg /kg				5(f)
46	4-AMINO BENZOIC ACID METHYL ESTER	619 5-11	170 0 mg /kg				5(f)
47	2-FEHTORGANISOLE	324 21-8	370 0 mg /kg				5(f)
48	4-FLUORORGANISOLE	459 1-1	370 0 mg /kg				5(f)
49	2-PHENOXYETHYLAMINE	1758- 46-9	800 mg /kg				5(f)
50	SPIROPIDION (TINIVION)	1229 023- 00-0	100 0 mg /kg				5(b)

51	4-AMINO BENZAMIDE	2835-68-9	150 0 mg /kg				5(f)
52	P-TOLUIDINE	106-49-0	140 0 mg /kg				5(f)
53	M-ANISIDINE	586-90-3	140 0 mg /kg				5(f)
54	4-CHLORO-2-AMINO PHENOL (CAP)	95-05-2	140 0 mg /kg				5(f)
55	HYDROXY ESTER (HES)	2751-351	140 0 mg /kg				5(f)
56	PARACHLORO PHENYL GLYCINE (PCPG)	6212-33-5	140 0 mg /kg				5(f)
57	DICHLOROFUOROBROMO BENZENE (DCFBB)	11731-2408	140 0 mg /kg				5(f)
58	4-ACETYL-2-METHYL BENZOIC ACID (AMBA)	5386-035-0	140 0 mg /kg				5(f)
C	R&D PRODUCTS						
	R&D and Pilot scale Products	--	--	00	30	30	--

	Total	1601	18430	2003			
		.4		1.4			
D	BY-PRODUCTS						
1	Dil. Hydrochloric Acid	--	--	1050	12090	1314	--
						0	
2	Dil. Sulphuric Acid	--	--	750	8630	9380	--
3	Dil. Acetic acid	--	--	200	2000	2200	--
						0	
4	Potassium salt	--	--	300	11400	1140	--
						0	

5. The PP reported that there is no violation case as per the Notification No. S.O. 864(E) dated 14.03.2017 and no direction is issued under E.P. Act/Air Act/Water Act.
6. The PP reported that earlier Ministry had issued EC wide letter no. E-1101/10/2009-IA-II(E) dated 27.03/2009 to the existing project Modernization of existing unit with change in products mix in favour of M/s. Sanmar Specialty Chemicals Limited. The consent of EC was issued by the SEIAA, Tamil Nadu vide letter No. SEIAA/TN/EC/IND2/C.No. 14969/Amendment/2020 on 06th August 2020 from M/s. Sanmar Specialty Chemicals Limited to M/s. Chemplast Sanmar Limited.
7. The PP reported that the Certified Compliance Report of the existing project dated 29.04.2009 and 06.08.2020 was issued by IRO Chennai vide letter no. E.P./12/2002/2009 dated 05th July, 2023 based on the site inspection dated 09.06.2023. The PP reported that the compliance has been observed in the Compliance report of the existing EC.
8. The PP reported that there are no National Parks, Wildlife Sanctuaries, Biosphere Reserves, Tiger/Elephant Reserves, Wildlife corridors or within or in the vicinity from the project site. River Ponnarai is flowing in a distance of 1500m in South West direction. There is no forest land involved in the proposed project. No Schedule-I species are found in the study area for which conservation plan has been prepared and submitted.
9. The PP reported that **Ambient air quality** monitoring was carried out at 11 locations during 1st July 2022 to 30th September 2022 and the baseline data indicated the ranges as: PM₁₀ (41.71 – 59.13 µg/m³), PM_{2.5} (19.67 – 29.71 µg/m³), SO₂ (BDL – 10.41 µg/m³) and NO_x (13.12 – 19.10 µg/m³). AAQ modeling study for point source emissions indicates that the maximum incremental GLCs after the proposed project would be 0.24 µg/m³, 2.10 µg/m³ and 1.67 µg/m³ with respect to PM₁₀, SO₂ and NO_x. The resultant concentrations are within the National Ambient Air Quality Standards (NAAQS). **Noise level** monitoring was carried out at 11 locations during 1st July 2022 to 30th September 2022. The baseline data indicates the

ranges of concentrations for Location Leq (Day) (46.1 – 58.2 dB(A)) and Leq (Night) (41.8 – 49.2 dB(A)).

10. **Ground Water quality monitoring** was carried out at 11 locations during 1st July 2022 to 30th September 2022 and the baseline data indicated the ranges as: pH (7.22 – 7.63), Total Dissolved Solids (578 - 1012 mg/l), Total Hardness (270 – 470 mg/l), Chlorides (147 – 254 mg/l), Fluoride (0.36 – 0.63 mg/l) and Zinc (0.03 – 0.14 mg/l). **Surface Water** quality monitoring was carried out at 2 locations during 1st July 2022 to 30th September 2022 and the baseline data indicated the ranges as: pH (7.81 – 8.07), Dissolved Oxygen (5.3 – 5.6 mg/l), Chemical Oxygen Demand (2 – 24 mg/l), Bio-Chemical Oxygen Demand (3.3 – 3.6 mg/l). Soil quality monitoring was carried out at 11 locations during 1st July 2022 to 30th September 2022 and the baseline data indicated the ranges as: pH (6.59 – 7.48), Nitrogen (96 – 178 mg/kg), Phosphorus (39.3 – 77 mg/kg), Potassium (258 – 394 mg/kg) and Electric Conductivity (0.077 – 0.218 mS/cm).
11. The PP reported that the total water requirement is 2012.5 m³/day, of which fresh water requirement of 1207.5 m³/day and the balance quantity of 805 m³/day will be met from recycled water. Fresh water of 207.5 m³/day will be met from ground water for which NOC from CGWA/WRD is available and for remaining quantity of 1000 m³/day, NOC from government water source will be obtained. Effluent of 805 m³/day will be treated as per below treatment description. Total 805 m³/day (Industrial: 705 m³/day + Domestic: 100 m³/day) of effluent shall be generated. Low COD stream: Low COD effluent will be treated through the conventional wastewater treatment system and will pass through RO system. High TDS Stream: Neutralized concentrate effluent and rejects from RO will be evaporated in multi-effect evaporator (M/E). The treated wastewater will be totally recycled and the solid waste generated will be disposed to TSDF (Common disposal Facility). Domestic wastewater (100 KL/Day) will send to SFP and Reused for domestic and gardening purpose after treatment.
12. The PP reported that the power requirement after expansion will be 14000 kVA including existing kVA and will be met from State Electricity Department. Existing unit has DG sets (6 Nos.) 600 KVA (4 Nos.), 750 KVA (1 No.) & 320 KVA (1 No.) Capacity, additionally D.G. set (2000 KVA, 5 Nos.) is used as standby during power failure. Stack height (12 m) is provided as per CPCB norms to the DG sets.
13. Existing unit has 1 No. of Boilers (9 TPH), 2 No. of Thermic Fluid Heater, 6 Nos. of D.G. Set. Additionally, 4 No. of Boiler (25 TPH), 2 No. of Thermic Fluid Heater, 5 Nos. of D.G. Set will be installed. Mechanical Dust collector & ESP with Water Scrubber with stack height of 40 m will be installed for controlling the particulate emissions within the statutory limit of 150 mg/Nm³ for the proposed boilers.
14. **Details of Process Emissions Generation and its Management:**
Flue Gas Emission

SR no.	Source of emission With Capacity	Stack Height (meter)	Name of the fuel	Quantity of Fuel MT/hr & MT/Day	Type of emissions i.e. Air Pollutants	APCM
EXISTING						
1	Boiler-1 (9 TPH)	40	Briquettes	125 MT/Day	SOX,NOX,SPM,CO	Mechanical Dust collector, Stack
2	D.G set (600 KVA)	12	HSD	80lit/Hr	SOX,NOX,SPM,CO	Stack
3	D.G set (600 KVA)	12	HSD	80lit/Hr	SOX,NOX,SPM,CO	Stack
4	D.G set (750 KVA)	12	HSD	90lit/Hr	SOX,NOX,SPM,CO	Stack
5	DG (320 KVA)	9.8	HSD	30lit/Hr	SOX,NOX,SPM,CO	Stack
6	D.G Set (600 KVA)	12	HSD	80lit/Hr	SOX,NOX,SPM,CO	Stack
7	D.G Set (600 KVA)	12	HSD	80lit/Hr	SOX,NOX,SPM,CO	Stack
8	Thermic Fluid Heater 1 Lakh Kcal/Hr	9	HSD	20 lit/hr	SOX,NOX,SPM,CO	Stack
9	Thermic Fluid Heater 1 Lakh Kcal/Hr	9	HSD	20 lit/hr	SOX,NOX,SPM,CO	Stack
PROPOSED						
10	Boiler-1 (25 TPH)	40	Briquettes	125 MT/Day	SOX,NOX,SPM,CO	Mechanical Dust collector, Stack & ESP with water

						scrubber
11	Boiler-1 (25 TPH)	40	Briquettes	125 MT/Day	SOX,NOX,SPM,CO	Mechanical Dust collector, Stack & ESP with water scrubber
12	Boiler-1 (25 TPH)	40	Furnace Oil	45 MT/Day	SOX,NOX,SPM,CO	Mechanical Dust collector, Stack
13	Boiler-1 (25 TPH)	40	Furnace Oil	45 MT/Day	SOX,NOX,SPM,CO	Mechanical Dust collector, Stack
14	DG set -2000KVA	30	HSD	400 lit/hr/ DG set	SOX,NOX,SPM,CO	Stack
15	DG set -2000KVA	30	HSD	400 lit/hr/ DG set	SOX,NOX,SPM,CO	Stack
16	DG set -2000KVA	30	HSD	400 lit/hr/ DG set	SOX,NOX,SPM,CO	Stack
17	DG set -2000KVA	30	HSD	400 lit/hr/ DG set	SOX,NOX,SPM,CO	Stack
18	DG set -2000KVA	30	HSD	400 lit/hr/ DG set	SOX,NOX,SPM,CO	Stack
19	Thermic Fluid Heater	9	HSD	40 lit/hr	SOX,NOX,SPM,CO	Stack

	2 Lakh Kcal/Hr						
20	Thermic Heater	Fluid	9	HSD	40 lit/hr	SOX,NOX,SPM,CO	Stack
	2 Lakh Kcal/Hr						

Process Gas Emission

S. no.	Source of emission	Type of emission	Stack/Vent Height (meter)	APCM
EXISTING				
1	Scrubber at Plant - I	SO _x ,NO _x ,CO	6.5	Wet Alkali Scrubber,Stack
2	Scrubber at Plant -II	SO _x ,NO _x ,CO	17	Wet Alkali Scrubber,Stack
3	Scrubber at Plant - II	SO _x ,NO _x ,CO	17	Wet Alkali Scrubber,Stack
4	Scrubber at Plant - II	SO _x ,NO _x ,CO	15	Wet Alkali Scrubber,Stack
5	Absorber at Plant - I	SO _x ,NO _x ,CO	4	Wet Alkali Scrubber,Stack
6	Scrubber at R & D plant	SO _x ,NO _x ,CO	12	Wet Alkali Scrubber,Stack
7	Plant (Scrubber and Process)	SO _x ,NO _x ,CO	19	Wet Alkali Scrubber,Stack
8	Scrubber at Plant - III	SO _x ,NO _x ,CO	15	Wet Alkali Scrubber,Stack
9	Scrubber at Pilot Plant	SO _x ,NO _x ,CO	6	Wet Alkali Scrubber,Stack
10	Scrubber at plant IV	SO _x ,NO _x ,CO	17	Wet Alkali Scrubber,Stack
11	Scrubber at plant IV	SO _x ,NO _x ,CO	17	Wet Alkali Scrubber,Stack
12	Scrubber at plant IV	SO _x ,NO _x ,CO	17	Wet Alkali Scrubber,Stack
13	Scrubber at Plant - V	SO _x ,NO _x ,CO	17	Wet scrubber with stack
14	Scrubber at Plant - V	SO _x ,NO _x ,CO	17	Wet scrubber with stack
15	Scrubber at Plant - V	SO _x ,NO _x ,CO	17	Wet scrubber with stack
16	Scrubber at Plant - V	SO _x ,NO _x ,CO	17	Wet scrubber with stack

PROPOSED				
17	Scrubber -1	SO _x ,NO _x ,CO	17	Wet Alkali Scrubber,Stack
18	Scrubber -2	SO _x ,NO _x ,CO	17	Wet Alkali Scrubber,Stack
19	Scrubber -3	SO _x ,NO _x ,CO	17	Wet Alkali Scrubber,Stack
20	Scrubber -4	SO _x ,NO _x ,CO	17	Wet Alkali Scrubber,Stack
21	Scrubber -5	SO _x ,NO _x ,CO	17	Wet Alkali Scrubber,Stack
22	Scrubber -6	SO _x ,NO _x ,CO	17	Wet Alkali Scrubber,Stack
23	Scrubber -7	SO _x ,NO _x ,CO	17	Wet Alkali Scrubber,Stack
24	Scrubber -8	SO _x ,NO _x ,CO	17	Wet Alkali Scrubber,Stack
25	Scrubber -9	SO _x ,NO _x ,CO	17	Wet Alkali Scrubber,Stack
26	Scrubber -10	SO _x ,NO _x ,CO	17	Wet Alkali Scrubber,Stack
27	Scrubber -11	SO _x ,NO _x ,CO	17	Wet Alkali Scrubber,Stack
28	Scrubber -12	SO _x ,NO _x ,CO	17	Wet Alkali Scrubber,Stack
29	Scrubber -13	SO _x ,NO _x ,CO	17	Wet scrubber with stack
30	Scrubber -14	SO _x ,NO _x ,CO	17	Wet scrubber with stack
31	Scrubber -15	SO _x ,NO _x ,CO	17	Wet scrubber with stack
32	Scrubber -16	SO _x ,NO _x ,CO	17	Wet scrubber with stack
33	Scrubber -17	SO _x ,NO _x ,CO	17	Wet scrubber with stack
34	Scrubber -18	SO _x ,NO _x ,CO	17	Wet scrubber with stack
35	Scrubber -19	SO _x ,NO _x ,CO	17	Wet scrubber with stack
36	Scrubber -20	SO _x ,NO _x ,CO	17	Wet scrubber with stack
37	Scrubber -21	SO _x ,NO _x ,CO	17	Wet scrubber with stack
38	Scrubber -22	SO _x ,NO _x ,CO	17	Wet scrubber with stack
39	Scrubber -23	SO _x ,NO _x ,CO	17	Wet scrubber with stack
40	Scrubber -24	SO _x ,NO _x ,CO	17	Wet scrubber with stack followed by carbon bed

41	Scrubber -25	SO _x ,NO _x ,CO	17	Wet scrubber with stack followed by carbon bed
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15. Details of Solid Waste/ Hazardous Waste Generation and its Management: 10 Categories of Hazardous/Solid Wastes are/will be generated from this Unit.

Sr. No	Name of Waste	Source of Generation	Cat No	Existing Quantity (MT/Year)	Total Proposed Quantity (MT/Year)	Disposal Method
	Empty barrels/containers/liners contaminated with hazardous chemicals wastes	Storage & handling of Raw Materials	Sch-I/ 33.1	40	500	Collection, Storage, Transportation & disposal to Authorized Recyclers (Recyclable)
	Used/Spent Oil	Equipment & Machine oils	Sch-I/ 35.1	10	200	Collection, Storage, Transportation & disposal to Authorized Recyclers (Recyclable)
	Chemical sludge from waste water treatment	In-house ETP & MEE	Sch-I/ 35.3	2500	25000	Collection, Storage, Transportation & disposal to Common TSDF site by following protocol of Hazardous Waste Rule - 2016.
	Spent	Process	Sch-I/	350	20000	Collection, Storage, Transportation,

	solvents		28.6			Decontamination & Disposal to TNPCB Authorized Recyclers (Recyclable)
	Distillation residues	Process	Sch-I/20.3	20	4000	Collection, Storage, Transportation & disposal to Common TSDF site by following protocol of Hazardous Waste Rule - 2016
	Contaminated aromatic, aliphatic or naphthenic solvents may fit for reuse.		Sch-I/20.1	6	10000	Collection, Storage, Transportation & disposal to Common TSDF site by following protocol of Hazardous Waste Rule - 2016
	Spent catalyst	Process	Sch-I/28.2	1	40	Collection, Storage, Transportation for Regeneration, Recovery and Reuse. (Recyclable)
	Contaminated cotton rags or other cleaning materials		Sch-I/33.2	2	40	Collection, Storage, Transportation & disposal to Common TSDF site by following protocol of Hazardous Waste Rule - 2016.
	Spent Carbon or Filter medium	Process	Sch-I/36.2	NA	4000	Collection, Storage, Transportation & disposal to Common TSDF site / Co-processor by following

						protocol of Hazardous Waste Rule – 2016.
	Process residue and wastes	Process	Sch-I/ 28	NA	30000	Collection, Storage, Transportation & disposal to Co-processor by following protocol of Hazardous Waste Rule – 2016.
Non Hazardous waste						
1	Fly Ash	Unitary	--	--	18250	Collection, Storage, Transportation and disposal for brick manufacturing and/or in cement industries.

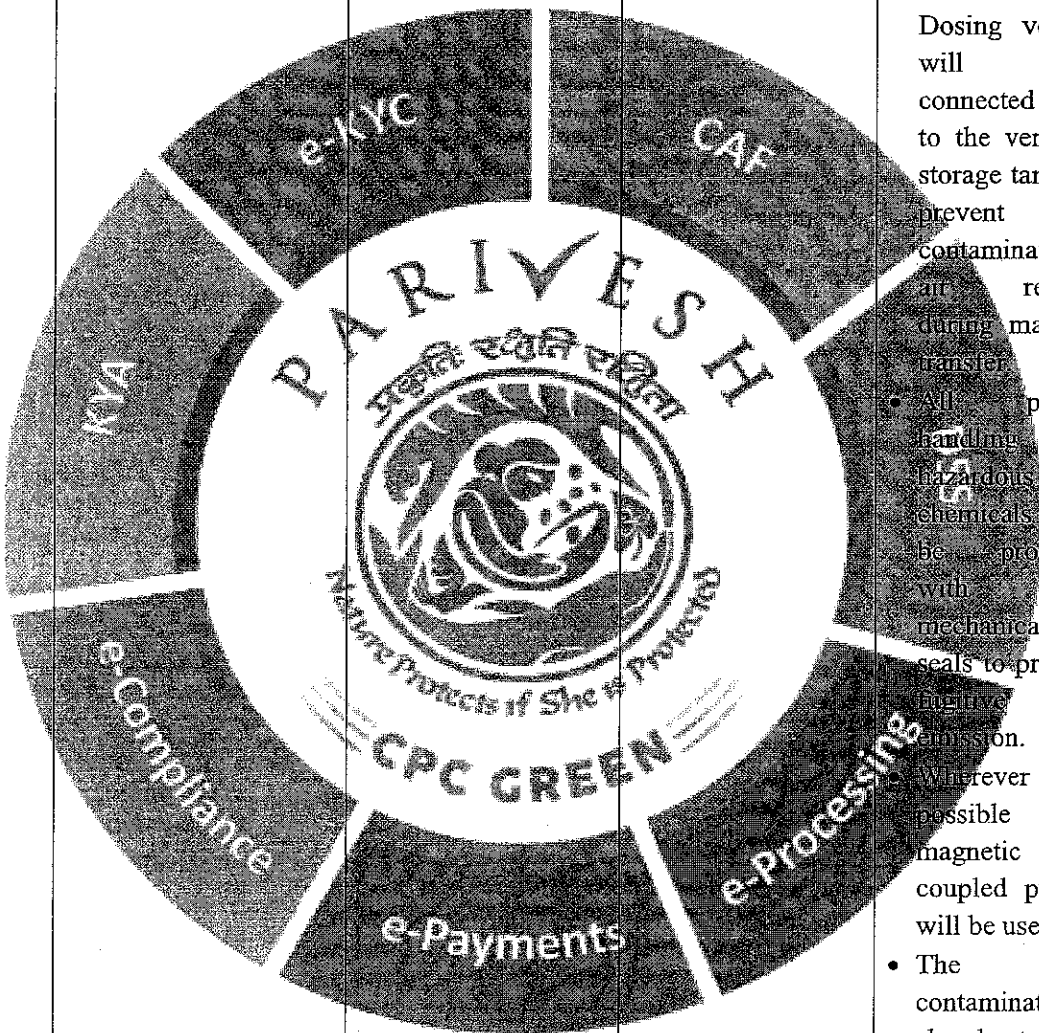
16. The Budget earmarked towards the Environmental Management Plan (EMP) is Rs. 148 Crore (capital) and the Recurring Cost (operation and maintenance) will be about Rs. 86 Crore per annum. Industry proposes to allocate Rs. 500 Lakhs towards Corporate Social Responsibility.
17. Industry has already developed greenbelt over an area of 33% i.e. 54000 m² out of 166400 m² total area of the project.
18. The PH reported that the Public Hearing for the proposed project was conducted by the State Pollution Control Board on 12/5/2023, which was presided by the District Collector, Hosur (Representative of the District Collector, Krishnagiri). The main issues raised during the Public Hearing are benefits from the project, Employment, CSR/CEP Activities.

Sr. No.	Issues raised during the PH	Reply given by the representative of project proponent and concerned officer	Reply given by concerned officer	Action along with budgetary allocation	Plan with
1	Benefit from the project	The representative of unit replied that the cost of expansion activity is around Rs.	--	Company will contribute 0.25 % of the additional project cost (i.e.	
2	Employment and setting up of bus				

	shelter, construction of road for public and painting works for Government Schools and temples in the nearby villages.	2000 Crore in which 10% is CSR fund, from this fund 15 Crore Rupees will be spent to provide basic facilities for the nearby villages. Now the plant is equipped with sophisticated and continuous monitoring techniques based air pollution control devices so that the changes in the plant operation can be monitored and controlled immediately. Hence, the problems that prevailed 20 years back will not occur.		2000 Crore) for the CER activity and CSR fund will be provided by the company in the surrounding villages within the 2 or 3 years of time period after getting EC & CTE.
3	Wafer related problem			Company is providing the CSR activities in the nearby areas and shall continue to do so.
4.	Education and carry out a research about the insects which affects cultivation of mango flowers in Hosur Taluk and produce pesticides to help farmers.	<ul style="list-style-type: none"> The representative of M/s. Chemplast Sanmar Ltd has said that the company will give preference to those who have studied Diploma (Chemical Technology), Master's Degree in Chemistry, Degree in Chemical Engineering. Also, our company's preference is to 	<p>The Sub Collector Hosur</p> <p>The Sub Collector Hosur said that during recruitment inform the local public in advance about the job vacancies and job qualifications. Therefore, local people can benefit by knowing the employment information</p>	
5.	A lake is located 1 km from their village and 500 meters from M/s. Chemplast Sanmar Ltd. He also said that, if it is properly cleared and maintained, it will			Company will contribute Rs. 1.50 Crores to desilting of lakes and improve beautification of surrounding pond or lake within a

	<p>benefit to the agricultural activity of nearby villages. Also, the unit has not provided any assistance to their village, so the request to fulfill this request.</p>	<p>recruit locally qualified individuals. Because, they will continue to come for work without any break and it will be a great benefit to the company. Since the employment camp is conducted only in Hosur and not in other places like Chennai and Bangalore. So that the candidate from Krishnagiri can easily participate in interview.</p>	<p>through this, she also requested the local people to make proper use of these employment camps.</p>	<p>year. Also, Company will properly maintain the same.</p>
<p>6.</p>	<p>Corporate Social Responsibility (CSR) Activities</p>	<p>only in Hosur and not in other places like Chennai and Bangalore. So that the candidate from Krishnagiri can easily participate in interview.</p>		<p>Action plan for odour control:</p> <ul style="list-style-type: none"> • All liquid raw materials will be charged into Reactors with pumps or under gravity through closed pipes. • Closed loop handling will be carried out. • Suction Hoods will be placed near the Man-holes & charging funnels of Reactors & Filters so that chemical vapors and dust do not escape into the Plant & surroundings, when the man-hole covers are opened for inspection or charging of RM. • All storage tanks of low

				<p>boiling chemicals will be provided with Vents.</p> <ul style="list-style-type: none"> • Vent lines of Dosing vessels will be connected back to the vents of storage tanks to prevent contaminated air release during material transfer. • All pumps handling hazardous chemicals will be provided with mechanical seals to prevent fugitive emissions. Wherever possible magnetic coupled pumps will be used. • The contaminated absorbent will be safely dispose off along with hazardous waste. <p>Company will</p>
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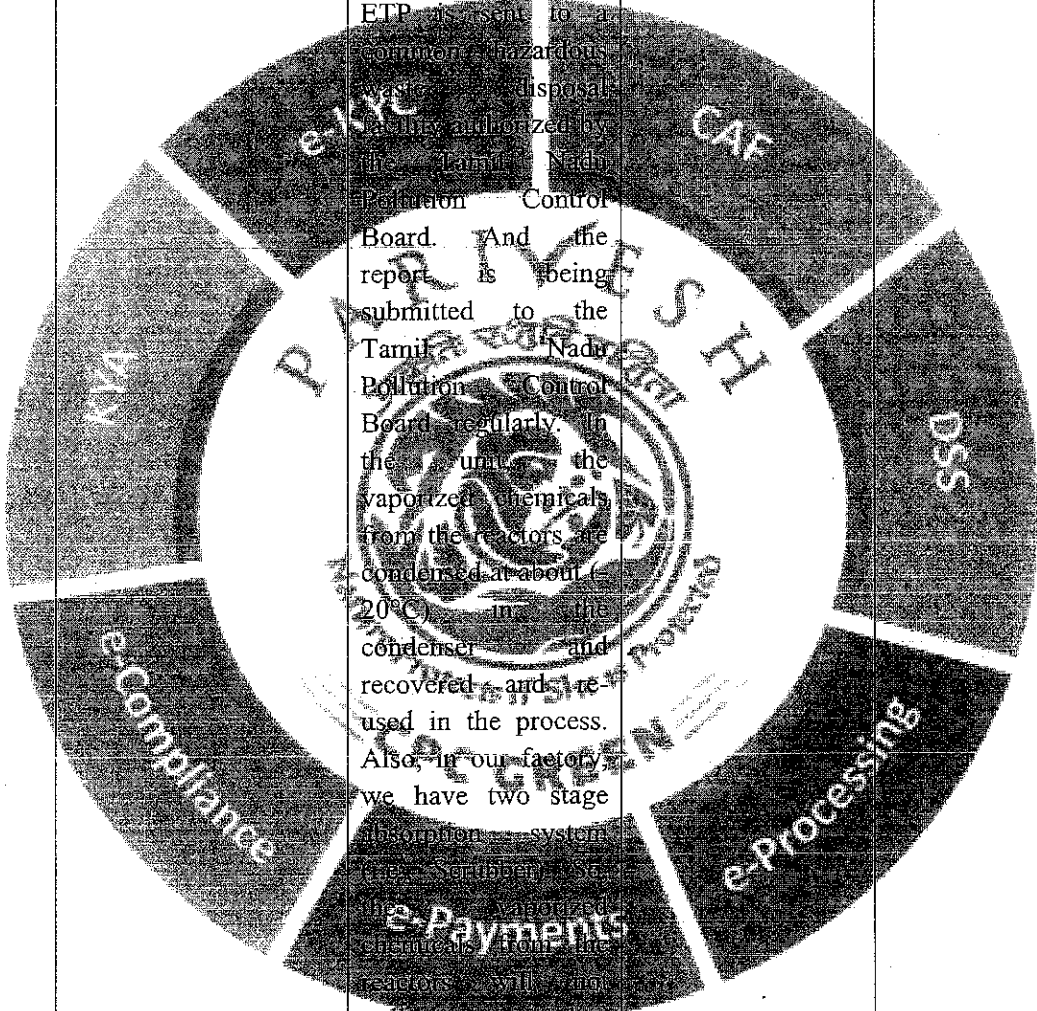
				<p>take care to reduce the Odour problem and release of chemical vapour in atmosphere. For that company will contribute funds for Environment protection measures. (Approx. Cost: 118.482 Crores & Time Period: 1 year after getting EC & CTE)</p>
7.	Employment	<p>The representative of M/s. Sampat Ltd has said that they are going to conduct employment camps within 6 to 8 months, at that time the local people will be properly notified. Also an overhead water pipeline has been completed in the Berigai village through "Namaku Naamae" scheme: one electrical engineer and one quality control engineer from Berigai village are</p>	<p>The Sub Collector, Hosur. The Sub Collector, Hosur- said that the local people can get to know the information about the employment of their company. The information is available at the Block Development Office and Taluk Office.</p>	<p>The proposed project will increase the employment opportunity. Employment will be as per prevailing norms state government for unskilled and semi-skilled people for the proposed project. approximately 1000 people will be employed after getting EC & CTE.</p>

		<p>currently employed in the company, buildings for 11th and 12th classes have been constructed in a local high school road facilities have been provided to the school further toilets and a passenger shelter have been constructed in a local village. He also said that, a lake located in the village was desited last year. Finally he informed that the Social Need Assessment is currently being done and based on that the Corporate Social Responsibility Fund will be spent.</p>		
<p>8.</p>	<p>Air Pollution and its control measures</p>	<p>The representative of M/s. Chemplast Sarmar Ltd has said that if employment is given to considers they will leave the job within two years which affects the performance of the company. Therefore, he said that they have no objection in providing employment to the</p>		<p>Company is manufacturing 30 products and after expansion, company will manufacture 58 products and all these will not be pesticides products, they are synthetic organic products and only one product will be pesticide intermediate</p>

		<p>local public. Further, he added that, presently, we are producing 35 chemicals and after expansion we are planning to produce up to 70 chemicals and all these are not pesticides they are intermediate products to produce pesticides, which was reported in the environmental impact assessment report. He also said that the pesticide is produced from the intermediate product only after two or three reactions in the process. He also said that, we are exporting this intermediate product to foreign countries to produce pesticide. He said that the health and safety of the people of this village and water is the basis for it. Thus, our company has a proper water management system. Further, He said that, at present they are using ground water</p>		<p>which is incorporate in the environmental impact assessment report.</p> <ul style="list-style-type: none"> Proposed expansion will increase the production capacity by 2.5 times. However, Company has proposed adequate APCM to control air emission. Also, no effluent will be discharged into any surface water body. Hence, this company is/will be total Zero liquid discharge unit. Company will install Mechanical Dust collector & ESP to control flue gas emission and Wet scrubber with stack will be install to control process
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		<p>and the water required for the expansion is planned to be taken from Kelavarapalli dam presently. Sewage from Bangalore is being mixed with river water in the dam. They proposed to treat and use this water for the industry. The same has been reported in the EPA. So the ground water and agriculture will not be affected due to the proposed expansion. He informed that from the year of 2003-04, zero liquid discharge system has been set up in all the Saamar factories and all the trade effluent is treated and reused for the production and no trade effluent is discharged from the factory. So the agriculture will not be affected. Further, he added that the Trade Effluent generated from the unit treated in ETP, RO followed by Reject Management System (ZLD) the</p>	<p>gas emission.</p>
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	<p>treated trade effluent is recycled back to the process. Thus the hazardous waste generated from the ETP is sent to a common hazardous waste disposal facility authorized by the Tamil Nadu Pollution Control Board. And the report is being submitted to the Tamil Nadu Pollution Control Board regularly. In the summer, the vaporized chemicals from the reactors are condensed at about (-20°C) in the condenser and recovered and re-used in the process. Also, in our factory, we have two stage absorption system (wet scrubber) to the vaporized chemicals from the reactors will not pollute the air. Also, Ambient Air Quality Survey was conducted at 11 places in 3 months and there is no detection of air pollutants. He also</p>		
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		said that, the weightage will be given to the local people in company's employment opportunities.		
9.	Pollution control and its techniques	The representative of Chemplast Sanmar Ltd has said that it is our duty to operate the factory in a safe environment by installing modern industrial pollution control devices for the proposed expansion and operate it in a such a way that it does not affect the environment rather than operating with old pollution control techniques.		
10.	Water related problems, pollution and its measures to control.		The DEH, TNPCB, Hasur. The DEH, TNPCB, Hasur has informed that, has issued Environmental Impact Assessment, 2006 notification vide its S.O. No.1533 of MOEF, New Delhi, dated 14.09.2006, as per	

			<p>this notification a public hearing to be conducted for some projects before granting environmental clearance. Accordingly, the details of the public hearing meeting for the proposed expansion project of M/s. Chemplast Sanmar Ltd. have already been published in Tamil and English dailies "Dinathanti" and "The New Indian Express" on 07.04.2023. Also, he highlighted that the public announcements have been made through various announcements and these are available to the public in the surrounding areas of the villages of B. Guruparapalli, Seekkanapalli and Suligunta</p>	
11.	CER activities	--	--	Company will contribute 0.25 % of the additional

				project cost (i.e. 2000 Crore) for the CER activity and CSR fund will be provided by the company in the surrounding villages within the 2 or 3 years of time period after getting EC & CFE
12.	Environment protection measures			Company will contribute funds for Environment protection measures. Approx. Cost: 118.482 Crores & Time Period: 1 year after getting EC & CFE.
13.	Employment			Company will give employment to the local people as per prevailing norms of state government for skilled and unskilled people for the proposed project.

19. The PP proposed to set up an Environment Management Cell (EMC) by engaging business Manager (HO) – Corporate Environment Head- Head Factory operations- site Environment

Head- Joint Manager Environment- Shift incharges- shift operators STP and ETP for the functioning of EMC.

20. The PP submitted the Disaster Management Plan and On-site and Off-site Emergency Plans in the EIA report.
21. The estimated project cost is Rs 292 Crores including existing investment of Rs 292 crores. Total Employment will be 1250 persons as direct & no persons as indirect after expansion.
22. **Deliberations by the EAC**

The EAC constituted under the provisions of the EIA Notification, 2006 comprising Expert Members domain experts in various fields, examined the proposal submitted by the PP in desired format along with the EIA/EMP reports prepared and submitted by the Consultant accredited by the OGI/NABET on behalf of the PP.

The EAC noted that the PP has given an undertaking to the effect that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP reports. If any part of data/information submitted is found to be false/misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the PP.

The EAC noted that the EIA reports are in compliance with the ToR issued to the project, reflecting the present environmental status and the projected scenario for all the environmental components. The Committee deliberated on the proposed mitigation measure towards Air, Water, Noise and Soil pollutions. The Committee suggested that the storage of explosive raw materials/products shall be undertaken with utmost precautions and follow the safety norms and best practices.

The EAC inter-alia deliberated on the Greenbelt development plan, ETP, water balance, ETP and STP flow diagram, Carbon footprint, complaint regarding the project transfer of EC and advised the PP to submit the following:

- Action plan for additional green belt development.
- Action plan for cleaner fuel.
- Revised water balance.
- Revised ETP & STP flow diagram.
- Carbon footprint reduction & Road map to achieve net zero carbon emission.
- Justification for the Complaint against project.
- Requisite documents submitted to SEIAA for the Transfer of EC.

The PP submitted the above information/documents and the EAC found these to be satisfactory. Regarding the justification for applying to SEIAA for transfer of EC instead to MOEFCC, the PP submitted a copy of the application made to the Ministry for the same. It was

informally advised by the Ministry to apply to SEIAA. The EAC cautioned the PP for not obtaining written clarification from the Ministry in this regard.

The EAC has also received a complaint against the project, for which a point wise reply was sought from the PP. The same has been submitted by the PP, as follows:

Sr. No.	Issue raised	Reply given by the project proponent
1	<p>Chemplast Sanmar Limited on 03-06-2022 obtained one CTE Expansion order (without Prior EC) from the TNPCB (to expanded the production activities from 1,081.4 MT to 1,601.4 MT per year)</p> <p>In this CTE order, TNPCB laid one important condition</p> <p>" The unit shall comply all the conditions, as mentioned in the No increase in Pollution Load Certificate issued to the unit, by PLAC (vide Board's LR.No. TNPCB/T6 /F.13598HSR/2021 dated : 17-03-2022), strictly without any lapse".</p> <p>" The unit shall undertake to work out the pollution loads, after commencing the operation of product mix and submit report to the TNPCB", is one</p>	<p>NABET Notification No. S.O.980-(E), dated 21st March, 2022 allows to claim exemption from obtaining Prior Environment Clearance in respect of any increase in production capacity with or without any change in (i) raw material mix or (ii) product mix or (iii) quantities within products or (iv) number of products including new products falling in the same category or (v) configuration of the plant or process or operations in existing area or in areas contiguous to the existing area specified in the environmental clearance of the project.</p> <p>Accordingly we have followed the protocol and obtained No Increase in Pollution Load certificate and obtained CTE for the Expansion.</p> <p>The condition can be fulfilled upon commencement of production only.</p> <p>CTO obtained now and upon increasing production we will ask a NABET approved consultant to evaluate and certify the same.</p> <p>We have obtained the CTO in Aug 23 and this is a testimony to the fact that all conditions that were to be fulfilled as per the CTE were complied with.</p>

	<p>of the important condition, laid in the PLAC certificate dated : 17-03-2022.</p> <p>The above mentioned, (03-06-2022 dated CTE) condition since didn't fulfilled, by the Chemplast Sanmar Limited.</p>	
	<p>Further, the above mentioned (03-06-2022 dated CTE) condition compliance report also didn't annexed in the EIA report.</p>	<p>We have uploaded the final EIA application and as part of it we have attached the latest CTE.</p>
	<p>Further CTE for this expansion (1,081.4 MT to 1,601.4 MT) also since didn't issued by TNPCB.</p>	<p>TNPCB issued CTO (Air & Water) in Aug 23.</p>
	<p>Further first expansion proceedings since didn't completed before that Chemplast Sanmar Limited illegally applied for second expansion.</p>	<p>The statement made by the complainant is not correct and our response is as under:</p> <ol style="list-style-type: none"> 1. We applied through NHF route to expand from 1081.4 to 1601.4 TPA as per the protocol prescribed (first expansion)
	<p>At this condition, Chemplast Sanmar Limited illegally filed Prior-EC application, for second expansion (1,601.4 MT to 20,031.4 MT per year).</p>	<ol style="list-style-type: none"> 2. We had obtained the CTE in Jun 22 and CTO in Aug 23. 3. We had applied for expansion to MoEF & CC for expanding the capacity from 1601.4 TPA to 20031.4 TPA on Dec 22. We also conducted public hearing in Dec 22 and currently pending for EC for the second expansion.
		<p>There is no policy that stops a proponent to seek for an expansion when an old approval is still under execution.</p>

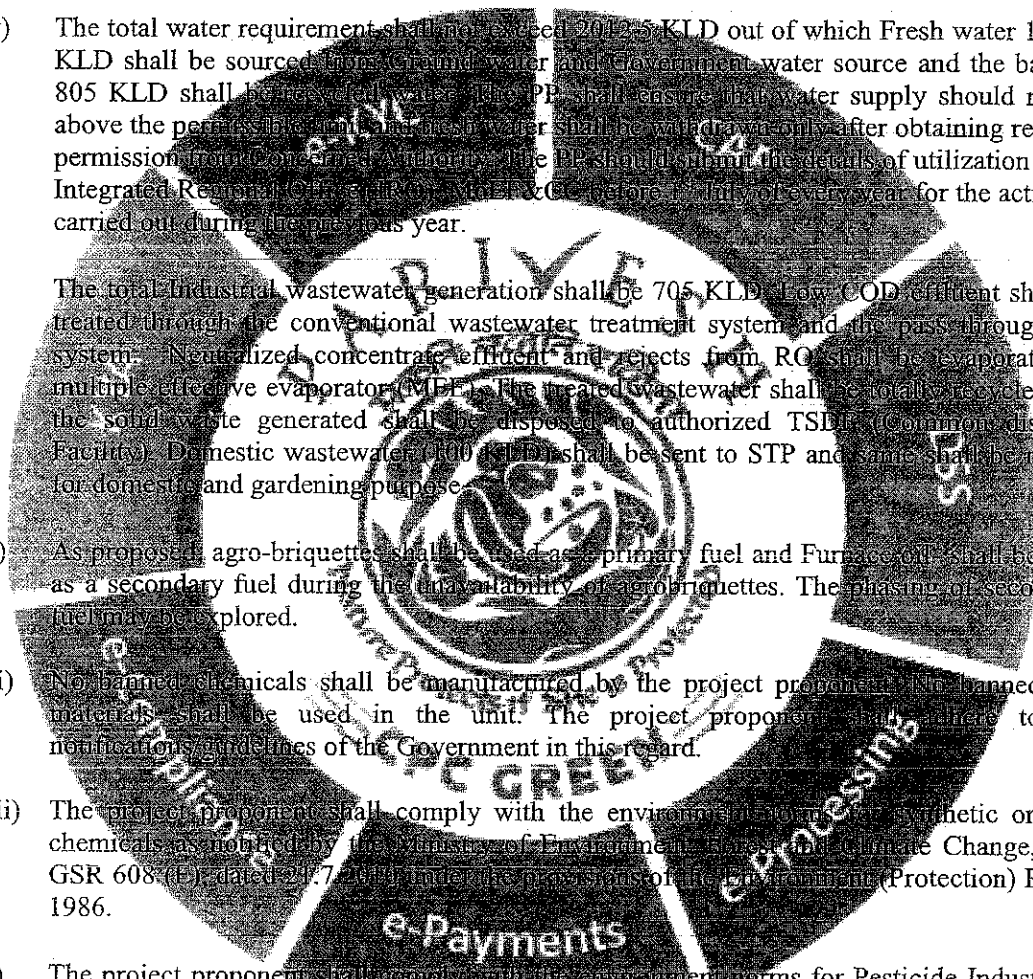
The EAC deliberated the Onsite and Offsite Emergency plans and also the various mitigation measures proposed during the implementation of the project and advised the PP to implement the provisions of the Rules and guidelines issued under the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, and the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996, as amended from time to time.

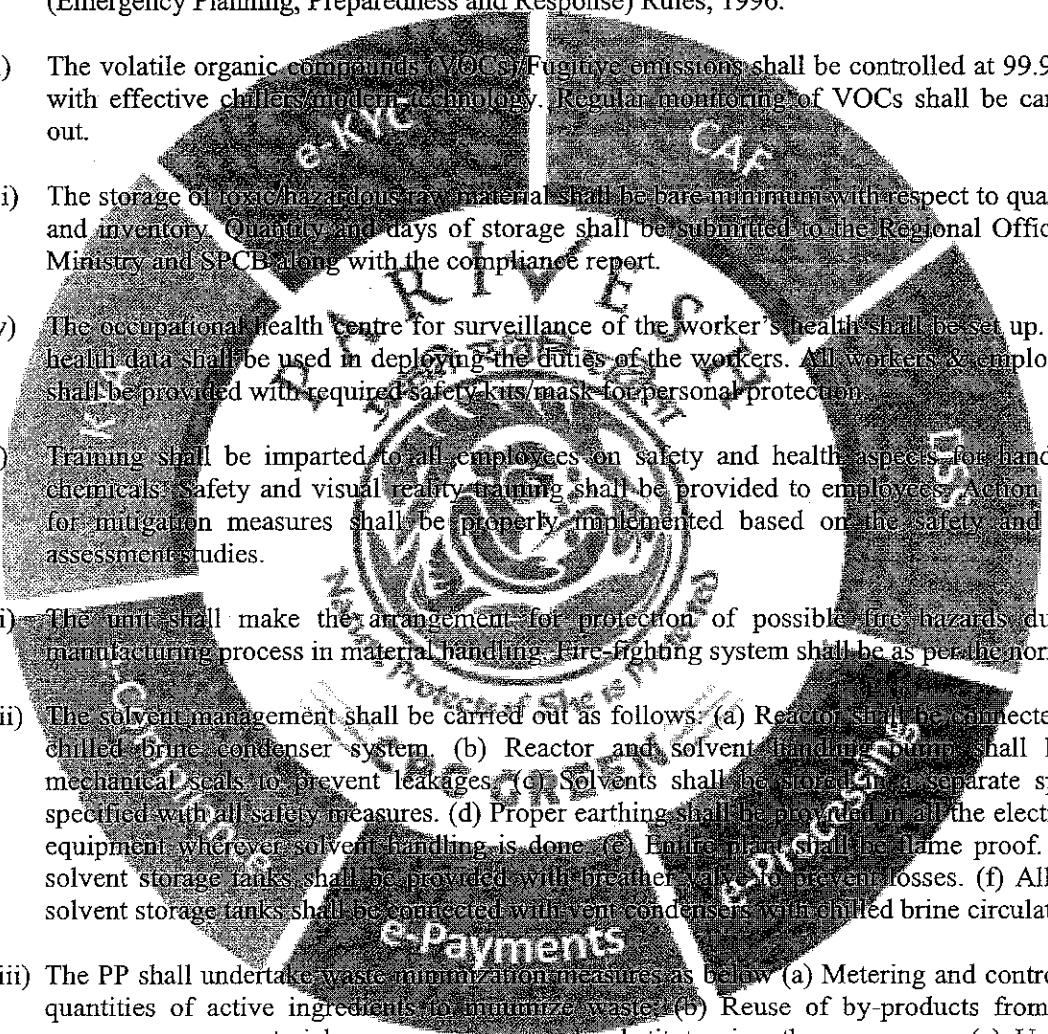
The EAC deliberated on the proposal with due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC found the proposal in order and recommended for the grant of environmental clearance.

The EAC is of the view that its recommendation and grant of environmental clearance by the regulatory authority to the project/activity is strictly under the provisions of the EIA Notification 2006 and its subsequent amendments. It does not tantamount/construe to approvals/consent/permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/Rules/Subordinate legislations, etc. as may be applicable to the project. The PP shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time from the State Pollution Control Board, prior to construction & operation of the project.

23. The EAC, after detailed deliberations, **recommended the project for the grant of environmental clearance, subject to the compliance of the terms and conditions as under, and general terms and conditions in Annexure-I**
- (i) The PP shall develop/maintain Greenbelt over an area of 33%, preferably within a year of the grant of EC. The additional 1000 number of saplings selected for the plantation should be of sufficient height, preferably 6 ft (about 2 m). The budget earmarked for the plantation shall be kept in separate account and should be audited annually. PP should annually submit the audited statement along with proof of activities viz. photographs (before & after with geo-location date & time), details of the expert agency engaged, details of species planted, number of species planted, survival rate, density of plantation etc. to the Regional Office of MoEF&CC before 1st July of every year for the activities carried out during the previous year.
 - (ii) A separate Environmental Management Cell (having qualified persons with Environmental Science/Environmental Engineering/specialization in the project area) equipped with full-fledged laboratory facilities shall be set up to carry out the Environment Management and Monitoring functions. PP shall engage business Manager (EMC) - Corporate Environment Head- Head-Factory operations- site Environment Head- Joint Manager Environment- Shift incharges- shift operators SIF and EIP. In addition to this one safety & health officer as per the qualification given in Factories Act, 1948 shall be engaged within a month of grant of EC. PP should annually submit the audited statement of amount spent towards the engagement of qualified persons in EMC along with details of person engaged to the Regional Office of MoEF&CC before 1st July of every year for the activities carried out during previous year.
 - (iii) The company shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented. The budget propose under EMP is 118 crore (Capital cost) and ₹ 86 Crore per annum (Recurring cost) shall be kept in separate account and

should be audited annually. The PP should submit the annual audited statement along with proof of implementation of activities proposed under EMP duly supported by photographs (before & after with geo-location date & time) and other document as applicable to the Regional Office of MoEF&CC before 1st July of every year for the activities carried out during previous year.

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- (iv) The total water requirement shall not exceed 2072.5 KLD out of which Fresh water 1207.5 KLD shall be sourced from Ground water and Government water source and the balance 805 KLD shall be recycled waste. The PP shall ensure that water supply should not be above the permissible limit. The fresh water shall be withdrawn only after obtaining requisite permission from concerned Authority. The PP should submit the details of utilization to the Integrated Regional Office (IRO), MoEF&CC before 1st July of every year for the activities carried out during the previous year.
- (v) The total industrial wastewater generation shall be 705 KLD. Low COD effluent shall be treated through the conventional wastewater treatment system and the pass through RO system. Neutralized concentrate effluent and rejects from RO shall be evaporated in multiple effect evaporator (MEP). The treated wastewater shall be totally recycled and the solid waste generated shall be disposed to authorized TSD (Common disposal Facility). Domestic wastewater 100 KLD shall be sent to STP and same shall be reused for domestic and gardening purpose.
- (vi) As proposed, agro-briquettes shall be used as a primary fuel and Furnace oil shall be used as a secondary fuel during the unavailability of agro-briquettes. The phasing of secondary fuel may be explored.
- (vii) No banned chemicals shall be manufactured by the project proponent. No banned raw materials shall be used in the unit. The project proponent shall adhere to the notifications/guidelines of the Government in this regard.
- (viii) The project proponent shall comply with the environmental norms for synthetic organic chemicals as notified by the Ministry of Environment, Forest and Climate Change, *vide* GSR 608 (E) dated 24.7.2011 under the provisions of the Environment (Protection) Rules, 1986.
- (ix) The project proponent shall comply with the environmental norms for Pesticide Industry as notified by the Ministry of Environment, Forest and Climate Change, *vide* GSR 446 (E), dated 13.6.2011 under the provisions of the Environment (Protection) Rules, 1986.
- (x) The project proponent shall utilize modern technologies for capturing of carbon emitted and shall also develop carbon sink/carbon sequestration resources capable of capturing more than emitted. The implementation report shall be submitted to the IRO, MoEF&CC in this regard.

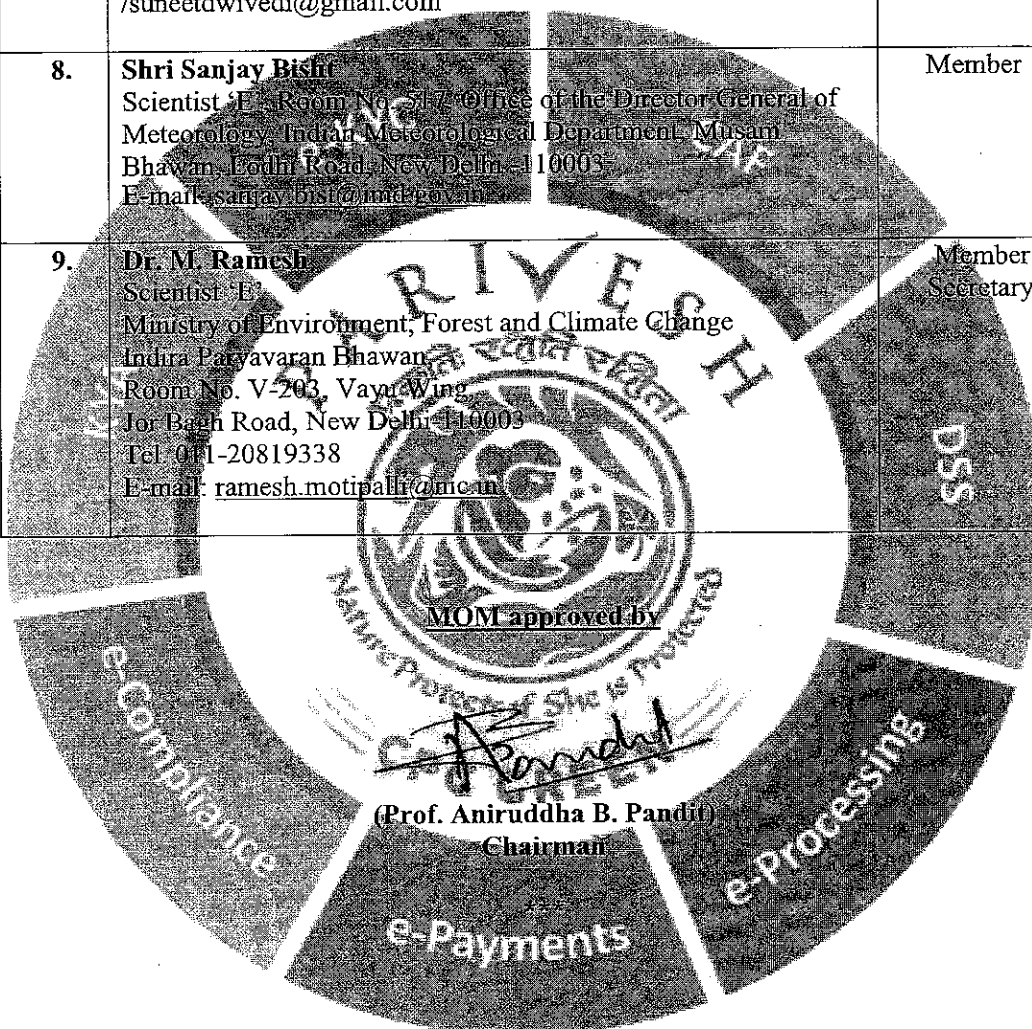
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- (xi) All necessary precautions shall be taken to avoid accidents and action plan shall be implemented for avoiding accidents. The project proponent shall implement the onsite/offsite emergency plan/mock drill etc. and mitigation measures as prescribed under the rules and guidelines issued in the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, and the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996.
- (xii) The volatile organic compounds (VOCs)/Fugitive emissions shall be controlled at 99.97 % with effective chillers/modern technology. Regular monitoring of VOCs shall be carried out.
- (xiii) The storage of toxic/hazardous raw material shall be bare minimum with respect to quantity and inventory. Quantity and days of storage shall be submitted to the Regional Office of Ministry and SPCB along with the compliance report.
- (xiv) The occupational health centre for surveillance of the worker's health shall be set up. The health data shall be used in deploying the duties of the workers. All workers & employees shall be provided with required safety kits/mask for personal protection.
- (xv) Training shall be imparted to all employees on safety and health aspects for handling chemicals. Safety and visual reality training shall be provided to employees. Action plan for mitigation measures shall be properly implemented based on the safety and risk assessment studies.
- (xvi) The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire-fighting system shall be as per the norms.
- (xvii) The solvent management shall be carried out as follows: (a) Reactor shall be connected to chilled brine condenser system. (b) Reactor and solvent handling pump shall have mechanical seals to prevent leakages. (c) Solvents shall be stored in a separate space specified with all safety measures. (d) Proper earthing shall be provided in all the electrical equipment wherever solvent handling is done. (e) Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses. (f) All the solvent storage tanks shall be connected with vent condensers with chilled brine circulation.
- (xviii) The PP shall undertake waste minimization measures as below (a) Metering and control of quantities of active ingredients to minimize waste. (b) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes. (c) Use of automated filling to minimize spillage. (d) Use of Close Feed system into batch reactors. (e) Venting equipment through vapor recovery system. (f) Use of high pressure-hoses for equipment cleaning to reduce wastewater generation.
- (xix) The activities and the action plan proposed by the project proponent to address the issues raised during the public hearing as well as the related socio-economic issues in the study area shall be completed as per the schedule presented before the Committee and as described in the EIA report in letter and spirit.

Annexure-II

List of the Expert Appraisal Committee (Industry-3) members participated during Video Conferencing (VC) meeting

S. No.	Name of Member	Designation
1.	Prof. (Dr.) A. B. Bhandu Vice-Chancellor, Institute of Chemical Technology, Mumbai, Sir JC Bose Bhavan, 600, Chhatrapati Shivaji Maharaj Marg, Colaba, Mumbai - 400 025, India E-mail: abhandu@ictmumbai.ac.in	Chairman
2.	Dr. Ashok Kumar Saxena, IAS Bungalow No. 38, Sector 8A, Gandhinagar, Gujarat - 382008 E-mail: ashoksaxena1159@gmail.com	Member
3.	Prof. (Dr.) S. N. Upadhyay Research Professor (Hon.) Department of Chemical Engineering & Technology, Indian Institute of Technology (Banarus Hindu University), Varanasi E-mail: snupadhyay.che@iitbhu.ac.in	Member
4.	Dr. Sunesh Panwar House No.4, Gayatri Green Society, NH Bypass, Kankerhera, Meerut, Uttar Pradesh E-mail: sunepan@gmail.com	Member
5.	Shri Tulcanam M. Karnik "SHREYAS JOURNAL" 95-Tulasbagwale Colony, e-Procurement PUNE: 411 009 E-mail: tmkarnik@gmail.com	Member
6.	Shri Dinabandhu Gouda Additional Director, DH IPC-I, Room No. 309A, Third Floor, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi - 110032 E-mail: dinabandhu.cpcb@nic.in	Member

7.	Prof. (Dr.) Suneet Dwivedi, Professor in K Banerjee Centre of Atmospheric and Oceanic Studies, University of Allahabad, Allahabad - 02 Uttar Pradesh E-mail: dwivedisuneet@rediffmail.com /suneetdwivedi@gmail.com	Member
8.	Shri Sanjay Bishri Scientist 'E' Room No. 517 Office of the Director General of Meteorology, Indian Meteorological Department, Musam Bhawan, Lodhi Road, New Delhi - 110003 E-mail: sanjay_bishri@india.gov.in	Member
9.	Dr. M. Ramesh Scientist 'E' Ministry of Environment, Forest and Climate Change Indira Parvavaran Bhawan, Room No. V-203, Vayu Wing, Jor Bagh Road, New Delhi - 110003 Tel: 011-20819338 E-mail: ramesh.motipalli@mc.in	Member Secretary



Validity unknown

Digitally Signed by  A N Singh
Member Secretary, MoEFCC (EC)

Date: 17/10/2023

A-17



Chemplast Sanmar Limited
Sanmar Speciality Chemicals Divn.

44 Theertham Road Berigai 635 105
Shoolagiri Taluk Krishnagiri District Tamil Nadu India
Tel + 91 4344 253 005
www.sanmargroup.com
CIN U24230TN1985PL0011637

YBG/RJ/TNPCB/CTE/112023

Date: 10/11/2023

The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Plot No.149-A, 1st Floor,
SIPCOT Industrial complex, Phase-I,
Hosur-635126
Krishnagiri District.

Dear Sir,

Sub: Chemplast Sanmar Limited, Custom Manufactured Chemicals Division, Berigai –
Submission of application for Consent to Establish (CTE) - Expansion – Reg.

Ref: 1. Environment Clearance from MoEF & CC vide EC Identification No.
EC23A2002TN5776386N dated- 17.10.2023 & File No. J-11011/104/2009-
IA-II(I)
2. Our online Application No. 55949140 dated 03/11/2023 in OCMMS
Portal of TNPCB.

Chemplast Sanmar Limited (CSL), Custom Manufactured Chemicals Divn. (CMCD),
Berigai is a leading manufacturer of speciality chemicals used as intermediates for
global Agrochemical, Pharmaceutical and Fine Chemical innovators. The Plant is in
operation since 1999 and having valid Consent to Operate Order (CTO) from TNPCB
vide CTO Order No. 2307153222383 (Water Act) & 2307253222383 (Air Act) dated
18/08/2023 valid till 31/03/2028 with the consented quantity of 1601.4 T/Annum
(Phyto Chemicals – 1.4 T/Annum and Organic Chemicals – 1600 T/Annum) along with
By-products of Dil. Hydrochloric acid – 1050 T/ Annum and Dil. Sulphuric Acid – 750
T/ Annum.

Regd Office: 9 Cathedral Road Chennai 600 086 India



In order to meet the continuous growing demand of the Speciality products, CSL – CMCD have proposed to enhance the production capacity and have obtained Environmental clearance from MoEF & CC vide reference (1) above for the expansion of Synthetic Organic Chemicals & Pesticide Specific Intermediates in existing unit with production capacity from 1601.4 MT/Annum to 20001.4 MT/Annum and R&D of capacity 30 MT/Annum. Copy of the EC is attached as one of the annexure in OCMMS Portal

These speciality chemicals of intermediates involve complex multi step synthesis using unique chemistry. Following are the key processes involved in the production in various stages based on the products.

1. Alkylation
2. Cyanation,
3. Hydrogenation
4. Condensation
5. Hydrolysis
6. Distillation
7. Product isolation and
8. Drying and
9. Packing

Table showing the existing consented quantity and proposed expansion quantity is as follows;

Sl. NO.	Consented Name of the product	Consented Quantity	Enhanced Name of the product	Enhanced Quantity
1	PHYTO CHEMICALS 1. COLCHICINE 2. THIOCOCHICOSIDE	1.4 TPA	PHYTO CHEMICALS 1. COLCHICINE 2. THIOCOCHICOSIDE	1.4 TPA
2	ORGANIC CHEMICALS 1. 2-(1-CYCLOHEXENYL)ETHYLAMINE(CHEA) 2. 3-(1,3,3-TRIS-(2-CARBOXY-ETHYL)-2-OXO-CYCLOHEXYL)-PROPIONIC ACID (T4C) 3. SUBSTITUTED ARYL ALKYL AMINE 4. 2-AMINO-2-PHENYL BUTYRIC ACID SODIUM SALT /METHYL 2-(N,N-DIMETHYLAMINO)-2-PHENYL BUTYRATE (TR1800/TR1400) 5. 4-CHLORO-BUTYL VERATRATE 6. 4-(2-AMINOETHYL)-2-METHOXYPHENOL (AE PHENOL) 7. METHYL-2-PHENOXY ISOBUTYRATE 8. (4R)-2-OXOOXAZOLIDINE-4-CARBOXYLIC ACID (COX) 9. 4-(1-BUTYLPHENYL)ACETONITRILE 10. 1-BROMO-3,5-DICHLORO BENZENE (DCBB) 11. 4-CHLORO-2-NITRO BENZOIC ACID 12. 4-BROMO-PHENYL PROPANOL (BPP) 13. 2-CHLORO-5-CHLOROMETHYL-1,3-THIAZOLE (CCMT) 14. TETRACHLORO BUTYRIC ACID (TCBA) 15. IONOPHOR 16. 4-BROMO-2-FLUORO HYDROXY BIPHENYL (BFB) 17. PARA METHYL PHENYL CHLORIDE (PMPC) 18. SODIUM 4-(2,4-DICHLOR MTOLUOYL)-1,3-DI METHYL-5-PYRAZOLATE (MY710Na) 19. 2-TRIFLUOROMETHYL BENZENE SULFONAMIDE (TBSA) 20. METHYL CARBAZATE 21. TETRALONE IMINE 22. 4-(2-(4-CHLORO-2,6-DIMETHYLPHENYL)ACETYL)METHYLAMINO-1-METHOXY-NPHENYL PIPERIDIN-4-CARBOXAMIDE (DIAMIDE) 23. 3-(2,2,2-TRIFLUOROETHOXY)2-PYRIDINE SULFONAMIDE SODIUM SALT (SULFONAMIDE) 24. 5-CHLORO-8-HYDROXYQUINOLINE(CHQ) 25. PHENYL GUANIDINE CARBONATE (PGC) 26. FE (III) ACETYL ACETANOATE 27. MANGANESE(II)HEXACYANO MAN GANATE(II)SODIUM SALT (ANODE) 28. IRON(II)MANGANESE(II) HEXACYANOFERRATE(II) SODIUM SALT TETRADECAHYDRATE (CATHODE) 29. 1-CHLORO-3-NITROBENZENE 30. 2,4,6-TRICHLORO ANILINE 31. PIVALOYL CHLORIDE 32. 5-CHLORO VALEROYL CHLORIDE 33. 4-FLUORO PHENYL ACETIC ACID 34. 4-BROMO FLUOROBENZENE 35. 3-FLUOROTOLUENE 36. 4-FLUOROTOLUENE 37. ORTHO NITRO ANISOLE 38. PARA NITRO ANISOLE 39. ORTHO CHLORO PENTRO TOLUENE 40. 3-AMINO-4-METHYL BENZOIC ACID METHYL ESTER 41. 3-AMINO-4-METHYL BENZOIC ACID ISOPROPYL ESTER 42. 5-AMINO-2-METHYL BENZENE SULPHONIC ACID PHENYL ESTER 43. (3-AMINOPHENYL) BENZENESULFONATE 44. 4-AMINO BENZOIC ACID METHYL ESTER 45. 2-FLUOROANISOLE 46. 4-FLUOROANISOLE 47. 2-PHENOXY ETHYLAMINE 48. SPIROPIDION (TINIVION) 49. 4-AMINO BENZAMIDE 50. P-TOLLUIDINE 51. M-ANISIDINE 52. 4-CHLORO-2-AMINO PHENOL (4-CAP) 53. HYDROXY ESTER (HES) 54. PARA CHLORO PHENYL GLYCINE (PCPG) 55. DICHLORO FLUOROBROMO BENZENE (DCFB) 56. 4-ACETYL-2-METHYL BENZOIC ACID (AMBA)	1600 TPA	ORGANIC CHEMICALS 1. 2-(1-CYCLOHEXENYL)ETHYLAMINE(CHEA) 2. 3-(1,3,3-TRIS-(2-CARBOXY-ETHYL)-2-OXO-CYCLOHEXYL)-PROPIONIC ACID (T4C) 3. SUBSTITUTED ARYL ALKYL AMINE 4. 2-AMINO-2-PHENYL BUTYRIC ACID SODIUM SALT /METHYL 2-(N,N-DIMETHYLAMINO)-2-PHENYL BUTYRATE (TR1800/TR1400) 5. 4-CHLORO-BUTYL VERATRATE 6. 4-(2-AMINOETHYL)-2-METHOXYPHENOL (AE PHENOL) 7. METHYL-2-PHENOXY ISOBUTYRATE 8. (4R)-2-OXOOXAZOLIDINE-4-CARBOXYLIC ACID (COX) 9. 4-(1-BUTYLPHENYL)ACETONITRILE 10. 1-BROMO-3,5-DICHLORO BENZENE (DCBB) 11. 4-CHLORO-2-NITRO BENZOIC ACID 12. 4-BROMO-PHENYL PROPANOL (BPP) 13. 2-CHLORO-5-CHLOROMETHYL-1,3-THIAZOLE (CCMT) 14. TETRACHLORO BUTYRIC ACID (TCBA) 15. IONOPHOR 16. 4-BROMO-2-FLUORO HYDROXY BIPHENYL (BFB) 17. PARA METHYL PHENYL CHLORIDE (PMPC) 18. SODIUM 4-(2,4-DICHLOR MTOLUOYL)-1,3-DI METHYL-5-PYRAZOLATE (MY710Na) 19. 2-TRIFLUOROMETHYL BENZENE SULFONAMIDE (TBSA) 20. METHYL CARBAZATE 21. TETRALONE IMINE 22. 4-(2-(4-CHLORO-2,6-DIMETHYLPHENYL)ACETYL)METHYLAMINO-1-METHOXY-NPHENYL PIPERIDIN-4-CARBOXAMIDE (DIAMIDE) 23. 3-(2,2,2-TRIFLUOROETHOXY)2-PYRIDINE SULFONAMIDE SODIUM SALT (SULFONAMIDE) 24. 5-CHLORO-8-HYDROXYQUINOLINE(CHQ) 25. PHENYL GUANIDINE CARBONATE (PGC) 26. FE (III) ACETYL ACETANOATE 27. MANGANESE(II)HEXACYANO MAN GANATE(II)SODIUM SALT (ANODE) 28. IRON(II)MANGANESE(II) HEXACYANOFERRATE(II) SODIUM SALT TETRADECAHYDRATE (CATHODE) 29. 1-CHLORO-3-NITROBENZENE 30. 2,4,6-TRICHLORO ANILINE 31. PIVALOYL CHLORIDE 32. 5-CHLORO VALEROYL CHLORIDE 33. 4-FLUORO PHENYL ACETIC ACID 34. 4-BROMO FLUOROBENZENE 35. 3-FLUOROTOLUENE 36. 4-FLUOROTOLUENE 37. ORTHO NITRO ANISOLE 38. PARA NITRO ANISOLE 39. ORTHO CHLORO PENTRO TOLUENE 40. 3-AMINO-4-METHYL BENZOIC ACID METHYL ESTER 41. 3-AMINO-4-METHYL BENZOIC ACID ISOPROPYL ESTER 42. 5-AMINO-2-METHYL BENZENE SULPHONIC ACID PHENYL ESTER 43. (3-AMINOPHENYL) BENZENESULFONATE 44. 4-AMINO BENZOIC ACID METHYL ESTER 45. 2-FLUOROANISOLE 46. 4-FLUOROANISOLE 47. 2-PHENOXY ETHYLAMINE 48. SPIROPIDION (TINIVION) 49. 4-AMINO BENZAMIDE 50. P-TOLLUIDINE 51. M-ANISIDINE 52. 4-CHLORO-2-AMINO PHENOL (4-CAP) 53. HYDROXY ESTER (HES) 54. PARA CHLORO PHENYL GLYCINE (PCPG) 55. DICHLORO FLUOROBROMO BENZENE (DCFB) 56. 4-ACETYL-2-METHYL BENZOIC ACID (AMBA)	2000 TPA

R&D products

SL No	Consented Name of the By-product	Consented Quantity	Enhanced Name of the By-product	Enhanced Quantity
1	NIL	NIL	R&D and Pilot scale Products	30 TPA

By product

SL No	Consented Name of the By-product	Consented Quantity	Enhanced Name of the By-product	Enhanced Quantity
1	DIL. HYDROCHLORIC ACID	1050 TPA	DIL. HYDROCHLORIC ACID	13140 TPA
2	DIL. SULPHURIC ACID	750 TPA	DIL. SULPHURIC ACID	9380 TPA
3			DIL. ACETIC ACID	22000 TPA
4			POTASSIUM SALT	11400 TPA

In this regard, we have submitted our Online Application for CTE - Expansion in OCMMS Portal vide Application No.55949140 dated 03/11/2023. All the required documents are uploaded in the document section of the online application in TNPCB OCMMS Portal.

Consent fee of Consent to Establish-Expansion application Rs.13, 70, 953 /- (Rupees Thirteen Lakh Seventy Thousand Fifty Three only) is remitted via DD No. 151308083 dated 09/11/2023 in favour of District Environmental Engineer, TNPCB payable at Hosur. Auditor certificate for the GFA value is attached as one of the annexure in OCMMS Portal.

We request you to kindly process our application and grant us the Consent to Establish
- Expansion Orders under Air and Water Acts for Production capacity of 20001.4
MT/Annum and R&D of capacity 30 MT/Annum at the earliest.

In case of any other documents/ data required for processing the above application,
we are pleased to provide the same.

Thanking You,

For CHEMPLAST SANMAR LIMITED



Senior Vice President-Operations
Authorized Signatory

Encl: as above.

Category of the Industry :

RED



CONSENT ORDER NO. 2406255949140 DATED: 27/03/2024.

PROCEEDINGS NO.T6/TNPCB/F.0027HSR/RL/HSR/A/2024 DATED: 27/03/2024

SUB: TNPC Board-Consent for Establishment FOR EXPANSION- II CHEMPLAST SANMAR LIMITED , S.F. No. 5,7/1,2,3A,3B,8/1,2A,2B,9/1,2,3,10/1,2,3A,3B,4,12/1A,1B,13/1,14/1A,2A, SULIGUNTA Village, Shoolagiri Taluk, Krishnagiri District- for the establishment or take steps to establish the industry for Expansion under Section 21 of the Air(Prevention and control of Pollution)Act,1981, as amended in 1987 (Central Act, 14 of 1981)-Issued- Reg.

REF: 1.PROCEEDINGS NO.T6/TNPCB/F.0027HSR/RL//HSR/A&W/2023 DATED: 18/08/2023
2.Unit's application no: 55949140 dated 15/11/2023 resubmitted on 25/03/2024.
3.IR.No : F.0027HSR/RL/JCEE-M/HSR/2024 dated 25/03/2024.
4.TSC Item No: 224-9 Date Of Meeting: 07/03/2024

Consent to establish or take steps to establish for Expansion is hereby granted under Section 21 of the Air (Prevention and control of Pollution) Act,1981, as amended in 1987 and the Rules and Orders made there under to

The Managing Director,
M/s . CHEMPLAST SANMAR LIMITED

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

S.F.No. 5,7/1,2,3A,3B,8/1,2A,2B,9/1,2,3,10/1,2,3A,3B,4,12/1A,1B,13/1,14/1A,2A
SULIGUNTA Village
Shoolagiri Taluk
Krishnagiri District.

This Consent to establish for Expansion is valid upto **October 16, 2033** , or till the industry obtains consent to operate under Section 21 of the Air (Prevention and control of Pollution) Act, 1981, as amended in 1987 whichever is earlier subject to special and general conditions enclosed.

J JOSEPHINE SAHAYA RANI

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

To
The Managing Director,
M/s.CHEMPLAST SANMAR LIMITED,
No. 9, CATHEDRAL ROAD,
II FLOOR,CHENNAI
Pin: 600086

Copy to:

1. The Commissioner, SHOOLAGIRI-Panchayat Union, Shoolagiri Taluk, Krishnagiri District .
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, HOŞUR.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore.
4. File

SPECIAL CONDITIONS

1. This consent to establish for Expansion is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	PHYTO CHEMICALS (1.Colchicine,2.Thiocolchicoside) - API	1.4	Tons/Year

2.	<p>ORGANIC CHEMICALS 1. 2-1-CYLCOCHEXENYL ETHYL AMINE (CHEA) 2. 3-[1,3,3-TRIS-(2-CARBOXY-ETHYL)-2-OXO-CYCLOHEXYL]-PROPIONIC ACID (T4C) 3. SUBSTITUTED ARYL ALKYL AMINE 4. 2-AMINO-2-PHENYLBUTYRIC ACID SODIUM SALT /METHYL 2-(N,N-DIMETHYLAMINO)-2-PHENYL BUTYRATE (TR1600/TR1400) 5. 4-CHOLO-BUTYL VERATRATE 6. 4-(2-AMINOETHYL)-2-METHOXYPHENOL (AE PHENOL) 7. METHYL-2 PHENOXY ISOBUTYRATE 8. (4R)- 2- OXOOXAZOLIDINE -4- CARBOXYLIC ACID (COX) 9. 4-t BUTYLPHENYLACETONITRILE 10. 1-BROMO-3,5-DICHLOROBENZENE (DCBB) 11. 4-CHLORO-2-NITRO BENZOIC ACID 12. 4-BROMO PHENYL PROPANOL (BPP) 13. 2-CHLORO-5-CHLOROMETHYL-1,3 -THIAZOLE (CCMT) 14. TETRACHLORO BUTYRIC ACID (TCBA) 15. IONOPHOR 16. 4-BROMO-2-FLUORO HYDROXY BIPHENYL (BFB) 17. PARA METHYL PHENYL CHLORIDE (PMP) 18. SODIUM 4-(2,4-DICHLOROTOLUOYL)-1,3-DIMETHYL -5-PYRAZOLATE (MY710Na) 19. 2-TRIFLUOROMETHYL BENZENE SULFONAMIDE (TBSA) 20. METHYL CARBAZATE 21. TETRALONE IMINE 22. 4-[2(4-CHLORO-2,6-DIMETHYLPHENYL)ACETTYL]METHYLAMINO]-1-METHOXY-N-PHENYL PIPERIDIN-4-CARBOXAMIDE (DIAMIDE) 23. 3(2,2,2-TRIFLUOROETOXY)2-PYRIDINE SULFONAMIDE SODIUM SALT (SULFONAMIDE) 24. 5-CHLORO-8-HYDROXY QUINOLINE (CHQ) 25. PHENYLGUANIDINE CARBONATE (PGC) 26. FE (III) ACETYL ACETANOATE 27. MANGANESE (II) HEXACYANO MANGANATE(II)SODIUM SALT (ANODE) 28. IRON (II)MANGANESE(II) HEXACYANOFERRATE(II) SODIUM SALT TETRADECAHYDRATE (CATHODE) 29. 1-CHLORO-3-NITROBENZENE 30. 2,4,6 TRICHLORO ANILINE 31. PIVALOYL CHLORIDE 32. 5-CHLORO VALEROYL CHLORIDE 33. 4-FLUORO PHENYL ACETIC ACID 34. 4-BROMO FLUOROBENZENE 35. 3-FLUOROTOLUENE 36. 4-FLUOROTOLUENE 37. ORTHO NITRO ANISOLE 38. PARA NITRO ANISOLE 39. OCHLORO PNITRO TOLUENE 40. 3-AMINO- 4- METHYL BENZOIC ACID METHYL ESTER 41. 3-AMINO 4-METHYL BENZOIC ACID ISOPROPYL ESTER 42. 5-AMINO-2-METHYL BENZENE SULPHONIC ACID PHENYL ESTER 43. (3-AMINOPHENYL) BENZENESULFONATE 44. 4 -AMINO BENZOIC ACID METHYL ESTER 45. 2-FLUOROANISOLE 46. 4-FLUOROANISOLE 47. 2-PHENOXY ETHYLAMINE 48. SPIROPIDION (TINIVION) 49. 4-AMINO BENZAMIDE 50. P-TOLUIDINE 51. M-ANISIDINE 52. 4-CHLORO,2 AMINO PHENOL (4-CAP), 53. HYDROXY ESTER (HES) 54. PARA CHLORO PHENYL GLYCINE (PCPG) 55. DICHLORO FLUOROBROMO BENZENE (DCFBB) 56. 4-ACETYL-2-METHYL BENZOIC</p>	20000	Tons/Year
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	ACID (AMBA) Note: S.No 1 to 47 and 49 to 56 are synthetic organic chemicals/Agrochemical intermediates S.No 48 - SPIROPIDION (TINIVION) is a Pesticide		
3.	R&D and Pilot Scale products	30	Tons/Year
By-Product Details			
1.	Dil. HYDROCHLORIC ACID	13140	Tons/Year
2.	Dil. Sulphuric acid	9380	Tons/Year
3.	Dil. Acetic acid	22000	Tons/Year
4.	Potassium salt	11400	Tons/Year

2. This consent to establish for Expansion is valid for establishing the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent has to be obtained if necessary.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm³/hr
1	Boiler -1 (9TPH) - Existing	Mechanical Dust collector, Stack	40	7221.76
2	D.G Set (600 KVA) - Existing	Stack	12	7080
3	D.G Set (600 KVA) - Existing	Stack	12	7080
4	D.G Set (750 KVA) - Existing	Stack	12	10870
5	D.G Set (320 KVA) - Existing	Stack	9.8	8302
6	D.G Set (600 KVA) - Existing	Stack	12	7080
7	D.G Set (600 KVA) - Existing	Stack	12	7080
8	Thermic Fluid Heater 1 Lakh Kcal/Hr- Existing	Stack	9	10194.79
9	Thermic Fluid Heater 1 Lakh Kcal/Hr- Existing	Stack	9	10194.79
10	Boiler - 1 (25 TPH)	Mechanical Dust collector, Stack & ESP with water scrubber	40	13593.75
11	Boiler 2 - (25 TPH)	Mechanical Dust collector, Stack & ESP with water scrubber	40	13593.75
12	Boiler - 3 (25 TPH)	Mechanical Dust Collector, Stack	40	21562.5
13	Boiler 4 - (25 TPH)	Mechanical Dust Collector, Stack	40	21562.5
14	D.G Set - 2000 KVA	Stack	30	29400
15	D.G Set - 2000 KVA	Stack	30	29400
17	D.G Set - 2000 KVA	Stack	30	29400
18	D.G Set - 2000 KVA	Stack	30	29400
19	Thermic Fluid Heater 2 Lakh Kcal/Hr	Stack	9	20389.59
20	Thermic Fluid Heater 2 Lakh Kcal/Hr	Stack	9	20389.59
21	Process vessel (Reactor R-30,R-31,R-34,R-24,D-10) at Plant I- Existing	Common wet alkali scrubber with stack	6.1	35715.21
22	Process vessel (HCl storage tank vent) at Plant II- Existing	HCl storage tank vent at Plant II- Existing Individual wet alkali scrubber with stack	17	35528.92
23	Process vessel (Reactor R-32,R-18,R-27,R-08,R-28,R-26,R-07) at Plant II- Existing	Common wet alkali scrubber with stack	17	35528.92

24	Process vessel (Reactor R-14,R-16,CT-05) at Plant II-Existing	Common wet alkali scrubber with stack	15	35715.21
26	Fume hood at R&D Plant-Existing	Individual double stage wet alkali scrubber with stack	12	35892.46
27	Phyto plant Process area (Room Scrubber)-Existing	Individual wet alkali scrubber with stack	19	11106.18
28	Process Cyanation Area(Room Scrubber) at Plant II- Existing	Individual wet alkali scrubber with stack	15	34273.72
29	Process vessel (Reactor R-21,R-24,R-02) at Pilot Plant- Existing	Common wet alkali scrubber with stack	6.1	24205.25
30	Process vessel (Reactor R-101A,MV-108A, MV-107, MV-103) at Plant IV - Existing	Individual wet alkali scrubber with stack	17	800
31	Process vessel (Reactor R-103,MV-106, MV-110, MV-102) at Plant IV - Existing	Common wet alkali scrubber with stack	17	8600
33	Process vessel (Reactor R-6094,R-6054,R-5132,R-5142,R-6073,R-5054,R-5102,R-5014,R-6064,R-5032,R-5094,R-5041,R-5113,R-6034,R-6014,R-6024,R-5124,R-6042) at Plant V - Existing	Common double stage wet alkali scrubber with stack	17	416
34	Process vessel (Process Area Room scrubber) at Plant V - Existing	Individual double stage wet alkali scrubber with stack	17	416
35	Process vessel (Reactor vent R-6094,R-6054,R-5132,R-5142,R-6073,R-5054,R-5102,R-5014,R-6064,R-5032,R-5094,R-5041,R-5113,R-6034,R-6014,R-6024,R-5124,R-6042) at Plant V - Existing	Common double stage wet alkali scrubber with stack	17	8000
36	Process vessel (Anhydrous HCl cylinder storage area) at Plant V - Existing	Individual wet alkali scrubber with stack	17	5950
37	Process Vessel (Reactor R-X1,R-X2) -1	Common double stage wet alkali scrubber with stack	17	35528.92
38	Process Vessel (Reactor R-X3,R-X4) -2	Common double stage wet alkali scrubber with stack	17	35528.92
39	Process Vessel (Reactor R-X5,R-X6) -3	Common double stage wet alkali scrubber with stack	17	35528.92
40	Process Vessel (Reactor R-X7,R-X8) -4	Common double stage wet alkali scrubber with stack	17	35528.92

41	Process Vessel (Reactor R-X9,R-X10)-5	Common double stage wet alkali scrubber with stack	17	35528.92
42	Process Vessel (Reactor R-X11,R-X12)-6	Common double stage wet alkali scrubber with stack	17	35528.92
43	Process Vessel (Reactor R-X13,R-X14) -7	Common double stage wet alkali scrubber with stack	17	35528.92
44	Process Vessel (Reactor R-X15,R-X16) -8	Common double stage wet alkali scrubber with stack	17	35528.92
45	Process Vessel (Reactor R-X17,R-X18) -9	Common double stage wet alkali scrubber with stack	17	35528.92
46	Process Vessel (Reactor R-X19,R-X20)-10	Common double stage wet alkali scrubber with stack	17	35528.92
47	Process Vessel (Reactor R-X21,R-X22)-11	Common double stage wet alkali scrubber with stack	17	35528.92
48	Process Vessel (Reactor R-X23,R-X24) -12	Common double stage wet alkali scrubber with stack	17	35528.92
49	Process Vessel (Reactor R-X25,R-X26) -13	Common double stage wet alkali scrubber with stack	17	5950
50	Process Vessel (Reactor R-X27,R-X28) -14	Common double stage wet alkali scrubber with stack	17	5950
51	Process Vessel (Reactor R-X29,R-X30) -15	Common double stage wet alkali scrubber with stack	17	5950
52	Process Vessel (Reactor R-X31,R-X32) -16	Common double stage wet alkali scrubber with stack	17	5950
53	Process Vessel (Reactor R-X33,R-X34) -17	Common double stage wet alkali scrubber with stack	17	5950
54	Process Vessel (Reactor R-X35,R-X36) -18	Common double stage wet alkali scrubber with stack	17	5950
55	Process Vessel (Reactor R-X37,R-X38)-19	Common double stage wet alkali scrubber with stack	17	5950
56	Process Vessel (Reactor R-X39,R-X40) -20	Common double stage wet alkali scrubber with stack	17	5950
57	Process Vessel (Reactor R-X41,R-X42) -21	Common double stage wet alkali scrubber with stack	17	5950
58	Process Vessel (Reactor R-X43,R-X44) -22	Common double stage wet alkali scrubber with stack	17	5950

59	Process Vessel (Reactor R-X45,R-X46)-23	Common double stage wet alkali scrubber with stack	17	5950
60	Process Vessel (Process Area - Room scrubber) -24	Individual double stage wet alkali scrubber with stack	17	5950
61	Process Vessel (Process Area - Room scrubber) -25	Individual double stage wet alkali scrubber with stack	17	5950
32	Process Area(Cyanation area Room Scrubber) at Plant IV- Existing	Common double stage wet alkali scrubber with stack	17	416
25	Process vessel (Reactor R-21,R-24,R-02) at Plant I- Existing	Wet absorber with stack	4	
16	D.G Set - 2000 KVA	Stack	30	29400
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	Compressor (15 Nos)	Noise	PPE	
2.	MEE (4 Nos)	Noise	PPE	
3.	ETP Blower (3 Nos)	Noise	Silencers and Bellow with Acoustic Enclosures	
4.	DG Set (11 Nos)	Noise	Acoustic enclosures with stack	
5.	FBD (2 Nos)	Noise	Room Enclosure	

3 Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize "Mission LiFE" logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt "Mission LiFE" action points and document the same and furnish half yearly report to Board.

4 Additional Conditions:

1. The unit shall comply the conditions of Environmental Clearance issued for expansion vide Lr. No. F-J-11011/ 104/ 2009-1A-II (I), dated: 17.10.2023 by MoEF&CC, GOI.
2. The unit shall apply and obtain separate consent for the manufacturing activity of Pesticide (SPIROPIDION (TINIVION)) since it is a pharmaceuticals manufacturing industry.
3. The unit shall operate and maintain the existing APC measures efficiently and continuously so as to bring the quality of emission to satisfy the NAAQ/SM /ANL standards as prescribed by the Board.
4. The unit shall provide APC measures for the proposed emission sources and DG sets to bring the quality of emission to satisfy the NAAQ/SM /ANL standards as prescribed by the Board.
5. The unit shall maintain Online Continuous Emission Monitoring System(OCEMS) attached to boiler & Thermic Fluid Heaters & process stacks properly to ensure continuous connectivity with CAC of TNPCB/CPCB server for transmission of emission data of PM, SO₂ and HCN without any interruption.
6. The unit shall provide Online Continuous Emission Monitoring System(OCEMS) for the proposed sources of emission.
7. The unit shall ensure the online connectivity with Care Air Centre of TNPCB, Chennai/CPCB to provide proper quality data at all times.
8. The unit shall comply with emission standards as prescribed in MOEF &CC notification dated 25.08.2014 and 09.05.2016.
9. The unit shall comply with the standards prescribed in the MoEF& CC Notification GS.R. 5410(E) dated: 6.08.2021 as amended in respect of Pharmaceuticals industries.
10. The unit shall adhere to National Emission Standards for the Organic Chemicals Manufacturing industry issued by the Ministry vide G.S.R. 608(E) dated 21st July, 2010 and amended time to time shall be followed by the unit.
11. The unit shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.II dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
12. The unit shall comply all the conditions as mentioned in the 'No increase in Pollution load' certificate issued to the unit by PLAC vide Board's Lr. No. TNPCB/T6/F.13598 HSR/2021/dated: 17.03.2022 strictly without any lapse.
13. The unit shall ensure and comply with CPCB directions dated 05/02/2014 and 27/07/2015.
14. The unit shall continue to develop adequate green belt with thick canopy within the premises, so as to attenuate air and noise pollution furnish the exact green belt area earmarked/developed as per norms in the unit premises and furnish photographs along with latitude and longitude co-ordinates.
15. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification, failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.
16. The unit shall not use 'use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated teacups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead it shall encourage use of eco friendly alternative such as banana leaf, areca nut palmplate, stainless steel, glass, porcelain plates/cups, cloth bag, Jute bag etc.

J JOSEPHINE SAHAYA RANI

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

Digital Signature of J JOSEPHINE SAHAYA RANI
The certificate is valid only for the purpose mentioned in the certificate.
If it is used for any other purpose, the user is liable for any damage or loss.
The certificate is valid only for the purpose mentioned in the certificate.
If it is used for any other purpose, the user is liable for any damage or loss.

Category of the Industry :

RED



CONSENT ORDER NO. 2406155949140

DATED: 27/03/2024.

PROCEEDINGS NO.T6/TNPCB/F.0027HSR/RL/HSR/W/2024 DATED: 27/03/2024

SUB: TNPC Board-Consent for Establishment FOR EXPANSION- II CHEMPLAST SANMAR LIMITED , S.F. No. 5,7/1,2,3A,3B,8/1,2A,2B,9/1,2,3,10/1,2,3A,3B,4,12/1A,1B,13/1,14/1A,2A, SULIGUNTA Village, Shoolagiri Taluk, Krishnagiri District- for the establishment or take steps to establish the industry for Expansion under Section 25 of the Water(Prevention and control of Pollution)Act,1974 , as amended in 1988 (Central Act 6 of 1974) -Issued- Reg.

REF: 1.PROCEEDINGS NO.T6/TNPCB/F.0027HSR/RL//HSR/A&W/2023 DATED: 18/08/2023
2.Unit's application no: 55949140 dated 15/11/2023 resubmitted on 25/03/2024.
3.IR.No : F.0027HSR/RL/JCEE-M/HSR/2024 dated 25/03/2024.
4.TSC Item No: 224-9 Date Of Meeting: 07/03/2024

Consent to establish or take steps to establish for Expansion is hereby granted under Section 25 of the Water (Prevention and control of Pollution) Act,1974, as amended in 1988(Central Act 53 of 1988) (hereinafter referred to as 'The Act') and the Rules and Orders made there under to

The Managing Director,
M/s. CHEMPLAST SANMAR LIMITED

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

S.F.No. 5,7/1,2,3A,3B,8/1,2A,2B,9/1,2,3,10/1,2,3A,3B,4,12/1A,1B,13/1,14/1A,2A
SULIGUNTA Village
Shoolagiri Taluk
Krishnagiri District.

This Consent to establish for Expansion is valid upto **October 16, 2033**, or till the industry obtains consent to operate under Section 25 of the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 whichever is earlier subject to special and general conditions enclosed.

J JOSEPHINE SAHAYA RANI

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

To
The Managing Director,
M/s.CHEMPLAST SANMAR LIMITED,
No. 9, CATHEDRAL ROAD,
II FLOOR,CHENNAI
Pin: 600086

Copy to:

1. The Commissioner, SHOOLAGIRI-Panchayat Union, Shoolagiri Taluk, Krishnagiri District .
 2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, HOSUR.
 3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore.
 4. File
-

SPECIAL CONDITIONS

1. This consent to establish for Expansion is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	PHYTO CHEMICALS (1.Colchicine,2.Thiocolchicoside) - API	1.4	Tons/Year

2.	<p>ORGANIC CHEMICALS 1. 2-1-CYLCOCHEXENYL ETHYL AMINE (CHEA) 2. 3-[1,3,3-TRIS-(2-CARBOXY-ETHYL)-2-OXOCYCLOHEXYL]-PROPIONIC ACID (T4C) 3. SUBSTITUTED ARYL ALKYL AMINE 4. 2-AMINO-2-PHENYLBUTYRIC ACID SODIUM SALT /METHYL 2-(N,N-DIMETHYLAMINO)-2-PHENYL BUTYRATE (TR1600/TR1400) 5. 4-CHOLO-BUTYL VERATRATE 6. 4-(2-AMINOETHYL)-2-METHOXYPHENOL (AE PHENOL) 7. METHYL-2 PHENOXY ISOBUTYRATE 8. (4R)- 2- OXOOXAZOLIDINE -4- CARBOXYLIC ACID (COX) 9. 4-t BUTYLPHENYLACETONITRILE 10. 1-BROMO-3,5-DICHLOROBENZENE (DCBB) 11. 4-CHLORO-2-NITRO BENZOIC ACID 12. 4-BROMO PHENYL PROPANOL (BPP) 13. 2-CHLORO-5-CHLOROMETHYL-1,3 -THIAZOLE (CCMT) 14. TETRACHLORO BUTYRIC ACID (TCBA) 15. IONOPHOR 16. 4-BROMO-2-FLUORO HYDROXY BIPHENYL (BFB) 17. PARA METHYL PHENYL CHLORIDE (PMPC) 18. SODIUM 4-(2,4-DICHLOROTOLUOYL)-1,3-DIMETHYL -5-PYRAZOLATE (MY710Na) 19. 2-TRIFLUOROMETHYL BENZENE SULFONAMIDE (TBSA) 20. METHYL CARBAZATE 21. TETRALONE IMINE 22. 4-[2(4-CHLORO-2,6-DIMETHYLPHENYL)ACETYL]METHYLAMINO]-1-METHOXY-N-PHENYL PIPERIDIN-4-CARBOXAMIDE (DIAMIDE) 23. 3(2,2,2-TRIFLUOROETHOXY)2-PYRIDINE SULFONAMIDE SODIUM SALT (SULFONAMIDE) 24. 5-CHLORO-8-HYDROXY QUINOLINE (CHQ) 25. PHENYLGUANIDINE CARBONATE (PGC) 26. FE (III) ACETYL ACETANOATE 27. MANGANESE (II) HEXACYANO MAN GANATE(II)SODIUM SALT (ANODE) 28. IRON (II)MANGANESE(II) HEXACYANOFERRATE(II) SODIUM SALT TETRADECAHYDRATE (CATHODE) 29. 1-CHLORO-3-NITROBENZENE 30. 2,4,6 TRICHLORO ANILINE 31. PIVALOYL CHLORIDE 32. 5-CHLORO VALEROYL CHLORIDE 33. 4-FLUORO PHENYL ACETIC ACID 34. 4-BROMO FLUOROBENZENE 35. 3-FLUOROTOLUENE 36. 4-FLUOROTOLUENE 37. ORTHO NITRO ANISOLE 38. PARA NITRO ANISOLE 39. OCHLORO PNITRO TOLUENE 40. 3-AMINO- 4- METHYL BENZOIC ACID METHYL ESTER 41. 3-AMINO 4-METHYL BENZOIC ACID ISOPROPYL ESTER 42. 5-AMINO-2-METHYL BENZENE SULPHONIC ACID PHENYL ESTER 43. (3-AMINOPHENYL) BENZENESULFONATE 44. 4 -AMINO BENZOIC ACID METHYL ESTER 45. 2-FLUOROANISOLE 46. 4-FLUOROANISOLE 47. 2-PHENOXY ETHYLAMINE 48. SPIROPIDION (TINIVION) 49. 4-AMINO BENZAMIDE 50. P-TOLUIDINE 51. M-ANISIDINE 52. 4-CHLORO,2 AMINO PHENOL (4-CAP). 53. HYDROXY ESTER (HES) 54. PARA CHLORO PHENYL GLYCINE (PCPG) 55. DICHLORO FLUOROBROMO BENZENE (DCFBB) 56. 4-ACETYL-2-METHYL BENZOIC</p>	20000	Tons/Year
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	ACID (AMBA) Note: S.No 1 to 47 and 49 to 56 are synthetic organic chemicals/Agrochemical intermediates S.No 48 - SPIROPIDION (TINIVION) is a Pesticide		
3.	R&D and Pilot Scale products	30	Tons/Year
By-Product Details			
1.	Dil. HYDROCHLORIC ACID	13140	Tons/Year
2.	Dil. Sulphuric acid	9380	Tons/Year
3.	Dil. Acetic acid	22000	Tons/Year
4.	Potassium salt	11400	Tons/Year

2. The unit shall provide Sewage Treatment Plant and /or Effluent Treatment Plant as indicated below.

a Sewage Treatment Plant:			
Treatment status: Septic Tank and SP/DT			
SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Septic Tank	1	3.5X3.5X2.2
2.	Septic Tank	1	5X5X4
Treatment status: Individual STP			
SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Screen chamber	1	1x1x0.5
2.	Oil Trap	1	1.5x1.5x1.30
3.	Collection tank	1	2x2x3
4.	Anoxic tank	1	1.25x1.65x3
5.	Aeration tank	1	1.25X1.65X3
6.	Tube Settler tank	1	1x1.5x2.7
7.	Filter Feed tank	1	1x1.5x2.7
8.	STP treated water tank	1	1.25x2x3
9.	Pressure Sand Filter	1	0.4 m dia x 1.5 m ht
10.	Activated Carbon Filter	1	0.4 m dia x 1.5 m ht
11.	Cartridge Filter	2	1.25 m3/hr
12.	UV system	1	140mm dia x 900 mm L
13.	Sludge drying bed	2	2x2x1.3
14.	Screen chamber	1	2X2X1
15.	Collection tank	1	4X4X3
16.	Anoxic tank	1	3X2.5X4
17.	Aeration tank	1	3X2.5X4
18.	Tube Settler tank	1	2X3X2.5
19.	Filter Feed tank	1	4X1.5X2.7
20.	STP treated water tank	1	5X2X3
21.	Pressure Sand Filter	1	1.6 m Dia X 1.5 m Ht
22.	Activated Carbon Filter	1	1.6 m Dia X 1.5 m Ht
23.	Cartridge Filter	8	5 M3/Hr
24.	UV system	1	5 M3/Hr
25.	Sludge drying bed	2	4X4X1.3
26.	Oil Trap	1	3x3x1.3
b Effluent Treatment Plant:			
Treatment status: Individual ETP			

SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Effluent Treatment plant 1 (300 KLD)		1
2.	Equalization Tank	2	5x3x3.5
3.	Primary Treatment Unit	1	3x2x4.05
4.	Buffer Tank	1	5x5.5x2
5.	Anaerobic Tank	1	13.8 dia X 6.0 Ht
6.	Aeration 1	1	15.3 dia x3.5 Ht
7.	Aeration 2	1	14x9x4
8.	Aeration 3	1	6.5x5.6x4
9.	Aeration 4	1	6.6x6 6x4
10.	Secondary Clarifier 1	1	4 dia x 3.9 Ht
11.	Secondary Clarifier 2	1	5.5 dia x 3.5 Ht
12.	Sludge Holding Tank	1	2x2x3
13.	Tertiary Treatment Unit	1	4x2x3
14.	Clear Water Tank	1	6.5x7.2x2
15.	Permeate Tank	1	6.5x7.2x2
16.	Drain Pit	1	2x2x2.5
17.	Pressure Sand Filter	1	0.5 m ²
18.	Activated Carbon Filter	1	0.5 m ²
19.	Filter Press	1	0.83 m ²
20.	Ultra Filtration/MBR	1	300 KLD
21.	RO Plant	1	300 KLD
22.	Collection Tank (Syntex)	4	10 KL
23.	Collection Tank (Syntex)	1	5 KL
24.	TSS Inlet	1	2.5 m dia x 2 m Ht
25.	TSS Outlet	1	2.5 m dia x 2 m Ht
26.	TSS Clarifier	1	4 m dia x 3 m Ht
27.	TSS Sludge Bed	2	4x2.2x1.2
28.	Multiple Effect Evaporator - 1	1	70 KLD
29.	ATFD	1	300kg/Hr @30-35% sol
30.	Multiple Effect Evaporator - 2	1	150 KLD
31.	ATFD	2	450 Kg/Hr @ 40% soln
32.	Effluent Treatment Plant 2 (400 KLD)		1
33.	Equalization Tank	2	5X3X4.6
34.	Primary Treatment Unit	1	3x2.5x5.5
35.	Buffer Tank	1	5X5.5X2.6
36.	Anaerobic Tank	1	18.3 dia X 6.0 Ht
37.	Aeration 1	1	10x10x3.5
38.	Aeration 2	1	14X9X6.0

39.	Aeration 3	1	6.5X5.6X5.3
40.	Aeration 4	1	6.5X5.6X5.3
41.	Secondary Clarifier 1	1	4 dia x 5.1 Ht
42.	Secondary Clarifier 2	1	5.5 dia x 5.1 Ht
43.	Sludge Holding Tank	1	2X2X4
44.	Tertiary Treatment Unit	1	4X2.5X4
45.	Clear Water Tank	1	6.5x7.2x4
46.	Permeate Tank	1	6.5x7.2x4
47.	Drain Pit	1	2X2X3.5
48.	Pressure Sand Filter	1	0.65 m2
49.	Activated Carbon Filter	1	0.65 m2
50.	Filter Press	1	1.1 m2
51.	Ultra Filtration/MBR	1	400 KLD
52.	RO Plant	1	400 KLD
53.	Equalization tank	2	5.1X6.5X4.29
54.	Stripper Feed Tank	1	6.5X2.6X4.28
55.	Clarifier	1	3 m D X 4.9 m H
56.	MEE Feed tank	1	7.5X5.1X4.29
57.	Screw Press	1	2750 LPH
58.	Sludge Collection tank	1	2.1x3x1.64
59.	Sludge Drying Bed	1	4X1.5X1
60.	Multiple Effect Evaporator	1	400 KLD
61.	ATFD	2	400 Kg/Hr @ 40% soln
62.	Effluent Treatment Plant - 3 (500 KLD)		1
63.	Equalization Tank	2	5x3x5.8
64.	Primary Treatment Unit	1	3x2x6.7
65.	Buffer Tank	1	5x5.5x3.3
66.	Anaerobic Tank	1	13.8 dia X 10 Ht
67.	Aeration 1	1	7.5x7.5x9
68.	Aeration 2	1	14x9x7.5
69.	Aeration 3	1	6.5x5.6x6.6
70.	Aeration 4	1	6.5x5.6x6.6
71.	Secondary Clarifier 1	1	4 dia x 6.5 Ht
72.	Secondary Clarifier 2	1	5.5 dia x 5.8 Ht
73.	Sludge Holding Tank	1	2x2x5
74.	Tertiary Treatment Unit	1	4x2x5
75.	Clear Water Tank	1	6.5x7.5x5
76.	Permeate Tank	1	6.5x7.5x5
77.	Drain Pit	1	2x2x5
78.	Pressure Sand Filter	1	0.8 m2
79.	Activated Carbon Filter	1	0.8 m2
80.	Filter Press	1	1.38 m2

81.	Ultra Filtration/MBR	1	500 KLD
82.	RO Plant	1	500 KLD
83.	Equalization tank	2	5.1X6.5X5.3
84.	Stripper Feed Tank	1	6.5X2.6X5.3
85.	Clarifier	1	3 m D X 6 m H
86.	MEE Feed tank	1	7.5X5.1X5.3
87.	Screw Press	1	3500 LPH
88.	Sludge Collection tank	1	2.1x3x2
89.	Sludge Drying Bed	1	4X1.5X1.2
90.	Multiple Effect Evaporator	1	400 KLD
91.	ATFD	2	400 Kg/Hr @ 40% soln

3. This consent to establish for Expansion is valid for establishing the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	100.0	For Gardening on Industry own land
Effluent Type : Trade Effluent			
1.	Trade effluent (Existing)	68.0	Reuse in Boiler and Cooling tower makeup
2.	Trade effluent (Proposed)	632.0	Reuse in Boiler and Cooling tower makeup
3.	Trade effluent (Proposed)	5.0	Evaporated in ATFD

4. **Special Additional Conditions:**

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize "Mission LiFE" logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt "Mission LiFE" action points and document the same and furnish half yearly report to Board.

5. **Additional Conditions:**

1. The unit shall comply the conditions of Environmental Clearance issued for expansion vide Lr. No. F-J-11011/ 104/ 2009-IA-II (I), dated: 17.10.2023 by MoEF&CC, GOI.
2. The unit shall apply and obtain separate consent for the manufacturing activity of Pesticide (SPIROPIDION (TINIVION)) since it is a pharmaceuticals manufacturing industry.
3. The unit shall operate and maintain the existing STP efficiently and continuously so as to achieve the standards as prescribed by the Board.
4. The unit shall provide additional Sewage treatment plant as proposed so as to achieve the standards as prescribed by the Board.
5. The unit shall ensure that treated sewage shall be used for gardening purposes within the unit's premises.
6. The unit shall operate and maintain the existing ETP, RO, RMS (MEE & ATFD) efficiently and continuously so as to achieve the standards as prescribed by the Board and to achieve the ZLD at all times.
7. The unit shall provide Effluent treatment plant, RO and RMS as proposed so as to achieve the standards as prescribed by the Board and to achieve the ZLD at all times.
8. The unit shall maintain the connectivity of 2 EMFMs provided Ro feed and Ro permeate and connect 8 EMFM s provided at the STP &ETP area with Water Quality Watch of TNPCB / CPCB portals properly for continuous monitoring of flow & also maintain surveillance camera at the treatment area with connectivity for ensuring ZLD of trade effluent.
9. The unit shall furnish the details of the beneficiaries using the by-products manufactured by the unit
10. The by-products which could not be used by beneficiaries shall be considered as hazardous wastes and the unit shall obtain necessary amendment in consent & authorization
11. The unit shall collect and store the ATFD salt separately and shall not mix it with ETP sludge from waste water treatment
12. The unit shall analyse the possibility of safe and scientific disposal of ATFD salt so as to avoid its disposal to TSDFs
13. The unit shall comply all the conditions as mentioned in the 'No increase in Pollution load 'Certificate issued to the unit by PLAC vide Board's Lr. No. TNPCB/T6/F.13598 HSR/2021/dated: 17.03.2022 strictly without any lapse.
14. The unit shall adhere to National Effluent Standards for the Pharmaceuticals industry issued by the Ministry vide G.S.R. G.S.R. 541(E) dated 6th August, 2021 and amended time to time shall be followed by the unit.
15. The unit shall adhere to National Effluent and Emission Standards for the Organic Chemicals Manufacturing industry issued by the Ministry vide G.S.R. 608(E) dated 21st July, 2010 and amended time to time shall be followed by the unit.
16. The unit shall obtain revised Authorization under HOWM Rules, 2016 for the handling & management of mixed salt generation from ATFD, Off-Specification products & Date-expired products etc within one month. It shall be ensured that HWs such as Off-Specification products & Date-expired products are disposed scientifically in safe manner with valid permission of TNPCB.
17. The unit shall have valid permission from Competent Authority for drawl of ground water from bore well to meet its raw water requirements and adopt reuse of treated sewage to extend possible to reduce raw water consumption. Water audit shall be conducted in this regard & furnished to TNPCB.
18. The unit shall not use 'use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated teacups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead, it shall encourage use of eco friendly alternative such as banana leaf, areca nut palmplate, stainless steel, glass, porcelain plates/cups, cloth bag, Jute bag etc.,
19. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification, failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.

J JOSEPHINE SAHAYA RANI

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

GENERAL CONDITIONS

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

J JOSEPHINE SAHAYA RANI

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

Digitally signed by J JOSEPHINE SAHAYA RANI
DN: cn=J JOSEPHINE SAHAYA RANI, o=TAMIL NADU POLLUTION CONTROL BOARD, ou=CHENNAI
c=IN, email=josephine.sahaya.rani@tnpcb.gov.in, postalCode=600032, st=Tamil Nadu
serialNumber=7087, @30505F132E13AC052361809778745817D3887848A8087A1C22F958, cn=J
JOSEPHINE SAHAYA RANI
Date: 2024.03.29 22:46:37 +05'30'

Chemplast Sanmar Limited
Sanmar Speciality Chemicals Divn.

44 Theertham Road Berigai 635 105
Shoolagiri Taluk Krishnagiri District Tamil Nadu India
Tel + 91 4344 253 005
www.sanmargroup.com
CIN U24230TN1985PLC011637

YBG\RJ9\TNPCB\JCEE\22022024

22 February, 2024.

To,
The Joint Chief Environmental Engineer (M),
Tamil Nadu Pollution Control Board,
Auxilium college road, Gandhi nagar,
Vellore – 632006.

Dear sir,

Sub: Chemplast Sanmar Limited , Sanmar Speciality Chemicals division, Berigai
– Submission of "Pollution Load Assessment Study Report" for the Product
Mix Change with increase in production to 1601.4 TPA from 1081.4 TPA -
Reg

Ref: 1. TNPCB NIPL Certificate vide Lr No.TNPCB /T6/F.13598HSR/2021
dated 17.03.2022.
2. TNPCB CTO Order Nos. 2307153222383 (Water Act) & 2307253222383
(Air Act) dated 18.08.2023

With reference to the captioned subject, to comply with the Condition No. 6 of NIPL Certificate cited in reference (1) above and Condition No. 8 of CTO (Air Act) & Condition No. 6 of CTO (Water Act) cited in reference (2) above, we have engaged M/s Aqua Air Environmental Engineers Pvt Ltd, (NABET/QCI Accredited EIA Consultant): NABET/EIA/2023/SA0196, Surat, to carry out the "Pollution Load Assessment Study" for the Product Mix Change with increase in production to 1601.4 TPA from 1081.4 TPA during January 2024. The detailed "Pollution Load Assessment Study" submitted by M/s Aqua Air Environmental Engineers Pvt Ltd, NABET/EIA/2023/SA0196, Surat, is submitted for your kind information and records.

Regd Office: 9 Cathedral Road Chennai 600 086 India

Kindly acknowledge us the receipt of the same.

Thanking you,

For **Chemplast Sanmar Limited – Sanmar Speciality Chemicals Division.**



Yogeeswara Basappa Gowda
Senior Vice President – Operations.

Encl.: As above

Copy To: The District Environmental Engineer,

Tamil Nadu Pollution control Board, Hosur.



Chemplast Sanmar Limited
Sanmar Speciality Chemicals Divn.

44 Theertham Road Berigai 635 105
Shoolagiri Taluk Krishnagiri District Tamil Nadu India
Tel + 91 4344 253 005
www.sanmargroup.com
ON U24230TN1985PLC011637

YBG\RJ9\TNPCB\MS\07032024
07 March, 2024.

To,

The Member Secretary,
Tamil Nadu Pollution Control Board,
76, Mount salai, Guindy,
Chennai – 600032.

Dear sir,

- Sub:** Chemplast Sanmar Limited , Sanmar Speciality Chemicals division, Berigai
– Submission of "Pollution Load Assessment Study Report" for the Product
Mix Change with increase in production to 1601.4 TPA from 1081.4 TPA -
Reg
- Ref:** 1. TNPCB NIPL Certificate vide Lr No.TNPCB /T6/F.13598HSR/2021
dated 17.03.2022.
2. TNPCB CTO Order Nos. 2307153222383 (Water Act) & 2307253222383
(Air Act) dated 18.08.2023

With reference to the captioned subject, to comply with the Condition No. 6 of NIPL Certificate cited in reference (1) above and Condition No. 8 of CTO (Air Act) & Condition No. 6 of CTO (Water Act) cited in reference (2) above, we have engaged M/s Aqua Air Environmental Engineers Pvt Ltd, (NABET/QCI Accredited EIA Consultant): NABET/EIA/2023/SA0196, Surat, to carry out the "Pollution Load Assessment Study" for the Product Mix Change with increase in production to 1601.4 TPA from 1081.4 TPA during January 2024. The detailed "Pollution Load Assessment Study" submitted by M/s Aqua Air Environmental Engineers Pvt Ltd, NABET/EIA/2023/SA0196, Surat, is submitted for your kind information and records.


Regd Office: 9 Cathedral Road Chennai 600 086 India



Kindly acknowledge us the receipt of the same.

Thanking you,

For **Chemplast Sanmar Limited – Sanmar Speciality Chemicals Division.**


Yogeeswara Basappa Gowda
Senior Vice President – Operations.

Encl: As above

Copy to: JET, Vellur & DET Hdr.

Aqua-Air® Environmental Engineers Pvt. Ltd.
(Pollution Control Consultants & Engineers)



GPCB Recognized Schedule-II Environmental Auditor • ISO 45001 : 2018 Certified Company • ISO 9001:2015 Certified Company
NABET /QCI Accredited EIA Consultant • NABL Accredited Testing Laboratory • MOEFCC Approved Environmental Laboratory

**Pollution Load Assessment Report for the Product Mix
Change with increase in production to 1601.4 TPA from
1081.4 TPA at**

M/S. Chemplast Sanmar Limited, Berigai

Consultant

M/s. Aqua-Air Environmental Engineers. Pvt. Ltd.

**403-404, Centre Point, Nr. Kadiwala School, Ring Road,
Surat – 395002**

(NABET/QCI Accredited EIA Consultant): NABET/EIA/2023/SA0196

February 2024



INDEX:

1. Introduction
2. Background of the study
3. Brief approach of the study
4. Pollution load assessment study details
5. Conclusion
6. Annexure
 - a. NABET certificate of Accreditation – M/S. Aqua air
 - b. NABL certificate of Accreditation – M/S. Nawal lab
 - c. Analysis report of Effluents and Stack monitoring
 - d. Boiler, DG set and Scrubbers log sheets
 - e. ETP and STP log sheets
 - f. Form-3 and Hazardous waste register copies
 - g. Ground Water withdrawal log sheet.
 - h. Pollution load workings sheet



1. Introduction:

Chemplast Sanmar is over fifty years old and is a part of the SHL Chemicals Group, which in turn is a constituent of the Sanmar Group, one among the oldest and most prominent corporate groups in South India. It is a major manufacturer of Speciality Chemicals such as Specialty Paste PVC resin and Custom Manufactured Chemicals for agro-chemical, pharmaceutical and fine chemicals sector. The company also produces other chemicals such as Caustic Soda, Chloro chemicals, Hydrogen Peroxide, Refrigerant gas and Industrial Salt. The manufacturing facilities are located at Mettur, Berigai and Vedaranyam in Tamil Nadu and Karaikal in the Union Territory of Pondicherry.

Chemplast Sanmar Limited (CSL), located at Berigai, Tamil Nadu is a leading supplier of intermediates for global Agrochemical, Pharmaceutical and Fine Chemical innovators. These intermediates involve complex multi-step synthesis using unique chemistries.

ORGANIC CHEMICALS

- Custom manufacturing of organic intermediates supplying into Pharmaceutical, Agrochemical and other fine chemical applications.
- Exclusive custom development and manufacturing of key intermediates
- Organic synthesis building blocks with capacity ranging from 100 kgs to 100's of MTPA

PHYTO CHEMICALS

- Manufactures Active Pharmaceutical Ingredients (API) extracted from locally available biomass.
- Phyto Chemical APIs are sold globally to the Pharmaceutical industry.

M/s. Chemplast Sanmar Limited, Unit at S.F No.5,7/1,2,3A,3B,8/1,2A,2B,9/1,2,3, 10/1,2,3A,3B,4,12/1A,1B,13/1,14/1A,2A, Suligunta Village, Berigai 635105. Shoolagiri Taluk, Krishnagiri District, Tamil Nadu, India has Obtained No Increase in Pollution Load (NIPL) certificate from Tamil Nadu Pollution Control Board (TNPCB) vide their Letter No. TNPCB/T6/F.13598HSR/2021 dated 17.03.2022 for the increase of production to 1601.4 TPA from 1081.4 TPA with change in product mix.



2. Background:

TNPCB granted Consent to Establishment (CTE) order to CSL vide order No. 2206141783392 dated 03/06/2022 under Water Act and Order No. 2206241783392 dated 03/06/2022 under Air Act.

CSL has developed necessary infrastructure in the existing site to facilitate 1601.4 TPA production with safety and pollution control measures. TNPCB granted Consent to Operate (CTO) Expansion – I order to CSL vide Order No. 2307153222383 under Water Act and Order No. 2307253222383 under Air Act dated 18.08.2023 valid till 31.03.2028 subject to certain conditions and one among the condition that “the unit shall comply all the conditions as mentioned in the “No increase in Pollution Load” certificate issued to the unit by PLAC vide Board’s Lr. No. TNPCB /T6 /F.13598 /HSR /2021 dated 17.03.2022 strictly without any lapse.

To comply with the Condition No. 6 of the NIPL Certificate, “The unit shall under take to work out the pollution loads after commencing the operation of product mix change and submit report to TNPCB”, CSL has approached M/S. Aqua air Environmental Engineers. Pvt. Ltd, Surat to carry out Pollution Load assessment study for the Product Mix Change with increase in production to 1601.4 TPA from 1081.4 TPA.

CSL has commenced the operation with product mix change during Sep-2023 and after process optimization & stabilization during Nov-2023 & Dec-2023, the production capacity was stabilized in the month of Jan-2024 with respect to consented production quantity of 1601.4 TPA. Aqua air Environmental Engineers. Pvt. Ltd have carried out the pollution load assessment study in the month of Jan-2024 with 97.7% % of the consented production quantity.

3. Brief on approach of the study:

M/s Aqua air Environmental Engineers is one of the leading QCI approved consultants for carrying out EIA studies for chemical and other sectors, who were engaged for this pollution assessment study. The above agency experts have collected the various data during the site visit and verified the records /data relevant to the manufacturing operation, air pollution control measures installation & operation, Zero liquid discharge (MEE, ETP and RO) plant /STP operation, Hazardous waste storage and handling, Green belt cover etc. CSL has engaged M/S. NAWAL ANALYTICAL LABS INDIA PRIVATE LIMITED, Surat, Gujarat, India, an ISO 9001:2015 accredited



laboratory) for water and stack monitoring aspects. Aqua air has prepared the pollution load assessment study with the data collected during their visit, data shared by CSL along with the Nawal lab analysis reports.

The whole month data of Jan 2024 has taken for this study and presented here for deriving the pollution load & compared the one predicted in the NIPL study done earlier.

SAP records and logbook records were taken for quantitative numbers for the assessment.

4. Pollution load assessment study:

4.1 – Production details:

S.No	Products list in Consent order	Consent Quantity (TPA)	Quantity produced in Jan-2024 (MT)	Remarks
A Phyto chemicals				
1	COLCHICINE	14	0	0 No production of Phyto chemicals
2	THEOCOCHECOSIDE			
B Organic Chemicals				
3	2-(1-CYCLOXYBENZYLET)ETHYLAMINE (C18A)	1000	0	
4	3-[1,3,3-TRIS-(2-CARBOXYETHYL)-2-OXO-CYCLOHEXYL]-PROPIONIC ACID (T4C)		0	
5	SUBSTITUTED ARYL ALKYL AMINE		0	
6	3-AMINO-2-PHENYLBUTYRIC ACID SODIUM SALT (TR1007R100)		18.74	
7	4-CHLORO BUTYL VERATE		0	
8	4-(2-AMINOETHYL)-2-METHOXYPHENOL (A1 P1000L)		54.24	
9	METHYL-2-PIPERIDYL ISOBUTYRATE		2.9	
10	(4S)-2-OXOAZOLIDINE-4-CARBOXYLIC ACID		54.0	
11	4-4-BUTYLPHENYLACETONITRILE		0	
12	1-BROMO-3,5-DICHLOROBENZENE (DC10)		0	
13	4-CHLORO-2-NITRO BENZOIC ACID		0	
14	4-BROMO PHENYL PROPANOL (BPP)		0	
15	2-CHLORO-3-CHLOROMETHYL-1,3-THIAZOLE (CCMT)		0	
16	TETRA CHLORO BUTYRIC ACID (TCBA)		0	
17	KNOXPHR		0	
18	4-BROMO-2-FLUORO HYDROXY BIPHENYL (BFB)		0	
19	PARA METHYL PHENYL CHLORIDE (PMPC)		0	
20	SODIUM 4-(2,4-DICHLOROM-TOLUOYL)-1,3-DI METHYL-5-PYRAZOLATE (MY108a)		0	
21	2-TRIFLUOROMETHYL BENZENE SULFONAMIDE		0	
22	METHYL CARBAZATE		0	
23	TETRALONE IMINE		0	
24	4-(2,4-CHLORO)-2-		0	
25	3,2,3-TRIFLUOROMETHOXY-PYRIDINE SULFONAMIDE SODIUM SALT (SULFONAMIDE)		0	
26	5-CHLORO-8-HYDROXY QUINOLINE (C18)		0	
27	PHENYL GUANIDINE CARBONATE (PGC)		0	
28	FE (III) ACETYL ACETANOA TE		0	
29	MANGANESE (II) HEXACYANOMANGANE TETRASODIUM SALT (ANODE)		0	
30	BROMO MANGANESE (II) HEXACYANOFERRATE (II) SODIUM SALT TETRADECAHYDRATE (CATHODE)		0	
	Total	1601.4	130.48	
C By-products				
1	DM Hydrochloric Acid	1050	0	0 Products generating By-products are not produced
2	DM Sulphuric Acid	750	0	

% of production made during the assessment period : $(130.48 / (1601.4/12)) * 100 = 97.7\%$

i.e., during the pollution assessment period of Jan 2024, the unit has carried out 98% of production capacity of the various products detailed in the NIPL proposal.



4.2 – Sewage water Quality & Quantity comparison with specific pollution load parameters: Sewage water is getting generated from Canteen operation and toilets connected all over the plants. Treatment capacity of STP is 25 KLD. Treated water is getting reused for gardening and green belt development purpose inside the premises of the industry's own land. Sewage water treatment details in Jan-2024 are as below.

S.No	Description	UOM	Proposed in NIPL certificate	Actual	Remarks
1	Sewage generation in the month of Jan-24	KL	372.00	360.00	
2	Sewage generated per day	KLD	12.00	11.61	
3	BOD in Inlet	mg/lit	485.00	380.00	
4	TSS in Inlet	mg/lit	900.00	500.00	
5	BOD in Outlet	mg/lit	6.40	5.00	Well within the norms (20 mg/lit) prescribed by TNPCB
6	TSS in Outlet	mg/lit	19.60	10.00	Well within the norms (30 mg/lit) prescribed by TNPCB
7	BOD in Inlet	Kg/Day	5.82	4.41	
8	TSS in Inlet	Kg/Day	10.80	5.81	
9	BOD in Outlet	Kg/Day	0.08	0.06	
10	TSS in Outlet	Kg/Day	0.24	0.12	
11	Sewage generation	KL/Ton of Product	2.73	2.67	
12	BOD in Inlet	Kg/Ton of Product	1.33	1.01	
13	TSS in Inlet	Kg/Ton of Product	2.46	1.33	
14	BOD in Outlet	Kg/Ton of Product	0.02	0.01	
15	TSS in Outlet	Kg/Ton of Product	0.05	0.03	

4.3 – Waste water treatment parameters & pollution load comparison:

Waste water is getting generated from the manufacturing process, equipment cleaning and utility operations. The wastewater is segregated into two streams namely High COD & TDS Stream & Low COD stream, which means the organic contents in the effluent streams are high (apart from having high TDS) and low respectively.

- Low COD stream: Low COD effluent is treated through the conventional wastewater treatment system and the pass through RO system. i.e., this category of effluent is subjected to removing the organics first & then undergoes the water recovery through RO system to the maximum possible extent & then the concentrated reject comprising of TDS is subjected to MEE process to further recovery of water as "MEE condensate" then the residual salt is sent to TSDF.



- High TDS Stream: Neutralized concentrated effluent and rejects from RO system (generated from low COD stream as stated above) is evaporated in multi effective evaporator (MEE). The treated effluent water (after the removal of TDS as solid residue) is recycled back to process and utility usage and solid waste generated is disposed to common TSDF for land fill.

Industrial effluent water treatment details in Jan-2024 are as below.

S.No	Description	UOM	Proposed in NIPL certificate	Actual	Remarks
1	Waste water generated in the month of Jan-24	KL	2108	2046	
2	Waste water generation per day	KLD	68.00	66.00	
3	BOD in Inlet	mg/lit	128.70	90.00	
4	COD in Inlet	mg/lit	533.25	375.00	
5	TSS in Inlet	mg/lit	87.39	60.00	
6	TDS in Inlet	mg/lit	1925.64	1350.00	
7	BOD in Outlet	mg/lit	6.40	4.50	Well within the norms (30 mg/lit) prescribed by TNPCB
8	COD in Outlet	mg/lit	19.40	13.00	Well within the norms (250 mg/lit) prescribed by TNPCB
9	TSS in Outlet	mg/lit	2.80	2.00	Well within the norms (100 mg/lit) prescribed by TNPCB
10	TDS in Outlet	mg/lit	96.00	65.00	Well within the norms (2100 mg/lit) prescribed by TNPCB
11	BOD in Inlet	Kg/Day	8.75	5.94	
12	COD in Inlet	Kg/Day	36.26	24.75	
13	TSS in Inlet	Kg/Day	5.94	3.96	
14	TDS in Inlet	Kg/Day	130.94	89.10	
15	BOD in Outlet	Kg/Day	0.44	0.30	
16	COD in Outlet	Kg/Day	1.32	0.86	
17	TSS in Outlet	Kg/Day	0.19	0.13	
18	TDS in Outlet	Kg/Day	6.53	4.29	
19	Trade effluent generation	KL/Ton of Product	15.49	15.17	
20	BOD in Inlet	Kg/Ton of Product	1.99	1.37	
21	COD in Inlet	Kg/Ton of Product	8.26	5.69	
22	TSS in Inlet	Kg/Ton of Product	1.35	0.91	
23	TDS in Inlet	Kg/Ton of Product	29.83	20.48	
24	BOD in Outlet	Kg/Ton of Product	0.10	0.07	
25	COD in Outlet	Kg/Ton of Product	0.30	0.20	
26	TSS in Outlet	Kg/Ton of Product	0.04	0.03	
27	TDS in Outlet	Kg/Ton of Product	1.49	0.99	



4.4 Stack emission:

Total stacks available are 25 nos. Boiler – 1 no, DG set – 6 no, Thermic Fluid heater – 2 no and Scrubber – 16 no. Stack monitoring value and load calculated are tabulated as given below.

The pollution load is calculated based on the operating hours, gas flow in m³ and the analytical value obtained for the one month period namely, Jan 2024. In order to correlate the pollution load comparison, the air pollution load has been expressed in terms of "Emission intensity" and presented here along with the estimated pollution load in the NIPL proposal.

Stack monitoring value:

S.No	Description	SPM (mg/Nm ³)	SO ₂ (mg/Nm ³)	Nox (mg/Nm ³)	CO (mg/Nm ³)	Cyanide (mg/Nm ³)
1	Boiler-1(9 TPH)	80.0	40.0	30.0	85.0	NA
2	DG Set (750KVA)	Not in Operation				
3	DG Set (600 KVA)- 1	45.0	22.0	20.0	80.0	NA
4	DG Set (600 KVA)- 2	50.0	25.0	20.0	90.0	NA
5	DG Set (320 KVA)	Not in Operation				
6	Thermic Fluid heater-1	Not in Operation				
7	DG Set (600 KVA)- 3	50.0	22.0	16.0	80.0	NA
8	DG Set (600 KVA)- 4	50.0	25.0	18.0	80.0	NA
9	Thermic Fluid heater-2	Not in Operation				
10	Scrubber at Plant -I	BDL	BDL	22.00	BDL	BDL
11	Scrubber at Plant -II	BDL	BDL	28.00	BDL	BDL
12	Scrubber at Plant -II	BDL	17.0	BDL	BDL	BDL
13	Scrubber at Plant -II	Not in Operation				
14	Absorber at Plant I	Not in Operation				
15	Scrubber at R&D Plant	Not in Operation				
16	Phyto Plant Scrubber(Process)	Not in Operation				
17	Scrubber at Plant II	Not in Operation				
18	Scrubber at Pilot Plant	Not in Operation				
19	Scrubber at Plant -IV	BDL	BDL	BDL	12.0	NA
20	Scrubber at Plant -IV	BDL	BDL	BDL	16.0	BDL
21	Scrubber at Plant -IV	BDL	BDL	BDL	20.0	BDL
22	Scrubber at Plant -V	BDL	BDL	20.0	BDL	BDL
23	Scrubber at Plant -V	BDL	BDL	BDL	BDL	BDL
24	Scrubber at Plant -V	BDL	BDL	BDL	BDL	BDL
25	Scrubber at Plant -V	BDL	BDL	BDL	BDL	BDL



Emission load:

S.No	Description	Proposed in NIPL certificate (Kg/Ton of Product)					Actual (Kg/Ton of Product)				
		SPM	SO ₂	Nox	CO	Cyanide	SPM	SO ₂	Nox	CO	Cyanide
1	Bolles-1(3 TPH)	13.89	7.85	6.17	16.83	NA	13.50	7.75	5.81	16.46	NA
2	DG Set (250KVA)	0.24	0.11	0.09	0.38	NA	Not in Operation				
3	DG Set (600 KVA)- 1	0.21	0.12	0.10	0.35	NA	0.00	0.00	0.00	0.01	NA
4	DG Set (600 KVA)- 2	0.87	0.48	0.36	1.55	NA	0.01	0.01	0.01	0.03	NA
5	DG Set (1200 KVA)	0.40	0.19	0.30	0.64	NA	Not in Operation				
6	Thermic Fluid heater-1	0.08	0.21	0.01	804	NA	Not in Operation				
7	DG Set (600 KVA)- 3	0.23	0.11	0.08	0.37	NA	0.00	0.00	0.00	0.01	NA
8	DG Set (600 KVA)- 4	0.23	0.12	0.09	0.35	NA	0.00	0.00	0.00	0.01	NA
9	Thermic Fluid heater-2	0.05	0.30	0.01	804	NA	Not in Operation				
10	Scrubber at Plant -I	BOL	BOL	0.48	BOL	BOL	BOL	BOL	0.42	BOL	BOL
11	Scrubber at Plant -II	BOL	BOL	0.32	BOL	BOL	BOL	BOL	0.34	BOL	BOL
12	Scrubber at Plant -III	BOL	0.36	BOL	BOL	NA	BOL	0.32	BOL	BOL	BOL
13	Scrubber at Plant -IV	BOL	BOL	BOL	BOL	BOL	Not in Operation				
14	Absorber at Plant I	BOL	BOL	BOL	BOL	BOL	Not in Operation				
15	Scrubber at R&D Plant	BOL	BOL	BOL	BOL	BOL	Not in Operation				
16	Phyta Plant Scrubber(Process)	BOL	BOL	BOL	BOL	BOL	Not in Operation				
17	Scrubber at Plant II	BOL	BOL	BOL	BOL	BOL	Not in Operation				
18	Scrubber at Pilot Plant	BOL	BOL	BOL	BOL	BOL	Not in Operation				
19	Scrubber at Plant -IV	BOL	BOL	BOL	0.02	NA	BOL	BOL	BOL	0.01	NA
20	Scrubber at Plant -IV	BOL	BOL	BOL	0.07	NA	BOL	BOL	BOL	0.07	BOL
21	Scrubber at Plant -IV	BOL	BOL	BOL	0.02	NA	BOL	BOL	BOL	0.01	BOL
22	Scrubber at Plant -V	BOL	BOL	0.02	BOL	BOL	BOL	BOL	0.02	BOL	BOL
23	Scrubber at Plant -V	BOL	BOL	BOL	BOL	BOL	BOL	BOL	BOL	BOL	BOL
24	Scrubber at Plant -V	BOL	BOL	BOL	BOL	BOL	BOL	BOL	BOL	BOL	BOL
25	Scrubber at Plant -V	BOL	BOL	BOL	BOL	BOL	BOL	BOL	BOL	BOL	BOL

The emission intensity values derived for the pollution load in Jan-2024 is comparable with the emission intensity load detailed in NIPL.

4.5 Hazardous waste generation:

CSL has obtained Hazardous waste authorization from TNPCB vide Proceeding No. T6/TNPCB/F.0027HSR/HWA/RL/HSR/2021 and Authorization No. 21HFC36507044 dated 24/06/2021 and valid up to 31.03.2026. Authorization is available for eight categories (20.1, 20.3, 5.1, 35.3, 33.1, 28.2, 33.2, and 28.6 of Schedule 20) of hazardous wastes. In Jan-2024, only six categories (5.1, 35.3, 33.1, 28.2, 33.2, and 28.6) of wastes are generated and remaining two categories (20.1, 20.3) of wastes are not generated as the Products corresponds to generating these wastes were not produced. Hazardous waste generation quantities relevant to assessment period is detailed below,



S.No	Description	Generation in the month of Jan-24 (MT)	Ton/Ton of Products	Remarks
1	Contaminated aromatic, aliphatic or naphthenic solvents may or may not be fit for reuse (20.1)	0.00	0.000	There is no generation of Contaminated aromatic, aliphatic or naphthenic solvents as the Products generating this waste is not produced
2	Distillation residues (20.3)	0.00	0.000	There is no generation of Distillation residues as the Products generating this waste is not produced
3	Used or Spent oil (5.1)	0.72	0.006	Generation quantity (0.72*12 = 8.64 MT) is within the authorization quantity of 10 MT
4	Chemical sludge from waste water treatment (35.3)	210.00	1.609	Generation quantity (210*12 = 2520MT) is slightly higher than authorization quantity of 2500 MT due to process optimization of the new products
5	Empty barrels/ containers/ liners contaminated with hazardous chemicals/ Wastes(33.1)	0.72	0.006	Generation quantity (0.72*12 = 8.64 MT) is within authorization quantity of 40 MT
6	Spent catalyst (28.2)	0.08	0.001	Generation quantity (0.08*12 = 0.96 MT) is within authorization quantity of 1 MT
7	Contaminated cotton rags or other cleaning materials (33.2)	0.06	0.0005	Generation quantity (0.06*12 = 0.72 MT) is within authorization quantity of 2 MT
8	Spent solvents (28.6)	26.00	0.199	Generation quantity (26*12 = 312 MT) is within authorization quantity of 350 MT

It has been inferred that all the hazardous wastes (except Category # 35.3) generation is within the estimated quantity in comparison with NIPL estimation. There is a very marginal increase in the waste category # 35.3 due to process optimization of the new product(s) which is expected to be lower in future as per the Plant authorities.

4.6 Water withdrawal:

CSL has obtained NOC for withdrawal of 207 KLD ground water through bore well from Water Resources Department of Tamil Nadu government vide letter No. DD (G)/OT9/G-3 / 898/Renewal NOC/Vellore/2023/ dated: 10.11.2023 and Valid up to 06.09.2024. Water withdrawal details during Jan-2024 is given below,

S.No	Description	UOM	Proposed in NIPL certificate	Actual	Remarks
1	Ground water withdrawal	KLD	207.0	206.0	



Green Belt Photos:

CSL has established a green belt area of 5.34 hectares which is 32 % of the total project area of 16.640 hectares. Some of the green belt photos are as given below









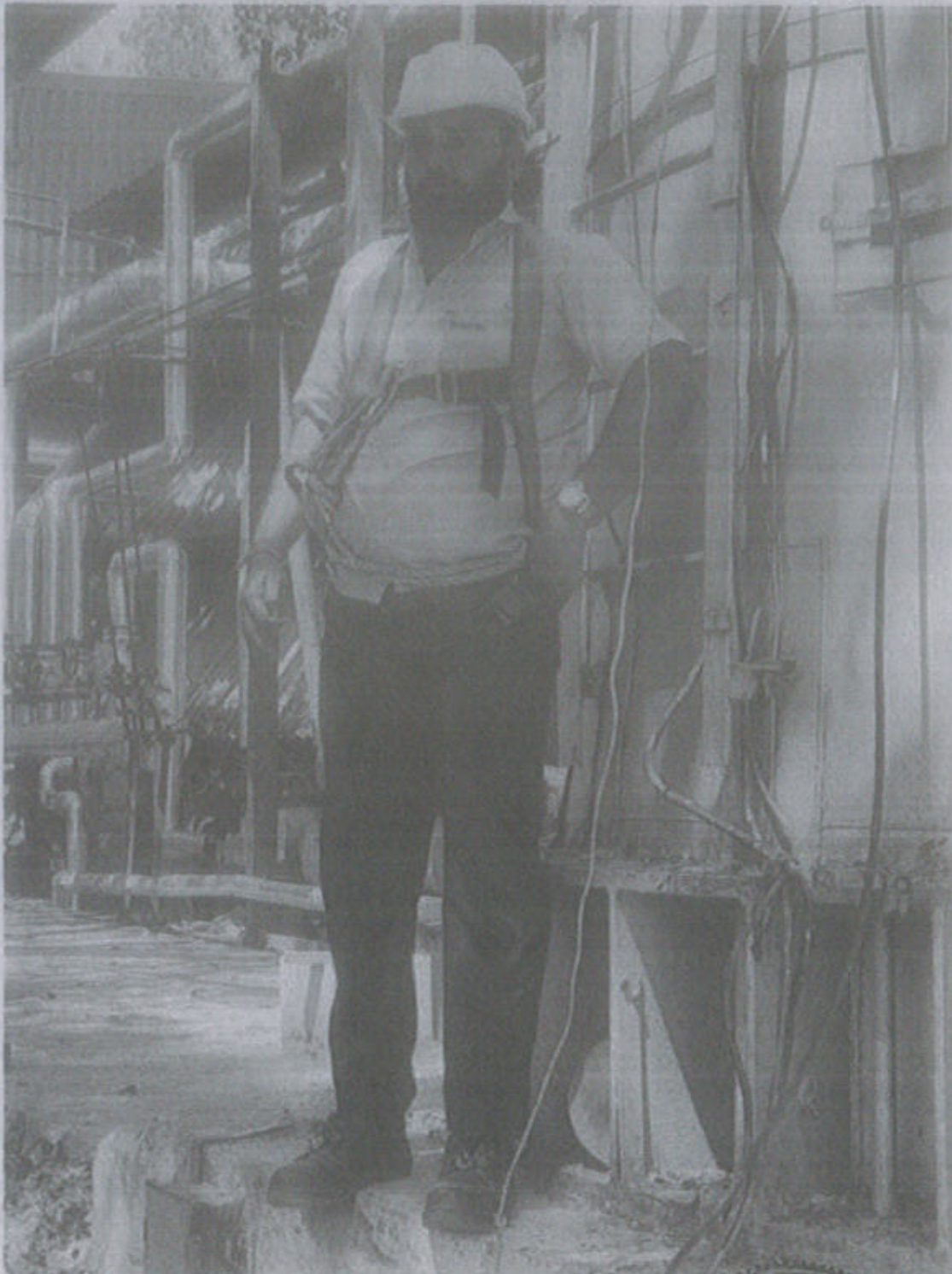
Stack and Water Monitoring Survey Photos:



Effluent Sample Collection Photos:



Boiler Stack monitoring Photo:



Process Stack monitoring Photos:



5.0 Conclusion:

After careful comparison & assessment of pollution loads with respect to Air emission at point sources in terms of emission Intensity, effluent generation per MT of the product, individual categories of waste generation per MT of the product and the water drawal during the assessment period of one month for the production of products mix change with increase in production quantity, it is found that the pollution load is within the quantity stipulated as in NIPL proposal report submitted earlier and NIPL Certificate issued by PLAC.



NABET - QCI ACCREDITATION CERTIFICATE



QUALITY COUNCIL
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National Accreditation Board
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Certificate of Accreditation

Aqua-Air Environmental Engineers Pvt. Ltd.

403, Centre Point, Nr. Kadvals School, Ring Road, Surat, Gujarat 395002

The organization is accredited as **Category-A** under the QCI-NABET Scheme for Accreditation of EIA Consultant Organizations, Version 3: for preparing EIA/EMP reports in the following Sectors

Sl. No.	Sector Description	Sector Group		Cat.
		NABET	MSRCE	
1	Mining of minerals - open cast mining	1	13071	A
2	Mining of minerals including approved underground mining	1	13071	A
3	Surface of pit and open cast, Amendment & Extension	2	13071	A
4	Thermal power plants	4	13071	A
5	Mineral processing	7	23071	A
6	Mineral special activities (except mining)	6	23071	A
8	Consolidation	9	23071	A
7	Handicraft, pottery, etc.	15	23071	A
8	Other allied activities	13	23071	A
9	Other allied activities	14	23071	A
10	Chemical industries	16	33071	A
11	Pharmaceutical and related special intermediates	17	33071	A
12	Petro-chemical complexes	18	33071	A
11	Metals and alloys manufacturing	19	33071	A
14	Electrochemical based processing	20	33071	A
13	Specialty organic chemical industry	21	33071	A
14	Alloys	22	33071	A
17	Pulp & paper industry	24	33071	A
18	Composites	25	33071	A
19	Oil & gas transportation pipeline	27	33071	A
22	Air ports	29	33071	A
23	Industrial estate/ parks/ special economic zone	31	33071	A
22	Effluent treatment, waste treatment, sludge and dewatering (ETW)	32	33071	A
23	Biomedical waste treatment facilities	33A	33071	A
24	Ports, harbours, breakwaters and dredging	37	33071	A
25	Highways	34	33071	A
26	Effluent Treatment Plants (ETP)	36	33071	A
27	Common Municipal Solid Waste Management Facility (CMSWF)	37	33071	A
28	Building and construction projects	38	33071	A

Note: Names of approved EIA Coordinators and Functional Area Experts are mentioned in MAC minutes dated November 6, 2020, supplementary assessment minutes dated January 18, 2022 and April 12, 2022 posted on QCI-NABET website.

The Accreditation shall remain in force subject to continued compliance to the terms and conditions mentioned in QCI-NABET's letter of accreditation bearing no. QCI/NABET/ENV/ACO/20/1557 dated December 8, 2020. The accreditation needs to be renewed before the expiry date by Aqua-Air Environmental Engineers Pvt. Ltd., Surat following the process of assessment.

Sr. Director, NABET
Dated: May 12, 2022

Certificate No.
NABET/GIA/2022/IA 0042 (Rev.03)

Valid up to
October 7, 2023

For the updated list of Accredited EIA Consultant Organizations with approved Sectors please refer to QCI-NABET website.



National Accreditation Board for Testing and Calibration Laboratories

(A Constituent Board of Quality Council of India)

NABL/T-9252

01.02.2024

D BALAKRISHNAN
NAVAL ANALYTICAL LABS INDIA PRIVATE LIMITED
PLOT NO. 98-A1,100&109 NEW SIDCO
INDUSTRIAL ESTATE, SRI NAGAR, HOSUR
HOSUR, TAMIL NADU-635109
Mobile: 9894785841
E-mail: greeti_balak74@yahoo.com

Subject: Outcome of final assessment (Integrated).

Dear Sir,

NABL approves the grant of accreditation as per ISO/IEC 17025:2017 in the disciplines of Chemical, Biological and Mechanical testing as per the scope (including sampling) as recommended by the assessment team with changes as mentioned below:

Following test parameters are included based on satisfactory corrective actions submitted by the laboratory:

1. Migration of elements in toys products as per IS 98733 in chemical discipline (Refer NC No. 44).
2. Detection of Porcine in meat products in biological discipline (Refer NC No. 4).
3. Vickers hardness test in mechanical discipline (Refer NC No. 57).
4. Test parameters with the revised range under pollution and environment and water (Refer NC no. 11).

Denial of test parameter Inorganic Arsenic in all commodities as competence could not be established during assessment (Refer NAF 3A).

I'm also pleased to inform you the grant of FSSAI, APEDA, EIC and Tea Board recognition as per the scope (including sampling for EIC & APEDA) as recommended by the assessment team.

All personnel proposed by the lab to report, review, authorize results and for sampling are accepted except as mentioned below:

1. Dr. Balakrishnan for Microbiological testing of AYUSH products (Refer NC no. 65).
2. Dr. V. A. Sharmaga Selvan, Mr. Krishna moorthy and Mr. Tamilanjan for Fertilizers, Atmospheric Pollution and Pollution & Environmental (Refer NC No. 13).
3. Mr Chandrashekar for Animal Food & Feeds, Food & Agricultural products (Refer NC No. 45).

Lab accredited certificate is TC-12996 with issue date 01.02.2024 and valid till 31.01.2026.

Being an accredited laboratory, it is required to strictly adhere to the Terms and Conditions as mentioned in NABL 131 at all times during the accreditation period.

Continuation of accreditation is subject to satisfactory annual surveillance. NABL applies an assessment programme of 2 years which consists of annual surveillance and renewal assessment after grant of accreditation. The Onsite surveillance of the laboratory will be conducted in November 2024.

Hereafter, the renewal application is to be submitted 6 months prior to expiry of validity of accreditation certificate. Hence, please submit the renewal application in August 2025 for maintaining continuity in accreditation cycle.

Being an accredited laboratory, it is required to strictly adhere to the NABL 133 requirements for use of NABL symbol. In case you wish to use the **NABL Accredited CAB Combined ILAC MRA Mark** in your reports, please submit request for permission through the portal.

Yours Sincerely,
Shutosh D. Tatwarwadi
shutosh@nabl.qcin.org

Annexure-C



NAWaL Analytical Laboratories

Test Report

Compliant as per ISO 9001:2015, ISO 45001:2018

REPORT NO. NAL/202401EN00000851

REPORT DATE: 27.01.2024

Sample ID No : NAL/202401EN000000031
 Discipline / Group : Chemical & Ecological / Pollution & Environment
 Name of the Customer* : CHEMPLAST SANJEEV LIMITED
 Address : W44 Subgosta Village Thiruvananthapuram Road,
 Serpin-662 103
 Sample Described by the Customer* : TIT MOLT WATER
 Quantity of the Sample Received : 2 Ltr
 Condition on Receipt : Fit for Analysis
 Requested By* : Mr Jayaramar
 Information about Sampling : Submitted by Customer
 Customer Reference : By letter Dated: 22.01.2024
 Date of Sample Receipt : 22.01.2024
 Date of Test Starting : 22.01.2024
 Date of Test Completed : 27.01.2024

Sl No	PARAMETERS	UNIT	TEST RESULTS	TEST PROTOCOL
1	pH @25°C	-	7.60	IS 3025(P-11):1993
2	BOD ₅ @27°C	mg/ltr	60.0	IS 3025(P-44):1993
3	Chemical Oxygen Demand	mg/ltr	878.0	IS 3025(P-18):2006
4	Total Suspended Solids	mg/ltr	60.0	IS 3025(P-17):1994
5	Total Dissolved Solids	mg/ltr	1580.0	IS 3025(P-16):1994
6	Chloride as Cl	mg/ltr	240.0	IS 3025(P-22):1998
7	Sulphate as SO ₄	mg/ltr	93.0	IS 3025(P-24):1996
8	Oil & Grease	mg/ltr	8.60	IS 3025(P-39):1991
9	Ammonical Nitrogen as NH ₃ -N	mg/ltr	44.20	IS 3025(P-34):1998
10	Sulphide as S	mg/ltr	10.20	IS 3025(P-32):2006

The client is responsible for providing the correct and complete information. The results shown in this report are valid only for the sample submitted for analysis in this lab. Analytical Laboratories and shall not be liable for any consequences whatsoever. In case of any discrepancy, please contact the client. Analytical Laboratories is not responsible for any demonstrable deviation in quality or quantity of the product due to the failure of the product or during the test. * Data provided by the customer. The information provided by customer may affect the validity of the test.

For NAWaL Analytical Laboratories



(Signature)
 A. Ramaraj
 Deputy Technical Manager

*** End of the Report ***

Page 1 of 1

Head Office & Lab: Plot No. 90-A, 100 & 102 New D/D/O Industrial Estate, Serpin, Thiruvananthapuram - 695002, Kerala, India

Phone: 04744-245541, 984780641 | E-mail: ooo@nawal.com, green@nawal.com

Marketing Office: No.10, 1st Floor, The Community Exchange Building, Plot No. 2, B & 4, Sector 15A, Vashi, Navi Mumbai





NAWaL Analytical Laboratories

Test Report

Certified as per ISO 9001:2015, ISO 15001:2018

REPORT NO. NAL/202401EN00000932 REPORT DATE: 27.01.2024

Sample ID No. : NAL/202401EN00000932
 Discipline / Group : Chemical & Ecological / Pollution & Environment
 Name of the Customer* : CHIDAMPALAY KANMAR LIMITED
 Address : #44, Sulgipeta Village, Tharathan Road, Seripal-635 105
 Sample Described by the Customer* : ETP OUTLET WATER
 Quantity of the Sample Received : 1.0L
 Condition on Receipt : Fit for Analysis
 Requested By* : Mr Jayakumar
 Information about Sampling : Submitted by Customer
 Customer Reference : By letter Dated: 22.01.2024
 Date of Sample Receipt : 22.01.2024
 Date of test Starting : 22.01.2024
 Date of test Completed : 27.01.2024

Sl.No	PARAMETERS	UNIT	TEST RESULTS	PCB NORMS	TEST PROTOCOL
1	pH @27°C	-	6.50	9.5-9.0	IS 5425(P-11) 1988
2	BOD, 5-days @27°C	mg/l	4.70	50.0	IS 5425(P-44) 1988
3	Chemical Oxygen Demand	mg/l	13.0	250.0	IS 5425(P-56) 2000
4	Total Suspended Solids	mg/l	2.0	100.0	IS 5425(P-17) 1984
5	Total Dissolved Solids	mg/l	65.0	2100.0	IS 5425(P-16) 1984
6	Chloride as Cl	mg/l	25.0	1000.0	IS 5425(P-37) 1988
7	Sulphate as SO4	mg/l	4.0	1000.0	IS 5425(P-24) 1988
8	Oil & Grease	mg/l	0.60	10.0	IS 5425(P-39) 1991
9	Ammonical Nitrogen as NH3-N	mg/l	3.0	50.0	IS 5425(P-34) 1988
10	Nitrate as N	mg/l	1.50	2.0	IS 5425(P-35) 2001

The results of the above test parameters are reported as per the method specified in the test protocol. The results are subject to the accuracy of the test method used. NAWaL Analytical Laboratories and shall not be liable for any consequences whatsoever. In any other conditions, results may vary. NAWaL Analytical Laboratories is not responsible for any deterioration, deviation in quality or quantity of the product due to the nature of the product or during storage. * Data provided by the Customer. The information provided by customer may affect the validity of test result.

For NAWaL Analytical Laboratories



S. Kamath
 S. Kamath
 Deputy Technical Manager

*** End of the Report ***

Page 1 of 1





NAWaL Analytical Laboratories

Test Report

Certified as per ISO 9001:2015 ISO 15001:2014

REPORT NO. NAL/202401EN00000929 REPORT DATE: 27.01.2024

Sample ID No. : NAL/202401EN00000929
 Discipline / Group : Chemical & Biological / Pollution & Environment
 Name of the Customer* : CHITRAPLAST SANDAM LIMITED
 Address : #44, Sulgauda Village, Theertham Road, Serikal-695 105
 Sample Described by the Customer* : STY DRLEY WATER
 Quantity of the Sample Received : 2 Litr
 Condition on Receipt : Fit for Analysis
 Requested By* : Mr Jaykumar
 Information about Sampling : Submitted by Customer
 Customer Reference : By letter Dated. 23.01.2024
 Date of Sample Receipt : 22.01.2024
 Date of test Starting : 22.01.2024
 Date of test Completed : 27.01.2024

Sl No	PARAMETERS	UNIT	TEST RESULTS	TEST PROTOCOL
1	pH@ 25°C	-	6.3	IS 3025(P-17),1983
2	BOD, 5 days @ 27°C	mg/l	880.0	IS 3025(P-44),1993
3	Total Suspended Solids	mg/l	900.0	IS 3020(P-17),1981

Declaration: All the above test parameters are carried out with the sample "as received condition". The results relate only to the items listed. This report is valid strictly for the sample submitted for analysis to NAWaL Analytical Laboratories and shall not be under any circumstances extrapolated to any other product(s) made out of this sample. NAWaL Analytical Laboratories is not responsible for any deterioration/derivation in quality or quantity of the product due to the nature of the product or during transit.

Note: * Data provided by the Customer. The information provided by customer may affect the validity of test result

For NAWaL Analytical Laboratories



(Signature)
 Authorized Signatory
 S Elamathi
 Deputy Technical Manager

*** End of the Report ***





NAWaL Analytical Laboratories

Test Report

Certified as per ISO 9001:2015, ISO 15001:2018

REPORT NO. NAL/202401E2000000930

REPORT DATE: 27.01.2024

Sample ID No. : NAL/202401E2000000930
 Discipline / Group : Chemical & Biological / Pollution & Environment
 Name of the Customer* : CHEMPLAST RANBAR LIMITED
 Address : #44, Sulganta Village, Theertham Road,
 Birtga - 555 105.
 Sample Described by the Customer* : STP CHIEFLET WATER
 Quantity of the Sample Received : 2 Litr
 Condition on Receipt : FR for Analysis
 Requested By* : Mr Jayaraman
 Information about Sampling : Submitted by Customer
 Customer Reference : By letter Dated, 22.01.2024
 Date of Sample Receipt : 22.01.2024
 Date of test Starting : 22.01.2024
 Date of test Completed : 27.01.2024

Sl No	PARAMETERS	UNIT	TEST RESULTS	PCR NORMS	TEST PROTOCOL
1	pH@ 27°C	-	6.5	6.5-9.0	IS 3025(P-11), 1985
2	BOD 5 Days @ 27°C	mg/l	5.0	100	IS 3025(P-44), 1993
3	Total Suspended Solids	mg/l	70.2	200	IS 3025(P-17), 1984

Disclaimer: All the above test parameters are carried out with the sample in received condition. The results relate only to the time listed. This report is valid strictly for the sample submitted for analysis to NAWaL Analytical Laboratories and shall not be under any circumstances extrapolated to any other product(s) made out of the sample. NAWaL Analytical Laboratories is not responsible for any deterioration, deviation in quality or quantity of the product due to the nature of the product or during transit.

Note: * Certd provided by the Customer. The information provided by customer may affect the validity of test result.

For NAWaL Analytical Laboratories



Authorized Signatory
 S. Elamathi
 Deputy Technical Manager

*** End of the Report ***

Page 1 of 1

Regd. Office & Lab: Plot No: 25 A1, 100 & 109 New DISRUJ Industrial Estate, W. Praga, Mohur - 431126, Tal. Jalgaon.

Phone: 07344-285641, 07344-285642 E-mail: awg@nawal.com, naawal@nawal.com, naawal@nawal.com

Marketing Office: No.10, 1st Floor, The commodity exchange building, Plot No. 2, 3 & 4, Se-3-a-16A, Vada, Near Market - 422 709, Maharashtra





NAWaL Analytical Laboratories

Test Report

Certified as per ISO 9001:2015, ISO 45001:2018

REPORT NO: NAL0124000001021

Sample ID: NAL202401EN00000767	Date: 22.01.2024
Issued to: M/s.Chemplast Sanmar Ltd. #44, Sulgurata Village, Theertham Road, Serigai-633 103. Matrix: Air (Stack Emission)	Requested by: Mr Jayakumar Department: Environment Customer Ref: By Verbal Page No: 1 of 2
Date of Monitoring: 18.01.2024 to 19.01.2024	
Sample Received on: 19.01.2024	Sampled by: NAWaL Lab-Honar
Test Starting Date: 20.01.2024	Test Ending Date: 20.01.2024

TEST RESULTS

S.NO	STACK NAME	Stack Dia m	Stack Temp °C	Flue gas Velocity m/sec	Flow m ³ /hr	Parameters				
						PM mg/Nm ³	SO ₂ mg/Nm ³	NO _x mg/Nm ³	CO mg/Nm ³	Cyanide mg/Nm ³
1	Boiler - I (3 TPH)	0.75	135	24.616	34200.00	80.0	40.0	30.0	85.0	-
2	DG Set (600 KVA) - 1	0.20	333	7.000	792.00	40.0	22.0	20.0	80.0	-
3	DG Set (600 KVA) - 2	0.20	338	25.433	2658.00	50.0	23.0	20.0	90.0	-
4	DG Set (600 KVA) - 3	0.20	315	7.000	792.00	50.0	22.0	16.0	80.0	-
5	DG Set (600 KVA) - 4	0.20	343	7.000	792.00	80.0	25.0	18.0	90.0	-
6	Scrubber at Plant - I (Scrubber - 6)	0.25	50	19.750	3458.40	BLQ	BLQ	22.00	BLQ	BLQ
7	Scrubber at Plant - II (Scrubber - 7)	0.20	50	19.745	2252.00	BLQ	BLQ	28.00	BLQ	BLQ
8	Scrubber at Plant - III (Scrubber - 8)	0.25	50	19.567	3438.60	BLQ	17.0	BLQ	BLQ	BLQ
9	Scrubber at Plant -IV (Scrubber - 101 A)	0.25	50	1.223	216.00	BLQ	BLQ	BLQ	12.0	-
10	Scrubber at Plant -IV (Scrubber 102)	0.25	50	4.250	736.00	BLQ	BLQ	BLQ	16.0	BLQ



Regd. Office & Lab: Plot No 95-A1, 100 & 109 New SIDCO Industrial Estate, Sri Nagar, Haveli - 435108, Tal. Nashik

Phone: 04344 - 240641, 9944952411 E-mail: acoogreen.labs@gmail.com, green.labs749@yahoo.com

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NAWaL Analytical Laboratories

Test Report

Certified as per ISO 9001:2015, ISO 17025:2017

REPORT NO: NAL00124000001021

Sample ID: NAL202401EN00000767	Date: 22.01.2024
Issued to: M/s Chemplast Somnar Ltd, #44, Soligunda Village, Thiruvananthapuram Road, Bengaluru-560 105. Matrix: Air (Stack Emission)	Requested by: Mr Jayakumar Department: Environment Customer Ref: By Verbal Page No: 2 of 2
Date of Monitoring: 18.01.2024 to 19.01.2024	
Sample Received on: 19.01.2024	Sampled by: NAWaL Lab-Memur
Test Starting Date: 20.01.2024	Test Ending Date: 20.01.2024

TEST RESULTS

S.NO	STACK NAME	Stack Dia m	Stack Temp °C	Flue gas Velocity m/min	Flow m³/hr	Parameters				
						PM mg/10m³	SO ₂ mg/10m³	NO _x mg/10m³	CO mg/10m³	Cyanide mg/10m³
11	Scrubber at Plant - IV (Scrubber-105)	0.20	30	0.094	120.40	BLQ	BLQ	BLQ	20.0	BLQ
12	Scrubber at Plant - V (Scrubber-104)	0.20	30	0.793	140.40	BLQ	BLQ	20.0	BLQ	BLQ
13	Scrubber at Plant - V (Scrubber-104)	0.20	30	0.793	140.40	BLQ	BLQ	BLQ	BLQ	BLQ
14	Scrubber at Plant - V (MPP-3 Acid Scrubber)	0.20	30	0.793	140.40	BLQ	BLQ	BLQ	BLQ	BLQ
15	Scrubber at Plant - V (MPP-3 LEV Scrubber)	0.20	30	0.793	140.40	BLQ	BLQ	BLQ	BLQ	BLQ

TEST PROTOCOLS: PM: IS 11233 (P-7) 1983; SO₂: IS 11235 (P-7) 2003; NO_x: IS 11234 (P-7) 1983; CO: IS 15427 (ISO 15925-1) 2001; EPA Method

Note: Particulate Matter as PM - BLQ (100-30), Sulphur Dioxide as SO₂ - BLQ (100-30), Oxide of Nitrogen as NO_x - BLQ (100-30)

Carbon Monoxide as CO - BLQ (100-100), Cyanide - BLQ (100-100), BLQ - Below Limit of Quantification, L.N.Q. - Limit of Quantification

For NAWaL Analytical Laboratories




(Signature)
S. K. Kulkarni
Deputy Technical Manager

Regd. Office & Lab: Plot No: 96-A1, 100 & 105 New 3000 Feet Road, Industrial Estate, Sri Nagar, Hosur - 625 105, Tamil Nadu
Phone: 04344 - 043541, 994780541 E-mail: aoc@green.labo@gmail.com, green.labo@yahoo.com


Marketing Office: No.10, 1st Floor, The connectivity Exchange Building, Plot No: 2, 3 & 4, Sector 16A, Vashi, Near Mumbai - 400 705, Maharashtra




Annexure-d

		CHEMPLAST SANMAR LIMITED, Berigal		
Boiler Running Register				
Sl.No.	Date	Running Hours	Cumulative Hours	Remarks
1	01-01-24	24	24	
2	02-01-24	24	48	
3	03-01-24	22	70	Burner Nozzle Cleaning
4	04-01-24	24	94	
5	05-01-24	24	118	
6	06-01-24	24	142	
7	07-01-24	24	166	
8	08-01-24	24	190	
9	09-01-24	24	214	
10	10-01-24	24	238	
11	11-01-24	23	261	Burner Nozzle Cleaning
12	12-01-24	24	285	
13	13-01-24	24	309	
14	14-01-24	24	333	
15	15-01-24	24	357	
16	16-01-24	24	381	
17	17-01-24	24	405	
18	18-01-24	24	429	
19	19-01-24	24	453	
20	20-01-24	24	477	
21	21-01-24	24	501	
22	22-01-24	24	525	
23	23-01-24	24	549	
24	24-01-24	23	572	Burner Nozzle Cleaning
25	25-01-24	24	596	
26	26-01-24	24	620	
27	27-01-24	24	644	
28	28-01-24	24	668	
29	29-01-24	23	691	Burner Nozzle Cleaning
30	30-01-24	24	715	
31	31-01-24	24	739	




		CHEMPLAST SANMAR LIMITED, Berigal		
DG Set (600 KVA)- 1 Running Register				
Sl.No.	Date	Running Hours	Cumulative Hours	Remarks
1	01-01-24	0	0	
2	02-01-24	0	0	
3	03-01-24	0	0	
4	04-01-24	0	0	
5	05-01-24	1	1	Power fluctuation
6	06-01-24	0	1	
7	07-01-24	0	1	
8	08-01-24	0	1	
9	09-01-24	0	1	
10	10-01-24	0	1	
11	11-01-24	0	1	
12	12-01-24	0	1	
13	13-01-24	0	1	
14	14-01-24	0	1	
15	15-01-24	0	1	
16	16-01-24	0	1	
17	17-01-24	0	1	
18	18-01-24	0	1	
19	19-01-24	0	1	
20	20-01-24	1	2	Power fluctuation
21	21-01-24	0	2	
22	22-01-24	0	2	
23	23-01-24	0	2	
24	24-01-24	0	2	
25	25-01-24	0	2	
26	26-01-24	1	3	Power fluctuation
27	27-01-24	1	4	Power fluctuation
28	28-01-24	0	4	
29	29-01-24	0	4	
30	30-01-24	9	13	Monthly EB Shutdown
31	31-01-24	0	13	




		CHEMPLAST SANMAR LIMITED, Berigai		
DG Set (600 KVA)- 2 Running Register				
Sl.No.	Date	Running Hours	Cumulative Hours	Remarks
1	01-01-24	0	0	
2	02-01-24	0	0	
3	03-01-24	0	0	
4	04-01-24	0	0	
5	05-01-24	1	1	Power fluctuation
6	06-01-24	0	1	
7	07-01-24	0	1	
8	08-01-24	0	1	
9	09-01-24	0	1	
10	10-01-24	0	1	
11	11-01-24	0	1	
12	12-01-24	0	1	
13	13-01-24	0	1	
14	14-01-24	0	1	
15	15-01-24	0	1	
16	16-01-24	0	1	
17	17-01-24	0	1	
18	18-01-24	0	1	
19	19-01-24	0	1	
20	20-01-24	1	2	Power fluctuation
21	21-01-24	0	2	
22	22-01-24	0	2	
23	23-01-24	0	2	
24	24-01-24	0	2	
25	25-01-24	0	2	
26	26-01-24	1	3	Power fluctuation
27	27-01-24	1	4	Power fluctuation
28	28-01-24	0	4	
29	29-01-24	0	4	
30	30-01-24	9	13	Monthly EB Shutdown
31	31-01-24	0	13	




		CHEMPLAST SANMAR LIMITED, Berigal		
DG Set (600 KVA) - 3 Running Register				
Sl.No.	Date	Running Hours	Cumulative Hours	Remarks
1	01-01-24	0	0	
2	02-01-24	0	0	
3	03-01-24	0	0	
4	04-01-24	0	0	
5	05-01-24	1	1	Power fluctuation
6	06-01-24	0	1	
7	07-01-24	0	1	
8	08-01-24	0	1	
9	09-01-24	0	1	
10	10-01-24	0	1	
11	11-01-24	0	1	
12	12-01-24	0	1	
13	13-01-24	0	1	
14	14-01-24	0	1	
15	15-01-24	0	1	
16	16-01-24	0	1	
17	17-01-24	0	1	
18	18-01-24	0	1	
19	19-01-24	0	1	
20	20-01-24	1	2	Power fluctuation
21	21-01-24	0	2	
22	22-01-24	0	2	
23	23-01-24	0	2	
24	24-01-24	0	2	
25	25-01-24	0	2	
26	26-01-24	1	3	Power fluctuation
27	27-01-24	1	4	Power fluctuation
28	28-01-24	0	4	
29	29-01-24	0	4	
30	30-01-24	9	13	Monthly EB Shutdown
31	31-01-24	0	13	



		CHEMPLAST SANMAR LIMITED, Berigal		
DG Set (600 KVA)- 4 Running Register				
Sl.No.	Date	Running Hours	Cumulative Hours	Remarks
1	01-01-24	0	0	
2	02-01-24	0	0	
3	03-01-24	0	0	
4	04-01-24	0	0	
5	05-01-24	1	1	Power fluctuation
6	06-01-24	0	1	
7	07-01-24	0	1	
8	08-01-24	0	1	
9	09-01-24	0	1	
10	10-01-24	0	1	
11	11-01-24	0	1	
12	12-01-24	0	1	
13	13-01-24	0	1	
14	14-01-24	0	1	
15	15-01-24	0	1	
16	16-01-24	0	1	
17	17-01-24	0	1	
18	18-01-24	0	1	
19	19-01-24	0	1	
20	20-01-24	1	2	Power fluctuation
21	21-01-24	0	2	
22	22-01-24	0	2	
23	23-01-24	0	2	
24	24-01-24	0	2	
25	25-01-24	0	2	
26	26-01-24	1	3	Power fluctuation
27	27-01-24	1	4	Power fluctuation
28	28-01-24	0	4	
29	29-01-24	0	4	
30	30-01-24	9	13	Monthly EB Shutdown
31	31-01-24	0	13	




		CHEMPLAST SANMAR LIMITED, Berigai		
Scrubber-6 Running Register				
Sl.No.	Date	Running Hours	Cumulative Hours	Remarks
1	01-01-24	24	24	
2	02-01-24	24	48	
3	03-01-24	24	72	
4	04-01-24	24	96	
5	05-01-24	24	120	
6	06-01-24	24	144	
7	07-01-24	24	168	
8	08-01-24	24	192	
9	09-01-24	24	216	
10	10-01-24	16	232	Stopped for maintenance
11	11-01-24	24	256	
12	12-01-24	24	280	
13	13-01-24	24	304	
14	14-01-24	24	328	
15	15-01-24	24	352	
16	16-01-24	24	376	
17	17-01-24	24	400	
18	18-01-24	24	424	
19	19-01-24	24	448	
20	20-01-24	24	472	
21	21-01-24	24	496	
22	22-01-24	24	520	
23	23-01-24	24	544	
24	24-01-24	8	552	Stopped for maintenance
25	25-01-24	24	576	
26	26-01-24	24	600	
27	27-01-24	24	624	
28	28-01-24	24	648	
29	29-01-24	24	672	
30	30-01-24	24	696	
31	31-01-24	24	720	




SANMAR		CHEMPLAST SANMAR LIMITED, Berigai		
Scrubber-7 Running Register				
Sl.No.	Date	Running Hours	Cumulative Hours	Remarks
1	01-01-24	24	24	
2	02-01-24	24	48	
3	03-01-24	24	72	
4	04-01-24	24	96	
5	05-01-24	24	120	
6	06-01-24	24	144	
7	07-01-24	24	168	
8	08-01-24	24	192	
9	09-01-24	24	216	
10	10-01-24	16	232	Stopped for maintenance
11	11-01-24	24	256	
12	12-01-24	24	280	
13	13-01-24	24	304	
14	14-01-24	24	328	
15	15-01-24	24	352	
16	16-01-24	24	376	
17	17-01-24	24	400	
18	18-01-24	24	424	
19	19-01-24	24	448	
20	20-01-24	24	472	
21	21-01-24	24	496	
22	22-01-24	24	520	
23	23-01-24	24	544	
24	24-01-24	8	552	Stopped for maintenance
25	25-01-24	24	576	
26	26-01-24	24	600	
27	27-01-24	24	624	
28	28-01-24	24	648	
29	29-01-24	24	672	
30	30-01-24	24	696	
31	31-01-24	24	720	




		CHEMPLAST SANMAR LIMITED, Berigal		
Scrubber-9 Running Register				
Sl.No.	Date	Running Hours	Cumulative Hours	Remarks
1	01-01-24	24	24	
2	02-01-24	24	48	
3	03-01-24	24	72	
4	04-01-24	24	96	
5	05-01-24	24	120	
6	06-01-24	24	144	
7	07-01-24	24	168	
8	08-01-24	24	192	
9	09-01-24	24	216	
10	10-01-24	16	232	Stopped for maintenance
11	11-01-24	24	256	
12	12-01-24	24	280	
13	13-01-24	24	304	
14	14-01-24	24	328	
15	15-01-24	24	352	
16	16-01-24	24	376	
17	17-01-24	24	400	
18	18-01-24	24	424	
19	19-01-24	24	448	
20	20-01-24	24	472	
21	21-01-24	24	496	
22	22-01-24	24	520	
23	23-01-24	24	544	
24	24-01-24	8	552	Stopped for maintenance
25	25-01-24	24	576	
26	26-01-24	24	600	
27	27-01-24	24	624	
28	28-01-24	24	648	
29	29-01-24	24	672	
30	30-01-24	24	696	
31	31-01-24	24	720	



		CHEMPLAST SANMAR LIMITED, Berigai		
Scrubber-101 A Running Register				
Sl.No.	Date	Running Hours	Cumulative Hours	Remarks
1	01-01-24	24	24	
2	02-01-24	24	48	
3	03-01-24	24	72	
4	04-01-24	24	96	
5	05-01-24	24	120	
6	06-01-24	24	144	
7	07-01-24	24	168	
8	08-01-24	24	192	
9	09-01-24	24	216	
10	10-01-24	16	232	Stopped for maintenance
11	11-01-24	24	256	
12	12-01-24	24	280	
13	13-01-24	24	304	
14	14-01-24	24	328	
15	15-01-24	24	352	
16	16-01-24	24	376	
17	17-01-24	24	400	
18	18-01-24	24	424	
19	19-01-24	24	448	
20	20-01-24	24	472	
21	21-01-24	24	496	
22	22-01-24	24	520	
23	23-01-24	24	544	
24	24-01-24	8	552	Stopped for maintenance
25	25-01-24	24	576	
26	26-01-24	24	600	
27	27-01-24	24	624	
28	28-01-24	24	648	
29	29-01-24	24	672	
30	30-01-24	24	696	
31	31-01-24	24	720	




		CHEMPLAST SANMAR LIMITED, Berigai		
Scrubber-102 Running Register				
Sl.No.	Date	Running Hours	Cumulative Hours	Remarks
1	01-01-24	24	24	
2	02-01-24	24	48	
3	03-01-24	24	72	
4	04-01-24	24	96	
5	05-01-24	24	120	
6	06-01-24	24	144	
7	07-01-24	24	168	
8	08-01-24	24	192	
9	09-01-24	24	216	
10	10-01-24	16	232	Stopped for maintenance
11	11-01-24	24	256	
12	12-01-24	24	280	
13	13-01-24	24	304	
14	14-01-24	24	328	
15	15-01-24	24	352	
16	16-01-24	24	376	
17	17-01-24	24	400	
18	18-01-24	24	424	
19	19-01-24	24	448	
20	20-01-24	24	472	
21	21-01-24	24	496	
22	22-01-24	24	520	
23	23-01-24	24	544	
24	24-01-24	8	552	Stopped for maintenance
25	25-01-24	24	576	
26	26-01-24	24	600	
27	27-01-24	24	624	
28	28-01-24	24	648	
29	29-01-24	24	672	
30	30-01-24	24	696	
31	31-01-24	24	720	




SANIMAR		CHEMPLAST SANMAR LIMITED, Berigal		
Scrubber-103 Running Register				
Sl.No.	Date	Running Hours	Cumulative Hours	Remarks
1	01-01-24	24	24	
2	02-01-24	24	48	
3	03-01-24	24	72	
4	04-01-24	24	96	
5	05-01-24	24	120	
6	06-01-24	24	144	
7	07-01-24	24	168	
8	08-01-24	24	192	
9	09-01-24	24	216	
10	10-01-24	16	232	Stopped for maintenance
11	11-01-24	24	256	
12	12-01-24	24	280	
13	13-01-24	24	304	
14	14-01-24	24	328	
15	15-01-24	24	352	
16	16-01-24	24	376	
17	17-01-24	24	400	
18	18-01-24	24	424	
19	19-01-24	24	448	
20	20-01-24	24	472	
21	21-01-24	24	496	
22	22-01-24	24	520	
23	23-01-24	24	544	
24	24-01-24	8	552	Stopped for maintenance
25	25-01-24	24	576	
26	26-01-24	24	600	
27	27-01-24	24	624	
28	28-01-24	24	648	
29	29-01-24	24	672	
30	30-01-24	24	696	
31	31-01-24	24	720	




		CHEMPLAST SANMAR LIMITED, Berigai		
Scrubber-841 Running Register				
Sl.No.	Date	Running Hours	Cumulative Hours	Remarks
1	01-01-24	24	24	
2	02-01-24	24	48	
3	03-01-24	24	72	
4	04-01-24	24	96	
5	05-01-24	24	120	
6	06-01-24	24	144	
7	07-01-24	24	168	
8	08-01-24	24	192	
9	09-01-24	24	216	
10	10-01-24	16	232	Stopped for maintenance
11	11-01-24	24	256	
12	12-01-24	24	280	
13	13-01-24	24	304	
14	14-01-24	24	328	
15	15-01-24	24	352	
16	16-01-24	24	376	
17	17-01-24	24	400	
18	18-01-24	24	424	
19	19-01-24	24	448	
20	20-01-24	24	472	
21	21-01-24	24	496	
22	22-01-24	24	520	
23	23-01-24	24	544	
24	24-01-24	8	552	Stopped for maintenance
25	25-01-24	24	576	
26	26-01-24	24	600	
27	27-01-24	24	624	
28	28-01-24	24	648	
29	29-01-24	24	672	
30	30-01-24	24	696	
31	31-01-24	24	720	




		CHEMPLAST SANMAR LIMITED, Berigai		
Scrubber-844 Running Register				
Sl.No.	Date	Running Hours	Cumulative Hours	Remarks
1	01-01-24	24	24	
2	02-01-24	24	48	
3	03-01-24	24	72	
4	04-01-24	24	96	
5	05-01-24	24	120	
6	06-01-24	24	144	
7	07-01-24	24	168	
8	08-01-24	24	192	
9	09-01-24	24	216	
10	10-01-24	16	232	Stopped for maintenance
11	11-01-24	24	256	
12	12-01-24	24	280	
13	13-01-24	24	304	
14	14-01-24	24	328	
15	15-01-24	24	352	
16	16-01-24	24	376	
17	17-01-24	24	400	
18	18-01-24	24	424	
19	19-01-24	24	448	
20	20-01-24	24	472	
21	21-01-24	24	496	
22	22-01-24	24	520	
23	23-01-24	24	544	
24	24-01-24	8	552	Stopped for maintenance
25	25-01-24	24	576	
26	26-01-24	24	600	
27	27-01-24	24	624	
28	28-01-24	24	648	
29	29-01-24	24	672	
30	30-01-24	24	696	
31	31-01-24	24	720	



		CHEMPLAST SANMAR LIMITED, Bengal		
MPB-3 Acid Scrubber Running Register				
Sl.No.	Date	Running Hours	Cumulative Hours	Remarks
1	01-01-24	24	24	
2	02-01-24	24	48	
3	03-01-24	24	72	
4	04-01-24	24	96	
5	05-01-24	24	120	
6	06-01-24	24	144	
7	07-01-24	24	168	
8	08-01-24	24	192	
9	09-01-24	24	216	
10	10-01-24	16	232	Stopped for maintenance
11	11-01-24	24	256	
12	12-01-24	24	280	
13	13-01-24	24	304	
14	14-01-24	24	328	
15	15-01-24	24	352	
16	16-01-24	24	376	
17	17-01-24	24	400	
18	18-01-24	24	424	
19	19-01-24	24	448	
20	20-01-24	24	472	
21	21-01-24	24	496	
22	22-01-24	24	520	
23	23-01-24	24	544	
24	24-01-24	8	552	Stopped for maintenance
25	25-01-24	24	576	
26	26-01-24	24	600	
27	27-01-24	24	624	
28	28-01-24	24	648	
29	29-01-24	24	672	
30	30-01-24	24	696	
31	31-01-24	24	720	



		CHEMPLAST SANMAR LIMITED, Berigai		
MPB-3 LEV Scrubber-844 Running Register				
Sl.No.	Date	Running Hours	Cumulative Hours	Remarks
1	01-01-24	24	24	
2	02-01-24	24	48	
3	03-01-24	24	72	
4	04-01-24	24	96	
5	05-01-24	24	120	
6	06-01-24	24	144	
7	07-01-24	24	168	
8	08-01-24	24	192	
9	09-01-24	24	216	
10	10-01-24	16	232	Stopped for maintenance
11	11-01-24	24	256	
12	12-01-24	24	280	
13	13-01-24	24	304	
14	14-01-24	24	328	
15	15-01-24	24	352	
16	16-01-24	24	376	
17	17-01-24	24	400	
18	18-01-24	24	424	
19	19-01-24	24	448	
20	20-01-24	24	472	
21	21-01-24	24	496	
22	22-01-24	24	520	
23	23-01-24	24	544	
24	24-01-24	8	552	Stopped for maintenance
25	25-01-24	24	576	
26	26-01-24	24	600	
27	27-01-24	24	624	
28	28-01-24	24	648	
29	29-01-24	24	672	
30	30-01-24	24	696	
31	31-01-24	24	720	





CHEMPLAST SANMAR LIMITED, Bergai

STP Operation Register

Sl.No.	Date	STP Inlet (KL)	STP Outlet (KL)	Remarks
1	01-01-24	11.0	11.0	
2	02-01-24	11.0	11.0	
3	03-01-24	12.0	12.0	
4	04-01-24	12.0	12.0	
5	05-01-24	11.0	11.0	
6	06-01-24	13.0	13.0	
7	07-01-24	10.0	10.0	
8	08-01-24	12.0	12.0	
9	09-01-24	13.0	13.0	
10	10-01-24	12.0	12.0	
11	11-01-24	11.0	11.0	
12	12-01-24	11.0	11.0	
13	13-01-24	10.0	10.0	
14	14-01-24	9.0	9.0	
15	15-01-24	8.0	8.0	
16	16-01-24	11.0	11.0	
17	17-01-24	14.0	14.0	
18	18-01-24	11.0	11.0	
19	19-01-24	13.0	13.0	
20	20-01-24	14.0	14.0	
21	21-01-24	12.0	12.0	
22	22-01-24	14.0	14.0	
23	23-01-24	12.0	12.0	
24	24-01-24	13.0	13.0	
25	25-01-24	13.0	13.0	
26	26-01-24	12.0	12.0	
27	27-01-24	12.0	12.0	
28	28-01-24	13.0	13.0	
29	29-01-24	8.0	8.0	
30	30-01-24	10.0	10.0	
31	31-01-24	12.0	12.0	
Total		360	360	



Annexure-f

FORM 3

[See rule 5(6), and 22(1)]

FORMAT FOR MAINTAINING RECORDS OF HAZARDOUS WASTE BY THE OCCUPIER OR OPERATOR OF A FACILITY

1. Name and address of the occupier or operator of a facility: Chemplast Sanmar Limited
44, Theertham Road, Suligunta Village,
Berigai, Hosur - 635105
2. Date of issuance of authorization and its reference number: 21/HFC36507044 Dt: 24/06/2021
3. Description of hazardous waste:

S.No	Physical Form With Description	Chemical Form	Total Quantity, in Kg Generated during Jan-2024			
			1. Opening Stock;	2. Month Generation;	3. Month Disposal	4. Closing Stock;
1	Haz. Waste Category: 20.1, Physical Form: Liquid	Contaminated Aromatic, Aliphatic Naphthenic Solvents	0.0 Kg	0.0 Kg	0.0 Kg	0.0 Kg
2	Haz. Waste Category: 20.3, Physical Form: Tarry in nature	Distillation Residues	0.0 Kg	0.0 Kg	0.0 Kg	0.0 Kg
3	Haz. Waste Category: 28.2 Physical Form: Solid in nature	Spent Catalyst / Spent Carbon	0.0 Kg	80.0 Kg	0.0 Kg	80.0 Kg
4	Haz. Waste Category: 5.1, Physical Form : Viscous Liquid	Used/ Spent Oil	0.0 Kg	720.0 Kg	0.0 Kg	720.0 Kg
5	Haz. Waste Category: 35.3, Physical Form: Solid	Wet sludge from Biological treatment, chemical treatment and salt from Multiple effect Evaporator. Dry Solid.	39720.0 Kg	210000.0 Kg	220870.0 Kg	28850.0 Kg



6	Haz. Waste Category: 33.1 Physical Form: Solid in nature	Empty Barrels/Containers/Liners contaminated with hazardous chemical/wastes	1. Opening Stock; 2. Month Generation; 3. Month Disposal 4. Closing Stock:	0.0 Kg 720.0 Kg 720.0 Kg 0.0 Kg
7	Haz. Waste Category: 33.2, Physical Form : Rags in nature	Contaminated cotton rags or other cleaning materials	1. Opening Stock; 2. Month Generation; 3. Month Disposal 4. Closing Stock:	0.0 Kg 60.0 Kg 0.0 Kg 60.0 Kg
8	Haz. Waste Category: 28.6, Physical Form: Liquid	Spent solvents	1. Opening Stock; 2. Month Generation; 3. Month Disposal 4. Closing Stock:	50000.0 Kg 26000.0 Kg 72000.0 Kg 4000.0 Kg

4. Description of storage and treatment of hazardous waste:

S.No	Date	Haz. Waste Category	Method of storage of Hazardous Waste	Date	Method of Treatment of Hazardous Waste
1	01.01.2024	20.1	In Drums	31.01.2024	NA
2	01.01.2024	20.3	In Drums	31.01.2024	NA
3	01.01.2024	28.2	In Drums	31.01.2024	NA
4	01.01.2024	5.1	In Drums	31.01.2024	NA
5	On daily basis	35.3	Poly Oven Bags	31.01.2024	NA
6	01.01.2024	33.1	As such after decontamination	31.01.2024	NA
7	01.01.2024	33.2	In Drums	31.01.2024	NA
8	01.01.2024	28.6	In Drums	31.01.2024	NA



5. Details of Transportation of Hazardous Waste:

S.No	Haz. Waste Category	Name and Address of the Consignee of Package	Mode of Packing of the waste for Transportation	Mode of Transportation to site of Disposal	Date of Transportation
1	20.1	NA	In Drums	NA	NA
2	20.3	NA	In Drums	NA	NA
3	28.2	NA	In Drums	NA	NA
4	5.1	NA	In Drums	NA	NA
5	35.3	Re-Sustainability IWM Solutions Limited, Pochampalli, Krishnagiri	Poly Over Bags	TRUCK	02.01.2024, 04.01.2024, 06.01.2024, 08.01.2024, 09.01.2024, 13.01.2024, 22.01.2024, 23.01.2024, 24.01.2024, 30.01.2024
6	33.1	Atlas Corporation, Vellakoyil, Tiruppur.	As such after decontamination	TRUCK	29.01.2024
7	33.2	NA	In Drums	NA	NA
8	28.6	Pentacoat Resins, Kondalangkuppam, Villupuram.	In Drums	NA	05.01.2024, 08.01.2024, 12.01.2024, 30.01.2024, 31.01.2024



6. Details of Disposal of Hazardous Waste:

S.No	Haz. Waste Category	Date of Disposal	Concentration of hazardous Constituents in the Final Waste Form	Site of Disposal	Method of Disposal	Persons Involved in Disposal
1	20.1	NA	NA	NA	NA	NA
2	20.3	NA	NA	NA	NA	NA
3	28.2	NA	NA	NA	NA	NA
4	5.1	NA	NA	NA	NA	NA
5	35.3	02.01.2024, 04.01.2024, 06.01.2024, 08.01.2024, 09.01.2024, 13.01.2024, 22.01.2024, 23.01.2024, 24.01.2024, 30.01.2024	In comprehensive analysis report	Re-Sustainability IWM Solutions Limited. Pochampalli, Krishnagiri	Secured Landfill	CSL Berigai - Environment, VP- Operations Re-Sustainability-Head
6	33.1	29.01.2024	Discarded containers	Atlas Corporation, Vellakoyil, Tiruppur.	Recycler	CSL Berigai - Head - Environment, VP- Operations Atlas-Head
7	33.2	NA	NA	NA	NA	NA
	28.6	05.01.2024, 08.01.2024, 12.01.2024, 30.01.2024, 31.01.2024	Spent Solvents	Pentacoat Resins, Kondalangkuppam, Villupuram.	Recycler	CSL Berigai - Head - Environment, VP- Operations Pentacoat Head



7. Details on Environmental Surveillance:

S.No	Analysis of Ground Water	Analysis of Soil Sampling	Analysis of Air Sampling	Analysis of Any Other Samples
1	BOREWELL WATER	-	AAQM & STACK	-

8. Details of Hazardous Waste Sold/ Auctioned to the Recyclers or Reprocessors or Re – Users: NA

9. Details of Hazardous Waste Reused or Recycled: NA



Date: 31.01.2024



Place: Chemplast Sanmar Limited, Berigai.

FORM 3

[See rule 5(6), and 22(1)]

FORMAT FOR MAINTAINING RECORDS OF HAZARDOUS WASTE BY THE OCCUPIER OR OPERATOR OF A FACILITY

1. Name and address of the occupier or operator of a facility:

Chemplast Sanmar Limited
44, Theertham Road, Suliguntur Village,
Berrigai, Hosur - 635105

2. Date of issuance of authorization and its reference number:

21/HFC36507044 Dt: 24/06/2021


3. Description of hazardous waste:

S.No	Physical Form With Description	Chemical Form	Total Quantity, in Kg Generated during Jan-2024
1	Haz. Waste Category: 20.1, Physical Form: Liquid	Contaminated Aromatic, Aliphatic Naphthenic Solvents	1. Opening Stock: 0.0 Kg 2. Month Generation: 0.0 Kg 3. Month Disposal 0.0 Kg 4. Closing Stock: 0.0 Kg
2	Haz. Waste Category: 20.3, Physical Form: Tarry in nature	Distillation Residues	1. Opening Stock: 0.0 Kg 2. Month Generation: 0.0 Kg 3. Month Disposal 0.0 Kg 4. Closing Stock: 0.0 Kg
3	Haz. Waste Category: 28.2 Physical Form: Solid in nature	Spent Catalyst / Spent Carbon	1. Opening Stock: 0.0 Kg 2. Month Generation: 80.0 Kg 3. Month Disposal 0.0 Kg 4. Closing Stock: 80.0 Kg
4	Haz. Waste Category: 5.1, Physical Form : Viscous liquid	Used/ Spent Oil	1. Opening Stock: 0.0 Kg 2. Month Generation: 720.0 Kg 3. Month Disposal 0.0 Kg 4. Closing Stock: 720.0 Kg
5	Haz. Waste Category: 35.3, Physical Form: Solid	Wet sludge from Biological treatment, chemical treatment and salt from Multiple effect Evaporator. Dry Solid.	1. Opening Stock: 39720.0 Kg 2. Month Generation: 210000.0 Kg 3. Month Disposal 220870.0 Kg 4. Closing Stock: 28850.0 Kg




CHEMPLAST SANMAR LIMITED, Berigai							
HAZARDOUS WASTE REGISTER-JAN' 24							
HAZARDOUS WASTE GENERATION AND DISPOSAL							
S.No	Name of Hazardous waste	Hazardous waste Category	Opening Stock in MT	Quantity generated in MT	Disposal Quantity in MT	Closing Stock in MT	Disposal Method
1	Contaminated aromatic,aliphatic or naphthenic solvents may or may not be fit for reuse	20.1	0	0	0	0.00	
2	Distillation residues	20.3	0	0.000	0	0.00	
3	Used or Spent oil	5.1	0	0.72	0	0.72	To Sri Gown Industries, Kondalangkuppam, Villupuram.
4	Chemical sludge from waste water treatment	35.3	39.72	210	220.87	28.85	To Re-Sustainability IWM Solutions Limited, Pochampally, Krishnagiri.
5	Empty barrels/ containers/ liners contaminated with hazardous chemicals/ Wastes	33.1	0	0.72	0.72	0.00	To Atlas Corporation, Vellakoyil, Tiruppur.
6	Spent catalyst	28.2	0	0.08	0	0.08	To Ravindra Hereaus, Gujarath
7	Contaminated cotton rags or other cleaning materials	33.2	0	0.06	0	0.06	
	Spent solvents	28.2	50	26	72	4.00	To Pentakoat Resins, Kondalangkuppam, Villupuram.




		CHEMPLAST SANMAR LIMITED, Bergai			
Chemical Sludge from Waste water treatment (35.3)					
SL NO	DATE	Opening Stock in KG	Quantity generated in KG	Disposal quantity, in KG	Closing Stock in KG
1	01-01-24	39720	7000	0	46720
2	02-01-24	46720	7000	18210	35510
3	03-01-24	35510	7000	0	42510
4	04-01-24	42510	7000	17940	31570
5	05-01-24	31570	7000	0	38570
6	06-01-24	38570	7000	15600	29970
7	07-01-24	29970	7000	0	36970
8	08-01-24	36970	7000	16050	27920
9	09-01-24	27920	7000	16540	18380
10	10-01-24	18380	7000	0	25380
11	11-01-24	25380	7000	33260	-880
12	12-01-24	-880	7000	0	6120
13	13-01-24	6120	7000	0	13120
14	14-01-24	13120	7000	0	20120
15	15-01-24	20120	7000	0	27120
16	16-01-24	27120	7000	0	34120
17	17-01-24	34120	7000	0	41120
18	18-01-24	41120	7000	0	48120
19	19-01-24	48120	7000	0	55120
20	20-01-24	55120	7000	0	62120
21	21-01-24	62120	7000	0	69120
22	22-01-24	69120	7000	17280	58840
23	23-01-24	58840	7000	15980	49860
24	24-01-24	49860	0	34240	15620
25	25-01-24	15620	7000	0	22620
26	26-01-24	22620	7000	0	29620
27	27-01-24	29620	7000	0	36620
28	28-01-24	36620	7000	0	43620
29	29-01-24	43620	7000	0	50620
30	30-01-24	50620	7000	35770	21850
31	31-01-24	21850	7000	0	28850
Total			210000	220870	




		CHEMPLAST SANMAR LIMITED, Berigai			
Used or Spent oil (5.1)					
SL NO.	DATE	Opening Stock in KG	Quantity generated in KG	Disposal quantity, In KG	Closing Stock in KG
1	01-01-24	0	0	0	0
2	02-01-24	0	0	0	0
3	03-01-24	0	0	0	0
4	04-01-24	0	0	0	0
5	05-01-24	0	0	0	0
6	06-01-24	0	0	0	0
7	07-01-24	0	0	0	0
8	08-01-24	0	0	0	0
9	09-01-24	0	0	0	0
10	10-01-24	0	720	0	720
11	11-01-24	720	0	0	720
12	12-01-24	720	0	0	720
13	13-01-24	720	0	0	720
14	14-01-24	720	0	0	720
15	15-01-24	720	0	0	720
16	16-01-24	720	0	0	720
17	17-01-24	720	0	0	720
18	18-01-24	720	0	0	720
19	19-01-24	720	0	0	720
20	20-01-24	720	0	0	720
21	21-01-24	720	0	0	720
22	22-01-24	720	0	0	720
23	23-01-24	720	0	0	720
24	24-01-24	720	0	0	720
25	25-01-24	720	0	0	720
26	26-01-24	720	0	0	720
27	27-01-24	720	0	0	720
28	28-01-24	720	0	0	720
29	29-01-24	720	0	0	720
30	30-01-24	720	0	0	720
31	31-01-24	720	0	0	720
Total			720	0	




		CHEMPLAST SANMAR LIMITED, Bengal			
Empty barrels/ containers/ liners contaminated with hazardous chemicals/ Wastes(33,1)					
SL NO	DATE	Opening Stock in KG	Quantity generated in KG	Disposal quantity, in KG	Closing Stock in KG
1	01-01-24	0	0	0	0
2	02-01-24	0	0	0	0
3	03-01-24	0	0	0	0
4	04-01-24	0	0	0	0
5	05-01-24	0	0	0	0
6	06-01-24	0	0	0	0
7	07-01-24	0	0	0	0
8	08-01-24	0	0	0	0
9	09-01-24	0	0	0	0
10	10-01-24	0	0	0	0
11	11-01-24	0	0	0	0
12	12-01-24	0	0	0	0
13	13-01-24	0	0	0	0
14	14-01-24	0	0	0	0
15	15-01-24	0	0	0	0
16	16-01-24	0	0	0	0
17	17-01-24	0	0	0	0
18	18-01-24	0	0	0	0
19	19-01-24	0	0	0	0
20	20-01-24	0	0	0	0
21	21-01-24	0	0	0	0
22	22-01-24	0	0	0	0
23	23-01-24	0	0	0	0
24	24-01-24	0	0	0	0
25	25-01-24	0	0	0	0
26	26-01-24	0	0	0	0
27	27-01-24	0	0	0	0
28	28-01-24	0	0	0	0
29	29-01-24	0	720	720	0
30	30-01-24	0	0	0	0
31	31-01-24	0	0	0	0
Total			720	720	




		CHEMPLAST SANMAR LIMITED, Bergai			
Spent catalyst (28.2)					
SL NO.	DATE	Opening Stock in KG	Quantity generated in KG	Disposal quantity, in KG	Closing Stock in KG
1	01-01-24	0	0	0	0
2	02-01-24	0	0	0	0
3	03-01-24	0	0	0	0
4	04-01-24	0	0	0	0
5	05-01-24	0	0	0	0
6	06-01-24	0	0	0	0
7	07-01-24	0	0	0	0
8	08-01-24	0	0	0	0
9	09-01-24	0	0	0	0
10	10-01-24	0	0	0	0
11	11-01-24	0	0	0	0
12	12-01-24	0	0	0	0
13	13-01-24	0	0	0	0
14	14-01-24	0	0	0	0
15	15-01-24	0	0	0	0
16	16-01-24	0	0	0	0
17	17-01-24	0	0	0	0
18	18-01-24	0	80	0	80
19	19-01-24	80	0	0	80
20	20-01-24	80	0	0	80
21	21-01-24	80	0	0	80
22	22-01-24	80	0	0	80
23	23-01-24	80	0	0	80
24	24-01-24	80	0	0	80
25	25-01-24	80	0	0	80
26	26-01-24	80	0	0	80
27	27-01-24	80	0	0	80
28	28-01-24	80	0	0	80
29	29-01-24	80	0	0	80
30	30-01-24	80	0	0	80
31	31-01-24	80	0	0	80
Total			80	0	



		CHEMPLAST SANMAR LIMITED, Bengal			
Contaminated cotton rags or other cleaning materials (33.2)					
SL NO.	DATE	Opening Stock in KG	Quantity generated in KG	Disposal quantity, In KG	Closing Stock in KG
1	01-01-24	0	0	0	0
2	02-01-24	0	0	0	0
3	03-01-24	0	0	0	0
4	04-01-24	0	0	0	0
5	05-01-24	0	0	0	0
6	06-01-24	0	0	0	0
7	07-01-24	0	0	0	0
8	08-01-24	0	0	0	0
9	09-01-24	0	0	0	0
10	10-01-24	0	0	0	0
11	11-01-24	0	0	0	0
12	12-01-24	0	0	0	0
13	13-01-24	0	60	0	60
14	14-01-24	60	0	0	60
15	15-01-24	60	0	0	60
16	16-01-24	60	0	0	60
17	17-01-24	60	0	0	60
18	18-01-24	60	0	0	60
19	19-01-24	60	0	0	60
20	20-01-24	60	0	0	60
21	21-01-24	60	0	0	60
22	22-01-24	60	0	0	60
23	23-01-24	60	0	0	60
24	24-01-24	60	0	0	60
25	25-01-24	60	0	0	60
26	26-01-24	60	0	0	60
27	27-01-24	60	0	0	60
28	28-01-24	60	0	0	60
29	29-01-24	60	0	0	60
30	30-01-24	60	0	0	60
31	31-01-24	60	0	0	60
Total			60	0	



		CHEMPLAST SANMAR LIMITED, Berigai			
Spent solvents (28.6)					
SL NO	DATE	Opening Stock in KG	Quantity generated in KG	Disposal quantity, in KG	Closing Stock in KG
1	01-01-24	50000	0	0	50000
2	02-01-24	50000	0	0	50000
3	03-01-24	50000	0	0	50000
4	04-01-24	50000	0	0	50000
5	05-01-24	50000	0	7200	42800
6	06-01-24	42800	0	0	42800
7	07-01-24	42800	0	0	42800
8	08-01-24	42800	0	7200	35600
9	09-01-24	35600	0	0	35600
10	10-01-24	35600	0	0	35600
11	11-01-24	35600	0	0	35600
12	12-01-24	35600	0	21600	14000
13	13-01-24	14000	0	0	14000
14	14-01-24	14000	26000	0	40000
15	15-01-24	40000	0	0	40000
16	16-01-24	40000	0	0	40000
17	17-01-24	40000	0	0	40000
18	18-01-24	40000	0	0	40000
19	19-01-24	40000	0	0	40000
20	20-01-24	40000	0	0	40000
21	21-01-24	40000	0	0	40000
22	22-01-24	40000	0	0	40000
23	23-01-24	40000	0	0	40000
24	24-01-24	40000	0	0	40000
25	25-01-24	40000	0	0	40000
26	26-01-24	40000	0	0	40000
27	27-01-24	40000	0	0	40000
28	28-01-24	40000	0	0	40000
29	29-01-24	40000	0	0	40000
30	30-01-24	40000	0	28800	11200
31	31-01-24	11200	0	7200	4000
Total			26000	72000	



Annexure-g



CHEMPLAST SANMAR LIMITED, Berhal

Borewell Water Withdrawal Register

Sl.No.	Date	Borewell -1 (KL)	Borewell -2 (KL)	Borewell -3 (KL)	Borewell -4 (KL)	Borewell -5 (KL)	Borewell -5 (KL)	Total	Remarks
1	01-01-24	42	29	35	30	30	40	206	
2	02-01-24	41	30	35	30	30	40	205	
3	03-01-24	42	29	35	30	30	40	205	
4	04-01-24	42	30	34	30	30	40	206	
5	05-01-24	42	30	35	29	30	40	206	
6	06-01-24	42	30	36	30	29	40	206	
7	07-01-24	42	30	35	30	30	39	206	
8	08-01-24	42	30	35	30	29	40	206	
9	09-01-24	42	29	35	30	30	40	206	
10	10-01-24	41	30	35	30	30	40	205	
11	11-01-24	42	29	35	30	30	40	206	
12	12-01-24	42	30	34	30	30	40	206	
13	13-01-24	42	30	35	29	30	40	205	
14	14-01-24	42	30	35	30	29	40	205	
15	15-01-24	42	30	35	30	30	39	206	
16	16-01-24	42	29	35	30	30	40	206	
17	17-01-24	41	30	35	30	30	40	206	
18	18-01-24	42	29	35	30	30	40	206	
19	19-01-24	42	30	34	30	30	40	206	
20	20-01-24	42	30	35	29	30	40	206	
21	21-01-24	42	30	35	30	29	40	206	
22	22-01-24	42	30	35	30	30	39	206	
23	23-01-24	42	29	35	30	30	40	206	
24	24-01-24	41	30	35	30	30	40	206	
25	25-01-24	42	29	35	30	30	40	206	
26	26-01-24	42	30	34	30	30	40	206	
27	27-01-24	42	30	35	29	30	40	206	
28	28-01-24	42	30	35	30	29	40	206	
29	28-01-24	42	30	35	30	30	39	206	
30	30-01-24	42	30	35	29	30	40	206	
31	30-01-24	42	30	35	29	30	40	206	
		1298	922	1061	924	925	1206	6389	



Annexure-h

Pollution Load assessment study for the period of January 2024

1. Production

Sr. No.	Description	Production qty (MT) in Jan-24
1	AE-Phenol	54.24
2	COX	54.60
3	TR1600	18.74
4	MPIB	2.90
	Total	130.48
	Projected annual production (MT/Annum)	1565.76
	Consented Production qty (MT/Annum)	1601.40
	Pollution load assessment done at percentage of consented production qty	97.77

2. Sewage

Basis for assessment :

1. STP log sheet for quantity reference
2. Analysis report of M/S. Nawal Analytical Laboratories engaged for STP inlet and outlet sample analysis
3. STP Inlet and outlet sample was taken as one time sample by M/S. Nawal Analytical Laboratories

Sr. No.	Description	UOM	Inlet	Outlet	Approval Quantity / Limits in CTO	Remarks	Inlet (Kg/Mo nth)	Outlet (Kg/Mo nth)	Inlet (Kg/Ton of Product)	Outlet (Kg/Ton of Product)
1	Sewage qty generated in Jan-24	KL/Month	360.00	360.00	372.00					
2	pH		6.30	6.50	5.5 to 9.0	Well within the norms prescribed by TNPCB				



3	BOD	mg/lit	380.00	5.00	20.00	Well within the norms prescribed by TNPCB	136.80	1.80	1.05	0.01
4	TSS	mg/lit	500.00	10.00	30.00	Well within the norms prescribed by TNPCB	180.00	3.60	1.38	0.03

3. Trade Effluent

Basis for assessment :

1. ETP log sheet for quantity reference
2. Analysis report of M/S. Nawal Analytical Laboratories engaged for ETP inlet and outlet sample analysis
3. ETP inlet and outlet sample was taken as one time sample by M/S. Nawal Analytical Laboratories

Sr. No	Description	UOM	Inlet	Outlet	Approval Quantity / Limits in CTO	Remarks	Inlet (Kg/Mo nth)	Outlet (Kg/Mo nth)	Inlet (Kg/Ton of Product)	Outlet (Kg/Ton of Product)
1	Trade effluent generated in Jan-24	KL/Month	2046.00	1680.00	2108.00					
2	pH		7.00	6.50	5.5 to 9.0	Well within the norms prescribed by TNPCB				
3	BOD	mg/lit	90.00	4.50	< 30	Well within the norms prescribed by TNPCB	184.14	7.56	1.41	0.06
		mg/lit	375.00	13.00	< 250	Well within the norms prescribed by TNPCB	767.25	21.84	5.88	0.17



5	TSS	mg/lit	60.00	2.00	<100	Well within the norms prescribed by TNPCB	122.76	3.36	0.94	0.03
6	TDS	mg/lit	1350.00	65.00	<2100 mg/lit	Well within the norms prescribed by TNPCB	2762.10	109.20	21.17	0.84
7	Chlorides	mg/lit	240.00	25.00	<1000 mg/lit	Well within the norms prescribed by TNPCB	491.04	42.00	3.76	0.32
8	Sulphates	mg/lit	33.00	4.00	<1000 mg/lit	Well within the norms prescribed by TNPCB	67.52	6.72	0.52	0.05
9	Oil & Grease	mg/lit	5.60	0.60	<10 mg/lit	Well within the norms prescribed by TNPCB	11.46	1.01	0.09	0.01
10	Ammonical Nitrogen	mg/lit	44.50	3.00	<50 mg/lit	Well within the norms prescribed by TNPCB	91.05	5.04	0.70	0.04
11	Sulphide	mg/lit	10.30	1.50	<2 mg/lit	Well within the norms prescribed by TNPCB	21.07	2.52	0.16	0.02



4. Air Pollution

Basis for assessment :

1. Boiler, DG and scrubber log sheet for operating hours reference
2. Analysis report of M/S. Nawal Analytical Laboratories engaged for stack monitoring
3. Stack monitoring was taken as one time sample by M/S. Nawal Analytical Laboratories

Sr. No	Description	Gaseous flow rate (m ³ /s)	Operating Hour in Month	SPM (mg/Nm ³)	SO ₂ (mg/Nm ³)	Nox (mg/Nm ³)	CO (mg/Nm ³)	Cyanide (mg/Nm ³)	SPM (Kg/M onth)	SO ₂ (Kg/M onth)	Nox (Kg/M onth)	CO (Kg/M onth)	Cyanide (Kg/M onth)	SPM (Kg/To n of Produ ct)	SO ₂ (Kg/To n of Produ ct)	Nox (Kg/To n of Produ ct)	CO (Kg/To n of Produ ct)	Cyanide (Kg/To n of Produ ct)
1	Boiler-1(9 TPH)	9.50	739	80.0	40.0	30.0	85.0	NA	2021.90	1010.95	758.21	2148.27	NA	15.496	7.748	5.811	16.464	NA
2	DG Set (750KVA)								Not in Operation									
3	DG Set (600 KVA)- 1	0.22	13	45.0	22.0	20.0	80.0	NA	0.46	0.23	0.21	0.82	NA	0.004	0.002	0.002	0.006	NA
4	DG Set (600 KVA)- 2	0.83	13	50.0	25.0	20.0	90.0	NA	1.94	0.97	0.78	3.50	NA	0.015	0.006	0.006	0.027	NA
5	DG Set (320 KVA)								Not in Operation									
6	Thermic Fluid heater-1								Not in Operation									
7	DG Set (600 KVA)- 3	0.22	13	50.0	22.0	16.0	80.0	NA	0.51	0.23	0.16	0.82	NA	0.004	0.002	0.001	0.006	NA
8	DG Set (600 KVA)- 4	0.22	13	50.0	25.0	18.0	80.0	NA	0.51	0.26	0.19	0.82	NA	0.004	0.002	0.001	0.006	NA
9	Thermic Fluid heater-2								Not in Operation									
		0.97	720	BDL	BDL	22.00	BDL	BDL	BDL	BDL	55.26	BDL	BDL	BDL	BDL	0.423	BDL	BDL

Aqua-Air®



23	Scrubber at Plant -V (Scrubber-844)	0.04	720	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
24	Scrubber at Plant -V(MBP-3 Acid Scrubber)	0.04	720	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
25	Scrubber at Plant -V(MBP-3 LEV Scrubber)	0.04	720	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL

5. Hazardous waste generation

Basis for assessment :

1. Form-3 and hazardous waste register for generation qty reference

S.No	Description	Generation in the month of Jan-24 (MT)	Ton/Ton of Products	Remarks
1	Contaminated aromatic, aliphatic or naphthenic solvents may or may not be fit for reuse (20.1)	0.00	0.000	There is no generation of Contaminated aromatic, aliphatic or naphthenic solvents as the Products generating this waste is not produced
2	Distillation residues (20.3)	0.00	0.000	There is no generation of Distillation residues as the Products generating this waste is not produced
3	Used or Spent oil (5.1)	0.72	0.006	Generation quantity (0.72*12 = 8.64 MT) is within the authorization quantity of 10 MT
4	Chemical sludge from waste water treatment (35.3)	210.00	1.609	Generation quantity (210*12 = 2520MT) is slightly higher than authorization quantity of 2500 MT due to process optimization of the new products
5	Empty barrels/ containers/ liners contaminated hazardous chemicals/ Wastes(33.1)	0.72	0.006	Generation quantity (0.72*12 = 8.64 MT) is within authorization quantity of 40 MT
	Specialty catalyst (28.2)	0.08	0.001	Generation quantity (0.08*12 = 0.96 MT) is within authorization quantity of 1 MT



7	Contaminated cotton rags or other cleaning materials (33.2)	0.06	0.0005	Generation quantity (0.06*12 = 0.72 MT) is within authorization quantity of 2 MT
8	Spent solvents (28.6)	26.00	0.199	Generation quantity (26*12 = 312 MT) is within authorization quantity of 350 MT

6. Water withdrawal:
Basis for assessment :

1. Water withdrawal log sheet for quantity reference

Sr. No	Description	KL/Month	KL/Ton of Products	Approval quantity	Remarks
1	Water consumption	5386.00	48.94	Consented qty - 6417 KL/Month	Complied with the norm





भारतसरकार
GOVERNMENT OF INDIA
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE
Integrated Regional Office (South Eastern Zone),
1st floor, Additional Office Block for GPOA, Shastri Bhawan,
Haddows Road, Nungambakkam, Chennai – 600 006

E.P./12.1/862/TN/795

05.07.2023

To,

Shri Yogeeswara Basappa Gowda,
Sr. Vice President (Operations)
Chemplast Sanmar limited
Sanmar Speciality Chemicals Divn.
44, Theertham Road, Berigai-635 105
Shoolagiri Taluk, Krishnagiri District,
Tamil Nadu

Subject: Modernization of existing unit with change in products mix for M/s Sanmar Speciality Chemicals Limited at 44, Theertham Road, Suligunta village, Berigai, Hosur Taluka, Krishnagiri District, Tamil Nadu by M/s Sanmar Speciality Chemicals Limited-Environmental Clearance reg.

SEIAA, TN – Name change Amendment in the Environmental Clearance from M/s. Sanmar Specialty Chemicals Limited to M/s. Chemplast Sanmar Limited – Manufacturing of the Phyto Chemicals (Bulk drugs) at 44, Theertham Road, Suligunta Village, Berigai, Hosur Taluk, Krishnagiri District, Tamil Nadu – Reg.

- Ref. No. (i) J-11011/104/2009-IA-II (I) dated 29th April 2009
(ii) Lr. No. SEIAA/TN/EC/IND2/C.No. 14969/Amendment/2020 dated 06.08.2020
(iii) Your letter Number Nil dated 01.06.2023

Sir,

With reference to the above mentioned subject, please find enclosed herewith a Certified Copy of the Compliance Report. This has been approved by the Competent Authority vide diary No. 483 dated 23.6.2023.

Encl:As above.

Yours faithfully,

C. Palpandi
05/07/2023

(Dr. C. Palpandi)

Dr. C. Palpandi 'D'
Scientist "D"

Government of India
Min. of Environment Forest and Climate Change
Integrated Regional Office
1st Floor, Additional Office Block for GPOA,
Shastri Bhawan, Haddows Road
Nungambakkam, Chennai - 600 006.

CERTIFIED COMPLIANCE REPORT

Subject: Modernization of existing unit with change in products mix for M/s Sanmar Speciality Chemicals Limited at 44, Theertham Road, Suligunta village, Berigai, Hosur Taluka, Krishnagiri District, Tamil Nadu by M/s Sanmar Speciality Chemicals Limited-Environmental Clearance reg.

Reference No: J-11011/104/2009-IA-II (I) dated 29th April 2009

Present status of the project:



The Ministry of Environment, Forest and Climate Change, New Delhi accorded Environmental Clearance to the above said project for manufacturing Phytochemicals (Extracted from the seeds of *Gloriosa Superba*, the alkaloids, Thiocolchicoside and Colchicine are sold globally to pharmaceutical industries) and Organic Chemicals (Various organic chemicals used in agrochemicals, pharmaceuticals, fine chemicals are being manufactured to the requirements of customers). Briefly, Chemplast Sanmar Limited-Sanmar Speciality Chemicals Division, Berigai started in 1991, is a leading supplier of intermediates for global Agrochemical, Pharmaceutical and Fine Chemical innovators. These intermediates involve complex multi-step synthesis using unique chemistries. The manufacturing facility is located at Berigai. Thereafter, the Project Authority (PA) has changed the Industry name from M/s. Sanmar Speciality Chemicals Limited to "M/s. Chemplast Sanmar Limited in the Environmental Clearance vide letter dated 06.08.2020.

In 2022, the PA has changed the product mix with 50 percent increase in production capacity from 1081.4 MTPA to 1601.4 MTPA with no increase in pollution load as they have dropped 31 No's of existing products and introduce 21 new products. In this context, the PA has obtained approval from Tamil Nadu Pollution Control Board vide letter No. TNPCB/T6/F.1359HSR/2021 dated 17.03.2022.

The PA has obtained Consent for Establishment (CFO) for Expansion from Tamil Nadu Pollution Control Board for Air vide Proceedings No. T6/TNPCB/F.0027HSR/RL/HSR/A/2022 dated 03.06.2022 and Water vide Proceedings No. T6/TNPCB/F.0027HSR/RL/HSR/W/2022 dated 03.06.2022, which is valid upto 31.03.2027.

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The PA has also obtained Renewal of Consent to Operate from Tamil Nadu Pollution Control Board for Air vide proceedings No. T6/TNPCB/F.0027HSR/RL/HSR/RL/HSR/A/2022 dated 01.08.2022 and Water vide Proceedings No. T6/TNPCB/F.0027HSR/RL/HSR/RL/HSR/W/2022 dated 01.08.2022 which is valid up to 31.03.2027. At present, the industry is running well and production is going on.

The PA has also obtained Hazardous Waste Authorisation-Fresh from Tamil Nadu Pollution Control Board vide Proceeding No. T6/TNPCB/F.0027HSR/HWA/RL/HSR/2021 dated 24.06.2021 to handle Hazardous waste, which is valid up to 31.03.2026.

Now, the PA is proposed to increase the production capacity from 1601.4MT/Annum to 20031.4MT/Annum of Synthetic Organic Chemicals & Pesticide Specific Intermediates.

In view of the above, the PA has requested Integrated Regional Office of MoEF&CC, Chennai vide letter dated 01.06.2023 to provide Certified Compliance Report to the said project.

Accordingly, the above project was monitored on 09.06.2023 along with the representative of the Project Authorities. The status of compliance on the stipulated conditions contained in the EC cited above is given below in Part III.

Date of site visit: 09.06.2023

Name of the officer: Dr. C. Palpandi, Scientist 'D'

PART-III

A. SPECIFIC CONDITIONS		
S. No.	EC Conditions	Compliance status
1.	The project authorities shall install full-fledged own Effluent Treatment Plant (ETP) to treat the wastewater and ensure zero discharge from the plant through wastewater or evaporation. The domestic wastewater shall be disposed recycling/reuse of the treated of through the septic tanks and soak pits. The company shall segregate and treat the cyanide bearing effluent chemically to ensure that treated effluent conform to prescribed limits.	<p>Complied.</p> <p>The Project Authority (PA) has installed Effluent Treatment Plant (ETP) with the capacity of 100 KLD.</p> <p>All effluents are being segregated into High Total Dissolved Solids (HTDS) and Low Total Dissolved Solids (LTDS). All HTDS effluents are treated through stripper followed by Multi Effect Evaporator (MEE) and Agitated thin film dryer (ATFD). The condensates generated from MEE and ATFD are mixed with LTDS effluent and further treated in biological ETP and RO Plant.</p>

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		<p>The salts generated from ATFD are being disposed to TSDF for secured landfill.</p> <p>The LTDS effluents are being treated in Biological ETP and outlet of Biological ETP final is sent to RO plant for recycle. The treated waste water is being utilized for utilities.</p> <p>The ETP sludge generated from ETP operations are being sent to TSDF for secure landfill.</p> <p>They have established Sewage Treatment Plant with the capacity of 25 KLD for treatment of domestic effluents.</p> <p>The treated water is being used for the plantation purpose.</p> <p>The cyanide bearing wastewater is chemically treated with Sodium hypochlorite solution and taken for evaporation in the MEE.</p> <p>Monitoring of ETP and STP inlet and outlet water is being carried out on monthly basis through MoEF&CC recognized third party laboratory. The monitored data shows that the values are within the limits.</p> <p>ETP, STP & MEE photos are at Annexure-I, II & III.</p>
2.	<p>The Company shall obtain permission for drawl of ground water from the Central Ground Water Authority or State ground Water Board and copy of the same shall be submitted to the Ministry's Regional Office at Chennai.</p>	<p>Complied.</p> <p>As informed by the PA that the source of water is from bore well (6 Nos.). However, the PA informed that water is drawl only from three Bore wells. At present, the water requirement is 207.5 KLD as informed.</p> <p>The PA has obtained permission for drawl of ground water from Competent Authority Vide letter No.21-4(134)/SECR/CGWA/09-3708 dated 01.06.2012) and State Ground water & Surface water Resources Data center vide</p>

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		Lr. No. DD(G)/OT9/G-3/971/ Renewal NOC/Vellore/2022/dated 29.12.2022, which is valid up to 06.09.2023).
3.	The Company shall install sufficient air pollution control arrangements to achieve the standards prescribed by the Tamil Nadu Pollution Control Board (TNPCB).	<p>Refer below.</p> <p>All the process equipments are connected to the scrubbers and equipment where solvents distilled are provided with condensers and after coolers and the receivers are connected to the scrubber. The scrubbers are circulated with appropriate scrubbing solution like caustic, hypochlorite, water etc. Scrubbers are monitored and maintained to ensure quality of scrubbing liquid for effective scrubbing.</p> <p>Monitoring of stack emission is being carried out on monthly basis by MoEF&CC authorized third party laboratory and monitoring is also being carried out twice in a year by the District Environment Laboratory, TNPCB, Hosur. The monitored data shows that the values are within the limits.</p> <p>Scrubbers photo is at Annexure-IV.</p>
4.	Data on ambient air quality stack emission and fugitive emissions shall be uploaded on the company's website and also regularly submitted online to Ministry's Regional office at Bangalore, Tamil Nadu Pollution Control Board and Central Pollution Control Board as well as hard copy once in six months. Data on SPM, SO ₂ and NO _x shall also be displayed prominently outside the premises at the appropriate place for the general public.	<p>Refer below.</p> <p>The PA has not uploaded the data on ambient air quality stack emission and fugitive emissions on the company's website. However, the PA has agreed to upload the data in future.</p> <p>Ambient air quality and stack monitoring reports are being regularly submitted along with six monthly compliance reports to the Integrated Regional Office, MoEF&CC, Chennai.</p> <p>During the visit, it was observed that Data of SPM, SO₂ and Nox were displayed outside the factory premises by the Project Authority.</p>
5.	The Company shall provide the monitoring arrangement with stacks/vents and regular monitoring shall be carried out and reports submitted to the TNPCB, CPCB and	<p>Refer below.</p> <p>They have engaged a third party environment-monitoring agency to monitor process stack emissions on</p>

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	Ministry's Regional Office at Chennai.	monthly basis and they are sending the report to TNPCB, Chennai every month and to the Integrated Regional Office, MoEF&CC, Chennai once in six months.
6.	Fugitive emissions in the work zone environment, product, raw materials storage area etc. shall be regularly monitored. The emissions shall conform to the limits imposed by TNPCB.	<p>Complied.</p> <p>Fugitive emissions in the work zone environment, product and raw material storage areas are being monitored regularly through MoEF&CC recognized third party laboratory. Monitoring report shows that emissions are within the limit.</p> <p>They are cleaning the work area including the flooring every shift regularly by a dedicated team of people.</p> <p>They have stored raw materials in a separate warehouse. The raw material storage area is kept neat and clean.</p> <p>LDAR exercise is being adopted to reduce the fugitive emission in the shop floor.</p> <p>In view of this, there are no much fugitive emissions in the work zone environment.</p>
7.	<p>For control of fugitive emission and VOCs following steps shall be followed:</p> <p>A. Closed handling system shall be provided for solvents</p> <p>B. Reflux condenser shall be provided over reactors wherever volatile solvents are used.</p> <p>C. Pumps shall be provided with mechanical seals to prevent leakages.</p> <p>D. System of leak detection and repair of pump/pipeline based on preventive maintenance.</p> <p>E. Solvents shall be taken from underground storage tanks to reactors through closed</p>	<p>Complied.</p> <p>For control of fugitive emission and VOCs following steps is being followed:</p> <p>A. Closed handling system is provided for chemicals.</p> <p>B. Closed handling system is provided for chemicals.</p> <p>C. Closed handling system is provided for chemicals.</p> <p>D. System of leak detection and repair of pump/pipeline based on preventive maintenance.</p> <p>E. Tanks used for the bulk Storage of solvents is provided with</p>

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	<p>pipeline. Solvent Storage tanks in the tank farm shall be vented through condenser operated on chilled water.</p>	<p>condensers circulated with chilled water and are also provided with flash back flame arrestors. Solvents are handled through closed pipelines.</p>
8.	<p>The process emissions and particulate matter from various units shall conform to the standards prescribed by the concerned authorities from time to time. At no time, the emission levels shall go beyond the stipulated standards. In the event of failure of pollution control system(s) adopted by the unit, the unit shall be immediately put out of operation and shall not be restarted until the desired efficiency has been achieved.</p>	<p>Complied.</p> <p>The source of gaseous emissions are from Boiler (1 No.-6 TPH), four DG sets (4x600 KVA), one Thermic Fluid Heater and reactors (51 Nos.). Furnace oil is used as the fuel for Boiler. Two stage wet scrubbers are provided for process vents.</p> <p>The various process gas emissions containing SPM, SO₂, HCl and NO_x are controlled by passing through scrubbers containing media solutions like lye, bicarbonate etc. depending on the type of gas and effluent generated in the respective operations are being sent to ETP for treatment and disposal.</p> <p>Monitoring of gaseous emissions and particulate matter from various process units was carried out on monthly basis through MoEF&CC recognized third party laboratory. The monitored data shows that the values are within the limits.</p> <p>The PA informed that at no time, the emissions levels has exceeded the prescribed limits and assured that in the event of failure of any pollution control system adopted by the unit, the unit will be put out of operation immediately and will not be restarted until the desired efficiency has been achieved.</p> <p>Boiler photo is at Annexure-V.</p>
9.	<p>The project authorities shall sale spent oil shall be sold to approved recycler. The empty containers and bags shall be sold to TNPCB registered dealers.</p>	<p>Complied.</p> <p>As informed by PA that the used oil/waste lubricant oil/Grease is being disposed to TNPCB authorized recyclers.</p>

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		<p>The HDPE drums, containers, plastic bags and wastes are being sent to TNPCB authorized recyclers.</p> <p>Inorganic & evaporation salts and ETP sludge is being disposed to TSDF for secured land fill.</p> <p>Hazardous waste storage shed photo is at Annexure-VI.</p>
10.	During transfer of materials, spillages shall be avoided and garland drains be constructed to avoid mixing of accidental spillages with domestic waste and storm drains.	<p>Complied.</p> <p>They have provided pipelines for transferring the chemicals/materials to prevent the spillages.</p> <p>They have constructed garland drains to avoid accidental spillages with domestic waste and storm drains. Dyke wall is provided for material storage tanks.</p>
11.	The project authorities shall develop greenbelt in 33% of project area as per the guidelines of CPCB to mitigate the effect of fugitive emission.	<p>Complied.</p> <p>Green belt has been developed in an area of 14.2 acres of the total project area of 43.00 acres by planting Eucalyptus, Teak wood, Mango, Pongamia, neem, etc. in consultation with the local DFO and survival of the Green belt is good.</p> <p>Green belt development photographs enclosed as Annexure-VII</p>
12.	Adequate financial provision shall be made in the budget of the project for implementation of the above-suggested environmental safeguards. Fund so earmarked shall not be diverted for any other purposes.	<p>Refer below.</p> <p>The fund provided / allocated was not diverted for any other purpose as informed. The PA informed that an amount of Rs. 200 Lakhs has been earmarked for environmental protection measures for the year 2023-24 and operation cost for sustaining Zero liquid discharge (ZLD) is around Rs. 900 Lakhs per annum.</p>
13.	Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.	<p>Complied.</p> <p>Occupational health centre has been set up in the premises of the Industry.</p> <p>They have engaged full time Doctor and three male nurses.</p>

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		<p>One ambulance is provided especially to the workers.</p> <p>The occupational health surveillance of the workers is being carried out regularly and the records are being maintained as per Factories Act.</p> <p>OHC Centre photo is at Annexure-VIII.</p>
14.	<p>The company shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling.</p>	<p>Complied.</p> <p>A full-fledged fire hydrant system with ring main system is provided and designed as per TAC (Tariff Advisory committee) regulations. The system is automatic and pressurized system. It is kept automatically under pressure with the help of a jockey pump.</p> <p>One electrical driven pump works as the main pump with a diesel driven pump as standby.</p> <p>A dedicated water reservoir for fire protection is provided with two-fire water storage of total capacity 1200 KL. 21 no. of emergency 'manual call point' and 43 no. of smoke detectors were installed around the factory.</p> <p>Sprinkler system provided for Flammable bulk storage and unloading areas. Apart from fixed firefighting system, portable fire extinguishers are provided at various locations of the plant so that in the incipient stage itself fires can be handled and extinguished.</p> <p>Firefighting system photo is at Annexure-IX.</p>
15.	<p>Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, Safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed</p>	<p>Refer below.</p> <p>The necessary infrastructure and facilities such as fuel for cooking, toilets, STP, drinking water, medical health care etc. were provided during the construction time. The housing was in the form of temporary structures and was removed after the completion of the project</p>

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	after the completion of the project.	construction works.
B. GENERAL CONDITIONS		
1.	The project authorities shall strictly adhere to the stipulations of the SPCB/state government or any statutory body.	Refer below. The PA informed that all the stipulations made by the State Pollution Control Board are being adhered.
2.	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.	Refer below. During the inspection, it was observed that the Project Authority are being constructing a new building facilities within the factory premises. Upon enquiry, the Project Authority informed that the new building was constructed to increase the capacity of Synthetic Organic Chemicals & Pesticide Specific Intermediates from 1081.4 TPA to 1601.4 TPA. As informed by the PA that the increased production is well within the pollution load as approved by TNPCB Pollution Load Assessment Committee vide letter No. TNPCB/T6/F.13598HSR/2021 dated 17.03.2022 (copy of NIPL certificate is enclosed as Annexure-XII). They further informed that, for the increased production levels, the PA has obtained Consent to Establishment from TNPCB vide letter dated 03.06.2022 (copy of CTE is at Annexure-XIII). Further, the PA informed that there is a proposal to increase the production capacity from 1601.4TPA to 20031.4 TPA of Synthetic Organic Chemicals & Pesticide Specific Intermediates.
3.	The project authorities shall strictly comply with the rules and regulations under Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 as amended. Authorization from the SPCB shall be obtained for collection, treatment, storage, and disposal of hazardous wastes	Refer below. The project authorities informed that they are strictly complying with the rules and regulations under manufacture, Storage and Import of Hazardous Chemical Rules, 1989 as amended in October 1994 and January 2000. Authorization from the TNPCB has been obtained for collection, treatment, storage, and disposal of

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		hazardous wastes and it is valid up to 31.03.2026.
4.	Ambient air quality monitoring stations shall be set up in the downwind direction as well as where maximum ground level concentration are anticipated in consultation with the State Pollution Control Board.	<p>Complied.</p> <p>Ambient air quality monitoring stations have been set up in the downwind direction as well as where maximum ground level concentrations are anticipated in consultation with the SPCB as informed.</p> <p>Monitoring of ambient air quality was carried out at Four locations (Near Tank Form area, near phyto gate area, near ETP plant area & near canteen) on monthly basis through MoEF&CC recognized third party laboratory. In addition to the above, ambient air quality monitoring is also carried out twice in a year by the TNPCB, Hosur. The monitored data shows that the values are within the limits.</p>
5.	For control of process emissions, stacks of appropriate height as per the Central Pollution Control Board guidelines shall be provided. The scrubbed water shall be sent to ETP for further treatment.	<p>Complied.</p> <p>Stacks of appropriate height are provided as per the CPCB guidelines. The scrubbed water is being sent to ETP for further treatment.</p> <p>Stack Photo is at Annexure-X.</p>
6.	<p>The company shall undertake following Waste Minimization measures: -</p> <p>a) Metering of quantities of active ingredients to minimize waste.</p> <p>b) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes</p> <p>c) Maximizing recoveries.</p> <p>d) Use of automated material transfer system to minimize spillage.</p>	<p>Complied.</p> <p>The Industry has adopted following waste minimization measures:</p> <p>a) All raw materials taken by Metering and Weighing.</p> <p>b) At present no by-products have been produced.</p> <p>c) Solvent recovery is about 81%.</p> <p>d) Use of automated filling to minimize spillage.</p> <p>e) Closed feed system for charging of raw materials into reactors</p>

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	e) Use of "Closed Feed" system into batch Reactors.	
7.	The project authorities must strictly comply with the rules and regulations with regard to handling and disposal of hazardous wastes in accordance with the Hazardous Wastes (Management and Handling) Rules, 2003. Authorization from the SPCB shall be obtained for collections/treatment/storage/disposal of hazardous wastes.	<p>Refer below.</p> <p>The PA has obtained Authorisation from TNPCB to handle Hazardous waste as per notification and they are implementing the stipulations.</p> <p>During the visit they informed that MEE salts is collected, stored and being disposed to Authorised recyclers. Process organic residue and spent carbon is being sent to Authorised recyclers.</p> <p>The Hazardous Waste Authorization is validity up to 31.03.2026.</p>
8.	The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).	<p>Complied.</p> <p>The ambient noise levels in and around the plant area are being monitored on monthly basis at 20 locations both day and night through authorised third party and the values are within the limit.</p> <p>Noise control equipments such as acoustic hoods, enclosures, silencers etc. are provided.</p>
9.	A separate Environmental Management Cell (EMC) equipped with full-fledged laboratory facilities shall be set up to carry out the environmental management and monitoring functions.	<p>Complied.</p> <p>A dedicated EMC is established, which is headed by Senior Vice President (operations) contained team of 16 members.</p> <p>Full-fledged laboratory facility established with all necessary equipment for waste water analysis.</p> <p>The Environmental parameters are monitored through external agencies.</p>
10.	The project authorities shall provide rainwater harvesting system and ground water recharge.	<p>Complied.</p> <p>Rainwater harvesting system is implemented for ground water recharge in the plant.</p>

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		Photo is at Annexure-XI.
11.	The implementation of the project vis-à-vis environmental action plans shall be monitored by Ministry's Regional Office /SPCB / CPCB. A six monthly compliance status report shall be submitted to monitoring agencies.	Complied. They are submitting six monthly compliance reports along with the monitored data regularly to the Integrated Regional Office of MoEF&CC, Chennai.
12.	The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB and may also be seen at Website of the Ministry at http://envfor.nic.in . This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the Ministry's Regional Office	Complied. Paper advertisement had been given in The Hindu (English) and The Daily Thanthi (Tamil) on 19.5.2009. Copies of advertisements were submitted to the Integrated Regional Office of the MoEF&CC.
13.	The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.	Refer below. There is no project activity at present. However while starting new project, they will inform the Integrated Regional Office as well as the Ministry about the financial closure and final approval of the project. Start of the project was: 2009 (May); Financial closure of the project: 2011 (August), as informed.
6.0	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.	Agreed to comply.
7.0	The Ministry reserves the right to stipulate additional conditions if found necessary. The company in a time bound manner will implement these conditions.	Agreed to comply. No additional conditions were stipulated. The PA has agreed to comply with as and when the additional conditions stipulated.
8.0	Any appeal against this environmental clearance shall lie with the National Environmental	Complied The PA informed that no such appeals are

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	Appellate Authority, if preferred within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.	made against this Environmental Clearance.
9.0	The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Water Pollution) Act, 1981, the Environment (Protection) Act, 1986 Hazardous Wastes (Management and Handling) Rules, 2003/ 2008 and the Public Liability Insurance Act, 1991 along with their amendments and rules.	<p>Complied.</p> <p>(i) They have obtained CFO and is valid up to 31.03.2027.</p> <p>(ii) Copy of the Public Liability Insurance was provided and valid up to 31/03/2024.</p> <p>Copy of PLI is at Annexure-XIV.</p>

This has the approval of the competent authority vide diary No. 483 dated 23.6.2023.

C. Palpandi
(Dr. C. Palpandi)
Scientist 'D'

Dr. C. Palpandi,
Scientist "D"
 Government of India
 Min. of Environment, Forest and Climate Change
 Integrated Regional Office
 1st Floor, Additional Office Block for GPOA,
 Shasta Bawan, Haddows Road
 Nungambakam, Chennai - 600 006.



Fig. Effluent Treatment Plant (ETP)



Fig. Sewage Treatment Plant (STP)



Fig. MEE



Fig. Scrubbers



Fig. 6 TPH Boiler



Fig. Hazardous waste storage shed

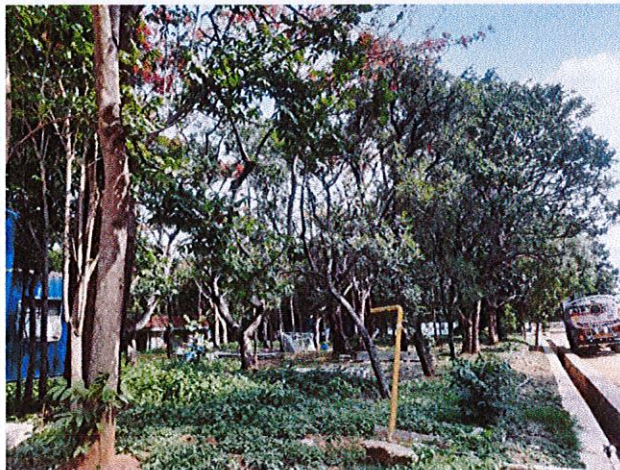
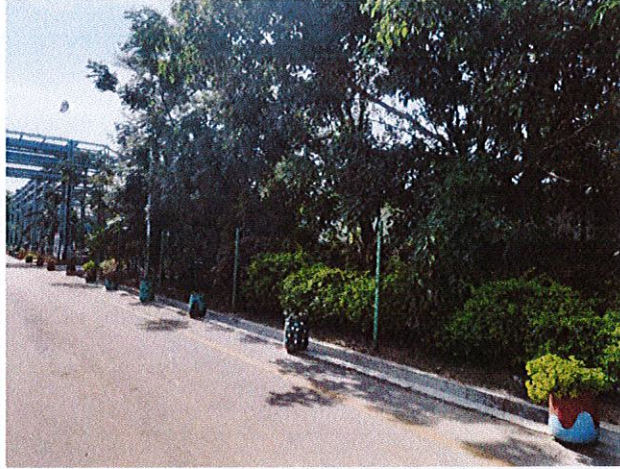


Fig. Green belt development

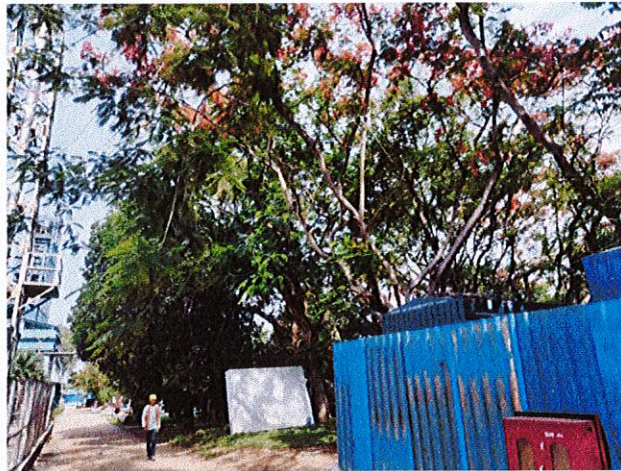


Fig. Green belt development



Fig. Green belt development



Fig. Greenbelt development



Fig. Occupational Health Centre (OHC)



Fig. Firefighting systems



Fig. Stack



Fig. Rainwater harvesting structure

BY SPEED POST



TAMIL NADU POLLUTION CONTROL BOARD

From
Thiru R.Kannan, M.Tech.,
Member Secretary (i/c),
Tamil Nadu Pollution Control Board
76, Mount Salai, Guindy
Chennai – 600 032.

To
The Director
M/S. Chemplast Sanmar Limited- Sanmar
Speciality chemicals division S.F.No.5, 7/1,
2, etc., Suligunta Village, Berigai, Shulagiri
Taluk, Hosur, Krishnagiri District

Lr No. TNPCB/T6/F.13598HSR/2021 Dated : 17.03.2022

Sir,

Sub: TNPCB- Industries – M/S. Chemplast Sanmar Limited- Sanmar Speciality chemicals division S.F.No.5, 7/1, 2, 3A, 3B, 8/1, 2A, 2B, 9/1, 2, 3, 10/1,2, 3A, 3B, 4, 12/1A,1B, 13/1, 14/1A, 2A, Suligunta Village, Berigai, Shulagiri Taluk, Hosur, Krishnagiri District – application for " No Increase in Pollution Load Certificate - decision of Pollution Load Assessment Committee meeting held on 27.01.2022 - communicated - Reg

- Ref:**
1. Environmental Clearance issued by MoEF F.No.J-11011/104/2009-IA-II(I) dated: 29.04.2009
 2. Your application submitted for requesting " No increase in Pollution Load Certificate Dt. 5.11.2021
 3. Minutes of PLAC meeting held on 27.01.2022

Your kind attention is invited to the reference 1st cited, wherein you have applied for "No Increase in Pollution Load Certificate" for the following modification/increase in production in the existing unit of M/s. Chemplast Sanmar Limited- Sanmar Speciality chemicals division S.F.No.5, 7/1, 2, 3A, 3B, 8/1, 2A, 2B, 9/1, 2, 3, 10/1,2, 3A, 3B, 4, 12/1A,1B, 13/1, 14/1A, 2A, Suligunta Village, Berigai, Shulagiri Taluk, Hosur, Krishnagiri District

1. Products:

Sr. No.	Name of the products, by products and intermediate products	Existing production (Ton/Year)	Name of the products, by products and intermediate products	Proposed production (Ton/Year)	Remark
A	PHYTO CHEMICALS		PHYTO CHEMICALS		
1.	COLCHICINE	1.4	COLCHICINE	1.4	No change in production
2.	THIUCOLCHICOSIDE		THIUCOLCHICOSIDE		
B	ORGANIC CHEMICALS		ORGANIC CHEMICALS		
3.	MAHGONATE	1080	MAHGONATE	1600	Removed

Sr. No.	Name of the products, by products and intermediate products	Existing production (Ton/Year)	Name of the products, by products and intermediate products	Proposed production (Ton/Year)	Remark
4.	VETIKONE		VETIKONE		Removed
5.	ANISYL ACETONE		ANISYL ACETONE		Removed
6.	PARA METHYL ACETOPHENONE		PARA METHYL ACETOPHENONE		Removed
7.	PARA METHOXY PHENYLACETONE		PARA METHOXY PHENYLACETONE		Removed
8.	PARA METHOXY BENZYL CYANIDE		PARA METHOXY BENZYL CYANIDE		Removed
9.	PARA METHOXY PHENYL ETHYLAMINE		PARA METHOXY PHENYL ETHYLAMINE		Removed
10.	TYRAMINE/THYRAMINE HCL		TYRAMINE/THYRAMINE HCL		Removed
11.	BHBA		BHBA		Removed
12.	ATSC		ATSC		Removed
13.	SANDUR-3		SANDUR-3		Removed
14.	4-HYDOXY INDANONE		4-HYDOXY INDANONE		Removed
15.	NITROANILINE		NITROANILINE		Removed
16.	AMINO BENZENETRIC ARBOXYLIC ACID		AMINO BENZENETRIC ARBOXYLIC ACID		Removed
17.	AMINOPHTHALIC ACID		AMINOPHTHALIC ACID		Removed
18.	PSH		PSH		Removed
19.	CYANODIESTER		CYANODIESTER		Removed
20.	CABSANS		CABSANS		Removed
21.	ALOIN		ALOIN		Removed
22.	CD675		CD675		Removed
23.	2-FLURO ACETOPHENONE		2-FLURO ACETOPHENONE		Removed
24.	METHOXY TETRALONE		METHOXY TETRALONE		Removed
25.	2-THIONYL METHYL MALONIC MONO ESTER		2-THIONYL METHYL MALONIC MONO ESTER		Removed
26.	LONG CHAIN ALCOHOL ESTER		LONG CHAIN ALCOHOL ESTER		Removed
27.	3,4 DICHLORO BENZAMIDEAMINE		3,4 DICHLORO BENZAMIDEAMINE		Removed
28.	2-CHLORO-N,N-DIMETHYLPROPYLAMINE		2-CHLORO-N,N-DIMETHYLPROPYLAMINE		Removed
29.	BENZHYDROL		BENZHYDROL		Removed
30.	PAPT		PAPT		Removed
31.	PHENOXYETHLAMINE		PHENOXYETHLAMINE		Removed



TAMIL NADU POLLUTION CONTROL BOARD

Sr. No.	Name of the products, by products and intermediate products	Existing production (Ton/Year)	Name of the products, by products and intermediate products	Proposed production (Ton/Year)	Remark
32.	SUBSTITUTED BENZOPHENONE		SUBSTITUTED BENZOPHENONE		Removed
33.	2-S-AMINOBUTRAMIDE HCL		2-S-AMINOBUTRAMIDE HCL		Removed
34.	CHEA*		CHEA*		Increase in capacity
35.	T4C*		T4C*		Increase in capacity
36.	AE PHENOL*		AE PHENOL*		Increase in capacity
37.	4-CHOLO-BUTYL VERATRATE*		4-CHOLO-BUTYL VERATRATE*		Increase in capacity
38.	TR1600/TR1400*		TR1600/TR1400*		Increase in capacity
39.	SUBSTITUTED ARYL ALKYL AMINE*		SUBSTITUTED ARYL ALKYL AMINE*		Increase in capacity
40.	METHYL-2 PHENOXY ISOBUTYRATE*		METHYL-2 PHENOXY ISOBUTYRATE*		Increase in capacity
41.	-		(4R)- 2-OXOOXAZOLIDINE - 4- CARBOXYLIC ACID (COX)		Newly added product
42.	-		4-t BUTYLPHENYLACE TONITRILE		Newly added product
43.	-		1-BROMO-3,5-DICHLOROBENZENE (DCBB)		Newly added product
44.	-		4-CHLORO-2-NITRO BENZOIC ACID		Newly added product
45.	-		2-(4-BROMO PHENYL) PROPANOL (BPP)		Newly added product
46.	-		2-CHLORO-5-CHLOROMETHYL-1,3-THIAZOLE (CCMT)		Newly added product

Sr. No.	Name of the products, by products and intermediate products	Existing production (Ton/Year)	Name of the products, by products and intermediate products	Proposed production (Ton/Year)	Remark
47.	-		TETRACHLORO BUTYRIC ACID (TCBA)		Newly added product
48.	-		IONOPHOR		Newly added product
49.	-		4-BROMO-2-FLUORO HYDROXY BIPHENYL (BFB)		Newly added product
50.	-		PARA METHYL PHENYL CHLORIDE (PMPC)		Newly added product
51.	-		SODIUM 4-(2,4-DICHLOR M-TOLUOYL)-1,3-DI METHYL -5-PYRAZOLATE (MY710Na)		Newly added product
52.	-		2-TRIFLUOROMETHYL BENZENE SULFONAMIDE (TBSA)		Newly added product
53.	-		METHYL CARBAZATE		Newly added product
54.	-		TETRALONE IMINE		Newly added product
55.	-		DIAMIDE		Newly added product
56.	-		SULFONAMIDE		Newly added product
57.	-		5-CHLORO-8-HYDROXY-QUINOLINE (CHQ)		Newly added product
58.	-		PHENYLGUANIDINE CARBONATE (PGC)		Newly added product
59.	-		FE (III) ACETYL ACETANOATE		Newly added product
60.	-		ANODE		Newly added



TAMIL NADU POLLUTION CONTROL BOARD

Sr. No.	Name of the products, by products and intermediate products	Existing production (Ton/Year)	Name of the products, by products and intermediate products	Proposed production (Ton/Year)	Remark
61.	-		CATHODE		product Newly added product
	BYPRODUCTS		BY PRODUCT		From new proposed products
1	-		Dil. HYDROCHLORIC ACID	1050	
2	-		Dil. SULPHURIC ACID	750	

2.Raw materials (Product – wise)

Sl.No	Name of Product name	Quantity (TPA)	Name of the Raw material (product wise)	Quantity (TPA)
A	Phyto Chemicals			
1	COLCHICINE	1.4	Caustic Soda	1.134
			Hyflo	1.778
			Sodium Chloride	1.638
			Acetic acid	0.196
			Activated carbon	0.224
			Chloroform	10.64
			DNS	11.97
			Ethyl acetate	5.67
			Hexane	1.778
			Methanol	15.12
			Sub Total	50.148
2	THIocolchicoside	1.4	Caustic Soda	3.5
			Calcium carbonate	2.52
			Hyflo	1.078
			Sodium Carbonate	2.31
			Sodium Chloride	9.114
			Sodium methyl mercaptide	1.918
			Sodium Hypochlorite	16.912
			Acetic acid	2.128
			Activated Carbon	0.616
			Chloroform	65.8
			DNS	42.7
			Ethyl acetate	3.36
			G.S. Seed	377.86

Sl.No	Name of Product name	Quantity (TPA)	Name of the Raw material (product wise)	Quantity (TPA)
				4.718
			Hexane	7.49
			Isopropyl alcohol	16.562
			Methanol	
			Sub Total	558.586
B	Organic Chemicals			880.2
1	MAHGONATE	1080	Alpha Terpinene	544.32
			Methyl acrylate	1.08
			Hydroquinone	
			Sub Total	1425.6
				367.2
2	VETIKONE	1080	Aluminum chloride	816.48
			Mesityl oxide	972
			Benzene	17.28
			Acetic acid	293.76
			Caustic soda	176.04
			HCl	108
			Zinc dust	108
			Calcium carbonate	
			Sub Total	2858.76
				864
3	ANISYL ACETONE	1080	Frambinon	972
			Dimethyl sulphate	810
			Caustic soda	520.56
			EDC	1.08
			PT catalyst	
			Sub Total	3167.64
				1454.76
4	PARA METHYL ACETOPHENONE	1080	Aluminum chloride	451.44
			Toluene	800.28
			Acetyl chloride	181.44
			EDC	154.44
			Sodium chloride	18.36
			Sodium carbonate	
			Sub Total	3060.72
				1620.00
5	PARA METHOXY PHENYL ACETONE	1080	Methanol	540.00
			Sodium methoxide	108.00
			Dimethyl foramide	1080.00
			P-Anisic aldehyde	1080.00
			Methyl-2-chloro propionate	1425.60
			HCl	216.00
			Toluene	21.60
			Sodium bi carbonate	
			Sub Total	6091.2



TAMIL NADU POLLUTION CONTROL BOARD

Sl.No	Name of Product name	Quantity (TPA)	Name of the Raw material (product wise)	Quantity (TPA)
6	PARA METHOXY BENZYL CYANIDE	1080	Hydrogen gas	41.04
			Anisaldehyde	1249.56
			Raney Nickel catalyst	8.64
			Hyflo	57.24
			Toluene	174.96
			Sodium Cyanide	434.16
			Caustic Soda	83.16
			Potassium permanganate	4.32
			Potassium iodide	4.32
			Sodium bi carbonate	22.68
			Sodium carbonate	5.40
			Sodium chloride	147.96
			Sodium hypo chlorite	756.00
			HCl	1123.20
Sub Total				4112.64
7	PARA METHOXY PHENYL ETHYLAMINE	1080	Anisyl cyanide	1335.96
			Hydrogen gas	92.88
			Ammonia gas	1.08
			Raney Nickel catalyst	36.72
			Hyflow	6.48
Sub Total				1473.12
8	TYRAMINE/THYRAMINE HCL	1080	Methyl Phenyl Ethyl amine	1188
			HBr	2170.8
			HCl	648
			Ammonia solution	2700
Sub Total				6706.8
9	CHEA	1080	Cyano Acetic acid	1107.756
			Cyclohexanone	1404
			Hydrogen	70.2
			Ammonium acetate	7.02
			Toluene	6.156
			Ammonium gas	70.2
			Raney cobalt	2.808
Sub Total				2668.14
10	BHBA	1080	Bromine	918
			Butanol	1134
			BHT	864
			Ammonia solution	810
			Methanol	1041.12

Sl.No	Name of Product name	Quantity (TPA)	Name of the Raw material (product wise)	Quantity (TPA)
			Hexane	313.2
			Acetic acid	64.8
			Toluene	587.52
			Sodium boro hydride	135
			Sodium meta sulphite	54
			Sodium Thiosulphite	54
			Sub Total	5975.64
11	ATSC	1080	HCl	1188
			Ammonium thio cyanate	751.68
			Acetone	293.76
			Hydrazine hydrate	619.92
			Sub Total	2853.36
12	SANDUR-3	1080	Nitrobenzene	723.60
			Sodium dithionate	12.96
			Toluene	540.00
			Methanol	1185.84
			Ammonia	874.80
			EDC	982.80
			Ammonium nitrate	766.80
			Ammonium chloride	248.40
			HCl	108.00
			Zinc	162.00
			n-Butanol	324.00
			Sodium nitrite	226.80
			Hexane	237.60
			Urea	86.40
			Sub Total	6480
13	T4C	1080	TBA	540.00
			Acrylonitrile	1024.92
			Potassium Hydroxide	54.00
			Cyclohexanone	421.20
			Caustic soda	405.00
			HCL	1080.00
			Hyflo+ Activated carbon	17.28
			Sub Total	3542.4
14	4-HYDOXY INDANONE	1080	Ethyl acetate	680.40
			Coumarin	1328.40
			Hydrogen	432.00
			Pd/C	3.24
			Aluminium chloride	1044.36



TAMIL NADU POLLUTION CONTROL BOARD

Sl.No	Name of Product name	Quantity (TPA)	Name of the Raw material (product wise)	Quantity (TPA)
			Sodium chloride	1177.20
			Ammonia solution	1080.00
			HCl	1080.00
			Activated carbon	21.60
Sub Total				6847.2
15	SUBSTITUTED ARYL ALKYL AMINE	1080	4-Methoxy phenyl acetone	983.88
			Mono Ethyl amine	720.36
			Hydrogen	16.2
			Pd/c	2.16
Sub Total				1722.6
16	NITROANILINE	1080	Methyl amine	1476.36
			Ortho chloro Nitro benzene	1198.8
Sub Total				2675.16
17	AMINOBENZENE TRICARBOXYLIC ACID	1080	1,2,3 BTC	1296
			Sulphuric acid	2160
			Potassium nitrate	270
			Ammonia solution	324
			Hydrogen	378
			Pd/C	10.8
Sub Total				4438.8
18	TR1600/TR1400	1080	Toluene	907.20
			DMS	734.40
			Methanol	216.00
			Ammonium carbonate	1274.40
			Sodium hydroxide	1792.80
			Formic acid	864.00
			Formaldehyde	1069.20
			Propiophenone	799.20
			Sodium cyanide	270.00
Sub Total				7927.2
19	AMINOPHTHALIC ACID	1080	Sulphuric acid	2160
			Potassium nitrate	1134
			Pthalamide	1080
			Hydrogen	108
			Caustic soda	459
			HCl	32.4
			Activated carbon	10.8
			Palladium carbon	3.24
Sub Total				4987.44
	PSH	1080	Acetyl chloride	486.00

Sl.No	Name of Product name	Quantity (TPA)	Name of the Raw material (product wise)	Quantity (TPA)
20			Aluminum chloride	648.00
			Chloroform	864.00
			Poly styrene beads	799.20
			Ammonia solution	54.00
			HCl	756.00
			Sodium cyanide	907.20
			Ammonia carbonate	864.00
			DNS	1080.00
Sub Total				6458.4
21	CYANODIESTER	1080	Hexane	288.36
			Glacial acetic acid	374.76
			Diethyl malonate	803.52
			Di-n-propyl amine	57.24
			Isovaleraldehyde	537.84
			Sodium cyanide	271.08
			Denatured spirit	239.76
Sub Total				2572.56
22	CABSANS	1080	Methane Sulphuric acid	1188
			Phosphoric acid	307.152
			4-Amino phenyl acetic acid	511.812
			Phosphorous tri chloride	1134
			Caustic soda	711.72
Sub Total				3852.68
23	ALOIN	1080	Crude Yellow Sap	5940
			Calcium hydroxide	540
			Oxalic acid	324
			ButalatedHydroxy Toluene	3.24
			DNS	1836
			Chloroform	1080
Sub Total				9723.24
24	CD675	1080	4-MPA	1101.60
			Methyl magnesium chloride	1155.60
			Toluene	864.00
			Sulphuric acid	475.20
			Sodium bi carbonate	162.00
			n-Heptane	540.00
			Acetonitrile	788.40
			Acetic acid	864.00
Tertiary butyl methyl ether	1209.60			



TAMIL NADU POLLUTION CONTROL BOARD

Sl.No	Name of Product name	Quantity (TPA)	Name of the Raw material (product wise)	Quantity (TPA)
			4-Methyl cyclo hexane	604.80
			Ammonia	540.00
			DNS	864.00
			Sub Total	9169.2
25	2-FLURO ACETOPHENONE	1080	2-Fluro Aniline	1263.60
			Sodium nitrite	1188.00
			Sodium carbonate	648.00
			Sodium cyanide	712.80
			HCl	939.60
			Cuprous Cyanide	756.00
			MDC	1188.00
			Methyl magnesium chloride	1090.80
			Sulphuric acid	1189.08
			Sub Total	8975.88
26	METHOXY TETRALONE	1080	Di Hydroxy Naphthalene	1080
			Di methyl sulphate	1296
			Toluene	1080
			Isopropyl alcohol	432
			Caustic soda	324
			HCl	1080
			Sodium	1620
			Sub Total	6912
27	METHYL-2 PHENOXY ISOBUTYRATE	1080	Phenol	907.2
			Sodium methoxide	550.8
			Toluene	950.4
			Methyl -2-Bromo iso butyrate	1263.6
			Caustic soda	151.2
			Sub Total	3823.2
28	4-CHOLO-BUTYL VERATRATE	1080	3,4-Dimethoxy Benzoic acid	1134
			Thionyl chloride	950.4
			EDC	1134
			Tetrahydrofuran	594
			Zinc chloride	54
			Sodium bi carbonate	183.6
			Toluene	680.4
			Sub Total	4730.4
29	2-THIONYL METHYL MALONIC MONO ESTER	1080	2-Thiophene Carboxaldehyde	777.6
			Diethyl malonate	1058.4
			Hexane	604.8
			Di-n-propyl amine	75.6

Sl.No	Name of Product name	Quantity (TPA)	Name of the Raw material (product wise)	Quantity (TPA)
			Acetic acid	86.4
			Sodium borohydride	64.8
			Methanol	1112.4
			EDC	626.4
			DNS	1274.4
			Potassium hydroxide	140.4
			HCl	507.6
			Methyl tert. Butyl ether	712.8
			Sub Total	7041.6
30	AE PHENOL	1080	Vanillin	1144.8
			Sodium cyanide	518.4
			Sulphuric acid	1058.4
			MTBE	1144.8
			Chloro acetic acid	21.6
			Methanol	1166.4
			Palladium carbon	10.80
			Sodium hydroxide	572.4
			Hydrogen	43.2
			Sub Total	5680.8
31	LONG CHAIN ALCOHOL ESTER	1080	4-Chloro-3-Nitrobenzoic acid	604.8
			C-16 Alcohol	734.4
			Toluene	2008.8
			Sulphuric acid	21.6
			Palladium carbon	10.8
			Hydrogen	43.2
			Sub Total	3423.6
32	3,4 DICHLORO BENZAMIDE AMINE	1080	3,4-Dichlorobenzoyl chloride	842.4
			2-Amino-4-Chloro-5-Nitrophenol	745.2
			Ethyl acetate	1155.6
			Methanol	766.8
			Dimethyl formamide	874.8
			1% Palladium on Carbon	10.8
			Hydrogen	43.2
			Sodium Dithionite	129.6
			Acetone	745.2
			Sub Total	5313.6
33	2-CHLORO-N, N-DIMETHYLPROPYLAMINE	1080	1,1-Dimethyl amino-2-propanol	810
			Chloroform	972
			Thionyl chloride	853.2
			Sub Total	2635.2



TAMIL NADU POLLUTION CONTROL BOARD

Sl.No	Name of Product name	Quantity (TPA)	Name of the Raw material (product wise)	Quantity (TPA)
34	BENZHYDROL	1080	Benzophenone	1350
			Raney Nickel catalyst	108
			Methanol	540
			Hydrogen	32.4
			Hexane	540
Sub Total				2570.4
35	PAPT	1080	Pivaloyl Acetonitrile	928.8
			Isopropyl alcohol	248.4
			Hydrazine hydrate	453.6
			Methanol	583.2
			Heptane	108
			Toluene	324
			4-Nitrobenzamide	237.6
			Dimethyl formamide	302.4
			Methane sulfonyl chloride	237.6
			Sodium hydroxide	561.6
			Sodium methoxide	259.2
			Acetic acid	334.8
			Conc. Hydrochloric acid	302.4
			Hydroxylamine hydrochloride	302.4
			Sodium acetate	183.6
			N,N-Dimethyl acetamide	756
			Acetone	194.4
			Sodium bicarbonate	108
Pyridine	183.6			
Ethyl acetate	334.8			
5% Palladium carbon	8.64			
Hydrogen gas	32.4			
Sub Total				6985.44
36	PHENOXY ETHYLAMINE	1080	Acetonitrile	680.4
			Ethanolamine	810
			Zinc acetate	86.4
			Phenol	410.4
			Sodium hydroxide	637.2
			Orthophosphoric acid	378
			n-Butanol	356.4
Sub Total				3358.8
37	SUBSTITUTED BENZOPHENONE	1080	4-Chloro Benzotrifluoride	1166.4
			Phenol	658.8
			Aluminum chloride	1144.8

Sl.No	Name of Product name	Quantity (TPA)	Name of the Raw material (product wise)	Quantity (TPA)
			EDC	367.2
			Sodium hydroxide	216
			Sodium Dithionate	3.24
			Acetic acid	237.6
			Sub Total	3794.04
38	2-S- AMINO BUTRAMIDE HCL	1080	S-1-Phenylethyl Amine	1177.2
			HCl	1036.8
			Sodium cyanide	345.6
			Isopropyl alcohol	237.6
			Propionaldehyde	626.4
			Toluene	334.8
			Sodium bicarbonate	118.8
			Conc. Sulphuric acid	475.2
			NaOH	572.4
			5% Palladium carbon	10.8
			Hydrogen	32.4
			Activated carbon	75.6
			Sub Total	5043.6

PROPOSED

Sl. No.	Name of Product name	Qty (TPA)	Name of the Raw material (product wise)	Quantity (TPA)
A	Phyto Chemicals			
1	COLCHICINE	1.4	Caustic Soda	1.134
			Hyflo	1.778
			Sodium Chloride	1.638
			Acetic acid	0.196
			Activated carbon	0.224
			Chloroform	10.64
			DNS	11.97
			Ethyl acetate	5.67
			Hexane	1.778
			Methanol	15.12
			Sub Total	50.148
2	THI COLCHICOSIDE	1.4	Caustic Soda	3.5
			Calcium carbonate	2.52
			Hyflo	1.078
			Sodium Carbonate	2.31
			Sodium Chloride	9.114
			Sodium methyl mercaptide	1.918



TAMIL NADU POLLUTION CONTROL BOARD

Sl. No.	Name of Product name	Qty (TPA)	Name of the Raw material (product wise)	Quantity (TPA)
			Sodium Hypochlorite	16.912
			Acetic acid	2.128
			Activated Carbon	0.616
			Chloroform	65.8
			DNS	42.7
			Ethyl acetate	3.36
			G.S. Seed	377.86
			Hexane	4.718
			Isopropyl alcohol	7.49
			Methanol	16.562
Sub Total				558.586
B	Organic Chemicals			
1	CHEA	1600	Cyano Acetic acid	1641.12
			Cyclohexanone	2080
			Hydrogen	104
			Ammonium acetate	10.4
			Toluene	9.12
			Ammonium gas	104
			Raney cobalt	4.16
Sub Total				3952.8
2	T4C	1600	TBA	800.00
			Acrylonitrile	1518.40
			Potassium Hydroxide	80.00
			Cyclohexanone	624.00
			Caustic soda	600.00
			HCL	1600.00
			Hyflo+ Activated carbon	25.60
Sub Total				5248
3	SUBSTITUTED ARYL ALKYL AMINE	1600	4-Methoxy phenyl acetone	1457.6
			Mono Ethyl amine	1067.2
			Hydrogen	24
			Pd/c	3.2
Sub Total				2552
4	TR1600/TR1400	1600	Toluene	1344
			DMS	1088
			Methanol	320
			Ammonium carbonate	1888
			Sodium hydroxide	2656
			Formic acid	1280
			Formaldehyde	1584
			Propiophenone	1184
			Sodium cyanide	400
Sub Total				11744
5	METHYL-2 PHENOXY	1600	Phenol	1344

Sl. No.	Name of Product name	Qty (TPA)	Name of the Raw material (product wise)	Quantity (TPA)
	ISOBUTYRATE		Sodium methoxide	816
			Toluene	1408
			Methyl -2-Bromo iso butyrate	1872
			Caustic soda	224
			Sub Total	5664
7	4-CHOLO-BUTYL VERATRATE	1600	3,4-Dimethoxy Benzoic acid	1680
			Thionyl chloride	1408
			EDC	1680
			Tetrahydrofuran	880
			Zinc chloride	80
			Sodium bi carbonate	272
			Toluene	1008
			Sub Total	7008
8	AE PHENOL	1600	Vanillin	1696
			Sodium cyanide	768
			Sulphuric acid	1568
			MTBE	1696
			Chloro acetic acid	32
			Methanol	1728
			Palladium carbon	16
			Sodium hydroxide	848
			Hydrogen	64
			Sub Total	8416
9	(4R)- 2- OXOOXAZOLIDINE -4- CARBOXYLIC ACID (COX)	1600	D-serine	1104
			Methyl chloroformate	992
			Sodium hydroxide	416
			HCl	320
			Methylene Di chloride	160
			Sub Total	2992
10	4-tert BUTYLPHENYL ACETONITRILE	1600	4-tert butyl benzaldehyde	1504
			Hydrogen	16
			Hydrochloric Acid	336
			Sodium cyanide	448
			Sub Total	2304
11	DCBB-(1 Bromo 3-5 Dichlorobenzene)	1600	3,5 Dichloroaniline	1152
			Hydrochloric Acid	1152
			Sodium nitrite	496
			Sub Total	2800
12	4-Chloro-2-Nitro Benzoic Acid	1600	4-Chloro-2-Nitro toluene	1216
			Potassium permanganate	2272
			Sub Total	3488
13	2-(4-Bromo Phenyl) Propanol	1600	4-Bromo benzyl bromide	1216
			Diethyl malonate	784
			Sodium methoxide	256



TAMIL NADU POLLUTION CONTROL BOARD

Sl. No.	Name of Product name	Qty (TPA)	Name of the Raw material (product wise)	Quantity (TPA)
			Benzene	160
			potassium Hydroxide	336
			Hydrochloric acid	1808
			Bromo phenyl propionic acid	1248
			Thionyl chloride	2240
			Methanol	1120
			Sub Total	9168
14	2-CHLORO-5-CHLOROMETHYL-1,3-THIAZOLE (CCMT)	1600	2,3-Dichloro propane	1328
			Sodium Thiocyanate	976
			Sulfuryl chloride	2880
			Sub Total	5184
15	TETRACHLORO BUTYRIC ACID (TCBA)	1600	Carbon tetra chloride	1088
			Acetonitrile	384
			Sub Total	3296
16	IONOPHOR	1600	Dicyclohexyl amine	1120
			Chloro acetyl chloride	704
			Sub Total	4336
17	4-BROMO-2-FLUORO HYDROXY BIPHENYL (BFB)	1600	4-bromo-2- Fluoro Biphenyl	1376
			Acetyl chlorite	432
			Bromine	160
			Nitro benzene	160
			Hydrogen peroxide	1776
			Sodium Hydroxide	432
			Sub Total	2656
18	PARA METHYL PHENYL CHLORIDE (PMPC)	1600	Toluene	880
			Chloro acetyl chloride	1072
			Sub Total	9264
19	SODIUM 4-(2,4-DICHLOR M-TOLUOYL)-1,3-DI METHYL -5-PYRAZOLATE (MY710Na)	1600	2,6-Dichloro toluene	800
			Carbon tetrachloride	768
			1,3-Dimethyl pyrazolone	560
			Sodium carbonate	528
			Sub Total	2496
20	2-TRIFLUOROMETHYL BENZENE SULFONAMIDE (TBSA)	1600	2-Aminobenzotrifluoride	1056
			Sodium nitrite	896
			Thionyl chloride	784
			Sodium Meta bi sulphite	160
			HCl	4656.00
			Ammonia solution	1712
			Sub Total	1600
21	METHYL CARBAZATE	1600	Dimethyl carbonate	1600
			Hydrazine hydrate	896
			Sub Total	3968

Sl. No.	Name of Product name	Qty (TPA)	Name of the Raw material (product wise)	Quantity (TPA)
21	TETRALONE IMINE	1600	1-Naphthol	800
			1,2-dichloro benzene	800
			Sub Total	13648
23	DIAMIDE	1600	Methoxy amine HCl	896
			Methyl acrylate	1264
			Chloro dimethyl phenyl acetic acid	864
			Phenyl isonitrile	608
			Methyl amine	336
	Sub Total	9089.6		
24	SULPHONAMIDE	1600	Trifluoroethanol	896
			Methanesulfonyl chloride	1024
			Triethylamine	912
			Furfurylamine	1184
			n-Butanol	160
			Chlorine gas	1264
			Sodium hydroxide	2800
			Sodium Hypo chloride	928
			Hydrochloric acid	2048
			Ethyl ester (TFEMS)	1344
			Isopropyl mercaptan	480
			n-Heptane	160
			potassium hydroxide	352
			Ammonia	96
	Sub Total	2048		
25	5-CHLORO-8-HYDROXY-QUINOLINE (CHQ)	1600	4 CAP	1280.00
			Glycerol	816.00
			Sulphuric acid	6481.60
			Sodium hydroxide	352.00
			Acetone	160.00
	Sub Total	2256		
26	PHENYLGUANIDINE CARBONATE (PGC)	1600	Aniline	848
			Hydrochloric Acid	336
			30% Cyanamidesoln	384
			Sodium carbonate	480
	Sub Total	1792		
27	FE (III) ACETYL ACETANOATE	1600	Acetylacetone	1360
			Iron III chloride	736
			Ammonium hydroxysoln	160
	Sub Total	2256		
28	ANODE	1600	Manganese acetate tetrahydrate	1040
			Sodium cyanide	752
	Sub Total	1792		
29	CATHODE	1600	Iron sulfate hydrate	1072



TAMIL NADU POLLUTION CONTROL BOARD

Sl. No.	Name of Product name	Qty (TPA)	Name of the Raw material (product wise)	Quantity (TPA)
			Sodium ferrocyanidedecahydrate	336
			Manganese sulfate monohydrate	224
			Sodium sulfate	176
Sub Total				1808

3.Sewage:

Details	Existing – 12 KLD				Proposed -12 KLD			
	Existing (Quantity in KLD)				Proposed*(Quantity in KLD)			
	Pollution load before treatment		Pollution load after treatment		Pollution load before treatment		Pollution load after treatment	
	mg/lit	Kg/day	mg/lit	Kg/day	mg/lit	Kg/day	mg/lit	Kg/day
BOD	485	0.0058	6.4	0.0001	485	0.0058	6.4	0.0001
TSS	900	0.0108	19.6	0.0002	900	0.0108	19.6	0.0002

Details	Existing – 12 KLD				Proposed -12 KLD			
	Existing (Quantity in KLD) – 4.05 KL/ton of product				Proposed*(Quantity in KLD)- 2.74 KL/ton of product			
	Pollution load before treatment		Pollution load after treatment		Pollution load before treatment		Pollution load after treatment	
	mg/lit	kg/Ton of Product	mg/lit	kg/Ton of Product	mg/lit	kg / Ton of Product	mg/lit	kg/Ton of Product
BOD	485	0.002	6.4	0.00003	485	0.001	6.4	0.00002
TSS	900	0.004	19.6	0.00007	900	0.002	19.6	0.00005

4.Trade Effluent:

Concentration of Pollution (for all manufacturing process and utilities)				
Details	Existing 68KLD- (22.95 KL/ton of product)		Proposed 68KLD* (15.50 KL/Ton of product)	
	Pollution concentration before treatment (mg/l)	Pollution concentration after treatment (mg/l)	Pollution concentration before treatment (mg/l)	Pollution concentration after treatment (mg/l)
BOD	118.83	6.5	128.87	6.4
COD	341.65	20.0	533.25	19.4
TSS	86.15	3.0	87.39	2.8
TDS	2376.70	96.0	1925.64	96.0
Chlorides	1039.80	37.5	340.7	36.2

Sulphates	77.24	6.0	47.40	5.9
Oil and Grease	8.10	1.0	8	0.8
Ammoniacal Nitrogen	40.11	4.4	63.69	4.4
Sulphide	11.88	2.0	14.81	2.0

*Boiler blow down and cooling tower bleed off is included in the calculation of all the above parameters

Total Pollution load (Kg/Day) (For all manufacturing process and Utilities)

Details	Existing			Proposed*		
	Qty of Effluent in KLD			Qty of Effluent in KLD		
	Pollution Load before treatment (kg/day)	Pollution load after treatment (kg/day)	Performance efficiency (%) [(2-3)/2*100]	Pollution load before treatment (kg/day)	Pollution load after treatment (kg/day)	Performance efficiency (%) [(5-6)/5*100]
1	2	3	4	5	6	7
BOD	8.07	0.44	94.53	8.72	0.43	95.03
COD	23.19	1.36	94.15	36.07	1.31	96.36
TSS	5.85	0.20	96.52	8.91	0.19	96.79
TDS	161.38	6.52	95.96	130.27	6.50	95.01
Chlorides	70.60	2.55	96.39	23.05	2.45	89.37
Sulphates	5.24	0.41	92.23	3.21	0.39	87.55
Oil and Grease	0.55	0.07	87.65	0.54	0.05	90.00
Ammoniacal Nitrogen	2.72	0.29	89.03	4.31	0.29	93.09
Sulphide	0.81	0.13	83.16	1.00	0.13	86.49

Details	Existing			Proposed*		
	Qty of Effluent in KLD (22.95 KL/ton of product)			Qty of Effluent in KLD (15.50 kl/ton of product)		
	Pollution Load before treatment (kg/day) Kg/Ton	Pollution load after treatment Kg/Ton	Performance efficiency (%) [(2-3)/2*100]	Pollution load before treatment Kg/Ton	Pollution load after treatment Kg/Ton	Performance efficiency (%) [(5-6)/5*100]
1	2	3	4	5	6	7
BOD	2.72	0.15	94.53	1.988	0.098	95.03
COD	7.83	0.46	94.15	8.221	0.299	96.36
TSS	1.97	0.07	96.52	2.031	0.043	96.79



TAMIL NADU POLLUTION CONTROL BOARD

TDS	54.47	2.20	95.96	29.692	1.482	95.01
Chlorides	23.83	0.86	96.39	5.254	0.558	89.37
Sulphates	1.77	0.14	92.23	0.732	0.089	87.55
Oil and Grease	0.19	0.02	87.65	0.123	0.011	90.00
Ammoniacal Nitrogen	0.92	0.10	89.03	0.982	0.066	93.09
Sulphide	0.27	0.04	83.16	0.228	0.030	86.49

Boiler blow down and cooling tower bleed off is included in the calculation of all the above parameters *

5.AIR POLLUTION

Pollution Load (Existing)

S. No.	Source of emission	Pollution load before treatment (Kg/Day)					Pollution load after treatment (Kg/Day)				
		PM	SO ₂	NOx	CO	Cyanide	PM	SO ₂	NOx	CO	Cyanide
Fuel Gas Stacks											
1	Boiler-1 (9 TPH)	251.16	124.10	94.80	280.71	NA	69.77	34.47	27.09	73.87	NA
3	D.G Set (750 KVA)- 1 Nos.	3.63	1.70	1.28	5.57	NA	1.04	0.47	0.38	1.64	NA
3	D.G Set (600 KVA)- 1 Nos.	3.24	1.76	1.45	5.35	NA	0.93	0.50	0.42	1.53	NA
4	D.G Set (600 KVA)- 1 Nos.	12.92	7.19	5.32	23.16	NA	3.80	2.12	1.56	6.81	NA
5	D.G Set (320 KVA)- 1 Nos.	6.28	3.05	1.52	10.04	NA	1.74	0.85	0.42	2.79	NA
6	Thermic Fluid Heater	1.30	3.38	0.15	BDL	NA	0.36	0.94	0.04	BDL	NA
Process gas stacks											
1	Scrubber at plant -I	BDL	BDL	7.32	BDL	BDL	BDL	BDL	2.09	BDL	BDL
2	Scrubber at plant -II	BDL	BDL	5.91	BDL	BDL	BDL	BDL	1.60	BDL	BDL
3	Scrubber at plant -II	BDL	5.5	BDL	BDL	BDL	BDL	1.57	BDL	BDL	BDL
4	Scrubber at plant -II	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
5	Absorber at plant -I	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
6	Scrubber at R&D plant	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
7	Phyto Plant Scrubber (Process)	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
8	Scrubber at Plant-II	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL

76, MOUNT SALAI, GUINDY, CHENNAI - 600 032.

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TAMIL NADU POLLUTION CONTROL BOARD

8	Scrubber at Plant-II	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
9	Scrubber at Pilot Plant	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
10	Scrubber at Plant-IV	BDL	BDL	BDL	0.081	BDL	BDL	BDL	BDL	0.024	BDL
11	Scrubber at Plant-IV	BDL	BDL	BDL	0.432	BDL	BDL	BDL	BDL	0.115	BDL
12	Scrubber at Plant-IV	BDL	BDL	BDL	0.105	BDL	BDL	BDL	BDL	0.03	BDL

Pollution Load (Proposed)

Sr. No.	Source of emission	Pollution load before treatment Kg/Ton of product					Pollution load after treatment Kg/Ton of product				
		PM	SO ₂	N Ox	C O	Cyanide	PM	SO ₂	NOx	CO	Cyanide
Fuel Gas Stacks											
1	D.G Set (600 KVA)- 1 Nos.	0.83	0.41	0.28	1.28	NA	0.22	0.11	0.08	0.36	NA
2	D.G Set (600 KVA)- 1 Nos.	0.73	0.38	0.29	1.15	NA	0.23	0.11	0.08	0.35	NA
3	Thermic Fluid Heater	0.18	1.08	0.05	BDL	NA	0.05	0.30	0.01	BDL	NA
Process Emission Stacks											
1	Scrubber at plant -V	BDL	BDL	0.07	BDL	BDL	BDL	BDL	0.02	BDL	BDL
2	Scrubber at plant -V	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
3	Scrubber at plant -V	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
4	Scrubber at plant -V	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL

Hazardous waste generation:

Sl. No.	Details of waste Category wise	Existing (T/T of product)	Proposed* (T/T of product)	Remark if Any	
1.	Contaminated aromatic, aliphatic or naphthenic solvents may or may not be fit for reuse	I- 20.1	0.006	0.004	Reduction by 0.002 Ton/Ton
2.	Distillation residues	I-20.3	0.018	0.012	Reduction by 0.006 Ton/Ton
3.	Used or spent oil	I- 5.1	0.009	0.006	Reduction by 0.003 Ton/Ton
4.	Chemical sludge from waste water treatment	I- 35.3	2.312	1.561	Reduction by 0.751 Ton/Ton
5.	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	I-33.1	0.037	0.025	Reduction by 0.012 Ton/Ton

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6.	Spent catalyst	1-28.2	0.001	0.001	No change
7.	Contaminated cotton rags or other cleaning materials	1-33.2	0.002	0.001	Reduction by 0.001 Ton/Ton
8.	Spent solvents	1-28.6	0.324	0.219	Reduction by 0.105 Ton/Ton

The difference between existing and proposed pollution load of the water air and solid waste parameters:

Maximum pollution load derived for each environmental parameters like COD, BOD, TDS, TSS, Air emission load is given in below table:

Sr. No	Parameters	Existing		Proposed Value in Kg/day		Remark	
		Value in Kg/day	Value in Kg/MT	Value in Kg/day	Value in Kg/MT		
A Water pollution							
1.	COD	1814.94	613.15	1804.81	412.05	Reduced by 10.13 Kg/day	Reduced by 201.1 Kg/MT
2.	BOD	604.34	204.16	599.44	136.85	Reduced by 4.90 Kg/day	Reduced by 67.31 Kg/MT
3.	TDS	6802.07	2298.0	6798.43	1552.15	Reduced by 3.64 Kg/Day	Reduced by 745.85 Kg/MT
4.	TSS	47.91	16.19	47.65	10.85	Reduced by 0.26 Kg/day	Reduced by 5.33 Kg/MT

Sr. No	Parameters	Existing		Proposed		Remark
		Value in Kg/day	Value in Kg/MT	Value in Kg/day	Value in Kg/MT	
B Air pollution						
1.	Air emission Load	239.30	80.84	237.12	54.13	Reduced by 2.18 Kg/Day Reduced by 26.71 Kg/MT



TAMIL NADU POLLUTION CONTROL BOARD

This subject was discussed in detail in the PLAC meeting held on 27.01.2022 and the committee decided to certify that there is no increase in pollution load due to the above said modification/increased in production by the unit. Hence the committee has recommended that request of the unit to grant Consent without Environmental Clearance can be considered by TNPCB subject to the following conditions:

1. The unit shall comply with all the conditions imposed in the Environmental Clearance issued by MOEF vide F.No.J-11011/104/2009-IA-II(I) dated: 29.04.2009 and EC amendment from SEIAA vide Lr No. SEIAA/TN/EC/IND2/C.No.14969/Amendment /2020 dated: 06.08.2020.
2. The unit shall comply with all existing norms of discharge and emission as well as changes if any made by Authorities like MoEF & CC, CPCB and TNPCB from time to time.
3. The unit shall comply with all the conditions imposed by the TNPCB in the consent order when granted.
4. The TNPCB shall monitor the unit periodically to confirm the real time pollution load after operation.
5. The unit shall not go for any expansion or installation of new machineries without prior consent of the Board.
6. The unit shall under take to work out the pollution loads after commencing the operation of product mix change and submit report to TNPCB.
7. Sewage to be monitored for quantity and quality on monthly basis and the reports to be submitted to TNPCB.
8. Ambient Air Quality and stack emission to be monitored by external agency once in a month and the reports to be submitted to TNPCB on regular basis.
9. Hazardous wastes to be segregated and stored in designated areas and properly disposed for recycling/TNWML for disposal.
10. The unit shall furnish Environmental Management Plan and 3rd party Audit.
11. The unit shall install the approved retrofit emission control device in the DG sets for reduction of emission of Particulate matter before 31.03.2022.

12. The unit shall provide online monitors for effluent, ambient and emission parameters and shall make proper connectivity with WQW and CAC of TNPCB for continuous monitoring of water and Air Quality.
13. The unit shall comply with the consent order conditions, various directions issued by TNPCB/CPCB/NGT etc., from time to time.
14. The unit shall obtain NOC from the Tamil Nadu bio Diversity Board-National Bio diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.
15. As per EIA notification, if on verification the TNPCB holds that the change or expansion or modernization will result or has resulted in increase in pollution load, the exemption claimed under this clause shall not be valid and it shall be deemed that the project proponent was liable to obtain prior Environmental clearance before undertaking such changes or increase, as per the clause (a) of sub para (ii) of para 7 of EIA notification and the provisions of Environment (Protection) Act, 1986 shall apply accordingly.
16. It shall be the responsibility of the project proponent to satisfy itself about "no increase in pollution load" as a result of changes, expansion or modernization, as the case may be, before under taking such changes or increase, and the project proponent shall be liable for action under the provisions of the Environment (Protection) Act, 1986 if on verification of facts or claim it is found that such change or expansion or modernization involves increase in pollution load.

Receipt of this letter shall be acknowledged

[Handwritten Signature]
21/11/22
For Member Secretary

[Handwritten Signature]
21/11/22

Copy to

The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Hosur

Category of the Industry :

RED



CONSENT ORDER NO. 2208142904446 DATED: 01/08/2022.

PROCEEDINGS NO.T6/TNPCB/F.0027HSR/RL/HSR/W/2022 DATED: 01/08/2022

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT – M/s. CHEMPLAST SANMAR LIMITED-SANMAR SPECIALITY CHEMICALS DIVISION , S.F.No. 5,7/1,2,3A,3B,8/1,2A,2B,9/1,2,3,10/1,2,3A,3B,4,12/1A,1B,13/1,14/1A,2A, SULIGUNTA village, Shoolagiri Taluk and Krishnagiri District - Renewal of Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

REF: 1. TNPCB Proc. No. T5/TNPCB/F.0027HSR/RL/HSR/A&W/2020 dated: 19/08/2020
2. Application No. 42904446 dated: 29/01/2022 for CTO-Renewal
3. IR.No : F.0027HSR/RL/JCEE-M/HSR/2022 dated: 16/06/2022

RENEWAL OF CONSENT is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as “The Act”) and the rules and orders made there under to

The Director

M/s.CHEMPLAST SANMAR LIMITED-SANMAR SPECIALITY CHEMICALS DIVISION,
S.F.No. 5,7/1,2,3A,3B,8/1,2A,2B,9/1,2,3,10/1,2,3A,3B,4,12/1A,1B,13/1,14/1A,2A,
SULIGUNTA Village ,
Shoolagiri Taluk ,
Krishnagiri District .

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending March 31, 2027

SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	PHYTO CHEMICALS (1.Colchicine,2.Thiocolchicoside)	1.4	Tons/Year
2.	ORGANIC CHEMICALS (1.Mahagonate, 2.Vetikone, 3.Anisyl Acetone, 4.Para Methyl Acetophenone, 5.Para Methoxy Phenyl Acetone, 6.Para Methoxy Benzyl Cyanide, 7.Para Methoxy Phenyl Ethylamine, 8.Tyramine/Thyramine HCL, 9. CHEA, 10. BHBA, 11. ATSC, 12. Sandur-3, 13. T4C, 14. 4-Hydroxy Indanone, 15. Substituted Aryl Alkyl Amine, 16. Nitroaniline, 17. Aminobenzenetricarboxylic acid, 18. TR1600 / TR1400, 19. Aminophthalic acid, 20.PSH, 21. Cyanodiester, 22. Cabsans, 23. Aloin, 24. CD675, 25. 2-Fluro acetophenone, 26. Methoxy tetralone, 27.Methyl-2 phenoxy isobutyrate, 28. 4-Chloro-Butyl veratrate, 29. 2-Thionyl methyl malonic mono ester, 30. AE Phenol, 31. Long chain alchohol Ester, 32. 3,4 Dichoro Benzamideamine, 33. 2-Choro-N,N-Dimethylpropylamine, 34. Benzhydrol, 35. PAPT, 36, Phenoxyethylamine, 37. Substituted Benzophenone, 38. 2-S- Aminobutramide HCL)	1080	Tons/Year

2. This renewal of consent is valid for operating the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	12.0	On Industrys own land
Effluent Type : Trade Effluent			
1.	Trade effluent	68.0	Zero Liquid Discharge system

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

Additional Conditions:

- 1) The unit shall operate and maintain the Sewage Treatment Plant (STP) continuously and efficiently for the treatment of sewage [12 KLD] so as to bring the quality of treated sewage to satisfy the discharge standards prescribed by the Board at all times.
- 2) The unit shall utilise the treated sewage for gardening/green belt development within the premises without stagnation/ponding.
- 3) The unit shall operate and maintain the Effluent Treatment Plant (ETP), RO system, MEE & ATF effectively & continuously for the treatment of trade effluent [68 KLD] so as to bring the quality of treated effluent to satisfy the discharge standards prescribed by the Board at all times.
- 4) The unit shall maintain Zero Liquid Discharge (ZLD) of trade effluent by recycling RO permeate & MEE condensate completely in the process & evaporating entire MEE concentrate thro' AFTD.
- 5) The unit shall comply with CPCB Guidelines issued during Jan, 2015 regarding implementing & achieving ZLD for water polluting industries including pharmaceutical units.
- 6) It shall be ensured that there is no discharge of treated/untreated effluent either directly or indirectly outside the premises under any circumstances.
- 7) The unit shall maintain the connectivity of ten EMFMs provided at the STP & ETP area with Water Quality Watch of TNPCB / CPCB portals properly for continuous monitoring of flow & also maintain surveillance camera at treatment area with connectivity for ensuring ZLD of trade effluent.
- 8) The unit shall collect the solid wastes properly and dispose the same for beneficial use without accumulation within the premises.
- 9) The unit shall comply with the provisions of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 as amended from time to time while handling of hazardous waste.
- 10) It shall be ensured that the hazardous wastes generated are collected, stored properly and disposed as per the permission granted vide Authorisation under HOWM Rules, 2016.
- 11) The unit shall obtain REVISED Authorisation under HOWM Rules, 2016 for the handling & management of mixed salt generation from ATFD, Off-Specification products & Date-expired products etc within one month. It shall be ensured that HWs such as Off-Specification products & Date-expired products are disposed scientifically in safe manner with valid permission of TNPCB.
- 12) The unit shall have valid permission from Competent Authority for drawl of ground water from bore well to meet its raw water requirements and adopt reuse of treated sewage to extend possible to reduce raw water consumption. Water audit shall be conducted in this regard & furnished to TNPCB.
- 13) The unit shall ensure and comply with CPCB directions dated 05/02/2014 and 27/07/2015
- 14) The unit shall handle the hazardous chemicals by adhering to the MSDS. The MSDS of the said chemicals shall be displayed in the storage and working area.
- 15) The unit shall submit Environmental Statement for every financial year ending the 31st March in Form -V as per the Rule 14 of the Environment (Protection) Rules, 1986.
- 16) The unit shall obtain revised consent under Water Act in case of any name change, supporting with certificate of Incorporation issued by Registrar of Companies in this regard.
- 17) The unit shall furnish audited balance sheet showing GFA value every year to TNPCB.
- 18) The unit shall obtain consent (CTO-Expansion) before commissioning of expansion activity and comply with conditions of CTE expansion issued vide proc dated 03/06/2022 based on minutes of PLAC meeting held on 27.01.2022.
- 19) The unit shall not use 'single use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead it shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, Jute bag etc.,
- 20) In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will

To
The Director,
M/s.CHEMPLAST SANMAR LIMITED-SANMAR SPECIALITY CHEMICALS DIVISION,
No. 9, CATHEDRAL ROAD,
II FLOOR,CHENNAI,
Pin: 600086

Copy to:

- 1.The Commissioner, SHOOLAGIRI-Panchayat Union, Shoolagiri Taluk, Krishnagiri District .
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, HOSUR.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore.
4. File

Category of the Industry :

RED



CONSENT ORDER NO. 2208142904446 DATED: 01/08/2022.

PROCEEDINGS NO.T6/TNPCB/F.0027HSR/RL/HSR/W/2022 DATED: 01/08/2022

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT – M/s. CHEMPLAST SANMAR LIMITED - SANMAR SPECIALITY CHEMICALS DIVISION , S.F.No. 5,7/1,2,3A,3B,8/1,2A,2B,9/1,2,3,10/1,2,3A,3B,4,12/1A,1B,13/1,14/1A,2A, SULIGUNTA village, Shoolagiri Taluk and Krishnagiri District - Renewal of Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

REF: 1. TNPCB Proc. No. T5/TNPCB/F.0027HSR/RL/HSR/A&W/2020 dated: 19/08/2020
2. Application No. 42904446 dated: 29/01/2022 for CTO-Renewal
3. IR.No : F.0027HSR/RL/JCEE-M/HSR/2022 dated: 16/06/2022

RENEWAL OF CONSENT is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as “The Act”) and the rules and orders made there under to

The Director

M/s.CHEMPLAST SANMAR LIMITED-SANMAR SPECIALITY CHEMICALS DIVISION,
S.F.No. 5,7/1,2,3A,3B,8/1,2A,2B,9/1,2,3,10/1,2,3A,3B,4,12/1A,1B,13/1,14/1A,2A,
SULIGUNTA Village ,
Shoolagiri Taluk ,
Krishnagiri District .

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending March 31, 2027

SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	PHYTO CHEMICALS (1.Colchicine,2.Thiocolchicoside)	1.4	Tons/Year
2.	ORGANIC CHEMICALS (1.Mahagonate, 2.Vetikone, 3.Anisyl Acetone, 4.Para Methyl Acetophenone, 5.Para Methoxy Phenyl Acetone, 6.Para Methoxy Benzyl Cyanide, 7.Para Methoxy Phenyl Ethylamine, 8.Tyramine/Thyramine HCL, 9. CHEA, 10. BHBA, 11. ATSC, 12. Sandur-3, 13. T4C, 14. 4-Hydroxy Indanone, 15. Substituted Aryl Alkyl Amine, 16. Nitroaniline, 17. Aminobenzenetricarboxylic acid, 18. TR1600 / TR1400, 19. Aminophthalic acid, 20.PSH, 21. Cyanodiester, 22. Cabsans, 23. Aloin, 24. CD675, 25. 2-Fluro acetophenone, 26. Methoxy tetralone, 27.Methyl-2 phenoxy isobutyrate, 28. 4-Chloro-Butyl veratrate, 29. 2-Thionyl methyl malonic mono ester, 30. AE Phenol, 31. Long chain alcohol Ester, 32. 3,4 Dichoro Benzamideamine, 33. 2-Choro-N,N-Dimethylpropylamine, 34. Benzhydrol, 35. PAPT, 36, Phenoxyethylamine, 37. Substituted Benzophenone, 38. 2-S- Aminobutramide HCL)	1080	Tons/Year

2. This renewal of consent is valid for operating the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	12.0	On Industrys own land
Effluent Type : Trade Effluent			
1.	Trade effluent	68.0	Zero Liquid Discharge system

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

Additional Conditions:

- 1) The unit shall operate and maintain the Sewage Treatment Plant (STP) continuously and efficiently for the treatment of sewage [12 KLD] so as to bring the quality of treated sewage to satisfy the discharge standards prescribed by the Board at all times.
- 2) The unit shall utilise the treated sewage for gardening/green belt development within the premises without stagnation/ponding.
- 3) The unit shall operate and maintain the Effluent Treatment Plant (ETP), RO system, MEE & ATF effectively & continuously for the treatment of trade effluent [68 KLD] so as to bring the quality of treated effluent to satisfy the discharge standards prescribed by the Board at all times.
- 4) The unit shall maintain Zero Liquid Discharge (ZLD) of trade effluent by recycling RO permeate & MEE condensate completely in the process & evaporating entire MEE concentrate thro' AFTD.
- 5) The unit shall comply with CPCB Guidelines issued during Jan, 2015 regarding implementing & achieving ZLD for water polluting industries including pharmaceutical units.
- 6) It shall be ensured that there is no discharge of treated/untreated effluent either directly or indirectly outside the premises under any circumstances.
- 7) The unit shall maintain the connectivity of ten EMFMs provided at the STP & ETP area with Water Quality Watch of TNPCB / CPCB portals properly for continuous monitoring of flow & also maintain surveillance camera at treatment area with connectivity for ensuring ZLD of trade effluent.
- 8) The unit shall collect the solid wastes properly and dispose the same for beneficial use without accumulation within the premises.
- 9) The unit shall comply with the provisions of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 as amended from time to time while handling of hazardous waste.
- 10) It shall be ensured that the hazardous wastes generated are collected, stored properly and disposed as per the permission granted vide Authorisation under HOWM Rules, 2016.
- 11) The unit shall obtain REVISED Authorisation under HOWM Rules, 2016 for the handling & management of mixed salt generation from ATFD, Off-Specification products & Date-expired products etc within one month. It shall be ensured that HWs such as Off-Specification products & Date-expired products are disposed scientifically in safe manner with valid permission of TNPCB.
- 12) The unit shall have valid permission from Competent Authority for drawl of ground water from bore well to meet its raw water requirements and adopt reuse of treated sewage to extend possible to reduce raw water consumption. Water audit shall be conducted in this regard & furnished to TNPCB.
- 13) The unit shall ensure and comply with CPCB directions dated 05/02/2014 and 27/07/2015
- 14) The unit shall handle the hazardous chemicals by adhering to the MSDS. The MSDS of the said chemicals shall be displayed in the storage and working area.
- 15) The unit shall submit Environmental Statement for every financial year ending the 31st March in Form -V as per the Rule 14 of the Environment (Protection) Rules, 1986.
- 16) The unit shall obtain revised consent under Water Act in case of any name change, supporting with certificate of Incorporation issued by Registrar of Companies in this regard.
- 17) The unit shall furnish audited balance sheet showing GFA value every year to TNPCB.
- 18) The unit shall obtain consent (CTO-Expansion) before commissioning of expansion activity and comply with conditions of CTE expansion issued vide proc dated 03/06/2022 based on minutes of PLAC meeting held on 27.01.2022.
- 19) The unit shall not use 'single use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead it shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, Jute bag etc.,
- 20) In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will

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3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore.
4. File

555



Annexure - XIV

75
Azadi Ka
Amrit Mahotsav

UNITED INDIA INSURANCE COMPANY LIMITED

LARGE CORPORATE CELL , NO. 98/A, DR. RADHAKRISHNAN SALAI. CHENNAI, TAMIL NADU
CHENNAI - 600004 TAMIL NADU

PHONE: (044) 28478641,(044) 28478640 FAX: (44) 28478642 EMAIL:

PUBLIC LIABILITY ACT POLICY Policy No.:5002002723P100678935

PERIOD OF INSURANCE

From 00:00 hrs of 01/04/2023

To midnight of 31/03/2024

Insured

M/s CHEMPLAST SANMAR LIMITED

9, CATHEDRAL ROAD, CHENNAI-600086

TAMILNADU

CHENNAI

600086

TAMIL NADU

Agent Name	: BHARAT RE-INSURANCE BROKERS PVT. LTD.
Agent Code	: BRC0000003
Mobile/Landline Number/Email	: 9500122815 bhanumathis@bharatre.in

The genuineness of the policy can be verified through "Verify Your Policy" link at www.uiic.co.in.

For any Information, Service Requests, Claim intimation and Grievances please write to 500200@uiic.co.in

Download Customer App(www.uiic.co.in). REGD. & HEAD OFFICE, 24, WHITES ROAD, CHENNAI - 600014.

Website: <http://www.uiic.co.in>

Printed By : ANA28564 @ 18/04/2023 3:11:49 PM

PUBLIC LIABILITY **556** ACT POLICY SCHEDULE

Policy No.	5002002723P100678935	Prev. Pol. No.	
Name Of Insured/ID	M/s CHEMPLAST SANMAR LIMITED/1104765999		
Tel.(O)	Fax	Tel.(R)	Mobile
Business/Occupation	None	Email	
Period of Insurance	From 00:00Hours of 01/04/2023		To Midnight of 31/03/2024

CO-INSURANCE DETAILS:

Company Name	Office Code	Leader(L)/Non-Leader(N)	Share(%)
UIIC	500200	L	50
ICLB	ICL900	N	20
HDFCERGO	001000	N	10
BAGI	1501	N	20

PREMIUM: THREE THOUSAND RUPEES ONLY

Description of risk : Chemical manufacturing

Territory	Jurisdiction	Details	Description
India	India		

Subsidiaries: -

Excess/Deductible:-

Compulsory Excess/Deductible:- ₹ 250,000.00
Voluntary Excess/Deductible:- ₹ 0.00

TRANSPORTATION OF CHEMICALS

INDEMNITY LIMIT	
Any One ACCIDENT	: ₹ 50,000,000.00
Aggregate During the Policy Period (Not exceeding three Times of any one accident of Indemnity Limit)	: ₹ 150,000,000.00
Contribution to environment Relief fund	: ₹ 3,000.00
Other Discount Amount	: ₹ 207531.16

Estimated Annual turnover	
Proposed Year	Previous Year
27637760000	28557720000

Premium	3,000.00
CGST(9%)	270.00
SGST(9%)	270.00
Stamp duty	0.00
Total	6,540.00
Receipt Number	10150020023100832426
Receipt Date	18/04/2023

Agency/Broker Code: BRC0000003
Dev. Officer Code:

Underwriting Remarks | PL ACT : All Locations including CMC - Berigai and excl. Karaikal Plant, list attached forming part of policy

Customer GST/UIN No.:	33AAACC3000F1ZN	Office GST No.:	33AAACU5552C1ZQ
SAC Code:	997139	Invoice No. & Date:	27231100678935 & 18/04/2023
Amount Subject to Reverse Charges-NIL			

We hereby declare that though our aggregate turnover in any preceding financial year from 2017-18 onwards is more than the aggregate turnover notified under sub-rule (4) of rule 48, we are not required to prepare an invoice in terms of the provisions of the said sub-rule.

Anti Money Laundering Clause: -In the event of a claim under the policy exceeding ₹ 1 lakh or a claim for refund of premium exceeding ₹ 1 lakh, the insured will comply with the provisions of AML policy of the company. The AML policy is available in all our operating offices as well as Company's web site.

LET US JOIN THE FIGHT AGAINST CORRUPTION. PLEASE TAKE THE PLEDGE AT <https://pledge.cvc.nic.in>.

Extension Names	LIMIT OF INDEMNITY (₹) AOA : AOY
Indemnity Cover	50000000:150000000

Underwriting Remarks | PL ACT : All Locations including CMC - Berigai and excl. Karaikal Plant, list attached forming part of policy

Date of Proposal and Declaration: 01/04/2023

IN WITNESS WHEREOF, the undersigned being duly authorised has hereunto set his/her hand at LCB CHENNAI 500200 on this 10th day of April ,2023

For United India Insurance Co. Ltd.

Affix Policy Stamp here.

Authorised Signatory.

**LIABILITY INSURANCE POLICY
(UNDER PUBLIC LIABILITY INSURANCE ACT 1991)**

1. OPERATIVE CLAUSE

Whereas the Insured Owner named in the Schedule hereto and carrying on business described in the said Schedule has applied to the UNITED INSURANCE COMPANY LIMITED (hereinafter called the "Company") for the indemnity hereinafter contained and has made a written proposal and declaration which shall be the basis of this contract and is deemed to be incorporated herein and has paid the premium and statutory contributions towards the Environmental Relief Fund as per the provision of the Public Liability Insurance Act, 1991 and the rules framed there under, as amended from time to time.

NOW THIS POLICY WITNESSETH that subject to the terms, exceptions and conditions contained herein or endorsed herein, the Company will indemnify the Insured Owner against the statutory liability arising out of accidents occurring during the currency of the Policy due to handling hazardous substances as provided for in the said Act and the Rules framed thereunder as amended from time to time.

2. DEFINITIONS:

- a) "ACT" unless otherwise specifically mentioned shall mean the Public Liability Insurance Act 1991 as amended from time to time.
- b) "Accident" means an accident involving a fortuitous sudden or unintentional occurrence while handling any hazardous substance resulting in continuous, intermittent or repeated exposure to death of, or injury to any person or damage to any property but does not include an accident by reason only of war or radioactivity.
- c) "Handling" in relation to any hazardous substance means the manufacture processing, treatment, package, storage, transportation by vehicle, use, collection, destruction, conversion, offering for sale, transfer or the like of such hazardous substances.
- d) "Hazardous Substance" means any substance or preparation which is defined as hazardous substance under the Environment (Protection) Act, 1986 and exceeding such quantity as may be specified, by notification by the Central Government;
- e) "Owner" means a person who owns, or has control over handling any hazardous substance at the time of accident and includes:
- i) in the case of a firm, any of its partners;
 - ii) in the case of an association, any of its members and
 - iii) in the case of a company, any of its directors, managers, secretaries or other officers who is directly in charge of, and is responsible to the company for the conduct of the business of the company;
- f) "Turnover" shall mean
- i) manufacturing units- Annual Gross Sales of all goods including all levies and taxes
 - ii) Godowns/ Warehouse owners - Total Annual rental receipts
 - iii) Transport Operators - Total Annual freight receipts
 - iv) Others - Total Annual gross receipts.

3. EXCLUSIONS:

This Policy does not cover liability;

1. arising out of wilful or intentional non-compliance of any Statutory provisions.
2. in respect of fines, penalties, punitive and / or exemplary damages.
3. arising under any other legislation except in so far as provided for in Section 8 Sub-Section (1) and (2) of the "Act".
4. in respect of damage to property owned, leased or hired or under hire purchase or on loan to the Insured or otherwise in the Insured Owner's control, care or custody.
5. directly or indirectly occasioned by, happening through or in consequence of war, invasion, act of foreign enemy, hostilities (whether war be declared or not) civil war, rebellion, revolution, insurrection or military or usurped power;
6. directly or indirectly caused by or contributed to by:

- a) ionising radiation or contamination by radioactivity from any nuclear fuel or from any nuclear waste from the combustion of nuclear fuel;
- b) the radioactive, toxic, explosive or other hazardous properties of any explosive nuclear assembly or nuclear component thereof.

4. CONDITIONS:

1. The Insured Owner shall give written notice to the Company as soon as reasonably practicable of any claim made against the Insured Owner or of any specific event or circumstance that may give rise to a claim. The Insured Owner shall immediately give to the Company copies of notice of application forwarded by the Collector and all such additional information and or assistance that the Company may require.
2. No admission, offer, promise or payment shall be made or given by or on behalf of the Insured Owner under this Policy without the written consent of the Company.
3. The Company shall not be liable for any claim for relief made after five years from the date of occurrence of the accident.
4. The Insured Owner shall keep record of annual turnover, and at the time of renewal of insurance declare such turnover and all other details as may be required by the Company. The Company shall at all reasonable times have full rights to call for and examine such records.
5. If at the time of happening of any accident resulting in a claim under this Policy there be any other insurance covering the same liability then the Company shall not be liable to pay or contribute more than its rateable proportion of such liability.
6. This Policy may be cancelled by the Insured Owner by giving 30 days' notice in writing to the Company in which event the Company will retain the premium at short period scale of rates subject to there not having occurred an accident during the Policy period which may give rise to a claim(s), failing which no refund of premium shall be allowable.
7. This insurance may be terminated at any time at the request of the Insured, in which case the Company will retain the premium at customary short period rate for the time the policy has been in force. This insurance may also at any time be terminated at the option of the Company, on 15 days' notice to that effect being given to the Insured, in which case the Company shall be liable to repay on demand a rateable proportion of the premium for the unexpired term from the date of the cancellation. In either case premium will be refunded only if there is no claim under the policy
8. If the Company shall disclaim liability to the Insured Owner for any claim hereunder and if such claim shall not within 12 calendar months from the date of such disclaimer have been made the subject matter of a suit in a competent court of law, then the claim for all practical purposes shall be deemed to have been abandoned and shall not thereafter be recoverable hereunder or be made the subject matter of any suit.
9. The Company shall not be liable to make any payment in respect of any claim if such claim shall be in any manner fraudulent or supported by any person on behalf of the Insured Owner and/or if the Insurance has been continued in consequence of any material misstatement or non disclosure of any material information by or on behalf of the Insured Owner. In such a case if the Company pays any amount to the claimant due to any Statutory provision, such amount shall be recoverable from the Insured Owner.
10. The Policy and the Schedule shall be read together as one contract and any word or expression to which a specific meaning has been assigned in the Act and the Rules framed thereunder or under this Policy shall bear such specific meaning.
11. Any dispute regarding interpretation of the terms, conditions and exceptions of this Policy shall be determined in accordance with the law and practice of a court of competent jurisdiction within India.

Communicable Disease Exclusion Clause:

1. Notwithstanding any provision, clause or term of this insurance contract to the contrary, this insurance Contract excludes any loss, cost, damage, liability, claim, fines, penalty or expense or any other amount of whatsoever nature, whether directly or indirectly and/or in whole or in part, related to, caused by, contributed to by, resulting from, as a result of, as a consequence of, attributable to, arising out of, arising under, in connection with, or in any way involving (this includes all other terms commonly used and/or understood to reflect or describe nexus and/or connection from one thing to another whether direct or indirect):
 - 1.1 a Communicable Disease and/or the fear or threat (whether actual or perceived) of a Communicable Disease and/or the actual or alleged transmission of a Communicable Disease regardless of any other cause or event contributing and/ or occurring concurrently or in any sequence thereto, and
 - 1.2 a pandemic or epidemic, as declared by the World Health Organisation or any governmental authority.
 2. As used herein, Communicable Disease means: any infectious, contagious or communicable substance or agent and/or any infectious, contagious or communicable disease which can be caused and/or transmitted by means of substance or agent where:
 - 2.1 the disease includes, but is not limited an illness, sickness, condition or an interruption or disorder of body functions, systems or organs, and
 - 2.2 the substance or agent includes, but is not limited to, a virus, bacterium, parasite, other organism or other micro-organism (whether asymptomatic or not); including any variation or mutation thereof, whether deemed living or not, and
 - 2.3 the method of transmission, whether direct or indirect, includes but not limited to, airborne transmission, bodily fluid transmission, transmission through contact with human fluids, waste or the like, transmission from or to any surface or object, solid, liquid or gas or between organisms including between humans, animals, or from any animal to any human or from any human to any animal, and
 - 2.4 the disease, substance or agent is such:
 - 2.4.1 that causes or threatens damage or can cause or threaten damage to human health or human welfare, or
 - 2.4.2 that causes or threatens damage to or can cause or threaten damage to, deterioration to, contamination of, loss of value of, loss of marketability of or loss of use or usefulness of, tangible or intangible property. For avoidance of doubt, Communicable Disease includes but is not limited to Coronavirus Disease 2019 (Covid -19) and any variation or mutation thereof.
 3. For further avoidance of doubt, any contingent or other business interruption loss, cost, damage, loss of income, loss of use, increased cost of working and/or extra expense arising out of or attributable to:
 - 3.1 any partial or complete closure of and/or slowdown in, including but not limited to any closure by or under the advisories of public, military, government or civil authorities, or any denial of access to insured premises, or customer and or supplier premises (including service / utility providers), or

- 3.2 change in consumer behaviour, or
- 3.3 an absence of infected employees or employees suspected of being infected shall not be covered by this insurance Contract.
4. For still further avoidance of doubt, loss, cost, damage, liability, claim, fines, penalty or expense or any other amount excluded hereby, includes but is not limited to any cost to identify, clean-up, detoxify, disinfect, decontaminate, mitigate, remove, evacuate, repair, replace, monitor, sanitize or test: (1) for a Communicable Disease or (2) any tangible or intangible property covered by this [Insurance Contract] that is affected by such Communicable Disease.
5. It is clarified that (1) no other prior, concurrent or subsequent endorsement and/or any provision, clause, term, buy back or (including (but not limited to) any prior, concurrent or subsequent endorsement and/or any provision, clause, term, buy back or exception that operates, or is intended to operate, to extend the coverage of, or protections provided by, this insurance Contract) by whatever name called like any coverage extension, additional coverage, global extension, exception to any exclusion; (2) any change in the law, clause or similar provision; (3) any follow the fortunes clause or similar provision; and/or (4) no change in the law or any regulation (to the extent permitted by applicable law), shall operate to provide any insurance, coverage or protection under this insurance Contract that would otherwise be excluded through the exclusion set forth in this [Endorsement][Clause].
6. If the insurer alleges that by reason of this [Endorsement][Clause] any amount is not covered by this insurance Contract the burden of proving the contrary shall rest in the insured.

Pandemic /Epidemic Specific Exclusion Clause:

Notwithstanding any provision, clause or term of this Contract, this insurance Contract excludes any first party and/or third party actual or alleged loss, injury, sickness, disease, death, medical payment, defence cost, cost, damage, liability, claim, fines, penalty, compensation, expenses or any amount of whatsoever nature, whether directly or indirectly and/or in whole or in part, arising out of (this includes all other terms commonly used and/or understood to reflect or describe, direct or indirect nexus and/or connection between one thing and another), intentional or unintentional violation of

- a. The provisions of Disaster Management Act, 2005 as amended from time to time
- b. The provisions of The Epidemic Diseases Act 1897 as amended from time to time
- c. The provisions of any act dealing with public health and/or public safety
- d. The rules, regulations, orders, guidelines, policies, notification etc issued from time to time under any of the above acts.

'Policy form - Claims made with right to defend.'

Chemplast Sanmar Limited
Karaikal

List of hazardous substances handled and group

1. Caustic soda
2. Chlorine Gas
3. Hydrogen Gas
4. Hydrochloric Acid
5. Sodium Hypo Chlorite
6. Ethylene di chloride
7. Barium Chloride
8. Con. Sulphuric Acid
9. Ethylene
10. Engine oil



For CHEMPLAST SANMAR LIMITED

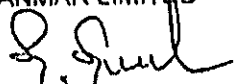
Authorized Signatory

Chemplast Sanmar Limited

List of hazardous substances handled and group

1. Anhydrous Hydrogen Fluoride
2. Chloroform
3. Hydro Chloric Acid 30%
4. Vinyl Chloride Monomer
5. Ethylene Dichloride
6. Ethyl Alcohol
7. Hydro Chloric Acid 30%
8. Chlorine
9. Hydrogen
10. Methyl Chloride
11. Methylene Chloride
12. Methylene Chloride
13. Chloroform
14. Carbon Tetra Chloride
15. Sodium Hydroxide
16. Sulphuric Acid
17. Methanol
18. Hydro Chloric Acid 30%
19. Hydrogen
20. Solvesso (Solvent Naphtha)
21. Sextate (2 Methyl cyclohexyl Acetate)
22. Caustic soda
23. chlorine Gas
24. Hydrogen Gas
25. Hydrochloric Acid
26. Sodium hypo chlorite
27. Ethylene di chloride
28. Barium chloride
29. Con. Sulphuric Acid
30. Ethylene
31. Engine oil

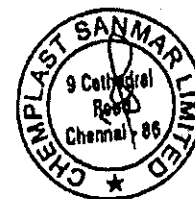
For CHEMPLAST SANMAR LIMITED


Authorized Signatory

Chemplast Sanmar Limited

Address of Location for Public Liability Policy

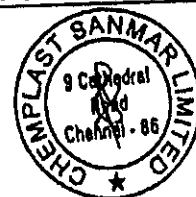
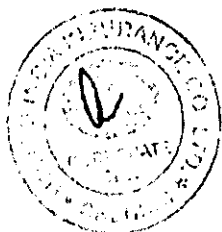
Sl.No	Description	Location	Address
1	Head Office	Chennai	Chemplast Sanmar Limited 9, Cathedral Road Chennai - 600 086
2	IAP 1	Krishnagiri	Chemplast Sanmar Limited Industrial Alcohol Plant - I Mariampalli Village Krishnagiri Tk
3	Plant 1/ Godown	Mettur	Chemplast Sanmar Limited Plant 1 Railway Station Mettur Dam RS - 630 402 Salem Dist
4	Plant 2	Mettur	Chemplast Sanmar Limited Plant 2 Raman Nagar Mettur Dam Rs - 630 403 Salem Dist
5	Plant 3	Mettur	Chemplast Sanmar Limited Plant 3 Raman Nagar Mettur Dam Rs - 630 403 Salem Dist
6	Plant 4/H2O2	Mettur	Chemplast Sanmar Limited Plant 4 Raman Nagar Mettur Dam Rs - 630 403 Salem Dist
7	Railway Siding	Mettur	Chemplast Railway Siding Mettur Dam Rs - 630 403 Salem Dist
8	Salt Pan area	Vedaranyam	Chemplast Sanmar Limited Kodiakkarai Vedaranyam Vedaranyam Tk Nagapattinam Dist
9	Salt Office	Vedaranyam	Chemplast Sanmar Limited 241, Sethu Rastha Vedaranyam Vedaranyam Tk Nagapattinam Dist
10	Plant including MTF pipeline	Karaikal	Chemplast Sanmar Limited 315, Melavnjore Nagore Post Karaikal - 611002 Pondicherry
11	CMC	Berigal	Chemplast Sanmar Limited Customs Manufactured Chemicals Division 44, Sulinguta Village, Theertham Road Berigal Hosure - 635 105



Chemplast Sanmar Limited

Address of Location for Public Liability Policy

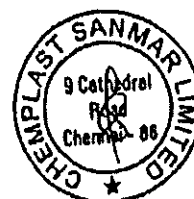
Sl.No	Description	Location	Address
12	Paste Division	Cuddalore	Chemplast Sanmar Limited Plot No 2 and 3, SIPCOT - Phase II Semmankuppam Cuddalore - 607 005
13	CSL Office In Cuddalore	Cuddalore	Chemplast Sanmar Limited Plant no 4,5,6 and 7 Parts SIPCOT, Phase - II Semmankuppam Cuddalore - 607 005
14	Wind Mill 1	Gudlamangalam	Chemplast Sanmar Limited S.F.No.87/1(p), Metrathy Village Gudiamangalam, Udumalpet taluk Tirupur Dist
15	Wind Mill 2	Aralvalmozhi	Chemplast Sanmar Limited S.F.No.770/1 (Part) Aralvalmozhi Village Thovalai Taluk Kanyakumari Dist
16	Wind Mill 3	Aralvalmozhi	Chemplast Sanmar Limited S.F.No.480/06 (Part) Muppandal Village Thovalai Taluk Kanyakumari Dist
17	Wind Mill 4	Levinjipuram	Chemplast Sanmar Limited SF.No.893/1C1(Part) Levinjipuram Village Radhapuram Talk Tirunelveli Dist
18	Port	Kochi	HHA Tank Terminal Pvt Ltd., CC/24/1869, Murai Area, Indira Gandhi Road Willingdon Island, Cochin.
19	Port	Karaikal	Karaikal Port Private Limited Melavanjor Karaikal
20	Branch	Mumbai	Chemplast Sanmar Limited 1108, 11th Floor, Universal Majestic, P.L.Lokhande, Marg, Opp. Ghatkopar- Mankhurd Link Road. Govandi (E), Mumbai-400 043 Maharashtra.
21	Branch	Delhi	Chemplast Sanmar Limited M-2, 3rd.Floor, South Extension Part-2, New Delhi-110049
22	Depot	Mumbai	Chemplast Sanmar Limited Godown No 10 & 12 Krishna Compound Purna Village, Bhiwandi Pin: 421308



Chemplast Sanmar Limited

Address of Location for Public Liability Policy

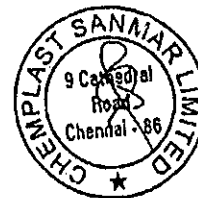
Sl.No	Description	Location	Address
23	Depot	Delhi	Chemplast Sanmar Limited M3, Industrial Area, Phase I Badli North West Delhi Pin - 110042
24	Office	Perungudi	Chemplast Sanmar Limited Customs Manufactured Chemicals Division Old No 38, Mahabalipuram Road, Seevaram Village, Perungudi - PIN 600 096
25	Sub-contractor location	Udampur	Ravindra Heraeus Pvt. Ltd A-196(A), "F" Road, M.I.A, Madri, Udampur PIN - 313002
26	Sub-contractor location	Navi Mumbai	Hindustan Platinum C-122, TTC Indl. Area, Pawane, Navi Mumbai - 400 703
27	Sub-contractor location	Mangalore	BASF India Limited Suratkal Bajpe Road, Bala, Via Katipalla Mangalore - 575030
28	Sub-contractor location	Maharashtra	Evonik Catalysts India PVT LTD, F-1/2, MIDC Phase 1, Dombivli (East), Thane, Maharashtra - 421203.
29	CCVL plant including MTF and Port control building	Cuddalore	Chemplast Cuddalore Vinyls Limited Plant no 4,5,6 and 7 Parts SIPCOT, Phase - II Semmankuppam Cuddalore - 607 005
30	Consignment Agents	Hyderabad	Ayushman Merchants Private Limited Consignment Agent of Chemplast Cuddalore Vinyls Limited Plot No: 90, Apparel Export Park Gundlapochampally Village Medchal Mandal Pin: 500100 Hyderabad
31	Consignment Agents	Trichur	House of Plastic Consignment Agent of Chemplast Cuddalore Vinyls Limited XV/733/2, Shoranur Road, Near Daya Hospital Peringavu, Thirvampadi Trichur - 680022 Kerala
32	Consignment Agents	Kozhikode	House of Plastic Consignment Agent of Chemplast Cuddalore Vinyls Limited XI/279 O&E, Calicut Ceramics Building, Cheruvannur Feroke, Kolathara Kozhikode - 673655 Kerala



Chemplast Sanmar Limited

Address of Location for Public Liability Policy

Sl.No	Description	Location	Address
33	Consignment Agents	Kochi	House of Plastic Consignment Agent of Chemplast Cuddalore Vinyls Limited 15/122, Desom Chowara Road Desom, Aluva Kochi 683102 Kerala
34	Consignment Agents	Kollam	House of Plastic Consignment Agent of Chemplast Cuddalore Vinyls Limited 15/122, Desom Chowara Road 541, Market Junction 24, Thevally Kollam - 691009 Kerala
35	Consignment Agents	Cuttack	MM Viniyog Pvt. Ltd Consignment Agent of Chemplast Cuddalore Vinyls Limited New Industrial Estate Plot No - A/4, Phase 3 Jagatpur Cuttack 754021
37	Consignment Agents	Patna	ACME Agencies Consignment Agent of Chemplast Cuddalore Vinyls Limited KH No. 243/2, 243/4, Gondwara, Birgaon Raipur - 492001 Chattisgarh



YBGARJ9\TNPCB\JCEE \31102023

October 31, 2023

To
Joint Chief Environmental Engineer (M),
Tamil Nadu Pollution Control Board,
Auxilium College Road,
Gandhi Nagar,
Vellore 632 006.

Dear Sir,

Sub: Chemplast Sanmar Limited – Sanmar Speciality Chemicals Division,
Suligunta village, Shoolagiri Taluk, Krishnagiri District – Submission of
Compliance status of conditions stipulated in “No increase in Pollution
Load Certificate” - Reg.

Ref: Lr.No.JCEE(M)/TNPCB/VLR/F.HSR-33/2023 dated: 18.10.2023 received
on 27.10.2023.

With reference to the captioned subject and cited reference above, we herewith
submitting the compliance status of conditions stipulated in the “No increase
in Pollution Load Certificate” issued by Pollution Load Appraisal Committee
(PLAC) vide Board’s letter No. TNPCB/T6/F.13598 HSR/2021 dated
17.03.2022 as **Annexure**.

Further, with reference to the Condition No. 6 of the NIPL Certificate, “*The
unit shall undertake to work out the pollution Loads after commencing the
operation of product mix change and submit report to TNPCB*”, we wish to
inform your good office that, Pollution Load study will be carried out through
NABL accredited laboratory after commencing the operation of product mix
change with the intended capacity and the report will be submitted to Board.

Regd Office: 9 Cathedral Road Chennai 600 086 India

Thanking You

For Chemplast Sanmar Limited



Yogeeswara Basappa Gowda
Sr. Vice President - Operations

Encl: As above

CC: District Environmental Engineer, TNPCB, Hosur

**CHEMPLAST SANMAR LIMITED,
SANMAR SPECIALITY CHEMICALS DIVISION, BERIGAI**

**COMPLIANCE STATUS OF CONDITIONS STIPULATED IN THE "NO
INCREASE IN POLLUTION LOAD CERTIFICATE"
(Lr.No.TNPCB/T6/F.13598HSR/2021 Dated: 17.03.2022)**

S. No.	Conditions	Compliance Status
1.	The unit shall comply with all the conditions imposed in the environment clearance issued by MoEF vide F.No.J-11011/104/2009-IA-II(I) dated 29.04.2009 and EC amendment from SEIAA vide Lr.No.SEIAA/TN/EC/IND2/C.No.14969/Amendment/2020 dated 06.08.2020	Being Complied. Chemplast Sanmar Limited (CSL) comply with all the conditions stipulated in the environment clearance issued by MoEF vide F.No.J-11011/104/2009-IA-II(I) dated 29.04.2009 and EC amendment from SEIAA vide Lr.No.SEIAA/TN/EC/IND2/C.No.14969/Amendment/2020 dated 06.08.2020.
2.	The unit shall comply with all the existing norms of discharged and emission as well as changes if any made by Authorities like MoEF&CC, CPCB and TNPCB from time to time	Being Complied.

S. No.	Conditions	Compliance Status
		<p>Environmental Lab once in six months. The monitored data are found well within the limits.</p> <p>Monitoring of inlet and treated outlet water quality of ETP (100 KLD) and STP (25 KLD) is being carried out on monthly basis through NABL accredited laboratory. The monitored data are found well within the limits.</p>
3	The unit shall comply with all the conditions imposed by the TNPCB in the consent order when granted.	<p>Complied.</p> <p>CSL is complying with all the conditions of Consent to Operate and Consent to Establishment Orders.</p>
4	The TNPCB shall monitor the unit periodically to confirm the real time pollution load after operation	<p>Being Complied.</p> <p>AAQ, stack, noise and VOC monitoring are carried out by TNPCB once in six month period. Latest monitoring was carried out by TNPCB on 26.03.2023 and the monitored values are found well within the limit.</p>
5	The unit shall not go for any expansion or installation of new machineries without prior consent of the Board.	<p>Complied.</p> <p>CSL has obtained Consent to Operate orders for Expansion - I vide CTO Order No. 2307153222383 (Water Act) & 2307253222383 (Air Act) dated 18.08.2023</p>
6	The unit shall under take to work out the pollution loads after commencing the operation of product mix change and submit report to TNPCB	<p>Agree to Comply.</p> <p>Pollution Load study will be carried out through NABL accredited laboratory after commencing the operation of product mix change to the intended capacity and the report will be submitted to TNPCB.</p>
7	Sewage to be monitored for quantity and quality on monthly basis and the	Being Complied.

S. No.	Conditions	Compliance Status
	reports to be submitted to TNPCB	STP treated water quality is analyzed through NABL accredited laboratory on month basis.
8	Ambient Air Quality and stack emission to be monitored by external agency once in a month and the reports to be submitted to TNPCB on regular basis.	Being Complied. Ambient Air Quality and stack emission is monitored through NABL accredited laboratory on month basis.
9	Hazardous wastes to be segregated and stored in designated areas and properly disposed for recycling/TNWML for disposal	Complied. Hazardous wastes are segregated properly and stored in designated area inside the covered shed. Hazardous wastes are disposed properly to authorized recyclers / common TSDF for land fill. Records for the disposal is being maintained
10	The unit shall furnish Environment Management Plan and 3rd party Audit.	Complied. CSL - Berigai have obtained ISO 14001 and are periodically audited by M/s. TUV Nord.
11	The unit shall install the approved retrofit emission control device in the DG sets for reduction of emission of Particulate matter before 31.03.2022.	Noted for compliance. As on date no Retrofit Emission Control Device (RECD) is available and presently, the testing agencies (as per CPCB guidelines) are equipped with RECD compliance testing facility up to 800 KW only.
12	The unit shall provide online monitors for effluent, ambient and emission parameter and shall make proper connectivity with WQW and CAC of TNPCB for continuous monitoring of water and Air quality.	Complied. CSL has installed online Effluent monitoring system with computer recording arrangements and real time data are connected with Water Quality Watch center of TNPCB, , Chennai We have installed online stack monitoring system in Boiler stack for monitoring (SO2, NOx and PM) emissions and the real time data

S. No.	Conditions	Compliance Status
		are connected to Care Air Centre, TNPCB, and CPCB.
13	The unit shall comply with the consent order conditions, various directions issued by TNPCB/CPCB/NGT etc. from time to time.	Being Complied. CSL is complying with all the conditions stipulated in the consent order and various directions issued by TNPCB/CPCB/NGT etc. from time to time.
14	The unit shall obtain NOC from Tamil Nadu bio diversity Board-National Biodiversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002	Not applicable CSL is not using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002
15	As Per EIA notification, if on verification the TNPCB holds that the change or expansion or modernization will result or has resulted in increase in pollution load, the exemption claimed under this clause shall not be valid and it shall be deemed that the project proponent was liable to obtain prior Environmental clearance before undertaking such changes or increase as per the clause (a) of sub para (ii) of para 7 of EIA notification and the provisions of Environment (Protection) Act. 1986 shall apply accordingly	Noted for compliance.
16	It shall be the responsibility of the project proponent to satisfy itself about "no increase in pollution load" as a result of changes, expansion or modernization, as the case may be, before under taking such changed or increase, and the project proponent	Noted for compliance.

S. No.	Conditions	Compliance Status
	shall be liable for action under the provisions of the Environment(Protection) Act,1986 if on verification of facts or claim it is found that such change or expansion or modernization involves increase in pollution load.	



Chemplast Sanmar Limited
Sanmar Speciality Chemicals Divn.

14th September 2023
To,
Member Secretary (Industry-III)
Ministry of Environment, Forest & Climate Change
Government of India,
Indira Paryavarn Bhavan,
Aliganj, Jor Bagh Road,
New Delhi - 110003

44 Theertham Road Berigai 635 105
Shoolagiri Taluk Krishnagiri District Tamil Nadu India
Tel + 91 4344 253 005
www.sanmargroup.com
CIN U24230TN1985PLC011637

SUB: ADDITIONAL INFORMATION TO OBTAIN EC FOR PROPOSED EXPANSION OF SYNTHETIC ORGANIC CHEMICALS & PESTICIDE SPECIFIC INTERMEDIATES (FROM 1601.4 MT/ANNUM TO 20031.4 MT/ANNUM) MANUFACTURING IN EXISTING UNIT AT S.F NO.5,7/1,2,3A,3B,8/1,2A,2B,9/1,2,3,10/1,2,3A,3B,4,12/1A,1B,13/1, 14/1A,2A SULIGUNTA VILLAGE, BERIGAI 635105. SHOOLAGIRI TALUK, KRISHNAGIRI DISTRICT, TAMIL NADU, INDIA OF M/S. CHEMPLAST SANMAR LIMITED

CATEGORY: A- 5 (b) & 5(f)

REF: EIA NOTIFICATION OF MoEF DATED SEPT. 14, 2006

EAC MEETING 65TH EAC MEETING AGENDA NO. 65.4 DATED 14TH SEPTEMBER, 2023

Dear Sir,

With reference to above subject matter, we are submitting herewith Additional Information as discussed during 65th EAC meeting (Agenda No. 65.4) dated 14th September 2023 to obtain EC for Proposed Expansion of Synthetic Organic Chemicals & Pesticide Specific Intermediates (From 1601.4 MT/Annum to 20031.4 MT/Annum) Manufacturing in Existing Unit at S.F No.5,7/1,2,3A,3B,8/1,2A,2B,9/1,2,3,10/1,2,3A,3B,4,12/1A,1B,13/1, 14/1A,2A Suligunta Village, Berigai 635105. Shoolagiri Taluk, Krishnagiri District, Tamil Nadu, India of M/S. Chemplast Sanmar Limited [Industrial Sector Project-III [Category: A- 5(b) & 5(f)].

We hope you would find the same in order and request you to grant Environmental clearance and oblige.
Thanking you,

For CHEMPLAST SANMAR LIMITED,


Yogeeswara Basappa Gowda,
Senior Vice President – operations.

Regd Office: 9 Cathedral Road Chennai 600 086 India



Additional Information

Sr. No.	Query Point	Reply	Page no.
1.	Undertaking for the use of fuel	Undertaking for the use of fuel is referred as Annexure-1.	2
2.	Undertaking for the additional greenbelt development	Undertaking to plant additional 1000 Nos. of trees within the plant premises during this monsoon. Undertake is referred as Annexure-2.	3
3.	Revised water balance	Revised water balance is referred as Annexure-3.	4
4.	Submit Revised ETP & STP flow diagram	Revised ETP & STP flow diagram is referred as Annexure-4.	6
5.	Carbon footprint reduction & Road map to achieve net zero carbon emission	Carbon footprint reduction & Road map to achieve net zero carbon emission is referred as Annexure-5.	8
6.	Justification for the Complaint against project	Justification of the Complaint against project is referred as Annexure-6.	10
7.	Transfer of EC document to be submitted	Company has obtained Name change Amendment in EC vide letter No. SEIAA/TN/EC/IND2/C.No. 14969/Amedment/2020 Dated: 06th August 2020 (M/s. Sanmar Speciality Chemicals Limited to M/s. Chemplast Sanmar Limited). Name change Amendment in EC letter & other documents are referred as Annexure-7.	41

Annexure-1



Chemplast Sanmar Limited
Sanmar Speciality Chemicals Divn.

44 Theertham Road Berigai 635 105
Shoolagiri Taluk Krishnagiri District Tamil Nadu India
Tel + 91 4344 253 005
www.sanmargroup.com
CIN U24230TN1985PLC011637

14th September 2023

UNDERTAKING

With reference to EAC meeting Agenda No. 65.4 dated 14th September 2023 and subsequent discussion during the meeting that We, **M/s. Chemplast Sanmar Limited., located at S.F No.5,7/1,2,3a,3b,8/1,2a, 2b,9/1,2,3,10/1,2,3a, 3b,4,12/1a, 1b, 13/1, 14/1a,2a, Suligunta Village, Berigai 635105. Shoolagiri Taluk, Krishnagiri District, Tamil Nadu, India** hereby solemnly undertake that we will use Briquettes 250 MT/Day as a Primary Fuel and incase of unavailability of Briquettes we will use Furnace Oil-98 MT/Day as an alternative fuel. However, we have agreed to replace the use of Furnace Oil with greener fuel in the next 5 years after getting EC & NOC.

Thanking you,

For CHEMPLAST SANMAR LIMITED,

Yogeeswara Basappa Gowda.
Senior Vice President – operations.

Regd Office: 9 Cathedral Road Chennai 600 086 India



Annexure-2



Chemplast Sanmar Limited
Sanmar Speciality Chemicals Divn.

44 Theertham Road Berigai 635 105
Shoolagiri Taluk Krishnagiri District Tamil Nadu India
Tel + 91 4344 253 005
www.sanmargroup.com
CIN U24230TN1985PLC011637

14th September 2023

UNDERTAKING

With reference to EAC meeting Agenda No. 65.4 dated 14th September 2023 and subsequent discussion during the meeting that We, **M/s. Chemplast Sanmar Limited.**, located at S.F No.5,7/1,2,3a,3b,8/1,2a, 2b,9/1,2,3,10/1,2,3a, 3b,4,12/1a, 1b, 13/1, 14/1a,2a, Suligunta Village, Berigai 635105. Shoolagiri Taluk, Krishnagiri District, Tamil Nadu, India hereby solemnly undertake that we will plant additional 1000 Nos. of trees within the plant premises in this monsoon (October 2023 to December 2023).

Thanking you,

For CHEMPLAST SANMAR LIMITED,

Yogeeswara Basappa Gowda
Senior Vice President – operations.

Regd Office: 9 Cathedral Road Chennai 600 086 India



Annexure-3.

WATER CONSUMPTION:

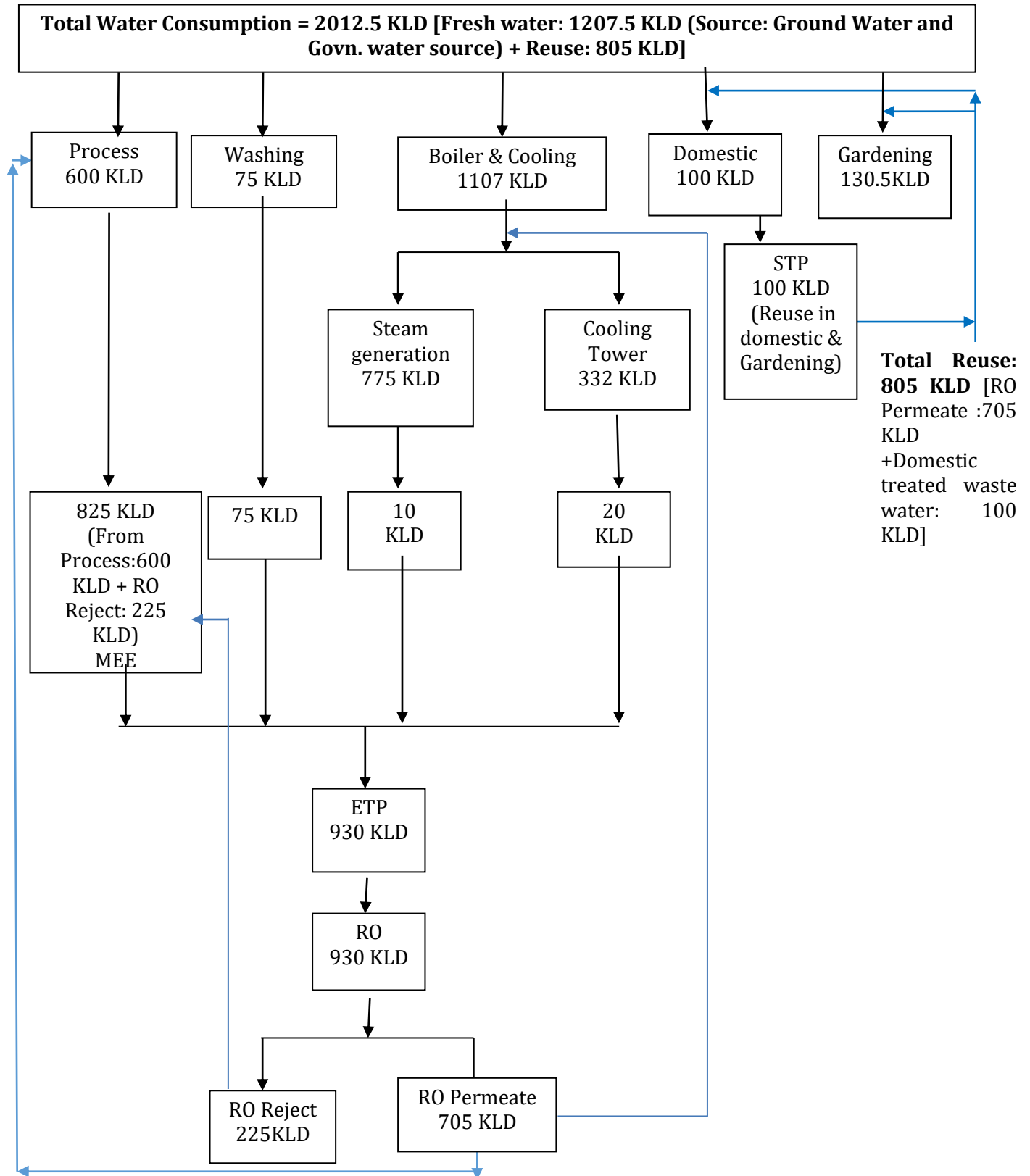
Category	Existing KL/day	Proposed KL/day	(Additional)	Total after Expansion KL/day
(A) Domestic	12	88		100
(B) Gardening	37.5	93		130.5
(C) Industrial				
Process	48	552		600
Washing	10	65		75
Boiler	180	927		1107
Cooling				
Total (A+B+C)	287.5	1725		2012.5

WASTEWATER GENERATION:

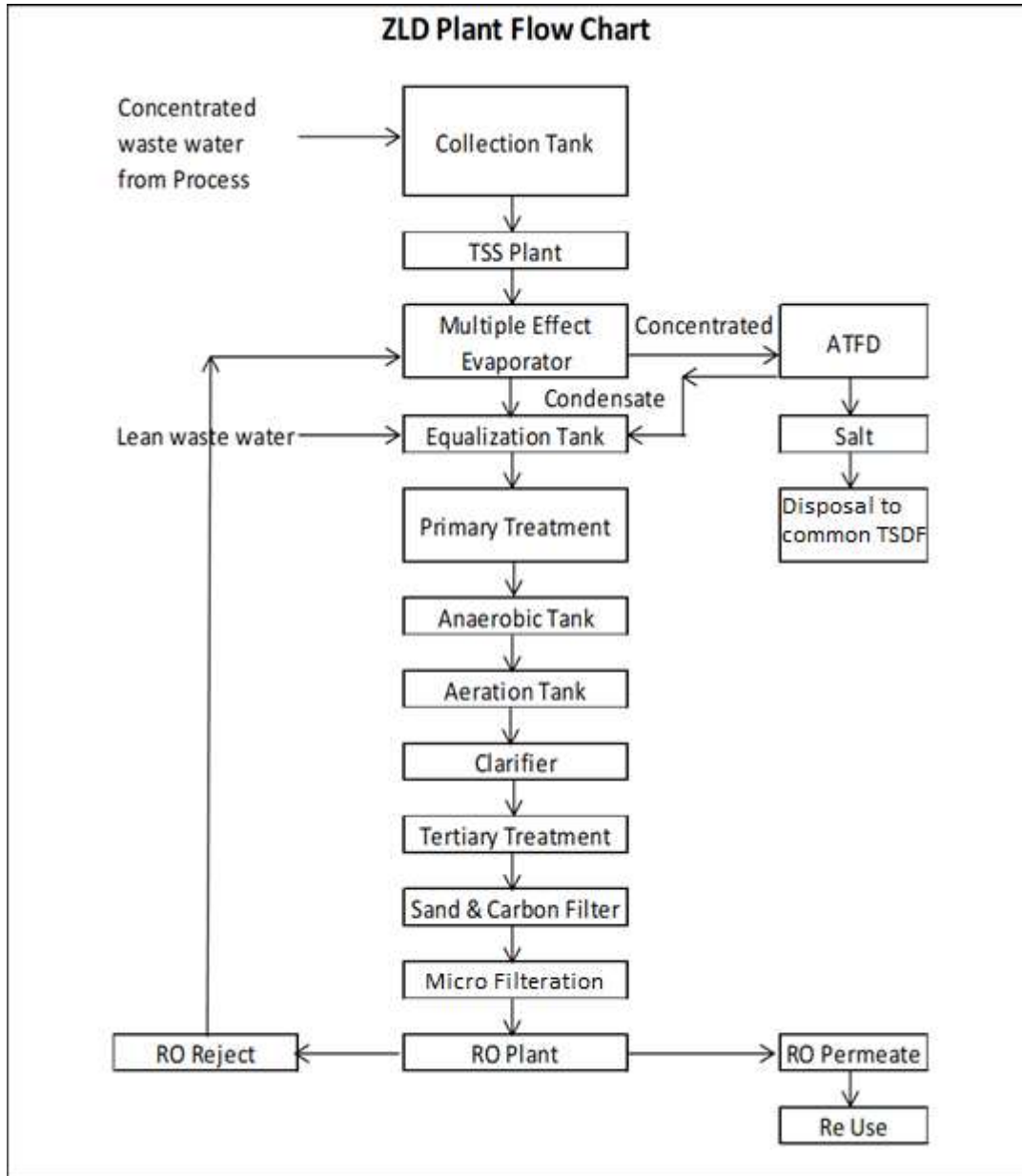
Category	Existing KL/Day	Proposed (Additional) KL/day	Total Expansion KL/day	after
A) Domestic	12	88	100	
B) Industrial				
Process	48	552	600	
Washing	10	65	75	
Boiler	10	20	30	
Cooling				
Total Industrial waste water	68	637	705	

- Total water requirement is **2012.5 KLD [Fresh water: 1207.5 KLD + Reuse: 805 KLD]**. Out of that 207.5 KLD ground water for which NOC from CGWA available and remaining 1000 KLD applied to get from government water source.
- The total Industrial wastewater generation will be 705 KLD.
- **Low COD stream:** Low COD effluent will be treated through the conventional wastewater treatment system and the pass through RO system.
- **High TDS Stream:** Neutralized concentrate effluent and rejects from RO will be evaporated in multiple effective evaporator (MEE). The treated wastewater will be totally recycled and the solid waste generated will be disposed to authorized TSDF (Common disposal Facility).
- **Domestic wastewater** (100 KL/Day) will send to STP and Reuse in domestic and gardening purpose after treatment.

Total Proposed Water Balance Diagram

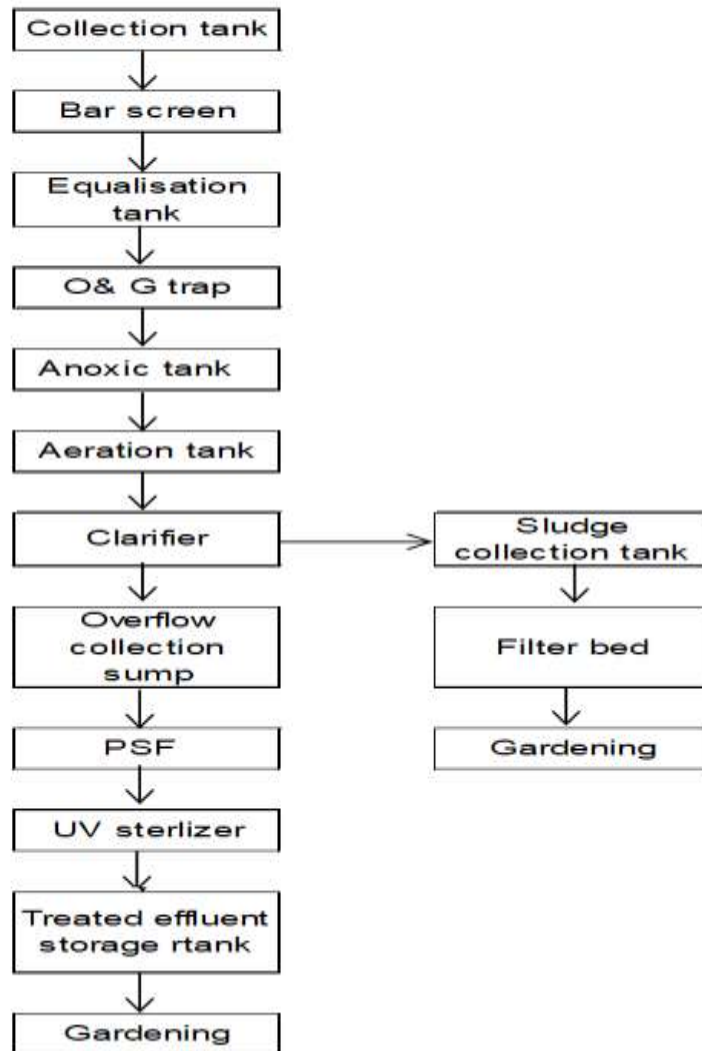


**Annexure-4.
Revised ETP Flow Diagram**



Revised STP Flow Diagram

STP Flow Chart



Annexure-5**Details of carbon foot prints and carbon sequestration study****Scope 1 Emissions**

Direct GHG emissions

a) Fossil fuel emissions:

Fuel type	Fuel consumption	Total emissions (t CO ₂ eq. /year)
LPG	143737 liter/year	223.811
Furnace Oil	35770000 kg/year	16847.67
Total Category 1 emissions (t CO₂ eq. /year)		17071.481
Biogenic emissions		
Briquette	91250000 kg/year	1241
Total Category 1 emissions (t CO₂ eq. /year)		1241

Note: As per IPCC guidelines, biogenic emissions are excluded from direct emissions

Ref Factors: IGHGP tool Briquettes: 0.0136 kg CO₂ eq./kg

Furnace oil: 0.471 kg CO₂ eq./kg

LPG: 1.55709 kg CO₂ eq./kg

Scope 2 Emissions

Indirect GHG emissions due to purchased electricity

Category	Consumption (kWh/ year)	Total emissions (t CO ₂ eq. /year)
Electricity	98112000	69659.520
Total Category 2 emissions (t CO₂ eq. /year)		69659.520

Ref Factors: Database for Indian Power Sector

Electricity: 0.81 kg CO₂ eq./kwh

Road map to achieve net zero carbon emission

Chemplast Sanmar Limited (CSL) – Berigai has submitted Environmental clearance application to MoEF & CC, Delhi for expansion from 1601.4 TPA to 20031.4 TPA. The proposal was tabled in the 65th EAC meeting held on 14 Sep 23.

As a part of EIA report, CSL has provided estimated carbon emission in terms of tCO₂e for the proposed expansion. During the presentation to EAC, the committee asked us to provide a road map to achieve net zero carbon emission. Accordingly please find herewith our strategy towards achieving net zero carbon emission before the year of 2043.

The strategy for achieving the net zero carbon emission for the production capacity of 20031.4 TPA in Chemplast Sanmar Limited – Berigai is given below,

Carbon emission estimated for current production capacity and proposed expansion:

Carbon emissions are majorly from the usage fossil fuels (scope-1) for steam generation and usage of grid power (scope-2) for manufacturing activities. Combined carbon emission of scope-1 and scope-2 for the production of 20031.4 TPA is around 17000 tCO₂e per year.

Road map of Chemplast Sanmar Limited – Berigai to achieve net zero carbon emission:

Following are the strategy going to execute and implement by CSL in the next 15 - 20 years to achieve net zero carbon emission.

- a. Energy audits & implementation of its recommendations before 2025.
- b. Implementation of ISO 50001-Energy management System before 2026.
- c. Initiation of energy conservation measures and implementation based on upgradation of technology/ opportunities.
- d. Replacing of Furnace Oil with Biomass/ clean fuel technology for steam generation in the next five years (before 2030). Hence carbon emission from steam generation will zero.
- e. We will invest in Solar/wind energy generation to meet up to 70% of our requirement over the next 10 years.
- f. CSL will increase the density of the existing green belt and develop needful afforestation in the peripheral boundary of the plant premises to further reduce the carbon footprint.

Chemplast Sanmar Limited – Berigai will invest, execute and implement the above all strategies during the phase of expansion and put effort to achieve net zero carbon emission in the next 15 to 20 years.

Annexure-6
Justification for the Complaint against project

Sr. No.	Name and Address	Statement	Reply given by the project proponent
1	S.P. Muthu Raman. Social & Environment Activists. No : 204, Railway Feeder Road, Sankar Nagar Post. Tirunelveli District Tamil nadu State - 627357.	<p>Chemplast Sanmar Limited, on 03-06-2022 obtained one CTE Expansion order(without Prior EC), from the TNPCB (to expanded the production activites from 1,081.4 MT to 1,601.4 MT per year).</p> <p>In this CTE order, TNPCB laid one important condition.</p> <p>" The unit shall comply all the conditions, as mentioned in the, No increase in Pollution Load Certificate, issued to the unit, by PLAC,(vide Board's LR.No. TNPCB/T6 /F.13598HSR/2021 dated : 17-03-2022), strictly without any lapse".</p> <p>" The unit shall undertake to work out the pollution loads, after commencing the operation of product mix and submit report to the TNPCB", is one of the</p>	<p><i>MoEF Notification No. S.O.980-(E), dated 21st March, 2021 allows to claim exemption from obtaining Prior Environment Clearance in respect of any increase in production capacity with or without any change in (i) raw material-mix or (ii) product-mix or (ii) quantities within products or (ii) number of products including new products falling in the same category or (iv) configuration of the plant or process or operations in existing area or in areas contiguous to the existing area specified in the environmental clearance of the project.</i></p> <p>Accordingly we have followed the protocol and obtained No Increase in Pollution Load certificate and obtained CTE for the Expansion.</p> <p>The condition can be fulfilled upon commencement of production only.</p> <p>CTO obtained now and upon increasing production we will ask a NABET approved consultant to evaluate and certify the same.</p> <p>We have obtained the CTO in Aug 23 and this is a testimony to the fact that all conditions that were to be fulfilled as per the CTE were complied with.</p>

		<p>important condition, laid in the PLAC certificate dated : 17-03-2022.</p> <p>The above mentioned, (03-06-2022 dated CTE) condition since didn't fulfilled, by the Chemplast Sanmar Limited.</p>	
		<p>Further, the above mentioned (03-06-2022 dated CTE) condition compliance report also didn't annexed in the EIA report.</p>	<p>We have uploaded the final EIA application and as part of it we have attached the latest CTO.</p>
		<p>Further, CTO for this expansion (1,081.4 MT to 1,601.4 MT) also since didn't issued by TNPCB.</p>	<p>TNPCB issued CTO (Air & Water) in Aug 23. Copy attached.</p>
		<p>Further, First expansion proceedings, since didn't completed, before that Chemplast Sanmar Limited illegally applied for second expansion.</p> <p>At this condition, Chemplast Sanmar Limited, illegally filed Prior EC application, for second expansion (1,601.4 MT to 20,031.4 MT per year).</p>	<p>The statement made by the complainant is not correct and our response is as under:</p> <ol style="list-style-type: none"> 1. We applied through NIPL route to expand from 1081.4 to 1601.4 TPA as per the protocol prescribed. (first expansion) 2. We had obtained the CTE in Jun 22 and CTO in Aug 23. 3. We had applied for expansion to MoEF & CC for further expanding the capacity from 1601.4 TPA to 20031.4 TPA in Dec 22. Post that we received the ToR in Dec 22. We also conducted the public hearing in May 12, 2023 and currently presenting for the EC for the second expansion. 4. There is no policy that stops a proponent to seek for an expansion when an old approval is still under execution

Copy of CTO & CTE



TAMIL NADU POLLUTION CONTROL BOARD

Category of the Industry :

RED

CONSENT ORDER NO. 2307253222383 DATED: 18/08/2023.

PROCEEDINGS NO.T6/TNPCB/F.0027HSR/RL//HSR/A/2023 DATED: 18/08/2023

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE FOR EXPANSION-I -M/s. CHEMPLAST SANMAR LIMITED-SANMAR SPECIALITY CHEMICALS DIVISION , S.F.No. 5,7/1,2,3A,3B,8/1,2A,2B,9/1,2,3,10/1,2,3A,3B,4,12/1A,1B,13/1,14/1A,2A, SULIGUNTA village Shoolagiri Taluk and Krishnagiri District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

REF: 1. Board Proc. No. T6/TNPCB/F.0027HSR/RL/HSR/A&W/2022 DATED: 03/06/2022.
2. Application No. 53222383 date: 05/07/2023 filed for CTO expansion under both Acts.,
3. IR No : F.0027HSR/RL/JCEE-M/HSR/2023 dated 18/07/2023
4. Minutes of TSC meeting dt:03.08.2023(Item No.216-23).

CONSENT TO OPERATE FOR EXPANSION is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Director
M/s . CHEMPLAST SANMAR LIMITED-SANMAR SPECIALITY CHEMICALS DIVISION
S.F No. 5,7/1,2,3A,3B,8/1,2A,2B,9/1,2,3,10/1,2,3A,3B,4,12/1A,1B,13/1,14/1A,2A
SULIGUNTA Village
Shoolagiri Taluk
Krishnagiri District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending **March 31, 2028**

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

To
The Director,
M/s.CHEMPLAST SANMAR LIMITED-SANMAR SPECIALITY CHEMICALS DIVISION,
No. 9, CATHEDRAL ROAD,
II FLOOR,CHENNAI
Pin: 600086

This is computer generated order. Signature is not required. 1

Copy to:

1. The Commissioner, SHOOLAGIRI-Panchayat Union, Shoolagiri Taluk, Krishnagiri District . . .
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, HOSUR.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore.
4. File

SPECIAL CONDITIONS

1. This consent to operate for Expansion is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	PHYTO CHEMICALS (1.Colchicine,2.Thiocolchicoside)	1.4	Tons/Year
2.	ORGANIC CHEMICALS (1.CHEA, 2.T4C, 3.AE PHENOL, 4.4-CHLORO-BUTYL VERATRATE, 5.TR1600/TR1400, 6.SUBSTITUTED ARYL ALKYL AMINE, 7.METHYL-2 PHENOXY ISOBUTYRATE, 8.(4R)-2- OXOOXAZOLIDINE -4- CARBOXYLIC ACID (COX), 9.4-t BUTYLPHENYLACETONITRILE, 10.1-BROMO-3,5-DICHLOROBENZENE (DCBB), 11.4-CHLORO-2-NITRO BENZOIC ACID, 12.2-(4-BROMO PHENYL) PROPANOL (BPP), 13.2-CHLORO-5-CHLOROMETHYL-1,3-THIAZOLE (CCMT), 14.TETRACHLORO BUTYRIC ACID (TCBA), 15.IONOPHOR, 16.4-BROMO-2-FLUORO HYDROXY BIPHENYL (BFB), 17.PARA METHYL PHENCYL CHLORIDE (PMPC), 18.SODIUM 4-(2,4-DICHLOR M-TOLUOYL)-1,3-DI METHYL -5-PYRAZOLATE (MY710Na), 19.2-TRIFLUOROMETHYL BENZENE SULFONAMIDE (TBSA), 20.METHYL CARBAZATE, 21.TETRALONE IMINE, 22.DIAMIDE, 23.SULFONAMIDE, 24.5-CHLORO-8-HYDROXY-QUINOLINE (CHQ), 25.PHENYLGUANIDINE CARBONATE (PGC), 26.FE (III) ACETYL ACETANOATE, 27.ANODE, 28.Cathode)	1600	Tons/Year
By-Product Details			
1.	1.Dil. HYDROCHLORIC ACID	1050	Tons/Year
2.	2.Dil. SULPHURIC ACID	750	Tons/Year

2. This consent to operate for Expansion is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm³/hr
1	Scrubber at Plant - I (Existing)	Wet Alkali Scrubber,stack	6.1	35715.214
2	Scrubber at Plant - II (Existing)	Wet Alkali Scrubber,stack	17	35528.924
3	Scrubber at Plant - II (Existing)	Wet Alkali Scrubber,stack	17	35528.924
4	Scrubber at Plant - II (Existing)	Wet Alkali Scrubber,stack	15	35715.214
5	Absorber at Plant -I (Existing)	Wet Alkali Scrubber,stack	4	
6	Scrubber at R & D plant (Existing)	Two stage wet alkali scrubber,stack	12	35892.46
7	Phyto Plant Scrubber (Process) (Existing)	Wet Alkali Scrubber,stack	19	11106.18
8	Scrubber at Plant - II (Existing)	Wet Alkali Scrubber,stack	15	34273.728
9	Scrubber at Pilot Plant (Existing)	Wet Alkali Scrubber,stack	6.1	24205.255
10	Scrubber at Plant - IV (Existing)	Wet Alkali Scrubber,stack	17	800
11	Scrubber at Plant - IV (Existing)	Wet Alkali Scrubber,stack	17	8600
12	Scrubber at Plant - IV (Existing)	Wet Alkali Scrubber,stack	17	416
13	Boiler- 9MT/Hr (Existing)	Mechanical Dust Collector, Stack	40	58362.913
14	D.G Set (600 KVA) (Existing)	Stack	12	7080
15	D.G Set (600 KVA) (Existing)	Stack	12	7080
16	D.G Set (750 KVA) (Existing)	Stack	12	10870
17	D.G Set (320 KVA) (Existing)	Stack	9.8	8302
18	Thermic Fluid Heater (Existing)	Stack	9	10194.798
19	Scrubber at Plant - V (Proposed)	Wet scrubber with stack	17	416
20	Scrubber at Plant - V (Proposed)	Wet scrubber with stack	17	416
21	Scrubber at Plant - V (Proposed)	Wet scrubber with stack	17	8000
22	Scrubber at Plant - V (Proposed)	Wet scrubber with stack	17	5950
23	D.G Set (600 KVA) (Proposed)	Stack	12	7080
24	D.G Set (600 KVA) (Proposed)	Stack	12	7080
25	Thermic Fluid Heater (Proposed)	Stack	9	10194.8
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	FBD(2Nos)	Noise	Bag Filter	

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2.	Compressor	Noise	PPE	
3.	MEE	Noise	PPE	
4.	DG Set(4Nos)	Noise	Acoustic enclosures with stack	
5.	ETP Blower	Noise	Silencers and Bellow with Acoustic Enclosures	

3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl. No.	Parameter	Unit	Tolerance limits	(1)	(2)	(3)	(4)	(5)	(6)
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3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits		
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)	
1.	Sulphur Dioxide (SO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	50 80	20 80	
2.	Nitrogen Dioxide (NO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	40 80	30 80	
3.	Particulate Matter (Size Less than 10 micro M) or PM10	Annual 24 hours	microgram/m ³ microgram/m ³	60 100	60 100	
4.	Particulate Matter (Size Less than 2.5 micro M) or PM2.5	Annual 24 hours	microgram/m ³ microgram/m ³	40 60	40 60	
5.	Ozone (O ₃)	Annual 24 hours	8 Hours 1 Hour	100 180	100 180	
Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m ³ microgram/m ³	0.5 1.0	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m ³ miligram/m ³	02 04	02 04	02 04
8.	Ammonia (NH ₃)	Annual 24 hours	microgram/m ³ microgram/m ³	100 400	100 400	100 400
9.	Benzene (C ₆ H ₆)	Annual	microgram/m ³	5	5	5
10.	Benzo(O) Pyrene (BaP) –particulate phase only	Annual	nanogram/m ³	01	01	01
11.	Arsenic (As)	Annual	nanogram/m ³	06	06	06
12.	Nickel (Ni)	Annual	nanogram/m ³	20	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
Residential Area	55	45

4. All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No. 3 above.
5. The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
6. The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
7. The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.
8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize "Mission LiFE" logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt "Mission LiFE" action points and document the same and furnish half yearly report to Board.

Additional Conditions:

1. The unit shall operate and maintain the existing APC measures efficiently and continuously so as to bring the quality of emission to satisfy the NAAQ/SM /ANL standards as prescribed by the Board and also unit establish the proposed emission sources as mentioned in the application with APC measures only after getting CTE Expansion from the Board
2. The unit shall maintain Online Continuous Emission Monitoring System (OCEMS) attached to boiler & Thermic Fluid Heaters & process stacks properly to ensure continuous connectivity with CAC of TNPCB/CPCB server for transmission of emission data of PM, SO₂ and HCN without any interruption
3. The unit shall ensure the online connectivity with Care Air Centre of TNPCB, Chennai/CPCB to provide proper quality data at all times.
4. The unit shall comply with emission standards as prescribed in MOEF &CC notification dated 25.08.2014 and 09.05.2016.
5. The Industry shall comply with the standards prescribed in the MoEF & CC Notification G.S.R. 5410(E) dated: 6.08.2021 as amended in respect of Pharmaceuticals industries.
6. The unit shall continue to develop green belt within the premises.
7. The unit shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA,II dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
8. The unit shall comply all the conditions as mentioned in the 'No increase in Pollution load' certificate issued to the unit by PLAC vide Board's Lr. No. TNPCB/T6/F.13598 HSR/2021/dated: 17.03.2022 strictly without any lapse.
9. The unit shall ensure and comply with CPCB directions dated 05/02/2014 and 27/07/2015.
10. The unit shall continue to develop adequate green belt with thick canopy within the premises, so as to attenuate air and noise pollution furnish the exact green belt area ear marked/developed as per norms in the unit premises and furnish photographs along with latitude and longitude co-ordinates.
11. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification, failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poramboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

** This consent order is computer generated by OCMMS of TNPCCB and no signature is needed**



TAMIL NADU POLLUTION CONTROL BOARD

Category of the Industry :

RED

CONSENT ORDER NO. 2307153222383 DATED: 18/08/2023.

PROCEEDINGS NO.T6/TNPCB/F.0027HSR/RL/HSR/W/2023 DATED: 18/08/2023

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE FOR EXPANSION-I -M/s. CHEMPLAST SANMAR LIMITED-SANMAR SPECIALITY CHEMICALS DIVISION , S.F.No. 5,7/1,2,3A,3B,8/1,2A,2B,9/1,2,3,10/1,2,3A,3B,4,12/1A,1B,13/1,14/1A,2A, SULIGUNTA village Shoolagiri Taluk and Krishnagiri District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

REF: 1. Board Proc. No. T6/TNPCB/F.0027HSR/RL/HSR/A&W/2022 DATED: 03/06/2022.
2. Application No. 53222383 date: 05/07/2023 filed for CTO expansion under both Acts.,
3. TR No : F.0027HSR/RL/JCEE-M/HSR/2023 dated 18/07/2023
4. Minutes of TSC meeting dt:03.08.2023(Item No.216-23).

CONSENT TO OPERATE FOR EXPANSION is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Director,
M/s. CHEMPLAST SANMAR LIMITED-SANMAR SPECIALITY CHEMICALS DIVISION
S.F.No.5,7/1,2,3A,3B,8/1,2A,2B,9/1,2,3,10/1,2,3A,3B,4,12/1A,1B,13/1,14/1A,2A,
SULIGUNTA Village,
Shoolagiri Taluk,
Krishnagiri District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending **March 31, 2028**

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

To
The Director,
M/s.CHEMPLAST SANMAR LIMITED-SANMAR SPECIALITY CHEMICALS DIVISION,
No. 9, CATHEDRAL ROAD,
II FLOOR,CHENNAI
Pin: 600086

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Copy to:

1. The Commissioner, SHOOLAGIRI-Panchayat Union, Shoolagiri Taluk, Krishnagiri District .
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, HOSUR.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore.
4. File

SPECIAL CONDITIONS

1. This consent to operate for Expansion is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	PHYTO CHEMICALS (1.Colchicine,2.Thiocolchicoside)	1.4	Tons/Year
2.	ORGANIC CHEMICALS (1.CHEA, 2.T4C, 3.AE PHENOL, 4.4-CHLORO-BUTYL VERATRATE, 5.TR1600/TR1400, 6.SUBSTITUTED ARYL ALKYL AMINE, 7.METHYL-2 PHENOXY ISOBUTYRATE, 8.(4R)- 2- OXOOXAZOLIDINE -4- CARBOXYLIC ACID (COX), 9.4-t BUTYLPHENYLACETONITRILE, 10.1-BROMO-3,5-DICHLOROBENZENE (DCBB), 11.4-CHLORO-2-NITRO BENZOIC ACID, 12.2-(4-BROMO PHENYL) PROPANOL (BPP), 13.2-CHLORO-5-CHLOROMETHYL-1,3-THIAZOLE (CCMT), 14.TETRACHLORO BUTYRIC ACID (TCBA), 15.IONOPHOR, 16.4-BROMO-2-FLUORO HYDROXY BIPHENYL (BFB), 17.PARA METHYL PHENYL CHLORIDE (PMPC), 18.SODIUM 4-(2,4-DICHLOR M-TOLUOYL)-1,3-DI METHYL -5-PYRAZOLATE (MY710Na), 19.2-TRIFLUOROMETHYL BENZENE SULFONAMIDE (TBSA), 20.METHYL CARBAZATE, 21.TETRALONE IMINE, 22.DIAMIDE, 23.SULFONAMIDE, 24.5-CHLORO-8-HYDROXY-QUINOLINE (CHQ), 25.PHENYLGUANIDINE CARBONATE (PGC), 26.FE (III) ACETYL ACETANOATE, 27.ANODE, 28.Cathode)	1600	Tons/Year
By-Product Details			
1.	1.Dil. HYDROCHLORIC ACID	1050	Tons/Year
2.	2.Dil. SULPHURIC ACID	750	Tons/Year

2. This consent to operate for Expansion is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	12.0	On Industrys own land
Effluent Type : Trade Effluent			
1.	Trade effluent	68.0	Reuse to Cooling Tower Makeup

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos				
			Sewage		Trade Effluent		
			1		1		
1.	pH		5.5 to 9		5.5 to 9		
2.	Temperature	oC	-		shall not exceed 5°C above the receiving water temperature		
3.	Particle size of Suspended solids	-	-		shall pass 850 micron IS sieve		
4.	Total Suspended Solids	mg/l	30		100		
5.	Total Dissolved solids (inorganic)	mg/l	-		2100		
6.	Oil & Grease	mg/l	-		10		
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20		30		
8.	Chemical Oxygen Demand	mg/l	-		250		
9.	Chloride (as Cl)	mg/l	-		1000		
10.	Sulphates (as SO4)	mg/l	-		1000		
11.	Total Residual Chlorine	mg/l	-		1		
12.	Ammonical Nitrogen (as N)	mg/l	-		50		
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-		100		
14.	Free Ammonia (as NH3)	mg/l	-		5		
15.	Arsenic (as As)	mg/l	-		0.2		
16.	Mercury (as Hg)	mg/l	-		0.01		
17.	Lead (as Pb)	mg/l	-		0.1		
18.	Cadmium(as Cd)	mg/l	-		2		
19.	Hexavalent Chromium (as Cr+6)	mg/l	-		0.1		
20.	Total Chromium (as Cr)	mg/l	-		2		
21.	Copper (as Cu)	mg/l	-		3		
22.	Zinc (as Zn)	mg/l	-		1		
23.	Selenium (as Se)	mg/l	-		0.05		
24.	Nickel (as Ni)	mg/l	-		3		
25.	Boron (as B)	mg/l	-		2		
26.	Percent Sodium	%	-		-		
27.	Residual Sodium Carbonate	mg/l	-		-		
28.	Cyanide (as CN)	mg/l	-		0.2		
29.	Fluoride (as F)	mg/l	-		2		
30.	Dissolved Phosphates(as P)	mg/l	-		5		
31.	Sulphide (as S)	mg/l	-		2		
32.	Pesticides	mg/l	-		-		
33.	Phenolic Compounds (as C6H5OH)	mg/l	-		1		
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-		10-7		
35.	Radioactive materials b) Beta emitters	micro curie/ml	-		10-6		
36.	Fecal Coliform	MPN/100ml	-		-		

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
 - a. Industrial Cooling, Spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
 - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
 - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
 - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
 - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
 - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.
15. **Special Additional Conditions:**

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize "Mission LiFE" logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt "Mission LiFE" action points and document the same and furnish half yearly report to Board.

Additional Conditions:

1. The unit shall operate and maintain the STP efficiently and continuously so as to achieve the standards as prescribed by the Board.
2. The unit shall operate and maintain the ETP, RO, RMS (MEE & ATFD) efficiently and continuously so as to achieve the standards as prescribed by the Board and to achieve the ZLD at all times.
3. The unit shall ensure that the entire treated sewage shall be used for gardening purpose within the premises.
4. The unit shall ensure the online connectivity with WQW, of TNPCB, Chennai to provide proper quality data at all times.
5. The unit shall ensure that ten EMFMs provided at ETP, RO and RMS (1. Concentrate waste inlet, 2. Lean waste inlet, 3. MEE Feed, 4. MEE condensate, 5. ATFD condense, 6. ETP feed, 7. Anaerobic feed, 8. RO feed, 9. RO permeate, 10. RO reject) and STP inlet are maintained and data transmitted continuously to Water Quality Watch of TNPCB / CPCB portals properly for continuous monitoring of flow. The unit shall also maintain surveillance camera at treatment area with connectivity for ensuring ZLD of trade effluent.
6. The unit shall comply all the conditions as mentioned in the 'No increase in Pollution load' Certificate issued to the unit by PLAC vide Board's Lr. No. TNPCB/T6/F.13598 HSR/2021/dated: 17.03.2022 strictly without any lapse.
7. The Industry shall comply with the standards prescribed in the MoEF & CC Notification GS.R. 5410(E) dated: 6.08.2021 as amended in respect of Pharmaceuticals industries.
8. The unit shall obtain revised Authorization under HOWM Rules, 2016 for the handling & management of mixed salt generation from ATFD, Off-Specification products & Date-expired products etc within one month. It shall be ensured that HWs such as Off-Specification products & Date-expired products are disposed scientifically in safe manner with valid permission of TNPCB.
9. The unit shall have valid permission from Competent Authority for drawl of ground water from bore well to meet its raw water requirements and adopt reuse of treated sewage to extend possible to reduce raw water consumption. Water audit shall be conducted in this regard & furnished to TNPCB.
10. The unit shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA. II dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
11. The unit shall not use 'use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead it shall encourage use of eco friendly alternative such as banana leaf, areca nut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, Jute bag etc.,
12. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification, failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.
13. The unit shall furnish half yearly compliance status of conditions stipulated in Consent to Operate Expansion issued under Water Act and Air Act.

**For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai**

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
 - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
 - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
 - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.

22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

**For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai**

**** This consent order is computer generated by OCMMS of TNPCB and no signature is needed****

Category of the Industry :

RED



CONSENT ORDER NO. 2206241783392 DATED: 03/06/2022.

PROCEEDINGS NO.T6/TNPCB/F.0027HSR/RL/HSR/A/2022 DATED: 03/06/2022

SUB: TNPC Board-Consent for Establishment FOR EXPANSION- I CHEMPLAST SANMAR LIMITED-SANMAR SPECIALITY CHEMICALS DIVISION , S.F. No. 5,7/1,2,3A,3B,8/1,2A,2B,9/1,2,3,10/1,2,3A,3B,4,12/1A,1B,13/1,14/1A,2A. SULIGUNTA Village, Shoolagiri Taluk, Krishnagiri District- for the establishment or take steps to establish the industry for Expansion under Section 21 of the Air(Prevention and control of Pollution)Act,1981, as amended in 1987 (Central Act, 14 of 1981)-Issued- Reg.

REF: 1. Unit's Application for CTE (exp) dated: 01.04.2022
2. IR.No : F.0027HSR/RL/JCEE-M/HSR/2022 dated 30/05/2022
3. Board's (Technical Sub Committee) Resolution No.196 - 05(revised) dt. 13.05.2022

Consent to establish or take steps to establish for Expansion is hereby granted under Section 21 of the Air (Prevention and control of Pollution) Act,1981, as amended in 1987 and the Rules and Orders made there under to

The Director,
M/s . CHEMPLAST SANMAR LIMITED-SANMAR SPECIALITY CHEMICALS DIVISION

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

S.F No.5,7/1,2,3A,3B,8/1,2A,2B,9/1,2,3,10/1,2,3A,3B,4,12/1A,1B,13/1,14/1A,2A,
SULIGUNTA Village,
Shoolagiri Taluk,
Krishnagiri District.

This Consent to establish for Expansion is valid upto **March 31, 2027** , or till the industry obtains consent to operate under Section 21 of the Air (Prevention and control of Pollution) Act, 1981, as amended in 1987 whichever is earlier subject to special and general conditions enclosed.

JOSEPHINESAHAYARANI Digitally signed by JOSEPHINESAHAYARANI
Date: 2022.06.03 21:33:05 +05'30'

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai.

To
The Director,
M/s CHEMPLAST SANMAR LIMITED-SANMAR SPECIALITY CHEMICALS DIVISION,
No. 9, CATHEDRAL ROAD,
II FLOOR,CHENNAI,
Pin: 600086

Copy to:

1. The Commissioner, SHOOLAGIRI-Panchayat Union, Shoolagiri Taluk, Krishnagiri District .
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, HOSUR.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore.
4. File

SPECIAL CONDITIONS

1. This consent to establish for Expansion is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	PHYTO CHEMICALS (1.Colchicine,2.Thiocolchicoside)	1.4	Tons/Year
2.	ORGANIC CHEMICALS (1.CHEA, 2.T4C, 3.AE PHENOL, 4.4-CHOLO-BUTYL VERATRATE, 5.TR1600/TR1400, 6.SUBSTITUTED ARYL ALKYL AMINE, 7.METHYL-2 PHENOXY ISOBUTYRATE, 8.(4R)- 2- OXOOXAZOLIDINE -4- CARBOXYLIC ACID (COX), 9.4-t BUTYLPHENYLACETONITRILE, 10.1-BROMO-3,5-DICHLOROBENZENE (DCBB), 11.4-CHLORO-2-NITRO BENZOIC ACID, 12.2-(4-BROMO PHENYL) PROPANOL (BPP), 13.2-CHLORO-5-CHLOROMETHYL-1,3-THIAZOLE (CCMT), 14.TETRACHLORO BUTYRIC ACID (TCBA), 15.IONOPHOR, 16.4-BROMO-2-FLUORO HYDROXY BIPHENYL (BFB), 17.PARA METHYL PHENCYL CHLORIDE (PMPC), 18.SODIUM 4-(2,4-DICHLOR M-TOLUOYL)-1,3-DI METHYL -5-PYRAZOLATE (MY710Na), 19.2-TRIFLUOROMETHYL BENZENE SULFONAMIDE (TBSA), 20.METHYL CARBAZATE, 21.TETRALONE IMINE, 22.DIAMIDE, 23.SULFONAMIDE, 24.5-CHLORO-8-HYDROXY-QUINOLINE (CHQ), 25.PHENYLGUANIDINE CARBONATE (PGC), 26.FE (III) ACETYL ACETANOATE, 27.ANODE, 28.Cathode)	1600	Tons/Year
By-Product Details			
1.	1.Dil. HYDROCHLORIC ACID	1050	Tons/Year
2.	2.Dil. SULPHURIC ACID	750	Tons/Year

2. This consent to establish for Expansion is valid for establishing the facility with the below mentioned emission/noise sources along with the control measures and/or stack .Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent has to be obtained if necessary.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm³/hr
1	Scrubber at Plant - I (Existing)	Wet Alkali Scrubber,stack	6.1	35715.214
2	Scrubber at Plant - II (Existing)	Wet Alkali Scrubber,stack	17	35528.924
3	Scrubber at Plant - II (Existing)	Wet Alkali Scrubber,stack	17	35528.924
4	Scrubber at Plant - II (Existing)	Wet Alkali Scrubber,stack	15	35715.214
5	Absorber at Plant -I (Existing)	Wet Alkali Scrubber,stack	4	
6	Scrubber at R & D plant (Existing)	Two stage wet alkali scrubber,stack	12	35892.46
7	Phyto Plant Scrubber (Process) (Existing)	Wet Alkali Scrubber,stack	19	11106.18
8	Scrubber at Plant - II (Existing)	Wet Alkali Scrubber,stack	15	34273.728
9	Scrubber at Pilot Plant (Existing)	Wet Alkali Scrubber,stack	6.1	24205.255
10	Scrubber at Plant - IV (Existing)	Wet Alkali Scrubber,stack	17	800
11	Scrubber at Plant - IV (Existing)	Wet Alkali Scrubber,stack	17	8600
12	Scrubber at Plant - IV (Existing)	Wet Alkali Scrubber,stack	17	416
13	Boiler- 9MT/Hr (Existing)	Mechanical Dust Collector, Stack	40	58362.913
14	D.G Set (600 KVA) (Existing)	Stack	12	7080
15	D.G Set (600 KVA) (Existing)	Stack	12	7080
16	D.G Set (750 KVA) (Existing)	Stack	12	10870
17	D.G Set (320 KVA) (Existing)	Stack	9.8	8302
18	Thermic Fluid Heater (Existing)	Stack	9	10194.798
19	Scrubber at Plant - V (Proposed)	Wet scrubber with stack	17	416
20	Scrubber at Plant - V (Proposed)	Wet scrubber with stack	17	416
21	Scrubber at Plant - V (Proposed)	Wet scrubber with stack	17	416
22	Scrubber at Plant - V (Proposed)	Wet scrubber with stack	17	416
23	D.G Set (600 KVA) (Proposed)	Stack	12	7080
24	D.G Set (600 KVA) (Proposed)	Stack	12	7080

25	Thermic Fluid Heater (Proposed)	Stack	9	10194.798
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	FBD(2Nos)	Noise	Bag Filter	
2.	Compressor	Noise	PPE	
3.	MEE	Noise	PPE	
4.	DG Set(4Nos)	Noise	Acoustic enclosures with stack	
5.	ETP Blower	Noise	Silencers and Bellow with Acoustic Enclosures	

3 Special Additional Conditions:

- i. The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.
- ii. The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

4 Additional Conditions:

1. The unit shall operate and manufacture the products as per the existing consented quantity (Annual production should be within the consented capacity) till getting CTO Expansion from the Board and also the unit shall start their construction and other establishing activities towards expansion only after getting CTE Expansion from the Board.
2. The unit shall operate and maintain the existing APC measures efficiently and continuously so as to bring the quality of emission to satisfy the NAAQ/SM /ANL standards as prescribed by the Board and also unit establish the proposed emission sources as mentioned in the application with APC measures only after getting CTE Expansion from the Board.
3. The unit shall ensure the online connectivity with Care Air Centre of TNPCB, Chennai/CPCB to provide proper quality data at all times for the existing.
4. The unit shall comply with emission standards as prescribed in MOEF &CC notification dated 25.08.2014 and 09.05.2016.
5. The unit shall continue to develop green belt within the premises.
6. The unit shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA,II dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
7. The unit shall comply all the conditions as mentioned in the 'No increase in Pollution load' certificate issued to the unit by PLAC vide Board's Lr. No. TNPCB/T6/F.13598 HSR/2021/dated: 17.03.2022 strictly without any lapse.
8. The unit shall ensure and comply with CPCB directions dated 05/02/2014 and 27/07/2015.
9. The unit shall continue to develop adequate green belt with thick canopy within the premises, so as to attenuate air and noise pollution furnish the exact green belt area ear marked/developed as per norms in the unit premises and furnish photographs along with latitude and longitude co-ordinates.
10. The unit shall liable to pay the consent fee and shall remit the difference in amount in case of any revision of consent fee by the Government.
11. The unit shall not evoke any complaint from the nearby public due to its establishment activity.
12. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification, failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.

JOSEPHINESAHAYARANI Digitally signed by JOSEPHINESAHAYARANI
Date: 2022.06.03 21:33:44 +05'30'

**For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai**

GENERAL CONDITIONS

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

JOSEPHINESAHAYARANI Digitally signed by JOSEPHINESAHAYARANI
Date: 2022.06.03 21:34:22 +05'30'
For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

Category of the Industry :

RED



CONSENT ORDER NO. 2206141783392 DATED: 03/06/2022.

PROCEEDINGS NO.T6/TNPCB/F.0027HSR/RL/HSR/W/2022 DATED: 03/06/2022

SUB: TNPC Board-Consent for Establishment FOR EXPANSION- I CHEMPLAST SANMAR LIMITED-SANMAR SPECIALITY CHEMICALS DIVISION , S.F. No. 5,7/1,2,3A,3B,8/1,2A,2B,9/1,2,3,10/1,2,3A,3B,4,12/1A,1B,13/1,14/1A,2A, SULIGUNTA Village, Shoolagiri Taluk, Krishnagiri District- for the establishment or take steps to establish the industry for Expansion under Section 25 of the Water(Prevention and control of Pollution)Act,1974 , as amended in 1988 (Central Act 6 of 1974) -Issued- Reg.

REF: 1. Unit's Application for CTE (exp) dated: 01.04.2022
2. IR.No : F.0027HSR/RL/JCEE-M/HSR/2022 dated 30/05/2022
3. Board's (Technical Sub Committee) Resolution No.196 - 05(revised) dt. 13.05.2022

Consent to establish or take steps to establish for Expansion is hereby granted under Section 25 of the Water (Prevention and control of Pollution) Act,1974, as amended in 1988(Central Act 53 of 1988) (hereinafter referred to as 'The Act') and the Rules and Orders made there under to

The Director,
M/s. CHEMPLAST SANMAR LIMITED-SANMAR SPECIALITY CHEMICALS DIVISION

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

S.F. No.5,7/1,2,3A,3B,8/1,2A,2B,9/1,2,3,10/1,2,3A,3B,4,12/1A,1B,13/1,14/1A,2A,
SULIGUNTA Village,
Shoolagiri Taluk,
Krishnagiri District.

This Consent to establish for Expansion is valid upto **March 31, 2027**, or till the industry obtains consent to operate under Section 25 of the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 whichever is earlier subject to special and general conditions enclosed.

JOSEPHINESAHAYARANI Digitally signed by JOSEPHINESAHAYARANI
Date: 2022.06.03 21:30:06 +05'30'
For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

To
The Director,
M/s. CHEMPLAST SANMAR LIMITED-SANMAR SPECIALITY CHEMICALS DIVISION,
No. 9, CATHEDRAL ROAD,
II FLOOR,CHENNAI,
Pin: 600086

Copy to:

1. The Commissioner, SHOOLAGIRI-Panchayat Union, Shoolagiri Taluk, Krishnagiri District .
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, HOSUR.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore.
4. File

SPECIAL CONDITIONS

1. This consent to establish for Expansion is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	PHYTO CHEMICALS (1.Colchicine,2.Thiocolchicoside)	1.4	Tons/Year
2.	ORGANIC CHEMICALS (1.CHEA, 2.T4C, 3.AE PHENOL, 4.4-CHOLO-BUTYL VERATRATE, 5.TR1600/TR1400, 6.SUBSTITUTED ARYL ALKYL AMINE, 7.METHYL-2 PHENOXY ISOBUTYRATE, 8.(4R)- 2- OXOOXAZOLIDINE -4- CARBOXYLIC ACID (COX), 9.4-t BUTYLPHENYLACETONITRILE, 10.1-BROMO-3,5-DICHLOROBENZENE (DCBB), 11.4-CHLORO-2-NITRO BENZOIC ACID, 12.2-(4-BROMO PHENYL) PROPANOL (BPP), 13.2-CHLORO-5-CHLOROMETHYL-1,3-THIAZOLE (CCMT), 14.TETRACHLORO BUTYRIC ACID (TCBA), 15.IONOPHOR, 16.4-BROMO-2-FLUORO HYDROXY BIPHENYL (BFB), 17.PARA METHYL PHENCYL CHLORIDE (PMPC), 18.SODIUM 4-(2,4-DICHLOR M-TOLUOYL)-1,3-DI METHYL -5-PYRAZOLATE (MY710Na), 19.2-TRIFLUOROMETHYL BENZENE SULFONAMIDE (TBSA), 20.METHYL CARBAZATE, 21.TETRALONE IMINE, 22.DIAMIDE, 23.SULFONAMIDE, 24.5-CHLORO-8-HYDROXY-QUINOLINE (CHQ), 25.PHENYLGUANIDINE CARBONATE (PGC), 26.FE (III) ACETYL ACETANOATE, 27.ANODE, 28.Cathode)	1600	Tons/Year
By-Product Details			
1.	1.Dil. HYDROCHLORIC ACID	1050	Tons/Year
2.	2.Dil. SULPHURIC ACID	750	Tons/Year

2. The unit shall provide Sewage Treatment Plant and /or Effluent Treatment Plant as indicated below.

a			
Sewage Treatment Plant:			
Treatment status: Septic Tank and SP/DT			
SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Septic tank	1	3.5x3.5x2.2
Treatment status: Individual STP			
SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Screen chamber	1	1x1x0.5
2.	Oil Trap	1	1.5x1.5x1.30
3.	Collection tank	1	2x2x3
4.	Anoxic tank	1	1.25x1.65x3
5.	Aeriation tank	1	1.25x2.65x3
6.	Tube Settler tank	1	1x1.5x2.7
7.	Filter feed tank	1	1x1.5x2.7
8.	STP treated water tank	1	1.25x2x3
9.	Pressure Sand Filter	1	0.4 m dia x 1.5 m ht
10.	Activated Carbon Filter	1	0.4 m dia x 1.5 m ht
11.	Cartridge Filter	2	1.25 m ³ /hr
12.	UV system	1	140mm dia x 900 mm L
13.	Sludge drying bed	2	2x2x1.3
b			
Effluent Treatment Plant:			
Treatment status: Individual ETP			

SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Primary Treatment unit	1	3x2x4.05
2.	Buffer Tank	1	5x5.5x2
3.	Anaerobic Tank	1	12x6.15x4
4.	Aeration 1	1	15.3x15.3x3.5
5.	Aeration 2	1	14x9x4.5
6.	Aeration3	1	6.5x5.6x4
7.	Aeration 4	1	6.6x6.6x4
8.	Secondary Clarifier 1	1	4 m dia x 3.9 m Ht
9.	Secondary Clarifier 2	1	5.5 m dia x 3.5 m Ht
10.	Sludge Holding Tank	1	2x2x3
11.	Tertiary Treatment Unit	1	4x2x3
12.	Clear Water Tank	1	6.5x7.2x3
13.	Permeate Tank	1	6.5x7.2x3
14.	Drain Pit	1	2x2x2.5
15.	TSS Sludge Bed	2	4x2.2x1.2
16.	TSS Inlet	1	2.5 m dia x 2 m Ht
17.	TSS Outlet	1	2.5 m dia x 2 m Ht
18.	TSS Clarifier	1	4 m dia x 3 m Ht
19.	Activated Carbon Filter	1	0.5 m ²
20.	Pressure Sand Filter	1	0.5 m ²
21.	Equalization Tank	2	5x3x3.5
22.	Collection Tank (Syntex)	4	10 KL
23.	Collection Tank (Syntex)	1	5 KL
24.	Multiple Effect Evaporator	1	70 KLD
25.	ATFD	1	300kg/Hr @30-35% sol
26.	Filter Press	1	0.83m ² (25 plates)
27.	Ultra Filtration	1	110 KLD
28.	RO Plant	1	100 KLD

3. This consent to establish for Expansion is valid for establishing the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	12.0	On Industrys own land
Effluent Type : Trade Effluent			
1.	Trade effluent	68.0	Reuse to Cooling Tower Makeup

4. **Special Additional Conditions:**

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

5. **Additional Conditions:**

1. The unit shall operate and manufacture the products as per the existing consented quantity (Annual production should be within the consented capacity) till getting CTO Expansion from the Board and also the unit shall start their construction and other establishing activities towards expansion only after getting CTE Expansion from the Board.
2. The unit shall operate and maintain the STP efficiently and continuously so as to achieve the standards as prescribed by the Board.
3. The unit shall not increase the quantity of sewage in the CTE Expansion activity without prior permission of the Board and also EC.
4. The unit shall operate and maintain the ETP, RO, RMS(MEE & ATFD) efficiently and continuously so as to achieve the standards as prescribed by the Board and to achieve the ZLD at all times.
5. The unit shall not increase the quantity of trade effluent in the CTE Expansion activity without prior permission of the Board and also EC.
6. The unit shall ensure that the entire treated sewage shall be used for gardening purpose within the premises.
7. The unit shall ensure the online connectivity with WQW, of TNPCB, Chennai to provide proper quality data at all times.
8. The unit shall comply all the conditions as mentioned in the 'No increase in Pollution load ' Certificate issued to the unit by PLAC vide Board's Lr. No. TNPCB/T6/F.13598 HSR/2021/dated: 17.03.2022 strictly without any lapse.
9. The unit shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.II dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
10. The unit shall not evoke any complaint from the nearby public due to its establishment activity.
11. The unit shall not use 'use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead it shall encourage use of eco friendly alternative such as banana leaf, areca nut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, Jute bag etc.,
12. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification, failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.

JOSEPHINESAHAYARANI Digitally signed by JOSEPHINESAHAYARANI
Date: 2022.06.03 21:31:01 +05'30'

**For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai**

GENERAL CONDITIONS

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

JOSEPHINESAHAYARANI Digitally signed by JOSEPHINESAHAYARANI
Date: 2023.06.03 21:31:42 +05'30'
For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

Annexure-7
Name change amendment in Environmental clearance



THIRU.R.VIJAYABASKARAN, ME, M.B.A
MEMBER SECRETARY (A/c)

STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY – TAMIL NADU

3rd Floor, Panagal Maaligai,
 No.1 Jeenis Road, Saidapet,
 Chennai-15.

Phone No.044-24359973

Fax No. 044-24359975

ENVIRONMENTAL CLEARANCE (EC) AMENDMENT

Lr No. SEIAA/TN/ EC/IND2/C.No.14969/Amendment/2020 Dated: 06.08.2020.

To,

M/s. Chemplast Sanmar Limited
 No.9, Cathedral Road,
 Chennai -600 086.

Sir,

Sub: SEIAA, TN - Name change Amendment in the Environmental Clearance from M/s. Sanmar Specialty Chemicals Limited to M/s. Chemplast Sanmar Limited - Manufacturing of the Phyto Chemicals (Bulk drugs) at 44, Theertham Road, Suligunta Village, Berigai, Hosur Taluk, Krishangiri District, Tamil Nadu - Reg

- Ref:** 1. F.No.J-11011/104/2009-IA-II(I) dated 29.04.2009.
 2. MoEF&CC Notification No.S.O.1223 (E) dated 27.03.2020.
 3. Online Proposal No: SIA/TN/IND2/162859/2020 dated 22.07.2020.
 4. The Hon'ble National Company Law Tribunal, Single Bench, Chennai dated 26.04.2019.
 5. Minutes of 387th SEIAA meeting held on 06.08.2020.

This has reference to your online application dated 22.07.2020, for change of name from Sanmar Specialty Chemicals Limited, Suligunta Village, Berigai, Hosur Taluk, Krishnagiri

MEMBER SECRETARY
SEIAA-TN

District to M/s. Chemplast Sanmar Limited as per the Hon'ble National Company Law Tribunal, Single Bench, Chennai.

1. The MoEF&CC has earlier accorded Environment Clearance vide F.No.J-11011/104/2009-IA-II(I) dated 29.04.2009 in the name of M/s. Sanmar Speciality Chemicals Limited, for the modernization of existing unit with change in products mix.
2. The unit M/s. Sanmar Speciality Chemicals Limited (SSCL), has been amalgamated with its subsidiary company Chemplast Sanmar Limited (hereinafter referred to as "CSL"), having registered office at 9, Cathedral Road, Chennai 600 086, under a Scheme of Amalgamation/Arrangement approved by the Hon'ble National Company Law Tribunal, Chennai Bench ("NCLT"), vide its order dated 26th April 2019 under the provisions of Companies Act, 2013 read with rules there under. Under the said Scheme as approved by NCLT, the Company has been amalgamated with CSL as a going concern and all assets, liabilities, contracts, arrangements, Permits, Licenses, approvals, employees etc. of their Company have been transferred to and vested in CSL.
3. The unit has submitted the Memorandum of Association in the companies Act, 1956 company limited by shares in the name of M/s. Chemplast Sanmar Limited.
4. The MoEF&CC has issued the amendment Notification dated 27.03.2020 in this notification, it is stated that "All the proposals for projects or activities in respect of Active Pharmaceutical Ingredients(API) received up to 30th September 2020 shall be appraised as category B2 projects".
5. The proposal was placed in the 387th SEIAA meeting held on 06.08.2020. The Authority decided to issue the name change amendment as per the request of the proponent. The name of the said company shall be read hereafter as "M/s. Chemplast Sanmar Limited- M/s. Sanmar Speciality chemicals Limited" instead of Sanmar Speciality Chemicals in the Environment Clearance and all other conditions stipulated in the Environment Clearance accorded vide reference 1st cited is remains unaltered.


MEMBER SECRETARY
SEIAA-TN

Copy to:

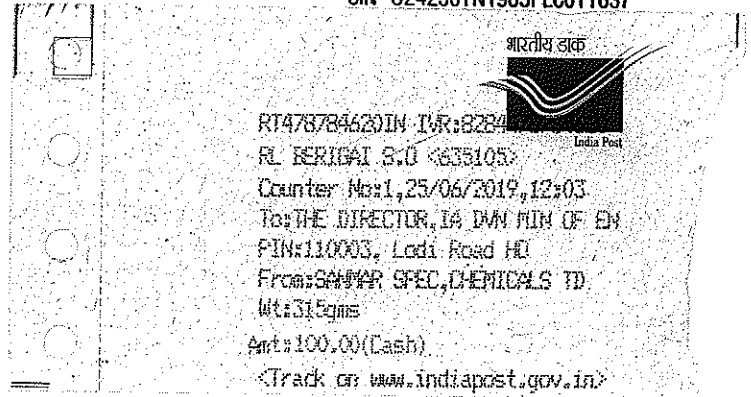
1. The Principal Secretary to Government, Environment & Forests Dept,
Govt. of Tamil Nadu, Fort St. George, Chennai - 9.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan,
CBD Cum-Office Complex, East Arjun Nagar, New Delhi 110032.
3. The Member Secretary, Tamil Nadu Pollution Control Board,
76, Mount Salai, Guindy, Chennai-600 032.
4. The APCCF (C), Regional Office, Ministry of Environment & Forest (SZ),
34, HEPC Building, 1st & 2nd Floor, Cathedral Garden Road, Nungampakkam, Chennai
- 34.
5. Monitoring Cell, I A Division, Ministry of Environment & Forests,
Paryavaran Bhavan, CGO Complex, New Delhi 110003.
6. The Commissioner, Shoolagiri Panchayat Union, Berigai.
7. Stock File.

44 Theertham Road Berigai 635 105
Shoolagiri Taluk Krishnagiri District Tamil Nadu India
Tel + 91 4344 253 005
www.sanmargroup.com
CIN U24230TN1985PLC011637

YBG/gm/MoEF/190602
June 19,2019

To,

The Director,
(IA Division)
Ministry of Environment & Forests,
Govt. of India
Paryavaran Bhawan
CGO Complex, Lodhi Road,
New Delhi-110 003.



Dear Sir,

Sub: Amalgamation of Sanmar Speciality Chemicals Limited with Chemplast Sanmar Limited under a Scheme of Amalgamation - intimation - regarding.

Ref: Environmental clearance issued by you vide your letter No.J-11011/104/2009-IA.II (I) dated 29.04.2009

We wish to inform you that, Sanmar Speciality Chemicals Limited (SSCL), has been amalgamated with its subsidiary company Chemplast Sanmar Limited (hereinafter referred to as "CSL"), having registered office at 9, Cathedral Road, Chennai 600 086, under a Scheme of Amalgamation/Arrangement approved by the Hon'ble National Company Law Tribunal, Chennai Bench ("NCLT"), vide its order dated 29th April 2019 under the provisions of Companies Act, 2013 read with rules thereunder. Under the said Scheme as approved by NCLT, our Company has been amalgamated with CSL as a going concern and all assets, liabilities, contracts, arrangements, Permits, Licences, approvals, employees etc. of our Company have been transferred to and vested in CSL.

Arising out of the amalgamation as stated above, our undertaking located at Berigai No.44, Theertham Road, Suligunta Village, Berigai Post, Shoolagiri Taluk, Krishnagiri District, Tamilnadu-635105 will be operated under the name of Sanmar Speciality Chemicals - Division of Chemplast Sanmar Limited, at the same location.

Regd Of



- 2 -

In this regard, we enclose a notarized copy of the order dated 29th April 2019 passed by NCLT approving, inter alia, the said scheme of amalgamation together with the following documents pertaining to CSL:

- a. Certificate of Incorporation
- b. Memorandum and Articles of Association
- c. List of Board of Directors

We therefore request you to make note of the above and amend Environmental clearance in future in favour of;

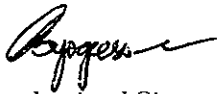
Sanmar Speciality Chemicals
Division of Chemplast Sanmar Limited,
No.44, Theertham Road,
Suligunta Village, Berigai Post,
Shoolagiri Taluk, Krishnagiri District,
Tamil Nadu-635105.

Copy of present Environmental clearance dated 29th April 2009 is enclosed.

Thanking you

Yours faithfully

For Sanmar Speciality Chemicals
Division of Chemplast Sanmar Limited



Authorised Signatory

Copy to:

1. Additional Principal Chief Conservator of Forests (C), Ministry of Environment & Forests and Climate Change, Regional Office (SEZ), 1st and IInd Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai - 600 034
2. Chemplast Sanmar Limited, No. 9 Cathedral Road, Chennai 600 086,
Regd Office: 9 Cathedral Road Chennai 600 086 India

[Pursuant to section 232 and rule 20]

National Company Law Tribunal, Single Bench, Chennai

In the matter of the Companies Act, 2013

And

In the matter of Composite Scheme of Arrangement

Between

Chemplast Sanmar Limited

And

Sanmar Speciality Chemicals Limited

And

Chemplast Cuddalore Vinyls Limited

And

Sanmar Engineering Services Limited

And

SHL Securities (Alpha) Limited

And

Their Respective Shareholders and Creditors.

Order under section 230 to 232

The above named Petitioner Companies filed a joint Company Application with this Tribunal which was numbered as CA/280/CAA/2019. Based on the orders passed in the said application, the applicants filed Company Petition No. CP/483/CAA/2019 before this Tribunal. The petitioner companies complied with all the directions given by this Tribunal. The Petition came up for hearing before this Tribunal on 25.04.2019 for the purpose of considering and approving, the Composite Scheme of Arrangement of the Demerged Company/Transferee No.1 viz., Chemplast Sanmar Limited, and Composite Scheme of Arrangement of the Demerged Company/Transferee No.2 viz., Sanmar Speciality Chemicals Limited and Resulting Company viz., Chemplast Cuddalore Vinyls Limited and Transferee Company No.2 viz., Sanmar Engineering Services Limited and Transferor Company No.2 viz., SHL Securities (Alpha) Limited and their respective shareholders and creditors.

Upon perusal and upon hearing Shri Rajasekhar VK and B. Sarathbabu, Counsel for Petitioners on 25.04.2019,

THIS TRIBUNAL DO ORDER

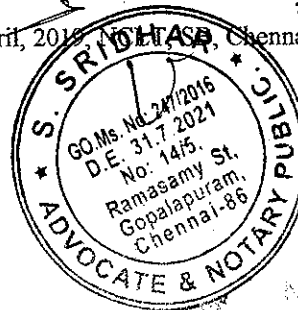
- 1) That the Composite Scheme of Arrangement as annexed with the Petition alongwith Schedules is hereby sanctioned.
- 2) The appointed date of the scheme is 01.04.2018.
- 3) The scheme shall be binding on the shareholders, members and the Creditors; and
- 4) The Petitioner Companies do file with the Registrar of Companies the certified copy of this Order within 30 days of the receipt of the order; and
- 5) This Tribunal do further order that the parties to the Composite Scheme of Arrangement or other persons interested shall be at liberty to apply to this Tribunal for any directions that may be necessary with regard to the working of the said Scheme.

SCHEDULE

The Composite Scheme of Arrangement as sanctioned by the Tribunal contains the details of the properties, stocks, shares, debentures and other charges in action of the transferor companies

Dated this 29th day of April, 2019, Chennai

TRUE COPY



S. SRIDHAR, B.A., B.L.,
ADVOCATE & NOTARY PUBLIC
14, RAMASAMY STREET,
GOPALAPURAM, CHENNAI-600086.
Phone: 2811 6926 / 2811 12939
Cell: 94441 12939

Assistant Registrar

N. S. RAMASUBRAMANIAN
ASSISTANT REGISTRAR
NATIONAL COMPANY LAW TRIBUNAL
CHENNAI BENCH
CORPORATE BHAVAN, 6th FLOOR
29, RAJIV SALGAL, CHENNAI-600009

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH, CHENNAI**

CP/483/CAA/2019

In

CA/280/CAA/2019

Under Section 230 to 232 of the Companies Act, 2013

In the matter of **Composite Scheme of Arrangement**

Between

M/s. Chemplast Sanmar Limited

(Applicant Company-1/Demerged Company/Transferee Company-1)

And

M/s. Sanmar Speciality Chemicals Limited

(Applicant Company-2/Transferor Company-1)

And

M/s. Chemplast Cuddalore Vinyls Limited

(Applicant Company-3/Resulting Company)

And

M/s. Sanmar Engineering Services Limited

(Applicant Company-4/Transferee Company-2)

And

M/s. SHL Securities (Alpha) Limited

(Applicant Company-5/Transferor Company-2)

And

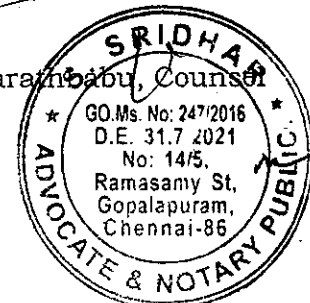
Their respective Shareholders and Creditors

Order passed on: 26th April, 2019

CORAM

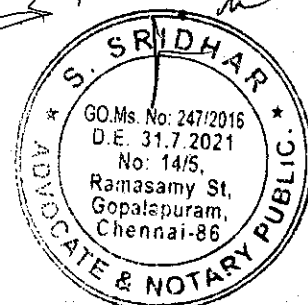
CH. MOHD SHARIEF TARIQ, MEMBER (J)

For Petitioner(s): M/s. Rajasekhar VK & B.Saravananbabu, Counsel



ORDERPer: CH. MOHD SHARIEF TARIQ, MEMBER (J)

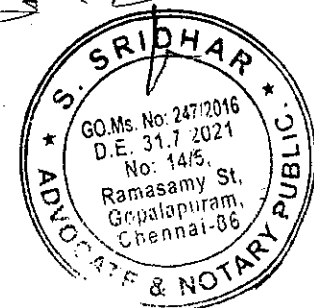
1. Under Consideration is the joint Company Petition No.483/CAA/2019 filed under Sections 230 to 232 of the Companies Act, 2013 r/w the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016. The instant Petition pertains to the proposed Scheme of Arrangement (in Short, '**Scheme**'), by virtue of which demerger, transfer and vesting of the Demerged Undertaking from M/s. Chemplast Sanmar Limited (hereinafter referred to as '**Applicant Company-1/Demerged Company/Transferee Company-1**') in M/s. Chemplast Cuddalore Vinyls Limited (hereinafter referred to as '**Applicant Company-3/Resulting Company**') on a going concern basis. The petition further pertains to the amalgamation of M/s. Sanmar Speciality Chemicals Limited (hereinafter referred to as '**Applicant Company-2/Transferor Company-1**') with the M/s. Chemplast Sanmar Limited (hereinafter referred to as '**Applicant Company-1/Demerged Company/Transferee Company-1**') and M/s. SHL Securities (Alpha) Limited (hereinafter referred to as '**Applicant**'



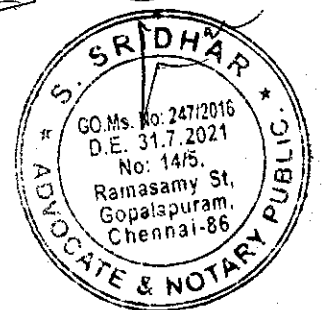
Company-5/Transferor Company-2') with M/s. Sanmar Engineering Services Limited (hereinafter referred to as **'Applicant Company-4/Transferee Company-2')**.

2. Applicant Company-1/Demerged Company/Transferee Company-1 is a Public Limited Company, having its Registered Office at 9, Cathedral Road, Chennai- 600086. The Applicant Company-2/Transferor Company-1 is a Public Limited Company, having its Registered Office at 9, Cathedral Road, Chennai 600086. The Applicant Company-3/Resulting Company is a Public Limited Company, having its Registered Office at 9, Cathedral Road, Chennai 600086. The Applicant Company-4/ Transferee Company-2 is a Public Limited Company, having its Registered Office at 9, Cathedral Road, Chennai 600086. The Applicant Company-5/ Transferor Company-2 is a Public Limited Company, having its Registered Office at 9, Cathedral Road, Chennai 600086.

3. The Applicant Company-1/Demerged Company/Transferee Company-1 is engaged in the business to manufacture, test, purchase, import, export, sell, distribute, stock, deal in trade

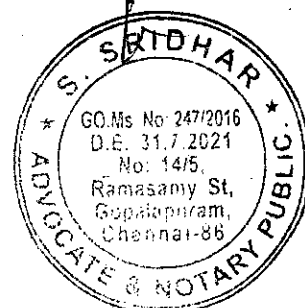


in, process Polyurethane chemicals, intermediates, resins, compounds, systems and formulations of all types and articles made there from and equipment involved in processing of the same towards all types of end-use application etc. The details of the main objects are set out in the Memorandum of Association of the Applicant Company-1/Demerged Company/Transferee Company-1. The Applicant Company-2/Transferor Company-1 is engaged in the business to carry on the trades or business of manufacturers, dealers import, export, retail and wholesale in Electro medical Equipment, Electronic Equipment, Electrical and Electronic appliances and apparatus including components and accessories, etc. The details of the main objects are set out in the Memorandum of Association of the Applicant Company-2/Transferor Company-1. The Applicant Company-3/Resulting Company is engaged in the business to manufacture, test, purchase, import, export, sell, distribute, stock, deal and trade in, process polymers and plastics, fine, heavy and petrochemicals, drugs and pharmaceuticals, insecticides and pesticides, water treatment chemicals food chemicals, natural products,



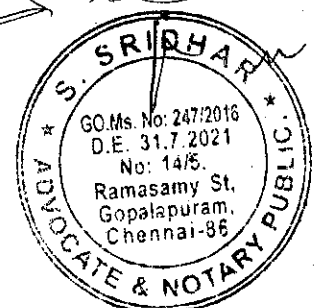
detergents and surfactants, antioxidants, including compounding, formulation and processing thereof towards all types of end-use applications, etc. The details of the main objects are set out in the Memorandum of Association of the Applicant Company-3/Resulting Company. The Applicant Company-4/Transferee Company-2 is engaged in the business to provide all types of maintenance services in plant and otherwise, etc. The details of the main objects are set out in the Memorandum of Association of the Applicant Company-4/Transferee Company-2. The Applicant Company-5/Transferor Company-2 is engaged in the business to purchase, take on lease or in exchange, hire or otherwise acquire and to hold, lease, sell, develop and deal in any movable or immovable properties, patents, licences, rights or privileges and turn them to carry on the business of Real Estate Owners, layout Promoters, Builders and Contractors, etc. The details of the main objects are set out in the Memorandum of Association of the Applicant Company-5/Transferor Company-2.

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4. The Board of Directors of each of the Petitioner Companies vide their Resolution(s) dated 21.12.2018, have approved the Scheme. The other necessary requirements have also been fulfilled as per the Order dated 08.03.2019 passed by this Bench in CA/280/CAA/2019.
5. The Counsel appearing for the Petitioner Companies has submitted that the proposed restructuring will create enhanced value for shareholders and allow a focused strategy and specialisation for sustained growth, which would be in the best interest of the shareholders, creditors, employees, and other stakeholders in each of the companies. At the same time, the proposed restructuring does not in any manner undermine or prejudice the interests of any stakeholder or impose any additional burden on the members or creditors of the Applicant Company-3 or any of the Transferee Companies.
6. The Regional Director, Southern Region (for short, 'RD') in his Affidavit dated 22.03.2019 submitted that Clause 7.1 of Part II, 15.1 of Part II and 23.1 of Part IV of the Scheme of the respective Companies provide for the protection of the interest

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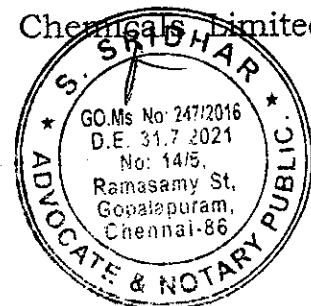


of the employees/staff of the demerged undertaking and the Transferor Companies.

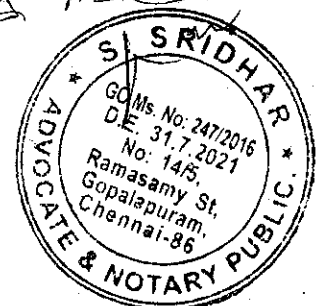
7. The RD has further submitted that as per the report of RoC, Chennai, all Companies involved in the Scheme are regular in filing their statutory returns. There is no prosecution filed, no complaints pending and no inspection/investigation has been conducted/pending. No objection is made in regard to the Composite scheme of arrangement (Demerger) and amalgamation.

8. The Official Liquidator (In short, 'OL') in his Report dated 03.04.2019, submitted that on receiving the copy of the Order dated 08.03.2019, he has nominated M/s. K Gopal Rao & Co., Chartered Accountants (Auditor), one of the firm of Chartered Accountants from the panel maintained by the office, and to scrutinize the books of accounts of both the Transferor Companies. The Auditor has broadly reviewed and observed that Clause 17.1, the Transferee Company-1 viz. M/s. Chemplast sanmar Limited, is a subsidiary of the Transferor Company-1 viz. M/s. Sanmar Speciality Chemicals Limited

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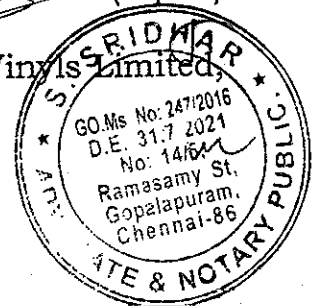
and upon coming into effect of this scheme, all the shares of the Transferee company-1 held by the transferor Company-1 (held either directly through its nominees) shall stand cancelled without any further applications, act or deed. In accordance with clause 17.2 upon the scheme becoming effective, the entire paid up share capital held by Transferor Company-1 on the Effective date in the Transferee Company-1 shall stand extinguished and all such equity shares shall be deemed to be cancelled on the Effective date without any further application, act or deed. The cancellation of equity shares held by Transferor Company-1 in the Transferee company-1 and the consequential capital reduction shall be effected as part of this scheme itself and not under a separate procedure in terms of Section 66 of the Act. The consent of shareholders of the Transferor Company-1 to this scheme shall be deemed to be consent of its shareholders for the purpose of effecting reduction under the provisions of Section 66 of the Act and no further compliances would be separately required. The reduction of capital of the Transferor Company-1 does not involve any diminution of liability in respect of any



unpaid share capital or payment to any shareholders of any paid up share capital or payment in any other form.

9. The OL has further submitted that as per clause 17.3, upon coming into effect of this scheme, and in consideration of and subject to the provisions of this scheme, the Transferee Company-1 shall, without any further application, act or deed, consent, act, instrument, deed, issue and allot, on a proportionate basis to each shareholders of the Transferor Company-1, 72 (seventy two) fully paid equity shares of Rs. 10 each of Transferee Company-I for every 25 (Twenty five) fully paid up equity shares of Rs. 10 (Rupees ten) each of Transferor Comapny-1 held by such shareholder whose name is recorded in the register of members and records of the depository as members of the Transferor Company-1 as on the Record date.

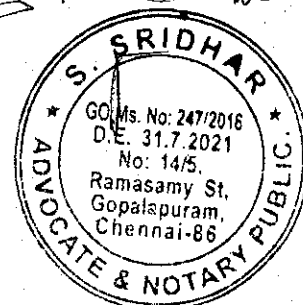
10. The OL further submitted that as per clause 25.1 of the Scheme, the entire issued, subscribed and paid capital of the Transferor Company-II viz. M/s. SHL Securities (Alpha) Limited, is held by M/s. Chemplast Cuddalore Vinyls Limited,



a wholly owned subsidiary of the Transferee company-II viz. M/s. Sanmar Engineering Services Limited. Upon Scheme becoming effective with respect to this amalgamation and in consideration of the Transferor Company-II amalgamating into the Transferee Company-II, no new shares shall be issued to the subsidiary of the Transferee Company.

11. The OL has further submitted that the business of the Transferor Companies have not been carried out with intent to defraud the creditors or any other person or for any fraudulent purpose attracting the penal provisions of Section 339 of the Companies Act, 2013. Neither has any person or officer or director of the Transferor Companies misapplied or diverted or retained or became liable or accountable for any money or property of the Transferor Companies or has been found guilty of any misappropriation, breach of trust in relation to the Transferor Companies under Section 339 of the Companies Act, 2013, and the affairs of the Transferor Companies have not been conducted in a manner prejudicial to the interest of

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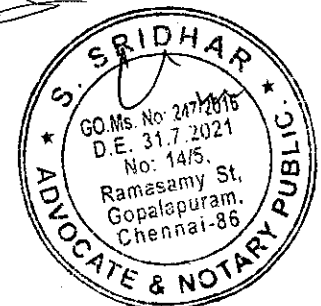


its members or creditors or the public. The OL has not raised any objection/observation.

12. It has been submitted by the Counsel for the Applicant Companies that the statutory Auditors of each of the Applicant Companies have certified that the Accounting Treatment proposed in the Scheme is in conformity with the Accounting Standards prescribed under Section 133 of the Companies Act, 2013, as stipulated in the proviso to Sub-section (7) of Section 230 of the Companies Act, 2013.

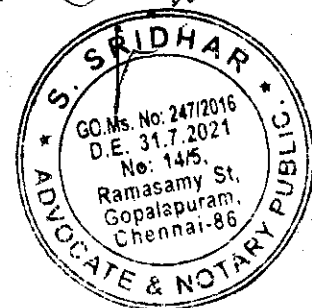
13. The Scheme will not cast any additional burden on the stakeholders and also will not prejudicially affect the interests of any class of the creditors in any manner. There is no requirement to modify the proposed Scheme. The Scheme of Arrangement appears to be fair and reasonable and is not contrary to public policy and not violative of any provisions of law. All the statutory compliances have been made under Sections 230 to 232 of the Companies Act, 2013.

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14. Therefore, the Scheme annexed with Petition stands sanctioned. The Scheme sanctioned shall be binding on all the Shareholders, the Creditors and employees of the Companies involved in the Scheme. The Scheme shall become effective from the Appointed Date viz., 01.04.2018.
15. However, it is further clarified that this Order will not be construed as an order granting exemption from payment of stamp duty or taxes or any other charges, if payable, as per the relevant provisions of law or from any applicable permissions that may have to be obtained or, even compliances that may have to be made as per the mandate of law.
16. The Companies to the said Scheme or other person interested shall be at liberty to apply to this Bench for any direction that may be necessary with regard to the working of the said Scheme.
17. The Applicant Companies shall file with the concerned Registrar of Companies the certified copy of this Order within

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30 days of the receipt of the order for information and record.
The Transferor Companies 1 and 2 shall be dissolved without winding up from the date of the filing of the certified copy of this Order with the concerned Registrar of Companies.

18. The Order of sanction to this Scheme shall be prepared by the Registry as per the relevant format provided under the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 notified on 14th December, 2016.

19. Thus, the Scheme stands sanctioned and CP/483/CAA/2019 stands **disposed of**.

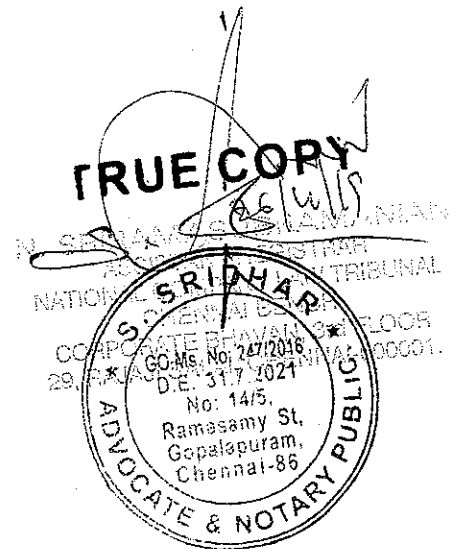
Arpan

-SD-

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)



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असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
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पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 2 मार्च, 2021

का.आ. 980(अ).—केंद्रीय सरकार ने, पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (1) तथा धारा 3 की उपधारा (2) के खंड (v) के साथ पठित पर्यावरण (संरक्षण) नियम, 1986 के अधीन जारी भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना का.आ. सं. 1533(अ), तारीख 14 सितंबर, 2006 (जिसे इसमें इसके पश्चात् ईआईए अधिसूचना कहा गया है) द्वारा यह निदेश दिया है कि इसके प्रकाशन से ही, या प्रौद्योगिकी और/या उत्पाद मिश्रण में पर्यावरण सहित क्षमता अभिवर्धन को अंतर्लित करने वाली ईआईए की अधिसूचना की अनुसूची में सूचीबद्ध नई परियोजनाओं या क्रियाकलापों या विद्यमान परियोजनाओं या क्रियाकलापों का विस्तार, यथास्थिति, केंद्रीय सरकार से या केंद्रीय सरकार द्वारा उक्त अधिनियम की धारा 3 की उपधारा (3) के अधीन, उसमें विनिर्दिष्ट प्रक्रिया के अनुसार, सम्यक्तः गठित राज्य स्तरीय पर्यावरण संघात निर्धारण प्राधिकरण से, पूर्व पर्यावरणीय अनापत्ति प्राप्त करने के उपरांत ही आरंभ किया जाएगा ;

और, 'प्रदूषण भार में कोई वृद्धि नहीं' के मूल सिद्धांत के साथ ही, केंद्रीय सरकार ने ईआईए अधिसूचना को, अधिसूचना सं. 3519(अ), तारीख 23 नवम्बर, 2016 और सं. का.आ. 236(अ), तारीख 16 जनवरी, 2020 द्वारा संशोधित किया, जिसके द्वारा, उत्पाद मिश्रण के परिवर्तन में नम्यता, उत्पादों के भीतर मात्राओं या ऐसी 50 प्रतिशत की सीमा सहित उत्पादन में पारिणामिक वृद्धि सहित उसी प्रवर्ग में, जिनके लिए पर्यावरणीय अनापत्ति प्रदान की गई हैं, में परिवर्तन ; परियोजना के कार्यान्वयन के दौरान पर्यावरणीय अनापत्ति शर्तों से संयंत्र के संरूपण में परिवर्तन का उपबंध किया गया है ;

और, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को, जब तक प्रदूषण भार में कोई वृद्धि नहीं होती है, तब तक पुनः संपूर्ण पर्यावरण में अनापत्ति प्रक्रिया से गुजरे बिना उत्पादन क्षमता में वृद्धि को अनुज्ञात करने के लिए, प्रसंस्करण, उत्पादन और विनिर्माण सेक्टर से अनुरोध प्राप्त हुए हैं ;

और, पूर्वोक्त अधिसूचना सं. का.आ. 3518(अ), तारीख 23 नवम्बर, 2016 द्वारा यथासंशोधित ईआईए अधिसूचना के कार्यान्वयन में अनुभव के आधार पर, केंद्रीय सरकार, कच्ची सामग्री मिश्रण या उत्पाद मिश्रण में किसी परिवर्तन या उत्पादों के भीतर मात्राओं या उत्पादों की संख्या में परिवर्तन या ऐसे विद्यमान क्षेत्रों से संसक्त क्षेत्रों में, जिनके लिए पूर्व पर्यावरणीय आपत्ति की अपेक्षा के

बिना पूर्व पर्यावरणीय अनापत्ति प्रदान की गई है, संयंत्र या संक्रियाओं के संरूपण के किसी परिवर्तन के साथ या उसके बिना प्रसंस्करण, उत्पादों और विनिर्माण सेक्टर के संबंध में उत्पादन क्षमता में वृद्धि को अनुज्ञात करना आवश्यक समझती है, यह तब जबकि प्रदूषण भार में कोई वृद्धि न हो ;

और, पेट्रोल वाले एथेनॉल सम्मिश्रण के कार्यक्रम के प्रयोजन के लिए, अधिसूचना सं. का.आ. 345(अ), तारीख 17 जनवरी, 2019 और अधिसूचना सं. का.आ. 750(अ), तारीख 17 फरवरी, 2020 द्वारा एथेनॉल के उत्पादन के लिए आशयित चीनी विनिर्माण या मद्य निर्माणशाला यूनिटों के विस्तार के लिए विशेष व्यवस्था का उपबंध किया गया था। वर्ष 2025 तक पेट्रोल में एथेनॉल के 20 प्रतिशत सम्मिश्रण प्राप्त करने के लिए सरकार की प्रतिबद्धता को ध्यान में रखते हुए, इस व्यवस्था को और आगे बनाए रखने का विनिश्चय किया गया है ;

अतः, अब, केंद्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड (ii) में का.आ. सं. 1533(अ), तारीख 14 सितम्बर, 2006 द्वारा प्रकाशित, भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना में, निम्नलिखित और संशोधन करती है, अर्थात् :-

उक्त अधिसूचना में,—

1. पैरा 2 में, खंड (ii) और खंड (iii) के स्थान पर, निम्नलिखित खंड रखा जाएगा, अर्थात् :-

“(ii) इस अधिसूचना की अनुसूची में सूचीबद्ध विद्यमान परियोजनाओं या क्रियाकलापों में उत्पाद मिश्रण या कच्ची सामग्री मिश्रण में विस्तार, आधुनिकीकरण या कोई परिवर्तन, जिसका परिणाम पैरा 7 के उपपैरा (ii) में उपबंधित शर्तों और प्रक्रियाओं के अधीन रहते हुए, उक्त अधिसूचना में संबद्ध सेक्टर के लिए विनिर्दिष्ट अवसीमाओं से परे क्षमता है।”;

2. पैरा 7 में,—

क. शीर्षक में “नई परियोजनाओं के लिए” शब्दों का लोप किया जाएगा ;

ख. उपपैरा (i) में, “इस अधिसूचना की अनुसूची में सूचीबद्ध नई परियोजना या क्रियाकलापों के लिए” शब्द उपपैरा के शीर्षक के रूप में अंतःस्थापित किए जाएंगे ;

ग. उपपैरा (ii) में,—

(i) खंड (क) में, “तदनुसार पर्यावरणीय अनापत्ति की मंजूरी के लिए आवेदन का मूल्यांकन किया जाएगा” शब्दों के पश्चात्, निम्नलिखित शब्द अंतःस्थापित किए जाएंगे, अर्थात् :-

“खंड (ख) और खंड (ग) के अंतर्गत आने वाले परियोजनाओं या क्रियाकलापों से भिन्न परियोजनाओं या क्रियाकलापों की बाबत”;

(ii) खंड (ख) और खंड (ग) के स्थान पर, निम्नलिखित खंड रखा जाएगा, अर्थात् :-

“(ख) ऐसी विद्यमान परियोजनाएं (जिनके पास पूर्व पर्यावरणीय अनापत्ति है), जो प्रदूषण भार में वृद्धि नहीं करती हैं : (i) कच्ची सामग्री मिश्रण या (ii) उत्पाद मिश्रण या (ii) उत्पादों के भीतर मात्राएं या (ii) उसी प्रवर्ग के अंतर्गत आने वाले नए उत्पादों सहित उत्पादों की संख्या या (iv) विद्यमान क्षेत्र या विद्यमान क्षेत्र से संसक्त क्षेत्रों (जिनके लिए पूर्व पर्यावरणीय अनापत्ति प्रदान की गई है) में संयंत्र या प्रक्रिया या संक्रियाओं का संरूपण, किसी परिवर्तन सहित या रहित प्रसंस्करण या उत्पादन या विनिर्माण सेक्टरों (इस अधिसूचना की अनुसूची में मद सं. 2, 3, 4 और 5 के मामले सूचीबद्ध) की बाबत उत्पादन क्षमता में कोई वृद्धि पूर्व पर्यावरणीय अनापत्ति की अपेक्षा से छूट प्राप्त होगी, यह तब जबकि प्रदूषण भार (ऐसी पूर्व पर्यावरणीय अनापत्ति के आधार पर व्युत्पन्न) में कोई वृद्धि न हो :

परंतु ऐसी छूट केवल निम्नलिखित के परिणामस्वरूप,—

(क) राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति या केंद्रीय प्रदूषण नियंत्रण बोर्ड या पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा, परिशिष्ट 13 में अधिकथित प्रक्रिया के अनुसार, परिवेश पोर्टल पर, पैनलीकृत पर्यावरणीय संपरीक्षक या प्रतिष्ठित संस्थाओं से प्रदूषण भार में कोई वृद्धि नहीं प्रमाणपत्र के साथ ऐसे परिवर्तनों के बारे में जानकारी देने वाले परियोजना प्रस्तावक को और साथ ही संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति को लागू होगी ;

टिप्पण : यदि सत्यापन किए जाने पर, यथास्थिति, राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति, परियोजना प्रस्तावक को सुनवाई का अवसर प्रदान करने के पश्चात्, यह अभिनिर्धारित करती है कि ऐसे परिवर्तन या विस्तार या आधुनिकीकरण का परिणाम प्रदूषण भार में वृद्धि है, तो इस खंड के अधीन दावा की गई छूट विधिमान्य नहीं होगी और यह समझा जाएगा कि परियोजना प्रस्तावक सदैव खंड (क) के अनुसार, ऐसे परिवर्तन या विस्तार या आधुनिकीकरण के संबंध में, पूर्व पर्यावरणीय अनापत्ति अभिप्राप्त करने के लिए दायी था और तदनुसार, पर्यावरण (संरक्षण) अधिनियम, 1986 के उपबंध लागू नहीं होंगे।

(ख) उत्सर्जन और निस्सारण की मात्रा और गुणवत्ता के बारे में रिपोर्ट करने के लिए, केंद्रीय प्रदूषण नियंत्रण बोर्ड या राज्य प्रदूषण नियंत्रण बोर्ड या संबंधित संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति के सर्वरों से संबद्ध कम से कम 95 प्रतिशत अपटाइम के साथ ऑनलाइन सतत् निगरानी प्रणाली (ओसीएमएस) का संस्थापन और कार्यान्वयन को लागू होगा :

परंतु यह और कि इस खंड के उपबंध लागू नहीं होंगे, यदि ऐसे परिवर्तन या वृद्धि का परिणाम, परियोजना या क्रियाकलाप के प्रवर्ग में प्रवर्ग-‘बी2’ से या तो प्रवर्ग-‘ए’ या प्रवर्ग-‘बी1’ तक में परिवर्तन के रूप में होता है।

(ग) ऐसी परियोजनाओं या क्रियाकलापों, जो इस अधिसूचना की अनुसूची की किसी मद के अंतर्गत आते हैं, के संबंध में विस्तृत इंजीनियरी के पश्चात् परियोजना के निष्पादन के दौरान पर्यावरणीय अनापत्ति शर्तों से संयंत्र या क्रियाकलाप के संरूपण में किसी परिवर्तन के लिए पूर्व पर्यावरणीय अनापत्ति अपेक्षित नहीं होगी, यदि उत्पादन क्षमता में कोई परिवर्तन नहीं है और ऐसे परिवर्तनों, जिनके परिणामस्वरूप प्रणाली सृजित अभिस्वीकृति, संबंधित विनियामक प्राधिकरण द्वारा जारी की जाएगी, को कार्यान्वित करने से पूर्व समय-समय पर, केंद्रीय सरकार द्वारा उपबंधित रूपविधान में परिवेश (PARIVESH) पोर्टल पर ऐसे परिवर्तनों की विशिष्टियां प्रस्तुत करने के अधीन रहते हुए, प्रदूषण भार में कोई वृद्धि नहीं है, को लागू होगी।

स्पष्टीकरण—इस उपपैरा के प्रयोजन के लिए, उत्सर्जनों, बहिःस्त्रावों या निस्सरणों, ठोस, औद्योगिक परिसंक्रम्य अपशिष्ट के संबंध में, “प्रदूषण भार” का अवधारण, भिन्न-भिन्न संघटकों की मात्रा और संकेन्द्रण के गुणन तथा पैरामीटरों (जैसा पूर्व पर्यावरणीय अनापत्ति या पर्यावरण संघात निर्धारण रिपोर्ट (ईआईए) और पर्यावरण प्रबंध योजना, जिसके आधार पर ऐसी पूर्व पर्यावरणीय अनापत्ति प्रदान की गई है, में उपबंधित या निर्दिष्ट है) और समय-समय पर यथासंशोधित पर्यावरण (संरक्षण) नियम, 1986 के अधीन अधिसूचित ऐसे अन्य पैरामीटरों के आधार पर किया जाएगा।”

3. अनुसूची में, मद 5(छ) के सामने, स्तंभ (5) में प्रविष्टि के पश्चात्, निम्नलिखित प्रविष्टि अंतःस्थापित की जाएगी, अर्थात् :-

“**टिप्पण :** ऐसी चीनी विर्माण यूनिटों या मद्य निर्माणशालाओं का, जिनके पास पूर्व पर्यावरण अनापत्ति है, तथा ऐसे एथनाल, जिसका केवल सक्षम प्राधिकारी द्वारा यथा प्रमाणित मिश्रण के लिए ईंधन के रूप में प्रयोग किया जाना है, के उत्पादन के लिए विस्तार का प्रवर्ग ‘बी 2’ परियोजनाओं के रूप में मूल्यांकन किया जाएगा।”

4. परिशिष्ट 13 के स्थान पर, निम्नलिखित परिशिष्ट रखा जाएगा, अर्थात् :-

“परिशिष्ट 13

प्रदूषण भार में वृद्धि न होने का सत्यापन

ईआईए अधिसूचना में तुरंत संशोधन (i) कच्ची सामग्री मिश्रण या (ii) उत्पाद-मिश्रण या (iii) उत्पादों के भीतर मात्राएं या (iii) उसी प्रवर्ग के अंतर्गत आने वाले नए उत्पादों सहित उत्पादों की संख्या या (iv) विद्यमान क्षेत्र या परियोजना की पर्यावरण अनापत्ति में विनिर्दिष्ट विद्यमान क्षेत्र से संलग्न क्षेत्रों में संयंत्र या प्रक्रिया या संक्रियाओं के संरूपण में किसी परिवर्तन सहित या रहित प्रसंस्करण ; या उत्पादन ; या विनिर्माण सेक्टरों (इस अधिसूचना की अनुसूची में मद सं. 2, 3, 4 और 5 के सामने सूचीबद्ध) के संबंध में उत्पादन क्षमता में किसी वृद्धि के लिए पूर्व पर्यावरणीय अनापत्ति की अपेक्षा से छूट प्राप्त है। यह सुविधा उन यूनिटों को उपलब्ध है, जिन्होंने ईआईए अधिसूचना, 1994 तथा ईआईए अधिसूचना, 2006 के अधीन पूर्व पर्यावरणीय अनापत्ति अभिप्राप्त कर ली है। ऐसे मामलों के संबंध में पूर्व पर्यावरणीय अनापत्ति अभिप्राप्त करने से छूट का दावा करने के लिए, परियोजना प्रस्तावक, निम्नलिखित प्रक्रिया का अनुसरण करेगा :-

1. परियोजना प्रस्तावक से अपेक्षा की जाती है कि वह ऐसे पर्यावरण संपरीक्षकों या प्रतिष्ठित संस्थाओं, जो राज्य प्रदूषण नियंत्रण बोर्ड या केंद्रीय प्रदूषण नियंत्रण बोर्ड या पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय (जिसे इसमें इसके पश्चात् मंत्रालय कहा गया है) द्वारा पैनलीकृत की जाएं, से 'प्रदूषण भार में कोई वृद्धि नहीं' का प्रमाणपत्र अभिप्राप्त करें।

2. मंत्रालय द्वारा परिवेश पोर्टल पर, समय-समय पर उपलब्ध कराए गए अनुसार, 'प्रदूषण भार में कोई वृद्धि नहीं' प्रमाणपत्र और सूचना की एक प्रति उस यूनिट द्वारा अपलोड की जाएगी, जिसके लिए प्रणाली सृजित अभिस्वीकृति आनलाइन जारी की जाएगी।

3. यूनिट, यथास्थिति, राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति को विनिर्दिष्ट रूपविधान में निम्नलिखित के साथ सूचित करेगी,—

i. राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समिति या केंद्रीय प्रदूषण नियंत्रण बोर्ड या मंत्रालय द्वारा पैनलीकृत पर्यावरण संपरीक्षक या प्रतिष्ठित संस्था से 'प्रदूषण भार में कोई वृद्धि नहीं' का प्रमाणपत्र ;

ii. परियोजना या क्रियाकलाप के लिए प्रचालन के लिए अंतिम सहमति प्रमाणपत्र ; और

iii. परिवेश पोर्टल पर सूचना और 'प्रदूषण भार में कोई वृद्धि नहीं' प्रमाणपत्र अपलोड करने की आनलाइन सृजित प्रणाली अभिस्वीकृति।

4. इस प्रकार अभिप्राप्त सूचना की, यथास्थिति, राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति द्वारा परीक्षा की जाएगी, जो, परियोजना प्रस्तावक से अभिप्राप्त, ऐसी सूचना पर विनिश्चय करेगा/करेगी।

5. यदि, यथास्थिति, राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति, सत्यापन किए जाने पर यह पाते हैं कि परिवर्तन या विस्तार या आधुनिकीकरण का परिणाम प्रदूषण भार में वृद्धि के रूप में होगा या हुआ है, तो इस खंड के अधीन दावा की गई छूट विधिमान्य नहीं होगी और यह माना जाएगा कि परियोजना प्रस्तावक, ऐसे परिवर्तन या वृद्धि करने से पहले, इस अधिसूचना के पैरा 7 के उपपैरा (ii) खंड (क) के अनुसार, पूर्व पर्यावरणीय अनापत्ति अभिप्राप्त करने का दायी होगा और पर्यावरण (संरक्षण) अधिनियम, 1986 के उपबंध तदनुसार लागू होंगे।

टिप्पण : शंकाओं को दूर करने के लिए, यह स्पष्ट किया जाता है कि परियोजना प्रस्तावक का यह उत्तरदायित्व होगा कि वह, ऐसा परिवर्तन या वृद्धि करने से पूर्व, यथास्थिति, परिवर्तन, विस्तार या आधुनिकीकरण के परिणामस्वरूप 'प्रदूषण भार में कोई वृद्धि नहीं' के संबंध में स्वयं का समाधान करे और परियोजना प्रस्तावक, पर्यावरण (संरक्षण) अधिनियम, 1986 के उपबंधों के अधीन कार्रवाई के लिए दायी होगा, यदि तथ्यों या दावे के सत्यापन किए जाने पर यह पाया जाता है कि ऐसे परिवर्तन, विस्तार या आधुनिकीकरण से प्रदूषण भार में वृद्धि अंतर्वलित है।"

[फा. सं. 22-33/2019-आईए. III]

गीता मेहन, संयुक्त सचिव

टिप्पण : मूल अधिसूचना, भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (ii) में, अधिसूचना संख्या का.आ. 1533(अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित की गई थी और अधिसूचना संख्या का.आ. 221(अ), तारीख 18 जनवरी, 2021 द्वारा उसमें अंतिम बार संशोधन किया गया था।

S.O. 980(E).—WHEREAS, by notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O.1533 (E), dated the 14th September, 2006 issued under sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of the sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 (hereinafter referred to as the EIA Notification), the Central Government directed that on and from the date of its publication, the new projects or activities or the expansion or modernisation of existing projects or activities listed in the Schedule to the EIA notification entailing capacity addition with change in process or technology and/or product mix shall be undertaken in any part of India only after obtaining prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified therein;

AND WHEREAS, with core principle of 'no increase in pollution load', the Central Government has amended the EIA notification by notifications number S.O. 3518(E), dated the 23rd November, 2016 and number S.O. 236 (E), dated the 16th January, 2020 providing flexibility in change in product-mix; change in quantities within products or number of products in the same category including resultant increase in the production with a cap of 50 per cent for which environmental clearance has been granted; change in configuration of the plant from the environmental clearance conditions during execution of the project;

AND WHEREAS, the Ministry of Environment, Forest and Climate Change is in receipt of requests from processing, production and manufacturing sector for permitting increase in production capacity without having to go through entire environmental clearance process again as long as there is no increase in pollution load;

AND WHEREAS, based on the experience in implementation of the EIA notification as amended by aforesaid notification number S.O. 3518(E), dated the 23rd November, 2016, the Central Government deems it necessary to permit increase in production capacity in respect of processing, production and manufacturing sector with or without any change in raw material-mix or product-mix or change in quantities within products or number of products or any change in configuration of the plant or operations in areas contiguous to the existing area, for which prior environmental clearance has been granted, without the requirement of Prior Environmental Clearance provided that there is no increase in pollution load;

AND WHEREAS, for the purpose of Ethanol Blending Programme with Petrol, a special dispensation was provided for expansion of sugar manufacturing or distillery units, intended for production of Ethanol vide notification number S.O. 345(E), dated the 17th January, 2019 and notification number S.O. 750(E), dated the 17th February, 2020. In view of the Government's commitment to achieve 20% blending of ethanol in petrol by the year 2025, it has been decided to continue further with this dispensation;

Now, therefore, in exercise of powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government, hereby makes following further amendments in the notification of the Government of India, in the erstwhile Ministry of Environment and Forests, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide number S.O. 1533 (E), dated the 14th September, 2006, namely:-

In the said notification, -

1. in paragraph 2, for clauses (ii) and (iii), the following clause shall be substituted, namely:-
 "(ii) *Expansion, modernisation or any change in the product mix or raw material mix in existing projects or activities, listed in the Schedule to this notification, resulting in capacity beyond the threshold limits specified for the concerned sector in the said Schedule, subject to conditions and procedure provided in the sub-paragraph (ii) of paragraph 7*";
2. in paragraph 7,-
 - A. in the heading, the words "for New Projects" shall be omitted;
 - B. in the sub-paragraph (i), the words "**For new projects or activities listed in the Schedule to this notification.**" shall be inserted as heading to the sub-paragraph;
 - C. in the sub-paragraph (ii),-
 - (I) in the clause (a), after the words "application shall be appraised accordingly for grant of environmental clearance", the following words shall be inserted, namely:-
 "in respect of projects or activities other than falling in clause (b) and (c)";
 - (II) for clauses (b) and (c), the following clauses shall be substituted, namely:-

(b) ~~Existing projects (having Prior Environmental Clearance) with no increase in pollution load. Any increase in production capacity in respect of processing or production or manufacturing listed in items numbers 1, 3, 4 and 5 in the Schedule to this notification, with or without change in raw material-mix or product-mix or change in quantities within products or number of products or any change in configuration of the plant or operations in areas contiguous to the existing area, for which prior environmental clearance has been granted, shall be exempt from the requirement of Prior Environmental Clearance provided that there is no increase in pollution load as specified in the said Schedule.~~

Provided that such exemption shall be applicable only consequent to -

- A. the project proponent furnishing information regarding such changes along with no increase in pollution load certificate, from the environmental auditor or reputed institutions empanelled by the State Pollution Control Board or Union Territory Pollution Control Committee or Central Pollution Control Board or Ministry of Environment, Forest and Climate Change, as per the procedure laid down in Appendix-XIII, on PARIVESH portal as well as to the concerned State Pollution Control Board or Union Territory Pollution Control Committee.

Note: If on verification, the State Pollution Control Board or Union Territory Pollution Control Committee, as the case may be, after giving the project proponent the opportunity of being heard, holds that such change or expansion or modernisation results in increase in pollution load, the exemption claimed under this clause shall not be valid and it shall be deemed that the project proponent was always liable to obtain prior environmental clearance, in respect of such change or expansion or modernisation, as per the clause (a) and the provisions of Environment (Protection) Act, 1986 shall apply accordingly;

- B. installation and implementation of Online Continuous Monitoring System (OCMS) with at least 95% uptime, connected to the servers of the Central Pollution Control Board and State Pollution Control Board or Union Territory Pollution Control Committee concerned to report the quantity and quality, of emission and discharges:

Provided further that the provisions of this clause shall not be applicable if such change or increase results in change in category of project or activity from Category-'B2' to either Category-'A' or Category 'B1'.

(c) Any change in configuration of the plant or activity from the environmental clearance conditions during execution of the project after detailed engineering, in respect of projects or activities, falling in any item of the Schedule to this notification, shall not require prior environmental clearance, if there is no change in production capacity and there is no increase in pollution load subject to furnishing particulars of such changes on PARIVESH portal in the format as may be provided by the Government from time to time, before implementing such changes whereupon a system generated acknowledgement will be issued by the concerned Regulatory Authority.

Explanation:- For the purpose of this sub-paragraph, "Pollution load" shall be determined on the basis of multiplication of quantity and concentration of different components and parameters (as provided or referred in the Prior Environment Clearance or the Environment Impact Assessment Report (EIA) and Environment Management Plan based on which such Prior Environment Clearance has been granted), in respect of emissions, effluents or discharge, solid, industrial hazardous waste and such other parameters notified under the Environment (Protection) Rules, 1986 as amended from time to time.'

3. in the Schedule, against item 5(g), after the entry in column (5), the following entry shall be inserted, namely:-

"Note: Expansion of sugar manufacturing units or distilleries, having Prior Environment Clearance and for production of ethanol, to be used as fuel for blending only as certified by the competent authority, shall be appraised as Category 'B2' projects.";

4. for Appendix-XIII, the following Appendix shall be substituted, namely:-

"Appendix-XIII

Verification of No Increase in Pollution Load

The instant amendment in EIA Notification exempts the requirement of Prior Environmental Clearance for any increase in production capacity in respect of processing or production or manufacturing sectors (listed against item numbers 2,3, 4 and 5 in the Schedule to this notification) with or without any change in (i) raw material-mix or (ii) product-mix or (ii) quantities within products or (ii) number of products including new products falling in the same category or (iv) configuration of the plant or process or operations in existing area or in areas contiguous to the existing area specified in the environmental clearance of the project. This facility is available to those units which have obtained prior environmental clearance under EIA Notification, 1994 and EIA Notification, 2006. To claim exemption from obtaining Prior Environment Clearance in respect of such cases, the project proponent shall follow the following process:-

1. The project proponent is required to obtain a certificate of 'no increase in the pollution load' from the environmental auditors or reputed institutions, to be empanelled by the State Pollution Control Board or Central Pollution Control Board or Ministry of Environment, Forest and Climate Change (hereinafter referred to as the Ministry).
2. A copy of 'no increase in pollution load' certificate and intimation, as provided by the Ministry from time to time on PARIVESH portal, shall be uploaded by the unit for which system generated acknowledgement shall be issued online;
3. The unit shall inform the State Pollution Control Board or Union Territory Pollution Control Committee, as the case may be, in specified format along with-
 - i. 'no increase in pollution load' certificate from the Environmental Auditor or reputed institutions empanelled by the State Pollution Control Board or Pollution Control Committee or Central Pollution Control Board or Ministry;
 - ii. last Consent to Operate certificate for the project or activity; and
 - iii. online system generated acknowledgement of uploading of intimation and 'no increase in pollution load' certificate on PARIVESH Portal;
4. The information so received shall be examined by the State Pollution Control Board or Union Territory Pollution Control Committee, as the case may be, who shall take decision on such information, received from the project proponent.
5. If on verification the State Pollution Control Board or Union Territory Pollution Control Committee, as the case may be, holds that the change or expansion or modernisation will result or has resulted in increase in pollution load, the exemption claimed under this clause shall not be valid and it shall be deemed that the project proponent was liable to obtain Prior Environmental Clearance before under taking such changes or increase, as per the clause (a) of sub-paragraph (ii) of paragraph 7 of this notification and the provisions of Environment (Protection) Act, 1986 shall apply accordingly.

Note: For removal of doubts, it is clarified that it shall be the responsibility of the project proponent to satisfy itself about 'no increase in pollution load' as a result of changes, expansion or modernisation, as the case may be, before under taking such changes or increase, and the project proponent shall be liable for action under the provisions of the Environment (Protection) Act, 1986 if on verification of facts or claim it is found that such change or expansion or modernisation involves increase in pollution load."

[F. No. 22-33/2019-IA.III]

GEETA MENON, Jt.Secy.

Note : The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide number S.O. 1533 (E), dated the 14th September, 2006 and was last amended vide the notification number S.O.221(E) , dated the 18th January, 2021.

10/29/21, 1:44 PM

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ACKNOWLEDGEMENT

This is to acknowledge that **AAI CHENNAI** has provided the information on PARIVESH Portal in respect of **Proposed change in product mix of existing synthetic organic chemicals by Chemplast Sanmar Limited Sanmar Speciality chemicals division** in the format attached herewith under the provisions of S.O.980-(E), dated 21st March, 2021.

To claim exemption from obtaining Prior Environment Clearance in respect of any increase in production capacity with or without any change in (i) raw material-mix or (ii) product-mix or (ii) quantities within products or (ii) number of products including new products falling in the same category or (iv) configuration of the plan or process or operations in existing area or in areas contiguous to the existing area specified in the environmental clearance of the project, the project proponent / SPCB or UTPCC shall follow the following process:-

1. The project proponent shall inform the SPCB or UTPCC, as the case may be, in specified format along with-

- (i) 'no increase in pollution load' certificate from the Environmental Auditor or reputed institutions empanelled by the SPCB or UTPCC or CPCB or Ministry;
- (ii) last Consent to Operate certificate for the project or activity; and
- (iii) online system generated acknowledgement of uploading of intimation and 'no increase in pollution load' certificate on PARIVESH Portal;

2. Based on the submission of above information, the project proponent may carry on the proposed activity as per the submitted details. However, if on verification the SPCB or UTPCC, as the case may be, holds that the change or expansion or modernization will result or has resulted in increase in pollution load, the exemption claimed under this clause shall not be valid and it shall be deemed that the project proponent was liable to obtain Prior Environmental Clearance before under taking such changes or increase, as per the clause (a) of sub-paragraph (ii) of paragraph 7 of EIA Notification, 2006 and the provisions of Environment (Protection) Act, 1986 shall apply accordingly.

Encl: Attached the Information provided by the project proponent

INITIAL QUESTIONNAIRE

Single Window No	SW/1626/2021
Whether Project/Activity accorded prior EC?	Yes
If Yes, Is project details available in the PARIVESH?	No
Proposal No/MOEFCC File/SEIAA File No	F. No. J-1101/104/2009-IA-II (I)
Category (eg. Category A=MOEFCC, Category B=SEIAA/SEAC Proposal)	Category A
Whether Project/Activity falls in the category of Processing or Production or Manufacturing Sectors	Yes
Item number as per schedule to EIA Notification, 2006	5(f) Synthetic organic chemicals industry (dyes & dye intermediates; bulk)
Whether Project/Activity falls in 'B2' Category	No
Whether the instant proposal tantamount to change in Category?(e.g. 'B2' to 'B1' or 'B2' to 'A')	
Submit Date	31-07-2021 16:46:09

10/29/21, 1:44 PM

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Project Details

1. Name of the Project or Activity *	Proposed change in product mix of existing synthetic organic chemicals by Chemplast Sanmar Limited Sanmar Speciality chemicals division	2. Name of the Project Proponent *	AAI CHENNAI
3. Address for the correspondence with Telephone and e-mail address *	5, 7/1,3A, 3B,8/1,2A,2B,9/1,2,3,10/1,3A,3B,4,2/1A,1B,13/1,14/1A,2A. Suligunta Village, Berigai,Shulagiri Taluk,Hosur, Krishnagiri District.		
State *	Tamil Nadu	Distict *	Krishnagiri
Tehshil *	Shoolagiri	Village *	Suligunta
PinCode *	635105		
4. category of the project as per schedule, as per the schedule of EIA Notification,2006 *	A		

5. Location of the project

Plot/Survey/Khasra number : *	5, 7/1,3A, 3B,8/1,2A,2B,9/1,2,3,10/1,3A,3B,4,2/1A,1B,13/1,14/1A,2A			Village : *	Suligunta
State *	Tamil Nadu			Distict *	Krishnagiri
Tehshil *	Shoolagiri			Pincode *	635105
Bounded latitudes of the Project/activity site :					
From *	12	48	17.40	To *	12 48 13.95
Bounded Longitudes of the Project/activity site :					
From *	77	59	19.41	To *	77 58 57.30
Geographic data file upload(KML File)*	Download				

5A. Whether project activity proposed to be carried out in contiguous area in addition to the existing area ?*

NO

6. Whether the project proposed to be located in the Notified industrial area? *

NO

7. Whether the Project/ Activity granted Environmental Clearance earlier? *

YES

MoEFCC / SEIAA File No./ PARIVESH Proposal No *

J-11011/104/2009-IA.II(I)

Date of Grant*

29-04-2009 00:00:00

Upload EC letter of Industrial area *

(Upload PDF File only)
Download

8. Details of Consent under Air (P&CP) Act, 1981 & Water (P&CP) Act, 1974

Sno.	Consent No/Application no	Date	Valid Up to	Upload copy of Consent order
1	2005227031342	19 Aug 2020	31 Mar 2022	Download
2	2005127031342	19 Aug 2020	31 Mar 2022	Download

10/29/21, 1:44 PM

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9. Details of Authorization under Hazardous & Other Waste Management Rules, 2016 and subsequent amendment

Sno.	Consent No/Application no	Date	Valid Up to	Upload copy of Consent order
1	21HFC36507044	24 Jul 2021	31 Mar 2026	Download

10. Details of products & by-products including changes in product mix

Sno.	List of products/by-products permitted under EC / CTO	CAS Number	Quantity permitted under EC / CTO (TPD / TPM / TPA)	unit	List of products/by-products proposed under clause 7(ii)(b)	CAS Number	Quantity proposed under clause	unit	Rema
1	PHYTO CHEMICALS	64868	1.4	Tons per Annum (TPA)	PHYTO CHEMICALS	64868	1.4	Tons per Annum (TPA)	
2	ORGANIC CHEMICALS	68966869	1080	Tons per Annum (TPA)	ORGANIC CHEMICALS	3399733	1600	Tons per Annum (TPA)	
3	Dil. Hydrochloric Acid (BY PRODUCT)	7647010	00	Tons per Annum (TPA)	Dil. Hydrochloric Acid (BY PRODUCT)	7647010	1050	Tons per Annum (TPA)	
4	Dil. Sulphuric Acid (BY PRODUCT)	7664939	00	Tons per Annum (TPA)	Dil. Sulphuric Acid (BY PRODUCT)	7664939	750	Tons per Annum (TPA)	

11. Details of Raw materials including water consumption and fuel consumption including changes in the raw mater mix

Sno.	List of raw materials envisaged under EC / CTO	CAS Number	Quantity permitted under EC / CTO (TPD / TPM / TPA)	unit	Raw materials proposed under clause 7(ii)(b)	CAS Number	Quantity proposed under clause 7(ii)(b) (TPD / TPM / TPA)	unit	Rema
1	caustic soda	1310732	1.13	Tons per Annum (TPA)	caustic soda	1310732	1.31	Tons per Annum (TPA)	
2	Sodium Chloride	7647145	1.64	Tons per Annum (TPA)	Sodium Chloride	7647145	1.64	Tons per Annum (TPA)	
3	Acetic acid	64197	0.19	Tons per Annum (TPA)	Acetic acid	64197	0.19	Tons per Annum (TPA)	
4	Activated carbon	64365113	0.22	Tons per Annum (TPA)	Activated carbon	64365113	0.22	Tons per Annum (TPA)	

10/29/21, 1:44 PM

Welcome to Single Window Clearances

5	Chloroform	67663	10.64	Tons per Annum (TPA)	Chloroform	67663	10.64	Tons per Annum (TPA)
6	DNS	609994	11.97	Tons per Annum (TPA)	DNS	609994	11.97	Tons per Annum (TPA)
7	Ethyl acetate	141786	5.67	Tons per Annum (TPA)	Ethyl acetate	141786	5.67	Tons per Annum (TPA)
8	Hexane	110543	1.78	Tons per Annum (TPA)	Hexane	110543	1.78	Tons per Annum (TPA)
9	Methanol	67561	15.12	Tons per Annum (TPA)	Methanol	67561	15.12	Tons per Annum (TPA)
10	Hyflo	68855549	1.78	Tons per Annum (TPA)	Hyflo	68855549	1.78	Tons per Annum (TPA)
11	Caustic Soda	1310732	3.5	Tons per Annum (TPA)	Caustic Soda	1310732	3.5	Tons per Annum (TPA)
12	Calcium carbonate	471341	2.52	Tons per Annum (TPA)	Calcium carbonate	471341	2.52	Tons per Annum (TPA)
13	Hyflo	68855549	1.08	Tons per Annum (TPA)	Hyflo	68855549	1.08	Tons per Annum (TPA)
14	Sodium Carbonate	497198	2.31	Tons per Annum (TPA)	Sodium Carbonate	497198	2.31	Tons per Annum (TPA)
15	Sodium Chloride	7647145	9.11	Tons per Annum (TPA)	Sodium Chloride	7647145	9.11	Tons per Annum (TPA)
16	Sodium Hypochlorite	7681529	16.91	Tons per Annum (TPA)	Sodium Hypochlorite	7681529	16.91	Tons per Annum (TPA)
17	Acetic acid	64197	2.13	Tons per Annum (TPA)	Acetic acid	64197	2.13	Tons per Annum (TPA)
18	Activated Carbon	64365113	0.62	Tons per Annum (TPA)	Activated Carbon	64365113	0.62	Tons per Annum (TPA)
19	Chloroform	67663	65.8	Tons per Annum (TPA)	Chloroform	67663	65.8	Tons per Annum (TPA)

0/29/21, 1:44 PM

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20	DNS	609994	42.7	Tons per Annum (TPA)	DNS	609994	42.7	Tons per Annum (TPA)
21	Hexane	110543	4.72	Tons per Annum (TPA)	Hexane	110543	4.72	Tons per Annum (TPA)
22	Isopropyl alcohol	67630	7.49	Tons per Annum (TPA)	Isopropyl alcohol	67630	7.49	Tons per Annum (TPA)
23	Methanol	67561	16.56	Tons per Annum (TPA)	Methanol	67561	16.56	Tons per Annum (TPA)
24	Methyl acrylate	96333	544.32	Tons per Annum (TPA)	Methyl acrylate	96333	0	Tons per Annum (TPA)
25	Hydroquinone	123319	1.08	Tons per Annum (TPA)	Hydroquinone	123319	0	Tons per Annum (TPA)
26	Aluminum chloride	7446700	367.2	Tons per Annum (TPA)	Aluminum chloride	7446700	0	Tons per Annum (TPA)
27	Mesityl oxide	141797	816.48	Tons per Annum (TPA)	Mesityl oxide	141797	0	Tons per Annum (TPA)
28	Benzene	71432	972	Tons per Annum (TPA)	Benzene	71432	0	Tons per Annum (TPA)
29	Acetic acid	64197	17.28	Tons per Annum (TPA)	Acetic acid	64197	0	Tons per Annum (TPA)
30	Caustic soda	1310732	293.76	Tons per Annum (TPA)	Caustic soda	1310732	0	Tons per Annum (TPA)
31	HCl	7647010	176.04	Tons per Annum (TPA)	HCl	7647010	0	Tons per Annum (TPA)
32	Zinc dust	7440666	108	Tons per Annum (TPA)	Zinc dust	7440666	0	Tons per Annum (TPA)
33	Calcium carbonate	471341	108	Tons per Annum (TPA)	Calcium carbonate	471341	0	Tons per Annum (TPA)
34	Frambinon	5471512	864	Tons per Annum (TPA)	Frambinon	5471512	0	Tons per Annum (TPA)

35	Dimethyl sulphate	77781	972	Tons per Annum (TPA)	Dimethyl sulphate	77781	0	Tons per Annum (TPA)
36	Caustic soda	1310732	810	Tons per Annum (TPA)	Caustic soda	1310732	0	Tons per Annum (TPA)
37	EDC	25952538	520.56	Tons per Annum (TPA)	EDC	25952538	0	Tons per Annum (TPA)
38	Aluminum chloride	7446700	1454.76	Tons per Annum (TPA)	Aluminum chloride	7446700	0	Tons per Annum (TPA)
39	Toluene	108883	451.44	Tons per Annum (TPA)	Toluene	108883	0	Tons per Annum (TPA)
40	Acetyl chloride	75365	800.28	Tons per Annum (TPA)	Acetyl chloride	75365	0	Tons per Annum (TPA)
41	EDC	25952538	181.44	Tons per Annum (TPA)	EDC	25952538	0	Tons per Annum (TPA)
42	Sodium chloride	7647145	154.44	Tons per Annum (TPA)	Sodium chloride	7647145	0	Tons per Annum (TPA)
43	Sodium carbonate	497198	18.36	Tons per Annum (TPA)	Sodium carbonate	497198	0	Tons per Annum (TPA)
44	Methanol	67561	1620	Tons per Annum (TPA)	Methanol	67561	0	Tons per Annum (TPA)
45	Sodium methoxide	124414	540	Tons per Annum (TPA)	Sodium methoxide	124414	0	Tons per Annum (TPA)
46	Dimethyl formide	68122	108	Tons per Annum (TPA)	Dimethyl formide	68122	0	Tons per Annum (TPA)
47	P-Anisic aldehyde	123115	1080	Tons per Annum (TPA)	P-Anisic aldehyde	123115	0	Tons per Annum (TPA)
48	HCl	7647010	1425.6	Tons per Annum (TPA)	HCl	7647010	0	Tons per Annum (TPA)
49	Toluene	108883	216	Tons per Annum (TPA)	Toluene	108883	0	Tons per Annum (TPA)

10/29/21, 1:44 PM

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50	Sodium bi carbonate	144558	21.6	Tons per Annum (TPA)	Sodium bi carbonate	144558	0	Tons per Annum (TPA)
51	Hydrogen gas	1333740	41.04	Tons per Annum (TPA)	Hydrogen gas	1333740	0	Tons per Annum (TPA)
52	Raney Nickel catalyst	12003780	8.64	Tons per Annum (TPA)	Raney Nickel catalyst	12003780	0	Tons per Annum (TPA)
53	Hyflo	68855549	57.24	Tons per Annum (TPA)	Hyflo	68855549	0	Tons per Annum (TPA)
54	Toluene	108883	174.96	Tons per Annum (TPA)	Toluene	108883	0	Tons per Annum (TPA)
55	Sodium Cyanide	143339	434.16	Tons per Annum (TPA)	Sodium Cyanide	143339	0	Tons per Annum (TPA)
56	Caustic Soda	1310732	83.16	Tons per Annum (TPA)	Caustic Soda	1310732	0	Tons per Annum (TPA)
57	Potassium permanganate	7722647	4.32	Tons per Annum (TPA)	Potassium permanganate	7722647	0	Tons per Annum (TPA)
58	Potassium iodide	7681110	4.32	Tons per Annum (TPA)	Potassium iodide	7681110	0	Tons per Annum (TPA)
59	Sodium bi carbonate	67561	22.68	Tons per Annum (TPA)	Sodium bi carbonate	67561	0	Tons per Annum (TPA)
60	Sodium chloride	68122	147.96	Tons per Annum (TPA)	Sodium chloride	68122	0	Tons per Annum (TPA)
61	Sodium hypo chlorite	123115	756	Tons per Annum (TPA)	Sodium hypo chlorite	123115	0	Tons per Annum (TPA)
62	HCl	17639939	1123.2	Tons per Annum (TPA)	HCl	17639939	0	Tons per Annum (TPA)
63	Hydrogen gas	1333740	92.88	Tons per Annum (TPA)	Hydrogen gas	1333740	0	Tons per Annum (TPA)
64	Ammonia gas	7664417	1.08	Tons per Annum (TPA)	Ammonia gas	7664417	0	Tons per Annum (TPA)

10/29/21, 1:44 PM

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65	Raney Nickel catalyst	12003780	36.72	Tons per Annum (TPA)	Raney Nickel catalyst	12003780	0	Tons per Annum (TPA)
66	Hyflow	68855549	6.48	Tons per Annum (TPA)	Hyflow	68855549	0	Tons per Annum (TPA)
67	Methyl Phenyl Ethyl amine	586709	1188	Tons per Annum (TPA)	Methyl Phenyl Ethyl amine	586709	0	Tons per Annum (TPA)
68	HBr	10035106	2170.8	Tons per Annum (TPA)	HBr	10035106	0	Tons per Annum (TPA)
69	HCl	7647010	648	Tons per Annum (TPA)	HCl	7647010	0	Tons per Annum (TPA)
70	Ammonia solution	7664417	2700	Tons per Annum (TPA)	Ammonia solution	7664417	0	Tons per Annum (TPA)
71	Cyano Acetic acid	372098	1107.76	Tons per Annum (TPA)	Cyano Acetic acid	372098	1641.12	Tons per Annum (TPA)
72	Cyclohexanone	108941	1404	Tons per Annum (TPA)	Cyclohexanone	108941	2080	Tons per Annum (TPA)
73	Hydrogen	1333740	70.2	Tons per Annum (TPA)	Hydrogen	1333740	104	Tons per Annum (TPA)
74	Ammonium acetate	631618	7.02	Tons per Annum (TPA)	Ammonium acetate	631618	10.4	Tons per Annum (TPA)
75	Toluene	108883	6.16	Tons per Annum (TPA)	Toluene	108883	9.12	Tons per Annum (TPA)
76	Ammonium gas	7664417	70.2	Tons per Annum (TPA)	Ammonium gas	7664417	104	Tons per Annum (TPA)
77	Raney cobalt	7440484	2.81	Tons per Annum (TPA)	Raney cobalt	7440484	4.16	Tons per Annum (TPA)
78	Bromine	7726956	918	Tons per Annum (TPA)	Bromine	7726956	0	Tons per Annum (TPA)
79	Butanol	71363	1134	Tons per Annum (TPA)	Butanol	71363	0	Tons per Annum (TPA)

10/29/21, 1:44 PM

Welcome to Single Window Clearances

80	BHT	128370	864	Tons per Annum (TPA)	BHT	128370	0	Tons per Annum (TPA)
81	Ammonia solution	7664417	810	Tons per Annum (TPA)	Ammonia solution	7664417	0	Tons per Annum (TPA)
82	Methanol	67561	1041.12	Tons per Annum (TPA)	Methanol	67561	0	Tons per Annum (TPA)
83	Hexane	110543	313.2	Tons per Annum (TPA)	Hexane	110543	0	Tons per Annum (TPA)
84	Sodium boro hydride	16940662	135	Tons per Annum (TPA)	Sodium boro hydride	16940662	0	Tons per Annum (TPA)
85	Sodium meta sulphite	7681574	54	Tons per Annum (TPA)	Sodium meta sulphite	7681574	0	Tons per Annum (TPA)
86	Sodium Thiosulphite	7772987	54	Tons per Annum (TPA)	Sodium Thiosulphite	7772987	0	Tons per Annum (TPA)
87	HCl	7647010	1188	Tons per Annum (TPA)	HCl	7647010	0	Tons per Annum (TPA)
88	Ammonium thio cyanate	1762954	751.68	Tons per Annum (TPA)	Ammonium thio cyanate	1762954	0	Tons per Annum (TPA)
89	Acetone	67641	293.76	Tons per Annum (TPA)	Acetone	67641	0	Tons per Annum (TPA)
90	Hydrazine hydrate	10217524	619.92	Tons per Annum (TPA)	Hydrazine hydrate	10217524	0	Tons per Annum (TPA)
91	Nitrobenzene	98953	723.6	Tons per Annum (TPA)	Nitrobenzene	98953	0	Tons per Annum (TPA)
92	Sodium dithionate	7631949	12.96	Tons per Annum (TPA)	Sodium dithionate	7631949	0	Tons per Annum (TPA)
93	Toluene	108883	547.56	Tons per Annum (TPA)	Toluene	108883	0	Tons per Annum (TPA)
94	Methanol	67561	1184.76	Tons per Annum (TPA)	Methanol	67561	0	Tons per Annum (TPA)

95	Ammonia	7664417	875.88	Tons per Annum (TPA)	Ammonia	7664417	0	Tons per Annum (TPA)
96	EDC	25952538	977.4	Tons per Annum (TPA)	EDC	25952538	0	Tons per Annum (TPA)
97	Ammonium nitrate	6484522	768.96	Tons per Annum (TPA)	Ammonium nitrate	6484522	0	Tons per Annum (TPA)
98	Ammonium chloride	12125029	248.4	Tons per Annum (TPA)	Ammonium chloride	12125029	0	Tons per Annum (TPA)
99	HCl	7647010	108	Tons per Annum (TPA)	HCl	7647010	0	Tons per Annum (TPA)
100	Zinc	7440666	162	Tons per Annum (TPA)	Zinc	7440666	0	Tons per Annum (TPA)
101	n-Butanol	71363	324	Tons per Annum (TPA)	n-Butanol	71363	0	Tons per Annum (TPA)
102	Sodium nitrite	7632000	226.8	Tons per Annum (TPA)	Sodium nitrite	7632000	0	Tons per Annum (TPA)

12. Approval for additional

water consumption if applicable *

Not Applicable.

13. Details of Effluent Generation

A. Quantity

Sno.	Details as per	Propose	Quantity of existing effluent generation (as per EC/CTO)	unit	Quantity of effluent generation after the proposed change in product or raw material mix	unit	Mode of Disposal & Ultimate Receiving Body
1	CTO	INDUSTRIAL	68	Kilo liters per Day (KLD)	68	Kilo liters per Day (KLD)	Treatment will be furnished in the in house ETP facility following Zero Liquid Discharge.
2	CTO	DOMESTIC	12	Kilo liters per Day (KLD)	12	Kilo liters per Day (KLD)	Domestic effluent treated in STP and treated water reused in gardening.

B. Quality

10/29/21, 1:44 PM

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Sno.	Details as per	Composition	Concentration	unit	Composition after proposed change in product or raw material mix (eg. COD/BOD/TSS/TDS/Others)	Concentration after proposed change in product or raw material mix	unit	Remarks
1	CTO	COD	1814.94	Kg Per Day	COD	1804.81	Kg Per Day	
2	CTO	BOD	604.34	Kg Per Day	BOD	599.44	Kg Per Day	
3	CTO	TDS	6802.08	Kg Per Day	TDS	6798.43	Kg Per Day	
4	CTO	TSS	47.91	Kg Per Day	TSS	47.66	Kg Per Day	

C. Total load in respect of Effluent

(Note: The 'total pollution load' shall be ascertained by multiplication of quantity and concentration of different components and parameters)

Sno.	Details as per	Total load in respect of Effluent post treatment	unit	Treatment facility existing (with capacity)	unit	Total load in respect of Effluent after proposed change in product or raw material mix	unit	Treatment facility proposed with capacity after proposed change in product or raw material mix	unit	Remarks
1	CTO	1814.94	Kg Per Day	60	Kilo liters per Day (KLD)	1804.81	Kilo liters per Day (KLD)	60	Kilo liters per Day (KLD)	MEE Capac

D. Details of effluent management:

Whether Segregation of Concentrated stream and its disposal is proposed? *

Yes

Whether Reduction / Recycle / Reuse of effluent are proposed? *

Yes

Whether any additional Effluent Treatment Facilities Provided? *

No

Whether is there any proposal for up-gradation of ETP? *

No

Whether the unit is having Membership of Common Effluent Conveyance / Disposal Facility? *

No

Whether it is Proposed to achieve zero discharge? *

Yes

Whether Project has Membership of CETP? *

No

Brief report on details of effluent management; Segregation of Concentrated stream and its disposal; Details of Reduction / Recycle / Reuse of effluent; Effluent Treatment Facilities Provided; Proposal for up-gradation of ETP (with time bound program); Membership of CETP (if any); Membership of Common Effluent Conveyance / Disposal Facility (if any); Proposal to achieve zero discharge with technical justification and feasibility; etc.*

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14. Details of Emission Generation**A. Quantity**

(f) From Stacks

Sno.	Details as per	Point Source	Height of stack (m)	Emission rate	Unit	Total emission	Unit	After the proposed change in product or raw material mix Emission rate	Unit	After the proposed change in product or raw material mix Total emission	Unit
1	EC	Boiler -I (9 TPH)	40	205.20	Kg Per Day	205.20	Kg Per Day	205.20	Kg Per Day	205.20	Kg Per Day
2	EC	D G Set (600 KVA)	12	3.37	Kg Per Day	3.37	Kg Per Day	3.37	Kg Per Day	3.37	Kg Per Day
3	EC	D G Set (600 KVA)	12	14.29	Kg Per Day	14.29	Kg Per Day	14.29	Kg Per Day	14.29	Kg Per Day
4	EC	D G Set (600 KVA)	12	00	Kg Per Day	00	Kg Per Day	3.41	Kg Per Day	3.41	Kg Per Day
5	EC	D G Set (600 KVA)	12	00	Kg Per Day	00	Kg Per Day	3.41	Kg Per Day	3.41	Kg Per Day
6	EC	Scrubber at Plant-I	6.1	2.09	Kg Per Day	2.09	Kg Per Day	2.09	Kg Per Day	2.09	Kg Per Day
7	EC	Scrubber at Plant-II	17	1.60	Kg Per Day	1.60	Kg Per Day	1.60	Kg Per Day	1.60	Kg Per Day
8	EC	Scrubber at Plant-II	15	00	Kg Per Day	00	Kg Per Day	00	Kg Per Day	00	Kg Per Day
9	EC	Absorber at Plant-I	4	00	Kg Per Day	00	Kg Per Day	00	Kg Per Day	00	Kg Per Day
10	EC	Scrubber at R & D Plant	12	00	Kg Per Day	00	Kg Per Day	00	Kg Per Day	00	Kg Per Day
11	EC	Phyto Plant Scrubber (Process)	19	00	Kg Per Day	00	Kg Per Day	00	Kg Per Day	00	Kg Per Day
12	EC	Scrubber at Plant-II	15	00	Kg Per Day	00	Kg Per Day	00	Kg Per Day	00	Kg Per Day
13	EC	Scrubber at Pilot Plant	6.1	00	Kg Per Day	00	Kg Per Day	00	Kg Per Day	00	Kg Per Day
14	EC	Scrubber at Plant-IV	17	0.07	Kg Per Day	0.07	Kg Per Day	0.07	Kg Per Day	0.07	Kg Per Day
15	EC	Scrubber at Plant-IV	17	0.34	Kg Per Day	0.34	Kg Per Day	0.34	Kg Per Day	0.34	Kg Per Day
16	EC	Scrubber at Plant-IV	17	0.09	Kg Per Day	0.09	Kg Per Day	0.09	Kg Per Day	0.09	Kg Per Day

17	EC	Scrubber at Plant-V	17	00	Kg Per Day	00	Kg Per Day	00	Kg Per Day	00	Kg Per Day
18	EC	Scrubber at Plant-V	17	00	Kg Per Day	00	Kg Per Day	00	Kg Per Day	00	Kg Per Day
19	EC	Scrubber at Plant-V	17	00	Kg Per Day	00	Kg Per Day	00	Kg Per Day	00	Kg Per Day
20	EC	DC Set (320 KVA)	9.8	5.80	Kg Per Day	5.80	Kg Per Day	00	Kg Per Day	00	Kg Per Day
21	EC	DC Set (750 KVA)	12	3.53	Kg Per Day	3.53	Kg Per Day	00	Kg Per Day	00	Kg Per Day
22	EC	Thermic Fluid Heater	9	1.34	Kg Per Day	1.34	Kg Per Day	00	Kg Per Day	00	Kg Per Day
23	EC	Thermic Fluid Heater	9	00	Kg Per Day	00	Kg Per Day	1.59	Kg Per Day	1.59	Kg Per Day
24	EC	Scrubber at Plant II	17	1.57	Kg Per Day	1.57	Kg Per Day	1.57	Kg Per Day	1.57	Kg Per Day
25	EC	Scrubber at plant V	17	00	Kg Per Day	00	Kg Per Day	0.08	Kg Per Day	0.08	Kg Per Day

(ii) From Fugitive sources

(Fugitive source details should be entered for each and every Stack, so the content of table availability depend on the number of Stacks entered)

Sno.	Details as per	Fugitive Sources	Height of discharge	Emission rate	Unit	Total emission	Unit	After the proposed change in product or raw material mix Emission rate	Unit	After the proposed change in product or raw material mix Total emission	Unit
1	EC	00	00	00	Kg Per Day	00	Kg Per Day	00	Kg Per Day	00	Kg Per Day

(iii) From other sources

Sno.	Details as per	Fugitive Sources	Height of discharge	Emission rate	Unit	Total emission	Unit	After the proposed change in product or raw material mix Emission rate	Unit	After the proposed change in product or raw material mix Total emission	Unit
1	EC	00	00	00	Kg Per Day	00	Kg Per Day	00	Kg Per Day	00	Kg Per Day

B. Quality

10/29/21, 1:44 PM

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Sno.	Details as per	Stack attached to	Stack Height in Meter	APCM	Parameter (eg. PM10/PM25/SO2/NOx/Others)	Note: If specified in CTO, the same shall be filled up	Unit	After the proposed change in product or raw material mix	Unit
1	EC	Boiler-1 (9 TPH)	40	MDC	CO	73.87	Kg Per Day	73.87	Kg Per Day
2	EC	Boiler-1 (9 TPH)	40	MDC	SO2	34.47	Kg Per Day	34.47	Kg Per Day
3	EC	Boiler-1 (9 TPH)	40	MDC	SPM	69.77	Kg Per Day	69.77	Kg Per Day
4	EC	Boiler-1 (9 TPH)	40	MDC	NOx	27.09	Kg Per Day	27.09	Kg Per Day
5	EC	D.G Set (600 KVA)	12	Adequate stack Height	PM	0.93	Kg Per Day	0.93	Kg Per Day
6	EC	D.G Set (600 KVA)	12	Adequate stack Height	SO2	0.50	Kg Per Day	0.50	Kg Per Day
7	EC	D.G Set (600 KVA)	12	Adequate stack Height	NOx	0.42	Kg Per Day	0.42	Kg Per Day
8	EC	D.G Set (600 KVA)	12	Adequate stack Height	CO	1.53	Kg Per Day	1.53	Kg Per Day
9	EC	D.G Set (600 KVA)	12	Adequate stack Height	PM	3.80	Kg Per Day	3.80	Kg Per Day
10	EC	D.G Set (600 KVA)	12	Adequate stack Height	SO2	2.12	Kg Per Day	2.12	Kg Per Day
11	EC	D.G Set (600 KVA)	12	Adequate stack Height	NOx	1.56	Kg Per Day	1.56	Kg Per Day
12	EC	D.G Set (600 KVA)	12	Adequate stack Height	CO	6.81	Kg Per Day	6.81	Kg Per Day
13	EC	D G Set (600 KVA)	12	Adequate stack Height	PM	00	Kg Per Day	0.98	Kg Per Day
14	EC	D G Set (600 KVA)	12	Adequate stack Height	SO2	00	Kg Per Day	0.48	Kg Per Day
15	EC	D G Set (600 KVA)	12	Adequate stack Height	NOx	00	Kg Per Day	0.34	Kg Per Day
16	EC	D G Set (600 KVA)	12	Adequate stack Height	CO	00	Kg Per Day	1.60	Kg Per Day
17	EC	D G Set (600 KVA)	12	Adequate stack Height	PM	00	Kg Per Day	1.00	Kg Per Day

10/29/21, 1:44 PM

Welcome to Single Window Clearances

18	EC	D G Set (600 KVA)	12	Adequate stack Height	SO2	00	Kg Per Day	0.50	Kg Per Day
19	EC	D G Set (600 KVA)	12	Adequate stack Height	NOx	00	Kg Per Day	0.38	Kg Per Day
20	EC	D G Set (600 KVA)	12	Adequate stack Height	CO	00	Kg Per Day	1.53	Kg Per Day
21	EC	Scrubber at plant -I	6.1	Wet Alkali scrubber	PM	00	Kg Per Day	00	Kg Per Day
22	EC	Scrubber at plant -I	6.1	Wet Alkali scrubber	SO2	00	Kg Per Day	00	Kg Per Day
23	EC	Scrubber at plant -I	6.1	Wet Alkali scrubber	Cyanide	00	Kg Per Day	00	Kg Per Day
24	EC	Scrubber at plant -II	17	Wet Alkali scrubber	PM	00	Kg Per Day	00	Kg Per Day
25	EC	Scrubber at plant -II	17	Wet Alkali scrubber	SO2	00	Kg Per Day	00	Kg Per Day
26	EC	Scrubber at plant -II	17	Wet Alkali scrubber	Cyanide	00	Kg Per Day	00	Kg Per Day
27	EC	Scrubber at plant -II	17	Wet Alkali scrubber	PM	00	Kg Per Day	00	Kg Per Day
28	EC	Scrubber at plant -II	17	Wet Alkali scrubber	NOx	00	Kg Per Day	00	Kg Per Day
29	EC	Scrubber at plant -II	17	Wet Alkali scrubber	CO	00	Kg Per Day	00	Kg Per Day
30	EC	Scrubber at plant -II	17	Wet Alkali scrubber	Cyanide	00	Kg Per Day	00	Kg Per Day
31	EC	Scrubber at plant -II	15	Wet Alkali scrubber	PM	00	Kg Per Day	00	Kg Per Day
32	EC	Scrubber at plant -II	15	Wet Alkali scrubber	SO2	00	Kg Per Day	00	Kg Per Day
33	EC	Scrubber at plant -II	15	Wet Alkali scrubber	NOx	00	Kg Per Day	00	Kg Per Day
34	EC	Scrubber at plant -II	15	Wet Alkali scrubber	CO	00	Kg Per Day	00	Kg Per Day
35	EC	Scrubber at plant -II	15	Wet Alkali scrubber	Cyanide	00	Kg Per Day	00	Kg Per Day
36	EC	Absorber at plant -I	4	Wet Alkali scrubber	PM	00	Kg Per Day	00	Kg Per Day

37	EC	Absorber at plant -I	4	Wet Alkali scrubber	SO2	00	Kg Per Day	00	Kg Per Day
38	EC	Absorber at plant -I	4	Wet Alkali scrubber	NOx	00	Kg Per Day	00	Kg Per Day
39	EC	Absorber at plant -I	4	Wet Alkali scrubber	CO	00	Kg Per Day	00	Kg Per Day
40	EC	Absorber at plant -I	4	Wet Alkali scrubber	Cyanide	00	Kg Per Day	00	Kg Per Day
41	EC	Scrubber at R& D plant	12	Two Stage Wet Alkali scrubber	PM	00	Kg Per Day	00	Kg Per Day
42	EC	Scrubber at R& D plant	12	Two Stage Wet Alkali scrubber	SO2	00	Kg Per Day	00	Kg Per Day
43	EC	Scrubber at R& D plant	12	Two Stage Wet Alkali scrubber	NOx	00	Kg Per Day	00	Kg Per Day
44	EC	Scrubber at R& D plant	12	Two Stage Wet Alkali scrubber	NOx	00	Kg Per Day	00	Kg Per Day
45	EC	Scrubber at R& D plant	12	Two Stage Wet Alkali scrubber	CO	00	Kg Per Day	00	Kg Per Day
46	EC	Scrubber at R& D plant	12	Two Stage Wet Alkali scrubber	Cyanide	00	Kg Per Day	00	Kg Per Day
47	EC	Phyto Plant Scrubber (Process)	19	Wet Alkali scrubber	PM	00	Kg Per Day	00	Kg Per Day
48	EC	Phyto Plant Scrubber (Process)	19	Wet Alkali scrubber	SO2	00	Kg Per Day	00	Kg Per Day
49	EC	Phyto Plant Scrubber (Process)	19	Wet Alkali scrubber	NOx	00	Kg Per Day	00	Kg Per Day
50	EC	Phyto Plant Scrubber (Process)	19	Wet Alkali scrubber	CO	00	Kg Per Day	00	Kg Per Day
51	EC	Phyto Plant Scrubber (Process)	19	Wet Alkali scrubber	Cyanide	00	Kg Per Day	00	Kg Per Day
52	EC	Scrubber at Plant-II	15	Wet Alkali scrubber	PM	00	Kg Per Day	00	Kg Per Day
53	EC	Scrubber at plant -II	15	Wet Alkali scrubber	SO2	00	Kg Per Day	00	Kg Per Day
54	EC	Scrubber at plant -II	15	Wet Alkali scrubber	NOx	00	Kg Per Day	00	Kg Per Day
55	EC	Scrubber at plant -II	15	Wet Alkali scrubber	CO	00	Kg Per Day	00	Kg Per Day

10/29/21, 1:44 PM

Welcome to Single Window Clearances

56	EC	Scrubber at plant -II	15	Wet Alkali scrubber	Cyanide	00	Kg Per Day	00	Kg Per Day
57	EC	Scrubber at Pilot Plant	6.1	Wet Alkali scrubber	PM	00	Kg Per Day	00	Kg Per Day
58	EC	Scrubber at Pilot Plant	6.1	Wet Alkali scrubber	SO2	00	Kg Per Day	00	Kg Per Day
59	EC	Scrubber at Pilot Plant	6.1	Wet Alkali scrubber	NOx	00	Kg Per Day	00	Kg Per Day
60	EC	Scrubber at Pilot Plant	6.1	Wet Alkali scrubber	CO	00	Kg Per Day	00	Kg Per Day
61	EC	Scrubber at Pilot Plant	6.1	Wet Alkali scrubber	Cyanide	00	Kg Per Day	00	Kg Per Day
62	EC	Scrubber at Plant-IV	17	Wet Alkali scrubber	PM	00	Kg Per Day	00	Kg Per Day
63	EC	Scrubber at Plant-IV	17	Wet Alkali scrubber	SO2	00	Kg Per Day	00	Kg Per Day
64	EC	Scrubber at Plant-IV	17	Wet Alkali scrubber	NOx	00	Kg Per Day	00	Kg Per Day
65	EC	Scrubber at Plant-IV	17	Wet Alkali scrubber	CO	0.07	Kg Per Day	0.07	Kg Per Day
66	EC	Scrubber at Plant-IV	17	Wet Alkali scrubber	Cyanide	00	Kg Per Day	00	Kg Per Day
67	EC	Scrubber at Plant-IV	17	Wet Alkali scrubber	PM	00	Kg Per Day	00	Kg Per Day
68	EC	Scrubber at Plant-IV	17	Wet Alkali scrubber	SO2	00	Kg Per Day	00	Kg Per Day
69	EC	Scrubber at Plant-IV	17	Wet Alkali scrubber	NOx	00	Kg Per Day	00	Kg Per Day
70	EC	Scrubber at Plant-IV	17	Wet Alkali scrubber	CO	0.34	Kg Per Day	0.34	Kg Per Day
71	EC	Scrubber at Plant-IV	17	Wet Alkali scrubber	Cyanide	00	Kg Per Day	00	Kg Per Day
72	EC	Scrubber at Plant-IV	17	Wet Alkali scrubber	PM	00	Kg Per Day	00	Kg Per Day
73	EC	Scrubber at Plant-IV	17	Wet Alkali scrubber	SO2	00	Kg Per Day	00	Kg Per Day
74	EC	Scrubber at Plant-IV	17	Wet Alkali scrubber	NOx	00	Kg Per Day	00	Kg Per Day

10/29/21, 1:44 PM

Welcome to Single Window Clearances

75	EC	Scrubber at Plant-IV	17	Wet Alkali scrubber	CO	0.09	Kg Per Day	0.09	Kg Per Day
76	EC	Scrubber at Plant-IV	17	Wet Alkali scrubber	Cyanide	00	Kg Per Day	00	Kg Per Day
77	EC	Scrubber at Plant-V	17	Wet Alkali scrubber	PM	00	Kg Per Day	00	Kg Per Day
78	EC	Scrubber at Plant-V	17	Wet Alkali scrubber	SO2	00	Kg Per Day	00	Kg Per Day
79	EC	Scrubber at Plant-V	17	Wet Alkali scrubber	CO	00	Kg Per Day	00	Kg Per Day
80	EC	Scrubber at Plant-V	17	Wet Alkali scrubber	Cyanide	00	Kg Per Day	00	Kg Per Day
81	EC	Scrubber at Plant-V	17	Wet Alkali scrubber	PM	00	Kg Per Day	00	Kg Per Day
82	EC	Scrubber at Plant-V	17	Wet Alkali scrubber	SO2	00	Kg Per Day	00	Kg Per Day
83	EC	Scrubber at Plant-V	17	Wet Alkali scrubber	NOx	00	Kg Per Day	00	Kg Per Day
84	EC	Scrubber at Plant-V	17	Wet Alkali scrubber	NOx	00	Kg Per Day	00	Kg Per Day
85	EC	Scrubber at Plant-V	17	Wet Alkali scrubber	CO	00	Kg Per Day	00	Kg Per Day
86	EC	Scrubber at Plant-V	17	Wet Alkali scrubber	Cyanide	00	Kg Per Day	00	Kg Per Day
87	EC	Scrubber at Plant-V	17	Wet Alkali scrubber	PM	00	Kg Per Day	00	Kg Per Day
88	EC	Scrubber at Plant-V	17	Wet Alkali scrubber	SO2	00	Kg Per Day	00	Kg Per Day
89	EC	Scrubber at Plant-V	17	Wet Alkali scrubber	SO2	00	Kg Per Day	00	Kg Per Day
90	EC	Scrubber at Plant-V	17	Wet Alkali scrubber	NOx	00	Kg Per Day	00	Kg Per Day
91	EC	Scrubber at Plant-V	17	Wet Alkali scrubber	CO	00	Kg Per Day	00	Kg Per Day
92	EC	Scrubber at Plant-V	17	Wet Alkali scrubber	Cyanide	00	Kg Per Day	00	Kg Per Day
93	EC	Scrubber at Plant-V	17	Wet Alkali scrubber	PM	00	Kg Per Day	00	Kg Per Day

10/29/21, 1:44 PM

Welcome to Single Window Clearances

94	EC	Scrubber at Plant-V	17	Wet Alkali scrubber	SO2	00	Kg Per Day	00	Kg Per Day
95	EC	Scrubber at Plant-V	17	Wet Alkali scrubber	NOx	00	Kg Per Day	00	Kg Per Day
96	EC	Scrubber at Plant-V	17	Wet Alkali scrubber	CO	00	Kg Per Day	00	Kg Per Day
97	EC	Scrubber at Plant-V	17	Wet Alkali scrubber	Cyanide	00	Kg Per Day	00	Kg Per Day
98	EC	DG Set (750 KVA)	12	Adequate stack height	CO	1.64	Kg Per Day	00	Kg Per Day
99	EC	DG Set (750 KVA)	12	Adequate stack height	NOx	0.38	Kg Per Day	00	Kg Per Day
100	EC	DG Set (750 KVA)	12	Adequate stack height	SO2	0.47	Kg Per Day	00	Kg Per Day
101	EC	DG Set (750 KVA)	12	Adequate stack height	SPM	1.03	Kg Per Day	1.03	Kg Per Day
102	EC	DG Set (320 KVA)	9.8	Adequate stack height	SPM	1.74	Kg Per Day	00	Kg Per Day
103	EC	DG Set (320 KVA)	9.8	Adequate stack height	SO2	0.84	Kg Per Day	00	Kg Per Day
104	EC	DG Set (320 KVA)	9.8	Adequate stack height	NOx	0.42	Kg Per Day	00	Kg Per Day
105	EC	DG Set (320 KVA)	9.8	Adequate stack height	CO	2.79	Kg Per Day	00	Kg Per Day
106	EC	Thermic Fluid Heater	9	Adequate stack height	SPM	0.36	Kg Per Day	00	Kg Per Day
107	EC	Thermic Fluid Heater	9	Adequate stack height	SO2	0.94	Kg Per Day	00	Kg Per Day
108	EC	Thermic Fluid Heater	9	Adequate stack height	NOx	0.04	Kg Per Day	00	Kg Per Day
109	EC	Thermic Fluid Heater	9	Adequate stack height	CO	00	Kg Per Day	00	Kg Per Day
110	EC	Thermic Fluid Heater	9	Adequate stack height	SPM	00	Kg Per Day	0.21	Kg Per Day
111	EC	Thermic Fluid Heater	9	Adequate stack height	SO2	00	Kg Per Day	1.32	Kg Per Day
112	EC	Thermic Fluid Heater	9	Adequate stack height	NOx	00	Kg Per Day	0.05	Kg Per Day

113	EC	Thermic Fluid Heater	9	Adequate stack height	CO	00	Kg Per Day	00	Kg Per Day
114	EC	Scrubber at plant-I	6.1	Wet Alkali Scrubber	NOx	2.09	Kg Per Day	2.09	Kg Per Day
115	EC	Scrubber at plant-I	6.1	Wet Alkali Scrubber	CO	00	Kg Per Day	00	Kg Per Day
116	EC	Scrubber at Plant-II	17	Wet Alkali Scrubber	NOx	1.60	Kg Per Day	1.60	Kg Per Day
117	EC	Scrubber at Plant-II	17	Wet Alkali Scrubber	CO	00	Kg Per Day	00	Kg Per Day
118	EC	Scrubber at Plant-II	17	Wet Alkali Scrubber	SO2	1.57	Kg Per Day	1.57	Kg Per Day
119	EC	Scrubber at plant-V	17	Wet Alkali Scrubber	NOx	00	Kg Per Day	0.08	Kg Per Day

C. Total load in respect of Emission

(Note: The 'total pollution load' shall be ascertained by multiplication of quantity and concentration of different components and parameters)

Sno.	Details as per	Total load in respect of emission	Unit	APCM existing with capacity	Unit	Total load in respect of emission after proposed change in product or raw material mix	Unit	APCM proposed with capacity after proposed change in product or raw material mix	Unit	Remarks
1	EC	239.30	Kg Per Day	19200	Kilo liters per Day (KLD)	237.12	Kilo liters per Day (KLD)	19200	Kilo liters per Day (KLD)	Scrubber capacity is 80 m3/hour.

D. Details of effluent management:

Whether there is any Proposal for switching over to cleaner fuel? *

No

Whether there is any Proposal for the up-gradation of existing APCM? (with the time-bound program) *

No

Whether there is Proposal for the installation of new APCM? (with time-bound program) *

No

Brief report on details of emission management:

Proposal for switching over to cleaner fuel, if any (with time bound program);
 Proposal for up-gradation of existing APCM, if any (with time bound program);
 Proposal for installation of new APCM (with time bound program); etc.*

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15. Hazardous Waste Generation (Details for EC/CTO shall not be fetched from DB, it shall be manually entered)

A. Quantity and type of waste

10/29/21, 1:44 PM

Welcome to Single Window Clearances

Sno.	Details as per	Type of Waste	Category (As per Schedule under Hazardous & Other Waste Management Rules, 2016)	Existing Note: If specified in CTO, the same shall be filled up	Unit	After Change in Product Mix	Unit	Source of Generation	Mode of Storage	Mode of Treatment & Disposal method
1	CTO	Contaminated aromatic, aliphatic or naphthenic solvents may or may not be fit for reuse.	I-20.1	6	Tons per Annum (TPA)	6	Tons per Annum (TPA)	From manufacturing process	Collection, storage and transportation	Generation, Collection, storage & ser for Disposal t incineration i the common TSDF, M/s.TNWML, Gummidipoo (Incinerable)
2	CTO	Distillation residues	I-20.3	20	Tons per Annum (TPA)	20	Tons per Annum (TPA)	From manufacturing process	Collection, storage and transportation	Generation, Collection, storage & ser for Disposal t incineration i the common TSDF, M/s.TNWML, Gummidipoo (Incinerable)
3	CTO	Used or spent oil	I-5.1	10	Tons per Annum (TPA)	10	Tons per Annum (TPA)	From manufacturing process	Collection, storage and transportation	Generation, Collection, Storage & ser to TNPCB Authorized Recyclers (Recyclable)
4	CTO	Chemical sludge from waste water treatment	I-35.3	2500	Tons per Annum (TPA)	2500	Tons per Annum (TPA)	From manufacturing process	Collection, storage and transportation	Generation, Collection, storage & ser for Disposal t incineration i the common TSDF, M/s. TNWML, Gummidipoo (Incinerable)
5	CTO	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	I-33.1	40	Tons per Annum (TPA)	40	Tons per Annum (TPA)	Packing of raw materials and finished products	Collection, storage and transportation	Generation, Collection, storage & ser to TNPCB Authorized Recyclers for Recovery and Reuse. (Utilizable)
6	CTO	Spent catalyst	I-28.2	1	Tons per Annum (TPA)	1	Tons per Annum (TPA)	From manufacturing process	Collection, storage and transportation	Generation, Collection, Storage and send to M/s. Ravindra Hereaus Pvt l plant, Udaipu District, Rajasthan for Recovery and Reuse. (Recyclable)

10/29/21, 1:44 PM

Welcome to Single Window Clearances

7	CTO	Contaminated cotton rags or other cleaning materials	1-33.2	2	Tons per Annum (TPA)	2	Tons per Annum (TPA)	From manufacturing process	Collection, storage and transportation	send for Disposal by incineration in the common TSDF, M/s.TNWML, Gummidipoo (Incinerable)
8	CTO	Spent solvents	1-28.6	350	Tons per Annum (TPA)	350	Tons per Annum (TPA)	From manufacturing process	Collection, storage and transportation	send to TNPC Authorized Recyclers (Recyclable)

B. Details of Waste management:

Whether Proposal for reduction / recovery / reuse / recycle / sale of waste (with technical details) is proposed? *

No

Whether Project has Membership of Common Secured Landfill Site? *

Yes

Whether Project has Membership of Common hazardous waste incineration facility? *

Yes

Brief report on Details of Waste management: Proposal for reduction / recovery / reuse / recycle / sale of waste, if any; Proposal for efficient recovery of solvents (with technical details); Membership of Common Secured Landfill Site (if any); Membership of Common hazardous waste incineration facility (if any).*

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16. No Increase in Pollution Load" certificates from the authorized environmental auditor and countersigned by Proj Proponent.

Sno.	Authorized environmental auditor/Reputed Institution Empanelled by the SPCB/CPCB/MoEFCC	Detail of Environmental Auditor	Upload the approval from the competent authority
1	Institution Empanelled By The MoEFCC	Shree Green Consultants	Download

17. Online Continuous Monitoring System

Sno.	Attribute	Constituents	Date of installation of OCMS	Date of Last calibration of OCMS	Status of OCMS functioning	Date of connection to the servers of	Date of connection to the servers of
1	Emissions	PM10;PM2.5; PM 1; SO2; NOx; VOCs and other related pollutants	01/01/2015	20/12/2020	Yes	Yes - 01/01/2019	Yes - 01/05/2015
2	Effluents	BOD; COD;TSS; TDS; Heavy Metals, and other related pollutants	01/02/2014	11/03/2021	Yes	Yes - 01/01/2019	Yes - 01/01/2018

Withdrawn Details

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Welcome to Single Window Clearances

Sno.	Proposal no no	Reason	Upload copy of Consent order
No Records Found			

I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief and I am aware that if any part of the data and information found to be false or mislead at any stage, the project will be rejected and clearance is given if any to the project will be revoked at our risk and cost. In addition to the above, I hereby give undertaking that no activity/construction/expansion has since been taken up.

Name : AAI CHENNAI

Designation : SENIOR VICE PRESIDENT

Address : CHEMPLAST SANMAT LIMITED

State : Tamil Nadu

District : Krishnagiri

Pincode : 635105

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For any Technical support, Please Contact EFCCID, NIC, New Delhi. [monitoring-fc@nic\(dot\)in](mailto:monitoring-fc@nic(dot)in)



Tamil Nadu
State Pollution Control Board



Online Consent Management & Monitoring System

Ministry of Environment, Forest and Climate Change
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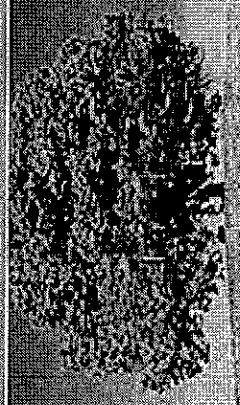
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664

Welcome CHEMPLAST SANMAR LIMITED

Date : 7-11-2022

If you want to edit some data click on Industry Profile

In-progress Application

Application No	Submission Date	Application For	Application Type	Certificate For	Status	Scrutiny Status By TNPCB	Scrutiny Completion Date	Keeping With	RECORD BD
41783392	01-04-2022 01:51	Air & Water	CTE	expansion	Granted	In-Process	By TNPCB		

#25

Application for ToR (Category A, B1, and B2 Violation)/EC (Category B2) - Form 1

Project Details

1. Introduction of Project or Activity

1.1. Need for the project or activity and its importance to the country/region	Local Employment, Reducing the costs & improving quality, consolidating business
1.2. Demand - Supply Gap and Domestic and export markets, if any	N/A

2. Social Infrastructure

2.1. Readily available	Shall be done as per rules & regulations
2.2. Proposed to be developed	Shall be done as per rules & regulations

3. Connectivity to the project or activity

3.1. Nearest railway station and its distance (in Km)	Hosur	25
3.2. Nearest Airport and its distance (in Km)	Bengaluru	53
3.3. Nearest Town/City/District head quarter and its distance (in Km)	Hosur	22
4. Soil classification	loam soils and black soils	
5. Distance from the HFL of the river in m, if any	N/A	

6. Benefits of the project

6.1. Social benefits of project or activity	Local Employment, Reducing the costs & improving quality, consolidating business
6.2. Financial benefits of project or activity	The project enhances India potential to export these product ranges

7. Project/ Activity Construction Status

To be Started

7.1. Likely date of start of construction activity (start of mining operations in case of mining proposals) 01/05/2023

7.2. Likely date of completion of construction activity (end of mining operations in case of mining proposals) 31/12/2025

Construction Details

2. Use of resources for construction or operation of the project

2.1. Whether requirement of water involved in the project? Yes

Details of Water requirement during Construction stage

Source	Quantity in KLD Present	Quantity in KLD with Expansion	Method of water withdrawal	Distance from Source in mtr	Mode of Transport	Details of Permission
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Details of Water requirement during Operational stage

Source	Quantity in KLD Present	Quantity in KLD with Expansion	Method of water withdrawal	Distance from Source in mtr	Mode of Transport	Details of Permission
--------	-------------------------	--------------------------------	----------------------------	-----------------------------	-------------------	-----------------------

Other	207.5	1207.5	Others	1000	Pipeline	
-------	-------	--------	--------	------	----------	--

2.2. Other information, if any N/A

2.3. Whether requirement of Minerals and/or fuels involved in the project? Yes

Details thereof

Name of Minerals / Fuel	Quantity per annum in MT	Source	Mode of transport	Distance from source in Km	Details of linkage / supply agreement
LPG	0.20	Local Vendor	Road	20	Open market
Furnace Oil	203	Local Vendor	Road	30	Open market
HSD	22	Local Vendor	Road	25	Open market
Briquettes	510	Local Vendor	Road	30	Open market

2.4. Other information, if any N/A

2.5. Construction material Yes

Construction material	Quantity in MT	Source	Mode of transport	Distance from source in Km
Cement	10000	Cement Manufactures	Trailer	300

Soil	2500	Own material	Tipper	1
Sand	300	Crusher Quarry	Tipper	50
Aggregates	700	Crusher Quarry	Tipper	50
Steel	2000	Steel Manufactures	Trailer	300

2.6. Timber	No
2.7. Electric Power:	Yes
2.7.1. Total Electricity requirement (MW):	14
2.7.2. Main Source:	State Electricity Department
2.7.3. Renewable energy proposed to install (KW):	0
2.7.4. Percentage contribution of renewable energy:	0
2.7.5. Standby arrangements (details of DG Sets):	D.G set (600 KVA)-4 Nos., DG (320 KVA)-1 No., D.G set (750 KVA)-2Nos, DG set (2000KVA)- 5 Nos.
2.7.6. Stack height in m (DG set):	12
2.7.7. Energy conservation measures:	Explore possibility of using renewable energy
2.8. Whether any other natural resources / other raw materials required?:	No
2.9. Whether any use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies) required?	Yes

Name of the substance or material	HS Code	Quantity (use appropriate standard units)	Toxicity LD50 (mg/ kg)	Remarks
Ammonia Gas	28141000	0.1 MT	350	
Cyano acetic acid	2915	0.25 MT	1500	
Acetyl Chloride	29159010	0.50 MT	910	
Cyclohexanone	291422	4 MT	1516	
Hydro chloric acid	280610	53 MT	5010	(30 KL capacity*2 Nos)
Chlorine Gas	28011000	0.05 MT	15	
Acrylonitrile	29261000	5 MT	193	
Isopropyl Alcohol	290512	1.8 MT	6410	
Formic Acid	29151100	0.1 MT	1850	
Hexane	29011000	0.50 MT	43.5	
Sodium Cyanide	28371100	25 MT	100	
Nitric acid	280800	0.5 MT	2345	
Chloroform	290313	3 MT	695	
Acetonitrile	29269000	5 MT	2730	
Ammonium Chloride	282710	0.25 MT	1650	
Sodium Cyanide	28371100	25 MT	100	
Thionyl Chloride	28121700	10 MT	324	
Acetic Acid	29152100	1 MT	3310	
Caustic Soda	2815	10 MT	4090	
Caustic soda lye	28151200	23 MT	4090	
Diesel	27102020	32 MT	5000	
Aluminum chloride	282732	0.50 MT	3470	
Ammonium carbonate	2836	10 MT	2000	
Methanol	290511	50 MT	14200	
Acetone	29141100	5 MT	5800	
Hydrogen gas	28041000	2 MT	0	
Sulphuric acid	28070010	50 MT	2140	
Potassium Hydroxide Flakes	28152000	0.50 MT	273	
Phenol	290711	5 MT	525	
Toluene	29023000	20 MT	12124	
Bromine	28013020	0.05 MT	2600	

2.10. Whether any resource efficiency / optimization / recycling and reuse envisaged in the project?	No
------------------------------------------------------------------------------------------------------	----

Physical Changes

3. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality:

3.1. Whether any permanent or temporary change in land use, land cover or topography due to project activity? Yes

Please Specify	Existing	Proposed	Total	Remarks
Built-Up Area	5.43	4	9.43	
Area for Solid Waste Management	0.17	0.66	0.83	
Vacant area	5.7	-5.2	0.5	
3.1.1. Green belt	5.34	0.54	5.88	N/A
3.1.2. Total	16.64	N/A	16.64	

3.2. Whether any clearance of existing vegetation due to project activity? Yes

3.2.1. No. of Trees 18000

3.2.2. Area covered with plantation/ vegetation / greenbelt proposed to be cleared in Ha 0

3.2.3. No. of trees proposed for transplantation 0

3.2.4. Other information, if any Minor clearance activities will be carried out in the form of removal of shrubs and vegetation.

3.3. Whether any loss of native species or genetic diversity? No

3.4. Whether any demolition works involved in project activity? No

3.5. Whether any linear structures proposed for diversion or demolition due to project activity? (e.g. roads, transmission lines, rail line, pipeline, conveyor, etc.) Yes

3.5.1. Details of linear structures proposed for diversion or demolition Plant & Building will be constructed as per approved plan and layout.

3.5.2. Length of linear structure in m 0

3.5.3. Area covered by linear structure in Ha 0

3.5.4. Other information, if any N/A

3.6. Whether any closure or diversion of existing transport routes or infrastructure due to project leading to changes in traffic movements? No

3.7. Whether any closure or diversion of water bodies present in project area or realignment of water courses passing through project area? No

3.8. Whether any dismantling or decommissioning or restoration works or reclamation works (Long-term/ short-term)? No

3.9. Whether any construction works for temporary use for project activity? No

3.10. Whether any cut and fill excavations proposed for the project activity? Yes

3.10.1. Quantity of cutting material in Cu.m 0

3.10.2. Proposed utilization / dispose of cutting material -

3.10.3. Quantity of filling material in Cu.m 0

3.10.4. Source of filling material -

3.10.5. Other information, if any Plant & Building will be constructed as per approved plan and layout.

3.11. Whether any underground works including tunnelling? No

3.12. Whether any dredging involved in project? No

3.13. Whether any offshore structures involved in project? No

3.14. Whether any new road, rail, sea, airports, helipad, etc. during construction or operation? No

3.15. Whether any construction of new linear structures? (e.g. transmission lines, pipelines, etc.)	No
3.16. Whether any Facilities for storage of goods or raw materials?	Yes
3.16.1. Covered area proposed for storage	1980 sqm
3.16.2. Open area proposed for storage (sqm/km)	4800 sqm
3.16.3. Other information, if any	
3.17. Whether any Facilities for long term/ permanent housing of operational workers/ staff?	No
3.18. Whether any Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?	No
3.19. Whether any Stream crossings, temporary and permanent?	No
3.20. Whether any influx of people to an area in either temporarily or permanently?	Yes
3.20.1. No. of people likely to influx to an area temporarily	350
3.20.2. No. of people likely to influx to an area Permanently	40
3.20.3. Other information, if any	This is a well-developed site and due to this project, approximately 1350 people will be employed.
3.21. Whether any other information would like to submit?	No

Pollution Details

4. Release of pollutants to Air and Mitigation measures

4.1. Whether any probable air pollutants generated?	Yes	
Air Pollution Source	Probable Pollutants	Mitigation Measures
DG sets	SOX,NOX,SPM,CO	Stack
Others	SOX,NOX,SPM,CO	Stack
Others	SOX,NOX,SPM,CO,CN*	Wet Alkali Scrubber,Stack
Boilers	SOX,NOX,SPM,CO	Mechanical Dust collector,Stack
Others	SOX,NOX,SPM,CO,CN*	Wet Alkali Scrubber,Stack
4.2. Other information, if any	N/A	
4.3. Generation of Noise & Vibration and mitigation measures		
4.3.1. Whether any probable generation of Noise and vibration from the proposed project?	Yes	
4.3.1.1. Sources of Noise	Plant, Machineries and Utilities	
4.3.1.2. Sources of Vibration	Plant, Machineries and Utilities	
4.3.1.3. Details of blasting, if any	N/A	
4.3.1.4. Other Information, if any	N/A	
4.3.1.5. Whether any mitigation measures proposed for Noise & Vibration?	Yes	
4.3.1.5.1. Mitigation measures proposed for control of Noise	Unit will be minimized by adequate steps and regular maintenance of Equipment and Acoustic enclosures shall be provided for DG set.	
4.3.1.5.2. Mitigation measures proposed for control of vibration	All machinery / equipment will be well maintained and will be provided with proper foundations along with anti-vibrating pads wherever applicable.	
4.3.1.5.3. Other information, if any	N/A	
4.3.2. Whether any probable generation of Light and Heat?	No	
4.4. Discharge of pollutants to water and mitigation measures		
4.4.1. Whether any probable water pollutants generated?	No	
4.5. Probable sources of water pollutant	No	
Details of reuse / recycle of wastewater	Qty / Capacity	
Details	Present	Upon Expansion

Details	Present	Upon Expansion		
4.6. Quantity of waste water generation per day (KLD)	68	705		
4.7. Quantity of treated water proposed to use per day (KLD)	68	780		
4.8. Quantity of treated water proposed to discharge outside the premises (KLD)	0	0		
4.9. Purpose for which treated water is proposed to use	Industrial Use	Industrial Use		
4.10. Whether it is proposed to opt/avail common off-site Sewage Treatment Plant (CSTP)/Effluent Treatment Plant (CETP) facility?	No			
4.11. Whether it is proposed to setup on-site Sewage Treatment Plant (STP)/Effluent Treatment Plant (ETP) facility?	Yes			
4.11.1. Whether 100% of the waste water generated will be treated?	Yes	Yes		
4.12. Type of treatment plant	Both ETP & STP	Both ETP & STP		
4.13. ETP/STP Capacity	Unit			
	STP			
	68	KLD	1200	KLD
	ETP			
	12	KLD	125	KLD
4.14. ETP/STP Technology	STP	ETP		
	Primary, Secondary & Tertiary Treatment	Primary, Secondary & Tertiary Treatment	Primary, Secondary & Tertiary Treatment	
4.15. Whether the adequacy of the Sewage Treatment Plant (STP) or Effluent Treatment Plant certified by an independent expert?	Yes			
4.15.1. Details thereof	Yes certified by experts			
4.16. Whether any other mitigation measures proposed?	No			
4.17. Whether Dual Plumbing System proposed to be implemented?	Yes			
4.17.1. Details thereof	Yes, RO system is operating for fresh water for drinking and cooking purpose. RO reject water is used for flushing			
4.18. Whether any discharge of treated effluent involved?	No			

Water Requirements

7. Ground water intersection and water conservation measures:

7.1. Whether ground water table intersection involved in the project activities?	Yes
7.1.1. Details of the Ground Water table	-
7.1.2. Measures to recharge ground water	-
7.1.3. Whether approval obtained for ground water intersection from the competent authority	Yes
7.2. Area category from Groundwater availability perspective?	Safe
7.3. Whether Rainwater harvesting proposed	Yes
7.3.1. Capacity of facilities provided	1642
7.3.2. Description of facilities provided	Admin Building (458.30 KL), Store Building(49.64 KL), LAB Building (486.948), Canteen Building (171.864 KL), Utility Building (475.49 KL)
7.3.3. Description	
7.3.4. Total Quantity of water requirements met from water harvesting in KLD	4.5
7.3.5. Storage capacity of rain water harvested in cubic meters	1642
7.4. Whether any other water conservation measures proposed?	No
7.5. Whether the ZLD is proposed?	Yes
7.5.1. Details of ZLD	This unit will be total ZLD plant. So, no effluent will be discharged into any surface water body.

8. Greenbelt

Description	Existing	Proposed Incremental	Total after Expansion
8.1. Area proposed for green belt (in Ha)	5.34	0.54	5.88
8.2. Width of green belt (in m) along the boundary of the project or activity	0	0	0
8.3. Percentage of the total area covered under green belt	32	3.33	35.33
8.4. Details of the species proposed for plantation	7	0	
8.5. No. of tree saplings to be planted	17000	1000	18000
8.6. Funds allocated for plantation in Lakhs.	0	200000	200000

Waste Generation

9. Production of wastes during construction or operation or decommissioning

9.1. Whether any generation of Solid waste (domestic wastes)? No

9.2. Whether any generation of plastic waste? Yes

Name of the waste	Source	Qty (TPA)	Mode of disposal	Mode of Transport
Plastic	Packing	3	Authorized Recycler	Road

9.3. Whether any generation of e-waste? No

9.4. Whether any generation of batteries waste? No

9.5. Whether any generation of Bio-medical waste? No

9.6. Whether any generation of hazardous wastes (as per Hazardous Waste Management Rules)? Yes

Name of the waste	Source	Qty (TPA)	Mode of disposal	Mode of Transport
Spent solvents	Process	20000	Disposal to TNPCB Authorized Recyclers	Road
Distillation residues	Process	4000	Disposal to Common TSDF site by following protocol of Hazardous Waste Rule - 2016.	Road
Non Hazardous waste [Fly Ash]	Utility	37230	Collection, Storage, Transportation and sent for brick manufacturer or in cement industries.	Road
Process wastes or residues	Process	30000	Disposal to Co-processor by following protocol of Hazardous Waste Rule - 2016.	Road
Used / Spent Oil	Equipment & Machineries	200	Collection, Storage, Transportation, Decontamination & Disposal to TNPCB Authorized Recyclers	Road
Empty barrels/ containers/liners contaminated	Storage & handling of Raw Materials	500	Collection, Storage, Transportation, Decontamination & Disposal to TNPCB Authorized Recyclers	Road
Chemical sludge from waste water treatment	In-house ETP & MEE	43000	Disposal to Common TSDF site by following protocol of Hazardous Waste Rule - 2016.	Road
Contaminated aromatic, aliphatic or naphthenic sol		10000	Disposal to Common TSDF site by following protocol of Hazardous Waste Rule - 2016	Road
Spent catalyst	Process	40	Collection, Storage, Transportation for Regeneration, Recovery and Reuse.	Road
Contaminated cotton rags or other cleaning materia		40	Disposal to Common TSDF site by following protocol of Hazardous Waste Rule - 2016.	Road
Spent Carbon or Filter medium	Process	4000	Disposal to Common TSDF site / Co-processor by following protocol of Hazardous Waste Rule - 2016.	Road

9.7. Whether any generation of construction or demolition wastes? No

9.8. Whether any generation of other wastes? No

9.9. Whether any generation of surplus products? No

9.10. Whether measures for waste minimization proposed? No

Risk Assessment

10. Whether any risks associated with project activities which could affect human health or the environment, -

10.1. From explosions, spillages, fires etc. from storage, handling, use or production of hazardous substances? Yes

10.1.1. Details thereof

Hazardous material shall be stored in designated storage area with bund walls for tanks. Other material will be stored in bags/drums on pallets with concrete flooring and no spillage is likely to occur. All liquid raw materials shall be transported through pumps and closed pipelines and no manual handling shall be involved.

10.2. From any other causes?

No

10.3. Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?

No

10.4. Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)

No

10.5. Could project adversely affect the wellbeing of people in project area e.g. by changing living conditions?

No

10.6. Vulnerable groups of people who could be adversely affected by the project e.g. hospital patients, children, the elderly etc.

No

10.7. Risk Management Plan

Yes

10.7.1. Details thereof

Risk Management Plan will be Incorporated in EIA Report.

10.8. Whether any likely impacts of the proposed activity on the existing facilities adjacent to the proposed site due to generation of dust, smoke, odorous fumes or other hazardous gases?

No

11. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

11.1. Whether lead to development of supportive facilities, ancillary development or development stimulated by the project which could have impact on the environment e.g.: Supportive infrastructure (roads, power supply, waste or waste water treatment, etc.); housing development; industries in supply chain and downstream; any other?

Yes

11.1.1. Details there of

There are entire required infrastructures facilities i.e. road infrastructure, water supply, power supply, etc. are available. Local people are employed and no housing will require.

11.2. Whether lead to alter-use of the site, which could have an impact on the environment? (e.g. mine void, dump sites, etc.)

No

11.3. Whether set a precedent for later developments?

No

11.4. Have cumulative effects due to proximity to other existing or planned projects with similar effects?

No

11.5. Whether lead to growth of alien species, if any?

No

11.6. Is there any threat of the project to the biodiversity (including displacement of fauna-both terrestrial and aquatic and avi-fauna or creation of barriers for their movement)?

No

11.7. Will the proposed project in any way result in the obstruction of a view, scenic amenity or landscapes?

No

11.8. Is there any impact on anthropological or archaeological sites or any important site feature in the vicinity of the proposed site have been considered?

No

11.9. Will the proposed project result in any changes to the demographic structure of local population?

No

11.10. Will the project cause adverse effect on local communities, disturbance to sacred sites or other cultural values?

No

12. Industry Proposals

Configuration of the plant / activity

12.1. Plant / Equipment / Facility

Boiler, Thermic Fluid Heater

12.2. Existing Configuration

Boiler (9 TPH), 2 Nos. of Thermic Fluid Heater (1 Lakh Kcal/Hr)

12.3. Proposed Configuration

2 Nos. of Boiler(50 TPH), 2 Nos. of Thermic Fluid Heater (2 Lakh Kcal/Hr)

12.4. Final configuration after expansion

Boiler (9 TPH) & 2 Nos. of Boiler(50 TPH), 2 Nos. of Thermic Fluid Heater (1 Lakh Kcal/Hr) & 2 Nos. of Thermic Fluid Heater (2 Lakh Kcal/Hr)

12.5. Remarks if any

13. Information in respect of chemical industries

13.1. Odor control measures

All liquid raw materials shall be procured in tankers and shall be transferred through a closed circuit pipe lines

13.2. Membership in CETP

NA

13.3. Nearest operational TSDF details

Common TSDF

13.4. Membership in TSDF

Industrial Waste Management Association

Enclosures

13. Layout Plan showing the components of the project and green belt proposed; general location and specific location of the project along with coordinates

Annexure 3 - Green Belt-Plotplan.pdf

14. Schematic representation of the feasibility drawings which give information for EIA purpose

SCHEMATIC REPRESENTATIONS OF THE FEASIBILITY DRAWING WHICH GIVE INFORMATION OF EIA PURPOSE.pdf

15. Additional Information

S. No.	Document Name	Remark	Document
1	Brief Summary	Brief Summary is attached	Brief Summary.pdf
2	Project feasibility report	Project feasibility report is attached	Project feasibility report.pdf
3	Annexures	Annexures is attached	Annexures.pdf
4	Authority Letter	Authority Letter is attached	Authority letter 2.12.2022.pdf
5	Cover Letter	Cover Letter is attached	Cover letter 2.12.2022.pdf
6	Form-1	Form-1 is attached	Final Form-1 Rev.07. 02.12.2022-I-17.pdf

Undertaking

16. I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief and I am aware that if any part of the data and information is found to be false or misleading at any stage, the project will be rejected and clearance given if any to the project will be revoked at our risk and cost. In addition to the above, I hereby give undertaking that no activity/construction/expansion has been taken up

16.1. Name	Krishna Kumar Rangachari
16.2. Designation	Executive Director
16.3. Company	CHEMPLAST SANMAR LIMITED
16.4. Address	9 Cathedral Road
16.5. Date	03/12/2022

Application for EC (Category A, B1, and B2 Violation) - Form 1

1. Details of Terms of Reference (ToR)

2. Select nature of the ToR

Standard ToR issued by the Ministry

Note: Please select option "Standard ToR available on website" in case of Expansion under 7 (ii) (a).

2.1. Date of issuance of ToR/Standard ToR

10/12/2022

2.2. Date of issuance of Additional ToR, if any

2.3. MoEF&CC / SEIAA File No.

No.J-11011/104/2009-IA-II(I)

2.4. Upload ToR letter (PDF only)

Standard TOR Chemplast Sanmar.pdf Preview

2.5. Whether any amendment to ToR has been obtained

No

3. Details of Public Consultation

3.1. Whether the Project has been exempted from Public Hearing?

No

Details of Public Hearing

Venue

Date of advertisement	Date of PH	State	District	Sub District	Village	Distance from project boundary (Km)	No. of People attended	Designation of Preceding Officer	Copy of duly signed Proceedings of Public Hearing in English
07/04/2023	12/05/2023	TAMIL NADU	KRISHNA GIRI	Shoolagi ri	Suligunta	2.8	134	Representative of District Collector, Krishnagiri	Minutes of Meeting of Public Hearing - Chemplast Sanmar.pdf Preview

No. of written comments / suggestions / objections received

68

Major issues raised	Response of Project Proponent	Whether addressed in Final EIA/EMP	Reference of Final EIA/EMP
Issues focused on local employment, CSR, and CER activities;	In response, the project proponent said that they would try to assist as much as they can base on local need.	Yes	Section 7.1 of Chapter -7 in EIA Report.

Action Plan on issues raised during public hearing & written submissions as per MoEF&CC OM dated 30/09/2020

Action taken of PH.pdf Preview

Upload documents if any

N/A

Baseline Details

3. Summary of Baseline Data

Details of Baseline data collection

3.1. Season

Pre-monsoon

Period of collection

3.2. From

01/08/2022

3.3. To

31/10/2022

Number of monitoring locations

3.4. Meteorology (Nos.)

1

3.5. Ambient Air Quality (Nos.)

11

3.6. Surface Water Quality (Nos.)

11

3.7. Ground Water Quality (Nos.)

11

3.8. Ground Water Level (Nos.)

1

3.9. Noise Level (Nos.)

11

3.10. Soil Quality (Nos.)

11

4. Meteorological Parameters

Parameter	Min. Value	Max. Value	Mean Value
4.1. Temperature (°C)	19	31	25
4.2. Wind Speed (m/s)	2.23	8.13	5.18
4.3. Relative Humidity (%)	28	100	64
4.4. Solar Radiation (W/m ²)	0.01	0.01	0.01
	Total rainfall (mm)	No. of rainy days	Average annual rainfall (mm)
4.5. Rainfall	105	215	160

4.5. Rainfall

4.6. Predominant Wind direction

West (W)

5. Ambient Air Quality

Note: Please Specify range in case of data monitored at multiple locations

Monitoring Location	Criteria Pollutant	Unit	Observed Value			Prescribed Standard
			From	To	Mean Value	
Buffer Zone	PM10	Micro Gram per Meter Cube	41.71	47.08	44.39	100
Buffer Zone	PM2.5	Micro Gram per Meter Cube	19.67	22.42	21.04	60
Buffer Zone	SO2	Micro Gram per Meter Cube	0	6.69	3.34	80
Buffer Zone	NOx	Micro Gram per Meter Cube	13.36	13.83	13.5	80

Monitoring Location	Criteria Pollutant	Unit	Observed Value			Prescribed Standard
			From	To	Mean Value	
Core Zone	PM10	Micro Gram per Meter Cube	41.79	59.13	50.46	100
Core Zone	PM2.5	Micro Gram per Meter Cube	19.92	28.13	24.02	60
Core Zone	SO2	Micro Gram per Meter Cube	0	10.41	5.205	80
Core Zone	NOx	Micro Gram per Meter Cube	13.12	19.10	16.11	80

6. Surface Water Quality

Note: Please Specify range in case of data monitored at multiple locations

Monitoring Location	Criteria Pollutant	Unit	Observed Value			CPCB Water Quality Criteria	
			From	To	Standard as per IS: 2296-1982	Class	Standard
Buffer Zone	No surface water resource in the buffer zone.						

Monitoring Location	Criteria Pollutant	Unit	Observed Value			CPCB Water Quality Criteria	
			From	To	Standard as per IS: 2296-1982	Class	Standard
Core Zone	BOD	mg/L	3.3	3.6	2	B	2
Core Zone	Chlorides	mg/L	96	127	250	--	--
Core Zone	COD	mg/L	21	24	--	--	--
Core Zone	DO	mg/L	5.3	5.6	6	A	6
Core Zone	Fluoride	mg/L	0.3	0.29	1.5	A	1.5
Core Zone	pH	mg/L	7.81	8.07	6.5-8.5	A	6.5-8.5
Core Zone	TDS	mg/L	356	424	--	--	--
Core Zone	Total Hardness	mg/L	130	180	300	A	300
Core Zone	TSS	mg/L	4	6	--	--	--

7. Ground Water Quality

Note: Please Specify range in case of data monitored at multiple locations

Monitoring Location	Criteria Pollutant	Unit	Observed Value			
			From	To	Standard as per IS: 10500 Desired Limits	Standard as per IS: 10500 Permissible Limits
Buffer Zone	pH	pH Scale	7.22	7.32	6.5	8.5
Buffer Zone	Fluoride	mg/L	0.36	0.44	1	1.5
Buffer Zone	TDS	mg/L	578	781	500	2000
Buffer Zone	Chlorides	mg/L	147	167	250	1000
Buffer Zone	Total Hardness	mg/L	300	372	200	600

Monitoring Location	Criteria Pollutant	Unit	Observed Value			
			From	To	IS: 10500 Desired Limits	IS: 10500 Permissible Limits
Core Zone	Chlorides	mg/L	151	254	250	1000
Core Zone	Fluoride	mg/L	0.37	0.63	1	1.5
Core Zone	TDS	mg/L	648	1012	500	2000
Core Zone	pH	pH Scale	7.29	7.63	6.5	8.5
Core Zone	Total Hardness	mg/L	270	470	200	600

8. Ground Water Level (Phreatic Surface)

Monitoring Location	Range of Water Table Pre-monsoon Season (in m below ground level)		Range of Water Table Post-monsoon Season (in m below ground level)	
Buffer Zone	From (Pre-monsoon)	To (Pre-monsoon)	From (Post-monsoon)	To (Post-monsoon)
Buffer Zone	8.54	9.07	7.74	9.39

Monitoring Location	Range of Water Table Pre-monsoon Season (in m below ground level)		Range of Water Table Post-monsoon Season (in m below ground level)	
Core Zone	From (Pre-monsoon)	To (Pre-monsoon)	From (Post-monsoon)	To (Post-monsoon)
Core Zone				

9. Whether Ground Water Intersection will be there? No

10. Noise Level

Monitoring Location		Observed Noise Level(dB(A))				Prescribed Standard(dB(A))	
Buffer Zone		Day Time Level		Night Time Level		Day Time Level	Night Time Level
	Category	From	To	From	To		
Buffer Zone	Residential area	46.1	48.4	41.8	43.3	55	45

Monitoring Location		Observed Noise Level(dB(A))				Prescribed Standard(dB(A))	
Core Zone		Day Time Level		Night Time Level		Day Time Level	Night Time Level
	Category	From	To	From	To		
Core Zone	Residential area	47.7	57.5	42.8	47.3	55	45

11. Soil Quality

Physical Characteristics

Note: Please Specify range in case of data monitored at multiple locations

Monitoring Location		Particle Size Distribution (%)					
Buffer Zone	Soil Texture	Sand	Silt	Clay	Water Holding Capacity (%)	Porosity (%)	
Buffer Zone	Sandy Clay Loam	40.4	26.2	15	26.5	27	

Monitoring Location		Particle Size Distribution (%)					
Core Zone	Soil Texture	Sand	Silt	Clay	Water Holding Capacity (%)	Porosity (%)	
Core Zone	Sandy Clay Loam	38.2	27.4	13.9	25.8	24	

12. Chemical Properties

Note: Please Specify range in case of data monitored at multiple locations

Monitoring Location		Observed Value				
Buffer Zone	Criteria Parameter	From	To	Unit	Permissible Standard	
Buffer Zone	Calcium	15.5	16.1	mg/Kg	--	
Buffer Zone	Carbon	0.49	0.53	%	--	
Buffer Zone	Magnesium	3.66	5.06	m.eq/100g	--	
Buffer Zone	Nitrogen	96	138	mg/kg	--	
Buffer Zone	Phosphorus	50.8	82.4	mg/Kg	--	
Buffer Zone	Potassium	252	342	mg/kg	--	

Monitoring Location		Observed Value				
Core Zone	Criteria Parameter	From	To	Unit	Permissible Standard	
Core Zone	Calcium	14.8	17.3	mg/Kg	--	
Core Zone	Carbon	0.40	1.13	%	--	
Core Zone	Magnesium	3.29	4.79	m.eq/100g	--	
Core Zone	Nitrogen	29	172	mg/kg	--	
Core Zone	Phosphorus	39.3	77	mg/Kg	--	
Core Zone	Potassium	258	394	mg/Kg	--	

13. Whether Traffic study has been conducted?

No

13.1. Reason thereof

14. Whether any Schedule-I Species found in the study area?

No

14.1. Whether conservation plan for Schedule-I Species has been approved by competent authority?

N/A

15. Impact Prediction

Air Quality Impact Prediction

Monitoring Location			Criteria Pollutant	Unit	Baseline Concentration [A]	Predicted incremental value considering worst case stability class [B]	Total GLC [A]+[B]	Prescribed Standard
Lat	Long	Core/Buffer						
12° 48' 14"N	77° 59' 91"E	Core Zone	PM10	Microgram per m3	56.88	0.06	56.94	100
12° 48' 51"N	77° 59' 56"E	Core Zone	PM10	Microgram per m3	45.21	0.052	45.262	100
12° 46' 59"N	77° 59' 28"E	Core Zone	PM10	Microgram per m3	49.38	0.24	49.62	100
12° 48' 46"N	78° 1' 7"E	Core Zone	PM10	Microgram per m3	41.79	0.01	41.8	100
12° 48' 4"N	77° 59' 27"E	Core Zone	PM10	Microgram per m3	59.13	0.11	59.24	100
12° 47' 1"N	78° 0' 1"E	Core Zone	PM10	Microgram per m3	46.04	0.07	46.11	100
12° 46' 44"N	77° 57' 41"E	Buffer Zone	PM10	Microgram per m3	47.08	0.03	47.11	100
12° 49' 8"N	77° 58' 4"E	Core Zone	PM10	Microgram per m3	54.25	0.1	54.35	100
12° 47' 51"N	77° 59' 57"E	Core Zone	PM10	Microgram per m3	43.71	0.08	43.79	100
12° 49' 36"N	78° 1' 41"E	Buffer Zone	PM10	Microgram per m3	41.71	0.004	41.714	100
12° 48' 18"N	77° 58' 15"E	Core Zone	PM2.5	Microgram per m3	26.79	0.04	26.83	60
12° 48' 51"N	77° 59' 56"E	Core Zone	PM2.5	Microgram per m3	21.38	0.03	21.41	60
12° 46' 59"N	77° 59' 28"E	Core Zone	PM2.5	Microgram per m3	23.25	0.16	23.41	60
12° 48' 46"N	78° 1' 7"E	Core Zone	PM2.5	Microgram per m3	19.92	0.012	19.932	60
12° 48' 4"N	77° 59' 27"E	Core Zone	PM2.5	Microgram per m3	28.13	0.07	28.2	60
12° 47' 1"N	78° 0' 1"E	Core Zone	PM2.5	Microgram per m3	21.96	0.053	22.013	60
12° 46' 44"N	77° 57' 41"E	Buffer Zone	PM2.5	Microgram per m3	22.42	0.02	22.44	60
12° 49' 8"N	77° 58' 47"E	Core Zone	PM2.5	Microgram per m3	25.63	0.06	25.69	60
12° 47' 51"N	77° 59' 57"E	Core Zone	PM2.5	Microgram per m3	20.92	0.05	20.97	60
12° 49' 36"N	78° 1' 41"E	Buffer Zone	PM2.5	Microgram per m3	19.67	0	19.67	60
12° 48' 18"N	77° 58' 15"E	Core Zone	SO2	Microgram per m3	9.97	0.5	10.47	80
12° 48' 51"N	77° 59' 56"E	Core Zone	SO2	Microgram per m3	6.71	0.34	7.05	80
12° 46' 59"N	77° 59' 28"E	Core Zone	SO2	Microgram per m3	8.25	2.1	10.35	80
12° 48' 46"N	78° 1' 7"E	Core Zone	SO2	Microgram per m3	0.00	0.13	0.13	80
12° 48' 4"N	77° 59' 27"E	Core Zone	SO2	Microgram per m3	10.4	0.86	11.26	80
12° 47'				Microgram				

12° 47' 1" N	78° 0' 1" E	Core Zone	SO2	Microgram per m3	7.55	0.67	8.22	80
12° 46' 44" N	77° 57' 41" E	Buffer Zone	SO2	Microgram per m3	6.69	0.23	6.92	80
12° 49' 8" N	77° 58' 47" E	Core Zone	SO2	Microgram per m3	10.28	0.8	11.08	80
12° 47' 51" N	77° 59' 57" E	Core Zone	SO2	Microgram per m3	0.00	0.61	0.61	80
12° 49' 36" N	78° 1' 41" E	Buffer Zone	SO2	Microgram per m3	0.00	0.03	0.03	80
12° 48' 18" N	77° 58' 15" E	Core Zone	NOx	Microgram per m3	18.20	0.03	18.23	80
12° 48' 51" N	77° 59' 56" E	Core Zone	NOx	Microgram per m3	13.62	0.27	13.89	80
12° 46' 59" N	77° 59' 28" E	Core Zone	NOx	Microgram per m3	16.55	1.67	18.22	80
12° 48' 45" N	78° 1' 7" E	Core Zone	NOx	Microgram per m3	13.12	0.1	13.22	80
12° 48' 4" N	77° 59' 27" E	Core Zone	NOx	Microgram per m3	19.10	0.68	19.78	80
12° 47' 1" N	78° 0' 1" E	Core Zone	NOx	Microgram per m3	14.05	0.53	14.58	80
12° 46' 44" N	77° 57' 41" E	Buffer Zone	NOx	Microgram per m3	13.83	0.18	14.01	80
12° 49' 8" N	77° 58' 47" E	Core Zone	NOx	Microgram per m3	16.62	0.62	17.24	80
12° 47' 51" N	77° 59' 57" E	Core Zone	NOx	Microgram per m3	13.60	0.48	14.08	80
12° 49' 36" N	78° 1' 41" E	Buffer Zone	NOx	Microgram per m3	13.36	0.02	13.38	80

16. Funds Allocated for Environment Management

16.1. Funds Allocated for Environment Management (Capital) (in Lakhs)	11848
16.2. Funds Allocated towards Corporate Environmental Responsibility (in Lakhs)	500
16.3. Funds Allocated for Environment Management Plan (EMP) (Recurring per Annum) (in Lakhs)	8665

Summary of allocation of fund for EMP

EMPs	Capital Cost (INR)	Recurring Cost per Annum (INR)
Hazardous waste generation & disposal	175	6400
Effluent generation and treatment	6500	2200
Air Emission	4000	12
Plantation	20	10
Monitoring of Environmental parameters	0	20
Noise	3.2	3
Occupational Health and safety precaution	50	10
Fire & Safety	600	10
CER Activity	500	0
Total	11848	8665

17. Status of Land Acquisition Acquired

18. Details of Post-project monitoring program

Parameters to be monitored during construction and operation of the unit

Attribute	Parameters proposed for monitoring	Monitoring		Mode of Monitoring	Frequency of Monitoring	Project phase in which monitoring is required	Monitoring Agency
		Lat	Long				
Air Quality	PM2.5, PM10, SO2, NOx, CO monitored at six location within premises	12° 48' 14"	77° 59' 9"	Manual	Once in a month	Operation	Third Party
Noise Quality	Noise level in dB(A) will be monitored in the six locations within premises	12° 48' 14"	77° 59' 9"	Manual	Once in a month	Operation	Proponent itself
Soil quality	pH, conductivity, Sulphates, calcium, magnesium, Cl-, AOX monitored at six location within premises	12° 48' 14"	77° 59' 9"	Manual	Once in year	Operation	Third Party
Ground Water Quality	Monitored at Six locations within premises as per Parameters prescribed by TNPCB	12° 48' 14"	77° 59' 9"	Manual	Once in a month	Operation	Third Party

19. Whether Environmental cell is proposed for implementation and monitoring of EMP	Yes
19.1. Organizational structure of the Environmental Management Cell	Organizational structure of the Environmental Management Cell is mentioned in EIA report Ch-6 (Section 6.3 Table-6.1)
19.2. Details of responsibilities and scope of work, assigned to each member in the organizational structure of the Environmental Management Cell	Organogram of Environment Management Cell is referred in Chapter 6, Figure 6.1 of the EIA report.
19.3. Details on procedure to report observation of Environmental Management Cell to Project Head	Details on procedure to report observation of Environmental Management Cell to Unit Head is referred in Chapter 6, Section 6.6 of the EIA report
20. Whether compliance report from integrated regional office on existing EC is obtained?	Obtained
20.1. Date of site visit	2023-06-09
20.2. Final observation of IRO	Complied to all stipulated conditions of EC.
20.3. Upload Compliance Report	Certified EC compliance report.pdf

Enclosures

21. Document to be attached	
21.1. Upload Copy of Final EIA/EMP Report	EIAEMP.pdf
21.2. Executive summary of feasibility report/project report	04. Executive Summary.pdf
22. Upload Copy of Final Layout Plan (Upload pdf only)	plant layout.pdf

22. Additional Information

S. No.	Document Name	Document	Remark
1	Annexures	17. Annexures-rev.4 (29.08.2023).pdf	Annexures
2	Authority Letter	Authority Letter.pdf	Authority Letter
3	Covering Letter	Covering Letter- EC application.pdf	Covering Letter
4	EC compliance report	Certified EC compliance report - 05.07.2023.pdf	EC compliance report
5	MOM of Public Hearing	Minutes of Meeting of Public Hearing - Chemplast Sanmar.pdf	MOM of Public Hearing

Undertaking

I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief and I am aware that if any part of the data and information is found to be false or misleading at any stage, the project will be rejected and clearance given if any to the project will be revoked at our risk and cost. In addition to the above, I hereby give undertaking that no activity/construction/expansion has been taken up

22. Name	Krishna Kumar Rangachari
23. Designation	Executive Director
24. Company	CHEMPLAST SANMAR LIMITED
25. Address	9 Cathedral Road
26. Date	30/08/2023

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL, SOUTHERN ZONE,
CHENNAI**

Appeal No.33 of 2024 (SZ)

S.P. Muthuraman,
Tirunelveli

... Appellant

Vs.

The Union of India rep. by
the Secretary to Government,
Ministry of Environment, Forest
& Climate Change, New Delhi
& 4 others

... Respondents

**INDEX TO THE PAPER BOOK FILED BY
THE 5TH RESPONDENT – VOLUME -II**

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